Monday, April 10, 1978
Chaitra 20, 1900 (Saka)

LOK SABHA DEBATES

(Sixth Series)

Vol. XIII

[April 5 to 19, 1978/Chaitra 15 to 29, 1900 (Saka)]

Fourth Session, 1978/1899—1900 (Saka)

(Vol. XIII contains Nos. 31—40)

LOK SABHA SECRETARIAT
NEW DELHI

CONTENTS

No. 34, Monday, April, 10, 1978/Chaitra 20, 1900 (Saka)

	COLUMNS
Welcome to the Soviet Parliamentary Delegation	1—2
Oral Answers to Questions :	
*Starred Questions Nos. 657, 659, 660, 663, 665 to 668 and 671	2—38
Short Notice Question No. 4	38—50
Written Answers to Questions .	
Starred Questions Nos. 658, 661, 662, 664, 669, 670 and 672 to 676	50—67
Unstarred Questions Nos. 6171 to 6173, 6175 to 6182, 6184 to 6205, 6207 to 6294 and 6296 to 6370	67—24
Papers laid on the Table	325—27, 458—59
Statement *re* Independence Silver Jubilee Time Capsule at Red Fort, Delhi .	
Dr. Pratap Chandra Chunder	327—38
Statement *re* alleged involvement of Indian nationals in hostilities in Lebanon :	
Shri Atal Bihari Vajpayee	339—341
Matters under rule 377—	
(i) Reported ban on export of onions :	
Shri Dharmasinbhai Patel	341—42
.(ii) Service conditions of Assistant Engineers on Deputation from C.P.W.D. to P & T Department :	
Shri Manohar Lal	342—43
Demands for Grants, 1978-79 :	
Ministry of Health and Family Welfare :	343—432
Shri Jagdambi Prasad Yadav	343—57

*The sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

	COLUMNS
Dr. Baldev Prakash	357—68
Shri T. A. Pai	368—71
Shri B. P. Mandal	371—77
Shri Mahadeepak Singh Shakya	377—81
Shri P. Rajagopal Naidu	381—84
Chaudhury Ram Gopal Singh	384—90
Shri Ramji Lal Suman	390—96
Shri Raj Narain	396—432
Ministry of Education and Social Welfare and the Department of Culture	433—58, 459—80
Shrimati Parvati Devi	435—43
Dr. Ramji Singh	443—58
Shri P. V. Narasimha Rao	459—80

LOK SABHA DEBATES

LOK SABHA

Monday April 10, 1978/Chaitra 20, 1900 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR SPEAKER *in the Chair*]

WELCOME TO THE SOVIET PARLIAMENTARY DELEGATION

MR SPEAKER Hon ble Members at the outset I have to make an announcement.

On my own behalf and on behalf of the Hon ble Members of the House, I have great pleasure in welcoming His Excellency Mr A P Shitikov Chairman of the Soviet of the Union of the Supreme Soviet of the USSR and the Hon'ble Members of the Soviet Parliamentary Delegation who are on a visit to India as our honoured guests

The other Hon ble Members of the delegation are —

(1) Mr N I Maslennikov Member of Parliament

(2) Mr B R Rakhimov Member of Parliament

(3) Mr G V Tardjumanian, Member of Parliament

(4) Mr F D Kasyanenko Member of Parliament

The delegation arrived here this morning They are now seated in the Special Box Through them we convey our greetings and best wishes to His Excellency the Chairman of the Presidum of the Supreme Soviet of the USSR, His Excellency the Chairman of the Council of Ministers of the USSR, the Supreme Soviet, the Government and the friendly people of the Soviet Union

ORAL ANSWERS TO QUESTIONS

Movement of Rice in U P

667. SHRI NIRMAL CHANDRA JAIN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government on principles and in practice permit the free movement of rice and dhan" throughout India,

(b) whether it had come to the Government's notice that U P prohibits free movement of rice and dhan unless levy is paid on it, and

(c) if so, what action Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH) (a) Information available with the Government of India indicates that free movement of rice and paddy is already being allowed by the State Governments, except with respect to movement into and out of the statutory rationing area of Greater Calcutta and Durgapur—Asansol Industrial Complex

(b) and (c) Yes, Sir For maintenance of public distribution system and

for building up buffer stocks, it is necessary to collect levy, wherever required. In such a case, it is in order to stipulate that levy should be paid first, before free movement of the remaining stocks can be allowed.

श्री निर्मल चन्द्र जैन : शासन के निर्णय के अनुसार 1 अक्तूबर, 1977 से चावल व धान का सम्पूर्ण भारतवर्ष मे आवागमन की छूट दे दी है। उस समय खाद्य मंत्री का यह भी वक्तव्य था की खुली आवाजाई के कारण राज्य शासन चावल, धान वसूली के लिए कोई लक्ष्य नही बाध रहा है। उपसचिव उत्तर प्रदेश शासन ने 9 जनवरी, 1978 को लिखित रूप से स्पष्ट किया की न्याय विभाग ने राय दी है कि यद्यपि उत्तर प्रदेश चावल और धान उद्गम व्यापार नियमन आदेश के 1977 के खण्ड 4 मे धान के निर्णय के पूर्व उस पर लेवी देने का विशिष्ट प्रावधान नहीं है तथापि 40 तथा 60 प्रतिशत लेवी देना आवश्यक है। इस तरह न्याय विभाग की स्पष्ट राय यह है। कानून का उल्लंघन कर जो लेवी जबरिया वसूल की जा रही है उस पर केन्द्रीय शासन क्या कार्यवाही करने का विचार करती है ?

श्री भानु प्रताप सिंह : श्रीमन् मेरी सूचना यह है कि राज्य सरकार ने उस वसूली को जो व्यापारियों को सूचना देने के पूर्व निजारत से सम्बन्धित है, उसको मुल्तवी कर रखा है और वह कोई लेवी की वसूली नहीं करती है।

श्री निर्मल चन्द्र जैन: अध्यक्ष महोदय यह मेरे पास पत्र है जिसमे यह स्पष्ट है कि न्याय विभाग ने राय दी है कि यद्यपि खण्ड मे निर्णय देने के पूर्व लेवी देने का विशिष्ट प्रावधान नही है तथापि 40 और 60 प्रतिशत लेवी लेना अनिवार्य है। मैंने इस पर पूछा है कि इस पर क्या कार्यवाही की जा रही है ?

श्री भानु प्रताप सिंह : इसकी मेरे पास इंफर्मेशन नही है।

श्री निर्मल चन्द्र जैन: यदि सूचना नहीं है तो यह कह सकते है कि मेरे पास सूचना नहीं है।

श्री भानु प्रताप सिंह : मैंने कहा कि न्याय विभाग ने एक मशविरा दिया और खाद्य विभाग यह समझता है कि मशविरा गलत है लेकिन फिर भी चूंकि संदेह पैदा हो गया है इसलिए वसूली मुल्तवी की गयी है।

श्री निर्मल चन्द्र जैन : केन्द्रीय शासन द्वारा चावल और धान के आवागमन की छूट देने के कई कारणो मे से मुख्य कारण यह था कि भारत के समग्र भागों मे चावल और धान उचित मूल्य मे और उचित मात्रा में मिल सके। शासन द्वारा छूट देने की मंशा यह भी थी कि भारत को एक जोन माना जाए क्योंकि चावल और धान की कमी नहीं है। उत्तर प्रदेश सरकार के 60 प्रतिशत लेवी लेने के निर्णय से केन्द्रीय शासन का मन्तव्य समाप्त और धाराशायी हो जाता है। संविधान की धारा 246 के अन्तर्गत प्राप्त अधिकार के आधार पर केन्द्रीय शासन इस प्रश्न पर क्या कार्यवाही करने का विचार रखता है ?

श्री भानु प्रताप सिंह : श्रीमन् लेवी की मात्रा घटा दी गयी है। उत्तर प्रदेश मे यह 60 प्रतिशत से 50 प्रतिशत कर दी गयी है। कुछ क्षेत्रो मे यह केवल 40 प्रतिशत ही है। जहा तक उद्देश्यों का सम्बन्ध है, धान और चावल सारे देश मे मिले वह लक्ष्य तो पूरा हुआ है। इस देश मे धान की कीमतें पहले से ज्यादा अच्छी मिलती है और चावल भी पूरे देश को देखते हुए कम कीमत पर, उपभोक्ताओं को मिल रहा है।

श्री निर्मल चन्द्र जैन: क्या मंत्री महोदय के नोटिस में है कि पंजाब में की मिल से जो राइस मेलर से लिया गया, उसके बारे में कोई आर्डिनेन्स पंजाब सरकार ने जारी किया है

जिसकी वजह से वहां धान की मार्केट में बहुत मंदी आयी है और 70 रुपये जो गवर्नमेंट ने भाव फिक्स किये थे और जिस भाव में गवर्नमेंट खरीदती थी वह प्राइस 70 रुपये से भी कम हो गयी और कम भाव पर वहां धान बिका और इससे किसानों को बीस करोड़ रुपये का नुकसान हुआ ? यह आर्डिनेंस पंजाब सरकार ने एक हफ्ते के बाद वापस ले लिया ।

श्री भानु प्रताप सिंह : अध्यक्ष महोदय, प्रश्न तो मुख्य रूप से उत्तर प्रदेश के विषय में है ।

SHRI V ARUNACHALAM Some of the States like Tamil Nadu and West Bengal are against the free movement of foodgrains They are in favour of single State zonal system Since these Governments are opposed to free movement of foodgrams will the Government come forward to give up the policy of free movement and restore the single State zonal system as it is demanded by Tamil Nadu and West Bengal?

SHRI BHANU PRATAP SINGH According to my information these Governments are no longer opposed to it

MR SPEAKER He asked, some of the State Governments are for single State zonal system, are you prepared to consider it?

SHRI BHANU PRATAP SINGH I concede the point that there may be one or two States which are opposed to the kind of removal of restrictions but taking an overall national interest in view we think, we have taken the right decision. With our experience during the last so many months we think that this system should be continued It has given the best results possible Producers have received better prices. Consumers have paid less for their rice.

Examination and Revision of 10+2 Courses

*659 SHRI K LAKKAPPA Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state

(a) whether 10+2 courses under secondary education have been examined and revised in the light of the criticisms made by educationists and the experience gained so far in its implementation

(b) if so whether any subjects are proposed to be taken out of the courses or whether the course load will be otherwise reduced so as to reduce reading burden on the pupils and give them more time for work experience and other extra curricular activities,

(c) if the answers to (a) and (b) above are in the affirmative, whether it is proposed to give any concessions to the students taking the Secondary Examination in March—April, 1978 while valuing their papers and

(d) whether it is proposed to continue the 10+2 system or discontinue it in view of the unpreparedness in some States to switch over to that system?

THE MINISTER OF EDUCATION SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER) (a) to (d) A statement is laid on the Table of the Sabha

Statement

(a) to (c) The courses and syllabi for the 10+2 system of school education have been subjected to review by two Committees appointed by the Education Minister in his capacity as President of National Council of Educational Research and Training. The curriculum for the Ten-year School was reviewed by the Review Committee on the Curriculum for the Ten-Year School headed by Shri Ishwarbhai Patel, Vice-Chancellor, Gujarat University, and the recommendations of the Committee have already

been considered by the Central Board of Secondary Education as well as the Conference of Boards of Secondary Education in India. The main recommendations of the Ishwarbhai Patel Committee are given in statement I laid on the Table of the House [*Placed in Library. See* No. LT-2066/78]. The recommendations of the Conference of Boards of Secondary Education on the Ishwarbhai Patel Committee recommendations are given in statement *II.* laid on the Table of the House. [*Placed in Library. See* No. LT-2066/78].

The Ishwarbhai Patel Committee had suggested certain deletions from the textbooks prescribed for Classes IX and X and these deletions have already been accepted by the Central Board of Secondary Education These deletions in textbooks will hold good in so far as syllabi for class X examinations in 1978 and 1979 are concerned. The suggested deletions as accepted by the Central Board of Secondary Education, are given in Statement III. laid on the Table of the House. [*Placed in Library. See* No. LT-2066/78].

The other Review Committee on Higher Secondary Education with Special Reference to Vocationalisation headed by Dr. Malcolm S. Adiseshiah, Vice-Chancellor, Madras University, has also submitted its Report. The main recommendations of this Committee are given in Statement IV laid on the Table of the House. [*Placed in Library. See* No. LT-2066/78].

Both the Committees have laid Stress on introduction of Socially Useful Productive Work as part of the curriculum both at secondary and higher secondary stages of school education.

(d) The Conference of Education Ministers of States and Union Territories held in August, 1977 resolved that the 10+2 system of school education may be implemented all over the country before the end of the Sixth Five Year Plan. Many of the States have already switched over to the 10+2 system of school education and others have agreed in principle to switch over to this system.

SHRI K. LAKKAPPA: Sir, I have gone through very carefully the statement laid on the table of the House.

The basic question arises out of a statement appearing to-day in the *Indian Express.* When my question is pending for the answer to be given by the hon. Minister, a statement has already been published in the *Indian Express* to-day. Quoting that I would like you to consider whether it is a privilege issue or not. I quote

> "10+2 system to be scrapped soon".

This is a statement issued by him or by somebody from his Ministry. He has anticipated a discussion on the Budget Demand. I quote from the *Indian Express* of to-day's issue.

> "The country is going to have a new education policy. The new policy will be announced by the Union Minister, Dr. P. C. Chunder, in the Lok Sabha this week when the House discusses the demands of his Ministry.
>
> "It seems the Government is now having second thoughts on the 10+2+3 system which was adopted for the whole country at the Education Ministers' Conference here on August 11 last year. Some experts have put forward the idea of an 8+4+3 system".

The Government has given up its mind.

MR. SPEAKER: Mr. Lakkappa, you cannot read out from the paper. You put the question.

SHRI K. LAKKAPPA: I am not reading out. Such a policy statement has been pronounced—either it may

be by the agent of his ministry or by himself or by somebody else. There is a convention that when the House is going to discuss the Ministry's demands anticipating that, he made the policy decision.

MR. SPEAKER: That may be raised when the Demands for Grants of Ministry of Education come up.

SHRI K. LAKKAPPA: Will you allow such things to happen? Sir, it is a very serious matter.

MR. SPEAKER: The Education Ministry's Demands are coming up.

PROF. P. G. MAVALANKAR: His point is this: The starred question is regarding the 10+2+3 system to be answered to-day by the Minister of Education. When the Demands are coming up for discussion either to-day or tomorrow, can the Minister of Education or his senior officials take the House for granted and announce the anticipated decision in advance?

MR. SPEAKER: Anyone of you may raise the privilege issue and that will be considered separately.

SHRI K. LAKKAPPA: Whether about these matter we can raise a privilege issue or not? Will you allow us?

MR. SPEAKER: Yes. It is for him to decide and not for me.

SHRI K. LAKKAPPA: As regards (a) to (d), the question of introduction of basic changes in the 10+2+3: has been criticised by no less a person than the Prime Minister of this country—not once but twice. He has stated it. I would like to know from the hon. Minister, is there any scheme worthwhile making structural changes in accordance with this 10+2+3 system? What are the basic differences between the Education Ministry and the Prime Minister regarding the structural changes envisaged in this system. I would like to have an answer from the hon. Minister.

DR. PRATAP CHANDRA CHUNDER: Sir, there is no difference of opinion between the Prime Minister and the Education Minister or the Education Ministry. Whatever appears in the Press, the hon. Member has just read some part of it and said that the Government is still undecided, I would say that actually the matter is being discussed at this stage and, in that report, it is said that the Education Minister is having second-thoughts. If the press publishes something on its own, we are not responsible for this.

Anyway, I have indicated in the answer—it is rather an elaborate answer—that this matter is being discussed from time to time and, as it involves crores of our students throughout the country in coming few years, we have been very cautious in our approach. We have been setting up committees for discussing the matters with the educationists parents teachers and other groups also. And ultimately the two committees have given us their reports. These Committees were set-up officially. Apart from these two committees, there was an un-official committee which was presided over by late Shri Shriman Narayan. They have suggested that the structure of secondary education and higher education should be 8 plus 4 plus 3 instead of being 10 plus 2 plus 3. The whole matter is under consideration and no decision has yet been taken. In the course of discussion on the Demands of my Ministry when opportunity will come I will make a fuller pronouncement on the subject.

SHRI K. LAKKAPPA: I am not interested in any utopian philosophies being introduced. I want a categorical answer whether 10 plus 2 plus 3 system has been examined and revised in the light of the criticism made by..

MR. SPEAKER: The Minister has said that the matter is under consideration. Please put your second supplementary.

SHRI K. LAKKAPPA: Sir, this 10 plus 2 plus 2 has been introduced in some States and the same thing has been criticised by the Prime Minister. This 10 plus 2 plus 3 scheme that has been thought of by the Government has completely ruined the entire education system of this country.

I would like to know whether in view of the criticism—both outside and inside—not only by the educationists but also by the Prime Minister of this country would he consider to bring about structural changes so as to make this education system purposeful and programme-oriented in tune with the socio economic change of the society.

DR. PRATAP CHANDRA CHUNDER: Sir, the scheme now is to introduce socially useful productive concept from class I onwards. Similarly, we have decided to reduce the book-load. Already in the last examination held by the Central Board of Secondary Education about one-third of the contents of the syllabus have been reduced and in the coming year more reduction will be effective. Apart from that I have consulted the representatives of different secondary education boards. A meeting was held at Chandigarh in last February where the Chairman and Secretaries of Secondary Education Boards of almost all the States in India had assembled. I had presided over the plenary session of that conference. Afterwards that conference finally decided that the scheme that has been put forth is by and large acceptable to the whole country. That is the present position.

श्री राम नरेश कुशवाहा : माननीय शिक्षा मंत्री के परस्पर विरोधी ब्यानों में चाहे व्यक्तिगत हैसियत में या शिक्षा मंत्री की हैसियत से हों, लेकिन वह माना जाता है शिक्षा मंत्री की हैसियत में ही । इस लिये हर जगह कनफ्यूजन पैदा होता है। तो क्या मंत्री जी से आशा करूं कि आगे में जो नीति तय हो वही ब्यान दिया करें ताकि कनफ्युजन न हो ।

डा० प्रताप चन्द्र चन्द्र : मान्यवर, बात आसान नहीं है, इस पर चर्चा चल रही है, और करोड़ों छात्रों का भविष्य इस पर निर्भर करता है, इसलिये कोई आखिरी बात अभी तक नहीं हुई है । इसीलिये आज भी मैंने कहा कि इस पर चर्चा चल रही है ।

SHRI A.E.T. BARROW: I am purturbed about the policy regarding 10+2 system with all due respect to the opinion of the hon. Prime Minister and the late Shri Shriman Narain, this policy was laid down by the Educational Bodies, the Kothari Commission, and before that there was the *Emotional Integration Committee.*

MR. SPEAKER: Mr. Barrow, please come to the question.

SHRI A.E.T. BARROW: The official bodies have been set up by the Minister There are 17 States and the Union Territories which have implemented the scheme. Why does the Minister not make a firm statement about the introduction of 10+2 system?

DR. PRATAP CHANDRA CHUNDER: I have already mentioned that 10+2 had been accepted by some of the States but there has been some critisism which has been levelled at the system from different quarters. Therefore, It is now the question of year-pattern. On one point here is not dispute whatsoever that the contents of education should be changed so that it should be more oriented towards life. Over that there is no dispute whatsoever. But now the new formula is being put forth because under the Constitution, we have got the responsibility of providing 8 years education. Therefore, to highlight that aspect, it has been suggested that the total year-pattern will be 12 years but now, whether it should be divided as 8+4 or 10 plus 2 that matter alone is being considered.

Encouragement to Kabaddi

*660. SHRI R. K. MHALGI: Will the Minister of EDUCATION, SOCIAL

WELFARE AND CULTURE be pleased to state

(a) whether Government of India formulated any scheme to encourage Indian sports especially 'Kabaddi' in the country, and

(b) if so the details thereof?

शिक्षा, समाज कल्याण और संस्कृति मंत्रालय में राज्य मंत्री (श्री धन्ना सिंह गुलशन) (क) और (ख) विवरण सभा पटल पर रख दिया गया है।

विवरण

देश में भारतीय खेल कूद विशेषकर कबड्डी को प्रोत्साहन देने के लिए भारत सरकार द्वारा किए गए कुछ उपाय निम्नलिखित हैं :—

(i) भारत सरकार द्वारा राज्य सरकारों/राज्य खेलपरिषदों को जारी की गई मार्गदर्शी रूपरेखाओं में उनसे स्थानीय क्षेत्रों में लोकप्रिय जिनके उपस्कर की खरीद अथवा नई भौतिक सुविधाओं के सृजन पर अधिक व्यय नहीं होता को प्राथमिकता देने के लिए कहा गया है।

(ii) ग्रामीण खेल कूद केन्द्रों की स्थापना तथा अनुरक्षण के लिए राज्य खेल परिषदों/राज्य सरकारों को बराबर के आधार पर वित्तीय सहायता दी जा रही है, जो खेल कार्यकलापों को, विशेषकर क्षेत्र में लोकप्रिय देशी और अन्य खेलों का नियमित और सतत आधार पर आयोजित करेंगे।

(iii) सरकार कबड्डी, खो-खो, कुश्ती धनुर्विद्या व्यायाम हाकी फुटबाल बास्केटबाल कसरत और तैराकी जैसे खेल कूदों में ग्रामीण प्रतियोगिताओं का एक राष्ट्र व्यापी कार्यक्रम प्रखण्ड स्तर से राष्ट्रीय स्तर तक कार्यान्वित कर रही है जिसमें 12 लाख से अधिक व्यक्ति भाग लेते हैं।

(iv) राष्ट्रीय महिला खेल समारोह में कबड्डी और खो-खो जैसे खेल भी शामिल है।

(v) खो-खो और कबड्डी में नियमित डिप्लोमा पाठ्यक्रमों को राष्ट्रीय खेल संस्थान (बंगलौर शाखा) में प्रारम्भ किया गया है। यह संस्थान अध्यापकों के लाभ के लिए कबड्डी में 6 सप्ताह का एक प्रमाण पाठ्यक्रम भी चला रहा है।

(vi) कबड्डी और खो-खो जैसे भारतीय खेलों में प्रतिभावान नौजवान लड़के और लड़कियां भारत सरकार की खेल प्रतिभा खोज छात्रवृत्ति की भी पात्र है।

(vii) कबड्डी और खो खो जैसे भारतीय खेलों में उत्कृष्टता प्रदर्शन करने वाले पुरुष और महिलायें अर्जुन पुरस्कार के लिए भारत सरकार द्वारा विचार किए जाने के भी पात्र है।

(viii) कबड्डी और खो-खो जैसे भारतीय खेल राष्ट्रीय स्तर पर भारत स्कूल खेल संघ द्वारा आयोजित प्रतियोगिताओं में भी शामिल है।

(ix) कबड्डी जैसे भारतीय खेल पुरुष और महिलाओं दोनों के लिए अन्तर विश्वविद्यालय खेलों में भी सम्मिलित है।

(x) सरकार द्वारा कबड्डी और खो-खो के राष्ट्रीय खेल संघों को उसी प्रकार वित्तीय सहायता दी जाती है जिस प्रकार अन्य खेल कूदों के मामले में।

SHRI R K MHALGI It apepars from the reply to my question that Government of India have proposed to take various steps to encourage the popular Indian games But my question is when the Government issued

necessary guidelines for giving preference to the games like 'kabaddi' and 'kho-kho'....

AN HON. MEMBER: 'Gilli Danda' also.

SHRI R. K. MHALGI: When these guidelines have been given to the State Governments and to the State Sports Councils, what is the response thereto? May I also know how much amount has been earmarked for this year for those Indian Games?

श्री धन्ना सिंह गुलशन : इस सुझाव के अन्तर्गत यही है कि यदि एशिया गेम्स, 1982, भारत में हुए तो कबड्डी को एक प्रदर्शन के खेल के रूप मे उस में शामिल किया जायेगा। कबड्डी को ओलम्पिक गेम्स में शामिल करने के लिये अन्तर्राष्ट्रीय ओलम्पिक संघ से तभी बातचीत हो सकती है, जब कि यह खेल 40 देशों तथा 3 महाद्वीपो मे खेलना शुरू हो जायेगा।

SHRI R. K. MHALGI: My question was not replied. When these State Governemnts and the State Sports Councils have been issued the guide lines regarding preference being given to the Indian games, what is their reaction? What was the amount earmarked in this particular budget for the Indian games? That was my question.

श्री धन्ना सिंह गुलशन : जो रकम बजट में रखी गई हैं, यह किसी एक खेल के नाम के लिये-अलग-अलग नही होती।

MR. SPEAKER: Have you consulted the State Sports Councils? If so, what are their reactions? What is the amount you have allotted in the budget? I think the replies are not given to these questions.

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): Kabaddi, Kho Kho and wrestling have already been included in the All India rural sports programme and these are being held at the state level and all the state governments more or less are responding to this, not only to this, but to the other forms of Indian games. We are providing scolarships for Kabaddi, Kho Kho and other games, Rs. 900 per annum per student at the secondary stage of education. A similar position obtains in respect of Government of India's sports talent scholarship to the value of Rs. 600 per annum which are awarded on the basis of state level championship. Most of the states are responding to our guidelines.

SHRI R K. MHALGI: What steps have the government taken till now in regard to the inclusion of Indian games like kabaddi and Kho Kho in the list of olympic games?

DR. PRATAP CHANDRA CHUNDER: They cannot be included in the list of olympic games because Kabaddi itself is not included.

MR. SPEAKER: What steps are you taking to include it?

DR. PRATAP CHANDRA CHUNDER: We are trying to make Kabaddi and Kho Kho popular in the States and I have already said that the state governments are responding to our guidelines

MR. SPEAKER: For inclusion in the Olympic games?

DR. PRATAP CHANDRA CHUNDER: A large number of states will have to make a demand, now there is no such representation by other states Recently we tried to talk to neighbouring states like Nepal and Sri Lanka and others so that we can create a demand at the Olympic level, only than the question will arise.

AN HON. MEMBER: There was debacle in hockey, we do not know who selected the team.

MR. SPEAKER: Education Ministry's demands are coming. We are in this question concerned with kabaddi and nothing else.

Uncovered Stocks of Foodgrains Damaged

*663 SHRI YASHWANT BOROLE
SHRI MOHINDER SINGH SAYIAN WALA

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether any estimate has been made of the damage done to the foodgrains for want of proper warehousing,

(b) if so the extent of damage done to the uncovered stocks during the last one year and

(c) whether any steps have been taken to ensure the safety of the stocks?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH) (a) and (b) Yes, Sir Out of a total quantity of 13 8 million tonnes of foodgrains in storage as on 1-3-1978 a quantity of 5 1 million tonnes was under CAP (Open) storage A quantity of 2 84 lakh tonnes was affected due to heavy rains floods, cyclones etc during 1977-78 Of this upto 1-3-1978 a quantity of 29,665 tonnes has been segregated as damaged and unfit for human consumption

(c) A Statement is laid on the Table of the Sabha

Statement

The following steps are taken to avoid loss —

(i) The stocks are stored on wooden crates and covered with specially fabricated polyethene covers to protect them from rains

(ii) Nylon ropes are provided for proper lashing of polyethene covers to prevent blowing off of covers due to high wind velocity, storms etc

(iii) Monofilament nets and cover tops are also provided in major CAP complexes for additional protection against the vagaries of weather

(iv) Periodical replacement of polyethene covers is arranged to ensure protection of foodgrains

(v) Aeration of stocks by lifting the covers is meticulously done to ensure protection of food-densation

(vi) Special attention is paid to regularly inspect and preserve the stocks stored under CAP. Large stocks of foodgrains even after storage for nearly two years in CAP, are in very good condition In fact, the CAP storage technique adopted by the FCI has saved lakhs tonnes of foodgrains which would have been otherwise completely damaged as there was no storage space available to keep the stocks

(vii) Various steps have been taken to increase storage capacity to replace CAP storage These include making the optimum use of the existing storage capacity by raising the height of the stacks, hiring of covered space from all available sources, construction of godowns on a large scale by the FCI and encouraging construction of godowns by private parties under guarantee scheme as per the FCI's specifications

SHRI YASHWANT BOROLE A huge quantity of 2 84 lakh tonnes has been affected by the open storage In the statement laid in answer to part (c) of the question, it has been stated that large stocks of foodgrains even after storage for nearly two years

in CAP are in very good condition. I want a clarification on this point, whether it is correct in view of the heavy damage that has been caused by storage in the open.

SHRI BHANU PRATAP SINGH: I will try to clarify. Storage under CAP gives different performance in different parts of the country. In those parts of the country where we have cyclones or such other natural phenomenon, quite often the damage is more compared to other parts where such abnormal weather conditions are not there. This is overall damage. I have also to emphasise that of this only about 29,665 tonnes have become unfit for human consumption. CAP under certain conditions in most parts of the country is giving fairly satisfactory results.

SHRI YESHWANT BOROLE: Could the hon. Minister give the breakup of the figure of 2.84 lakh tonnes—how much is due to unnatural conditions, and how much natural conditions? I would like to know—whether under normal conditions, this open storage has led to huge loss and damage or not.

SHRI BHANU PRATAP SINGH: The figures of damage are not available separatly for these two categories.

श्री महेन्द्र सिंह सैयावाला : मैं मंत्री महोदय से पूछना चाहता हूं कि इस साल जो 20 लाख टन गेहूं और चावल बढ़ जाना है उस के स्टोरेज का क्या प्रबन्ध है और दूसरे, जो स्टोरेज में चोरी होती है उस पर गवर्नमेंट ने क्या ऐक्शन लिया है ?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): This year we are taking up two million tonnes of private storage. This is a scheme under which two million tonnes of private cover storage is being set up and we are also energising the World Bank Scheme for storage.

DR. VASANT KUMAR PANDIT: May I know from the hon. Minister as to how much quantity of damage foodgrains which are not useful for human consumption was disposed off? In the past it has been our experience that merchants go, buy it in the open auction and again send it to the rural areas to eat. Therefore, what is the method of disposal and whether it is being utilised for making Cattle Food, manure or fertiliser. How do you account for the damage foodgrains which go into the open market?

SHRI BHANU PRATAP SINGH: The damage stock is first sent to the State Governments and it is also classified into different categories, some which are fit for consumption of cattle and others which are only fit for making fertiliser or manure, which is dumped and it is not at all auctioned. It is only that portion which is fit for consumption by cattle which is to be mixed in cattle feed that is auctioned and we maintain a list of such buyers and it is only to them that we sell this kind of material and it is expected that they will not use it for human consumption.

श्री जी० डी० गवई : मैं मंत्री महोदय से यह पूछना चाहता हूं कि अलग अलग राज्य सरकारों के पास अभी जो स्टाक है जैसे हमारे महाराष्ट्र में हाईब्रिड ज्वार का स्टाक पड़ा हुआ है, मार्केट में हाईब्रिड का भाव 75 रुपये प्रति क्विंटल है और सरकार के पास जो स्टाक है उस का भाव 105 रुप प्रति क्विंटल है भाव के इस चढ़ाव उतार से सारा माल सड़ा हुआ जा रहा है। दो साल के बाद उस की मिट्टी हो रही है, उस के लिए सरकार का क्या रवैया है कि उस को कम दाम में बेचे। (**व्यवधान**)........

MR. SPEAKER: It does not arise from the question.

SHRI P. VENKATASUBBIAH: The hon. Minister has said that private godowns are also being requisitioned and that World Bank funds are also

being utilised for the purpose May I know from the hon Minister whether the Government has got any programme of providing protected godowns to the foodgrains that are being produced in the country so that they are not exposed to the vagaries of monsoon and so that they may not spend huge amounts by way of rent to private traders I would like to know whether they have got any programme and how much amount is involved in it and whether they are going to provide enough space for the storage of these foodgrains

SHRI BHANU PRATAP SINGH The programme is very much there

MR SPEAKER The statement shows that a large number of godowns will be built

SHRI BHANU PRATAP SINGH Some we are getting and we are also making under World Bank Scheme I can assure the House that the storage under CAP will be progressively reduced very much But at the same time there will remain some storage under CAP for the simple reason that there are certain peak seasons when we have to hold stocks for a few months and under those conditions the CAP arrangements is the best and most economical

धान कूटन उद्योग विनियमन तथा लायसेंसिंग अधिनियम (राइस मिलिंग इन्डस्ट्रीज रेग्युलेशन एन्ड लायसेंसिंग एक्ट)

*665 **श्री धर्म सिंह भाई पटेल** : क्या **कृषि और सिंचाई** मन्त्री निम्नलिखित जानकारी देने वाला एक विवरण सभा पटल पर रखने की कृपा करेंगे कि :

(क) क्या यह सच है कि गुजरात सरकार ने 4 अप्रैल 1977, 29 दिसम्बर, 1977 और 24 जनवरी 1978 को केन्द्र सरकार से धान कूटन उद्योग विनियमन तथा लायसेंसिंग अधिनियम (राइस मिलिंग इण्डस्ट्रीज रेग्युलेशन एण्ड लायसेंसिंग एक्ट) में संशोधन करने की मांग की है और यदि हां, तो गुजरात सरकार द्वारा की गई तारीखवार मांगें क्या-क्या हैं;

(ख) उपर्युक्त मांगों में से कौन कौन सी मांगें किस किस तारीख को तथा किस प्रकार स्वीकार की गईं और कौन कौन सी अस्वीकार की गईं और उनके कारण क्या हैं तथा अस्वीकृत मांगें कब तक स्वीकार कर ली जायेंगी;

(ग) क्या गुजरात में धान का उत्पादन बहुत ही कम होता है और यदि हां तो ग्रामीण क्षेत्रों में घरेलू खपत के लिये धान कूटने के उद्योग में लगाये जाने वाले सिंगल हलर को विनियमन तथा लायसेंसिंग अधिनियम से कब मुक्त किया जायेगा; और

(घ) गुजरात में ग्रामीण लोगों को सुविधायें देने के लिये केन्द्रीय सरकार द्वारा क्या कार्यवाही करने का विचार है ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH) (a) to (d) A Statement is laid on the Table of the House

Statement

(*a*) *and* (*b*): The nature of demands made by the Government of Gujarat in their communications referred to in the question and the action taken thereon are indicated below :—

NATURE OF DEMANDS	ACTION TAKEN
(1)	(2)
(1) *Letter of 4 April*, 1977	
(i) The State Governmet may be allowed to grant permits for the establishment of new single huller rice mills without being required to instal modern machinery.	1. This was not accepted. In view of the advantages of better out turn and less brokens through the use of modern equipments as compared to single huller mills of conventional type the State Government was informed on 28-5-77 that permission for establishment of new single huller mills will not be in the national interest.
(ii) The date of modernisation of existing single huller mills be extended for a period of 5 years from 30th April, 1977.	Single huller mills were brought under the purview of modernisation programme on 29th July, 1976. The State Government was informed on 28-5-77 that a maximum period of 5 years i. e. upto 28th July, 1981 was available under the rules for modernisation of existing single huller mills
(iii) The date of modernisation in respect of sheller type rice mills be extended for a further period of 2 years	The State Government was informed on 28-5-77 that the question of extension of time limit for modernisation of sheller mills was under consideration of the Government of India. It has since been decided to extend the time limit upto 30th April, 1980 in respect of rice mills of sheller, sheller- cum-huller and batteries of huller types licensed prior to 30th April , 1975. The Government of Gujarat and other State Governments have been informed of this decision in a letter dated 4-4-78.
(2) *Telex dated 27th December*, 1977. (not 2nd December, 1977 as referred to in the Question).	2. A decision was taken and communicated to all State Government on the 13th December, 1977 to the effect that new single huller mills of 15 horse power and less operating in rural areas and handling dehusking of par-boiled paddy could be permitted to be establishment subject, however, to the condition that they would be required to instal modern equipments within a period of 5 years from the date of licence. The main reason for allowing time upto 5 years to hullers making parboiled rice is that in the case of parboiled rice the difference in yield between the traditional unit and the unit and the modern unit is not more than 1 per cent and, therefore, even if the traditional unit is allowed to extist the loss in out-turn is only marginal. But in the case of raw rice the difference in out turn between modern and traditional units can be as high as 6 per cent. It is in the

1	3
	national interest to see that losses of this magnitude are avoided. In view of this the State Government's proposal for extending the concession to single huller mills handling raw paddy was not agreed to and the State Government was informed of this by telex dated 30th December 1977.
(3) *Letter dated 24th January 1978*	
The State Government have requested that permit for single hullers may be allowed to be granted without any condition (especially of processing of par boiled rice) without modernisation.	For the reasons stated against (2) above the request of the State Government has not been acceded to and they are being informed accordingly.

(c) According to final estimates the production of paddy in Gujarat was of the order of 8.51 lakhs tonnes in 1976-77. In view of the advantages explained above it will not be possible to exclude the single huller mills in Gujarat from modernisation programme.

(d) Nationalised Banks have agreed to finance schemes of modernisation of rice mills including single huller mills on concessional rate of interest.

श्री धर्म सिंह भाई पटेल : माननीय मन्त्री जी ने अपने स्टेटमेंट के पन्ना 2 मद (2) में लिखा है— "ग्रामीण क्षेत्रों में कार्यरत 15 अश्व शक्ति की और उससे कम की भूसी उतारने सम्बन्धी कार्य करने वाले मिलों को स्थापित करने की अनुमति दी जा सकती है, लेकिन शर्त यह होगी कि उन्हें लाइसेंस की तारीख से 5 वर्षों की अवधि के अन्दर आधुनिक उपकरण लगाने होंगे ।"

तो गुजरात के सौराष्ट्र प्रदेश के ग्रामीण क्षेत्रों में गेहूं और बाजरा पीसने की छोटी सी चक्की मिल होती है, उसके साथ सिर्फ पांच सौ रुपए की कीमत का छोटा सा हलर लगाया जाता है । इसको देहात के लोग घर में उपयोग के लिए पैडी डांगर में से चावल निकालने के काम में लाते हैं तो इस फ्लोर मिल के साथ सिर्फ पांच सौ रुपए की कीमत के लगे हुए या लगने वाले हलर को इस राइस मिलिंग इण्डस्ट्रीज रेग्युलेशन ऐंड लाइसेंसिंग ऐक्ट से क्या मुक्त किया जायेगा ? यदि हां तो कब और यदि नहीं, तो उसका क्या कारण है ?

श्री भानु प्रताप सिंह : इसका मुख्य कारण यह है कि जो पुराने ढंग के राइस हुलर्स हैं उनमें चावल का बहुत नुकसान होता है । लगभग 6 फीसदी चावल हम खो देते हैं जो कि पूरे राष्ट्रीय स्तर पर बहुत बड़ी मात्रा हो जाती है । इस नियम को बनाने का उद्देश्य यही है कि लोग 6 परसेंट चावल बचा सकें ।

जहां तक यह प्रश्न है कि छोटे लोगों को कैसे मदद की जाये तो ऐसी मशीनें निकल रही हैं और उपलब्ध हैं जिनको छोटे पैमाने पर भी लगा करके चावल की बचत की जा सकती है । मैंने माननीय सदस्य से निवेदन भी कर दिया है कि यदि वे चाहें तो मैं उनको बताऊंगा कि किस प्रकार से छोटे पैमाने पर भी अच्छा चावल बनाते हुए चावल के नुकसान को बचाया जा सकता है ।

श्री धर्म सिंह भाई पटेल : अध्यक्ष महोदय, स्टेटमेंट के मद (3) में कहा गया है कि गुजरात सरकार ने दिनांक 24 जनवरी, 1978 को अनुरोध किया है कि बिना किसी शर्त और बिना आधुनिकरण के सिंगल हलर्स के लिए परमिट देने की अनुमति प्रदान की जाये तो इसके बारे में सरकार क्या करना चाहती है ?

श्री भानु प्रताप सिंह : श्रीमन् मैं बतलाना चाहता हूं कि जो शर्तों के साथ दिया गया उसमें प्रमुख शर्त यह है कि अगर हुलर से काम करना है तो पार ब्वायल्ड राईस बनायें क्योंकि इसमें 6 परसेंट का नुकसान नहीं होता है, 1 परसेन्ट से कम नुकसान होता है और वह नुकसान इतना कम है कि उसकी इजाजत हमने दे दी है। जिन राज्यों में पार ब्वायल्ड राईस बनाया जाता है वहां इसका इस्तेमाल हो रहा है लेकिन गुजरात में पार ब्वायल्ड राईस नहीं बनाया जाता है

श्री मोहन भैय्या : अध्यक्ष महोदय मध्य प्रदेश के छत्तीसगढ़ अंचल में

MR SPEAKER This is about Gujarat

श्री मोहन भैय्या यह जो आदेश है हुलर्स के लिए उसके कारण सभी हुलर्स बन्द होने की स्थिति में आ गए हैं। माननीय मन्त्री जी ने कहा कि इसमें चावल टूटते हैं लेकिन छत्तीसगढ़ अंचल में, जो टूटा हुआ चावल होता है उसको गरीब लोग अपने खाने के लिए इस्तेमाल करते हैं। क्या सरकार छत्तीसगढ़ के गरीब लोगों का ध्यान में रखते हुए, इस आदेश को वापिस लेगी ताकि हुलर चल सकें और लोगों को रोजगार मिल सके ?

श्री भानु प्रताप सिंह : अभी आदेश वापिस लेने का कोई विचार नहीं है क्योंकि ऐसी मशीन उपलब्ध हैं जिनसे अच्छा चावल बनाया जा सकता है साथ ही जो ब्रैन मिलता है उसमें ब्रैन आयल भी मिल सकता है

High Altitude National Park and Sanctuary in Ladakh

*666 SHRIMATI PARVATI DEVI. Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state·

(a) whether Government propose to set up a high altitude national park and a sanctuary in Ladakh; and

(b) if so, the details thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a) and (b) The Jammu and Kashmir Government have intimated that they are considering a proposal to set up a national park in Ladakh No details of the proposal for such a national park or in regard to setting up a sanctuary have however been received by the Government of India

श्रीमती पार्वती देवी अध्यक्ष महोदय, लद्दाख में पहाड़ी बैल, बकरियां और भेड़ होती हैं। बकरी से जो पशमीना बनता है, वह सारी दुनिया में प्रसिद्ध है। लद्दाख में मारखोर आई बेक्स, मरमोट भालू और कपाग (हिरण) भी बड़ी संख्या में पाये जाते हैं। किन्तु उन की संख्या अब कम होती जा रही है। इन के शिकार पर कोई रोकथाम नहीं है। सरकार देश की इस अमूल्य वन सम्पदा की रक्षा के लिये क्या कदम उठा रही है ?

क्या केन्द्र सरकार लद्दाख में जो पशु-पक्षी अब समाप्त होते जा रहे हैं, उन की रक्षा और संख्या बढ़ाने के लिये तुरन्त केन्द्रीय स्तर पर कोई उपाय करेगी।

श्री सुरजीत सिंह बरनाला : वाइल्ड लाइफ प्रीजर्वेशन के लिये एक बोर्ड बना हुआ है जो इस किस्म के पशुओं को सम्भाल कर रखने का काम करता है। इस बोर्ड ने उस एरिया का टूर किया था। उस के बाद एक और टीम गई, जिस में मशहूर रक्षक डा० सलीम अली भी गये थे। उन्होंने भी अपनी रिपोर्ट दी है। उस के मुताबिक यहां से सुझाव भेजा गया कि "जागथाग" एरिया को नेशनल पार्क में कन्वर्ट किया जाय ताकि इस तरह के जानवरों को खत्म होने से बचाया

जा सके । अभी जम्मू काश्मीर सरकार से हमें इतनी ही इत्तिला मिली है कि उस पर अमल हो रहा है, उन्होंने अभी यह नहीं बतलाया है कि वे क्या क रहे हैं ?

बंजर भूमि को कृषि योग्य भूमि में बदलने के लिए विशेष प्राधिकरण

*667. **श्री रामधारी शास्त्री :** क्या कृषि और सिचाई मंत्री बंजर भूमि को कृषि योग्य भूमि में बदलने के लिए विशेष प्राधिकरण के बारे में 13 मार्च, 1978 के तारांकित प्रश्न सं० 273 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) बंजर अथवा ऊसर भूमि को कृषि योग्य बनाने हेतु विशेष प्राधिकरण बनाने में क्या कठिनाई है; और

(ख) क्या बंजर भूमि को शीघ्र कृषि योग्य बनाने की आवश्यकता पर सरकार विचार करेगी ?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) The barren lands like mountains, deserts, etc. cannot be economically brought under cultivation. Reclamation of culturable waste land including old fallows is being organised by the State Governments and there is no need for creating a special authority for reclaiming such lands at the Centre.

(b) Yes, Sir.

श्री रामधारी शास्त्री : मंत्री महोदय ने अपने जवाब में बताया है कि इस तरह की भूमि का कल्टीवेशन में आना आर्थिक दृष्टि से ठीक नहीं है। क्या सरकार यह बतलाने की कृपा करेगी —यदि इस तरह की भूमि को रिक्लेम किया जाय तो इस पर प्रति हैक्टेअर क्या खर्च पड़ेगा ?

क्या आप यह भी बतलाने की कृपा करेंगे कि इस तरह की पुरानी ऊसर और बंजर भूमि पर, किस-किस राज्य सरकार ने कितनी और केन्द्रीय सरकार ने कितनी भूमि पर कब्जा, कर लिया है और उस को खेती के योग्य बना दिया है ?

श्री सुरजीत सिंह बरनाला : यह एक किस्म की जमीन नहीं है, इस में से कुछ जमीने पहाड़ी इलाके में आती हैं, कुछ दूसरे इलाकों में आती हैं—इस लिये इन पर क्या खर्चा आयेगा, यह बतलाना मुश्किल है । अलग-अलग किस्म की जमीनों पर अलग-अलग खर्चा आता है ।

जो रैवीन लैण्ड है, कटी-फटी जमीनें है—उस में राजस्थान ने 865 हैक्टेयर, उत्तर प्रदेश ने 2158 हैक्टेयर, मध्य प्रदेश ने 4301 हैक्टअर, गुजरात ने 3744 हैक्टेअर, कुल 11068 हैक्टेअर जमीन रिक्लेम की है : अलकेलीन-सायल की उत्तर प्रदेश ने 4 हजार हैक्टेअर, पंजाब ने 15490 हैक्टेअर इस तरह से कुल 27890 हैक्टेअर जमीन को रिक्लेम किया गया है :

श्री रामधारी शास्त्री : मंत्री जी ने अपने जबाब में कहा है कि केन्द्रीय सरकार कोई केन्द्रीय अथारिटी बनाने की जरूरत नहीं समझती । इस के सन्दर्भ में मैं पूछना चाहता हूं—जैसा कि उन्होंने 13 मार्च, को जवाब दिया था—सारे देश में 179 लाख हैक्टेअर ऐसी जमीन है, जिस को कृषि योग्य बनाया जा सकता है । इस देश की स्थिति को देखते हुए—हमारी दृष्टि से करीब-करीब 3 करोड़ 38 लाख हैक्टअर ऐसी जमीन है, जिस को करीब 1 करोड़ लोगों को एलाट किया जा सकता है जिस से इस देश की बड़ी भारी जनसंख्या की बेरोजगारी का समाधान हो सकता है । इस के अलावा इस भूमि की रिक्लेम करने में लगभग 50 लाख लोगों को एक साल तक

काम करत रहना होगा। इन तमाम बातों को ध्यान में रखते हुए क्या मंत्री महोदय कोई इस तरह की योजना बनायेंगे कि सारे देश की ऊसर और बंजर भूमि खेती योग्य हो सके? क्योंकि जो मौजूदा माडर्न मशीने है, उन को खरीदना किसी भी राज्य सरकार के बूते के बाहर है। ये मशीनें बहुत कम मिलती है और उन की कीमतें भी बहुत ज्यादा है।

श्री सुरजीत सिंह बरनाला : लैंड इम्प्रूवमेंट आइटम नं० 18 लिस्ट 2 सैवथ शैड्यूल्ड कास्टीट्यूशन मे आता है। इसलिए काम उन्ही को करना है। जहां तक 169 लाख हैक्टेअर भूमि जो काबले काश्त हो सकती है उसका जवाब वह शायद समझे नही। कल्चरेबल वैस्ट लैंड टोटल जो है वह 169 लाख हैक्टर है। बहुत पैसा खर्च करके और बहुत मेहनत करके बीस से तीस परसेंट तक यह काश्त में लाई जा सकती है बाकी। जमीन काश्त में नही लाई जा सकती है। उस पर भी बहुत खर्च करना पड़ता है।'

श्री रामधारी शास्त्री : मंत्री महोदय ने पहले जो जवाब दिया था उस से उन्होने यह कहा था बंजर भूमि के अन्तर्गत पहाडी रेगिस्तानी आदि जैसी अकृष्य भूमि है, जिसे मितव्ययी रूप मे कृषि के अन्तर्गत नहीं लाया जा सकता। तथापि लवणीय, क्षारी ऊबड़-खाबड़ भूमि, जल मग्न क्षेत्र और अन्य परती भूमि जैसी कुछ बेकार भूमि ऐसी है, जिसे कुछ सीमा तक सुधारा जा सकता है। कृषि योग्य परती भूमि का अनुमान 169 लाख हैक्टर के लगभग लगाया गया है।

आज वह कैसे इसमें अलग बात कह सकते हैं?

श्री सुरजीत सिंह बरनाला : तब भी यही कहा था कि इस में कुछ ऐसी बीस से तीस परसेंट आराजी है जो खेती के काबिल बनाई जा सकती है। लेकिन खर्च काफी आएगा।

श्री छ वि राम अर्गली : मध्य प्रदेश और राजस्थान की सीमा पर चम्बल रेवाइंज की करोड़ो एकड़ भूमि है। मंत्री महोदय ने बताया है कि पांच हजार एकड भूमि मध्य प्रदेश म बीहड़ की है। मध्य प्रदेश और राजस्थान की सरकार इस स्थिति मे नही है कि इन रेवाइज को रिक्लेम करके कृषि योग्य बना सके। क्या आप ऐसी व्यवस्था करेंगे कि जो चम्बल के बीहड है जहा पर डाकू पैदा हो जाते है और अब पुन पैदा होने लगे है उनको रिक्लेम करके हरिजनो और आदिवासियों को पट्टे पर बाट दिया जाए। अगर आप रैवाइज का रिक्लेम नही करा सकते है तो क्या आप उन रेवाइज और बीहड़ो को हरिजनो और आदिवासियो का पट्टे पर देने की व्यवस्था करेंगे?

श्री सुरजीत सिंह बरनाला : मने अर्ज किया था कि यह हमारे अधिकार मे नही है कि हम पट्टे पर दे दे। यह राज्य सरकार को करना है। रिक्लेम भी उन्होंने करना है। हां यह जरूर है कि रेवाइज के रिक्लेमेशन के लिए हम सौ फीसदी सबसिडी देते है, टोटल सबसिडी देते है। थोड़ा सा काम उस पर शुरू हुआ है। पिछले साल में बारह सो हैक्टर रकबा उस मे रिक्लेम किया गया है।

SHRI VASANT SATHE: What is the total acreage of land that would be available in the Chambal ravines as well as other areas? Is there any proposal that an authority like the World Bank or the U.N. Development Fund should come forward to help in a large programme of reclamation of this land, and what is the Government's attitude thereto?

SHRI SURJIT SINGH BARNALA: So far as the first part of the question is concerned, it does not arise from the main question. That does not relate to Madhya Pradesh, otherwise I would have given the acreage. Regarding the second part, if a particular scheme is posed, we can surely take the assistance of monetary agencies like the World Bank.

MR. SPEAKER: The question is large enough to cover Madhya Pradesh, but probably you require notice.

SHRI VASANT SATHE: The question is about a special authority for conversion of barren land into cultivable land. We must have an idea of the acreage of the land I have asked only about that.

SHRI SURJIT SINGH BARLANA: I can give he acreage for the whole country Barren land—23 56 million hectares, culturable waste land 16 86 million hectares

श्रीमती कमला बहुगुणा : मंत्री महोदय ने कहा है कि पच्चीस, तीस परसेंट ऐसी जमीन है जिसे पैदावार के काबिल बनाया जा सकता है। मै जानना चाहती हू कि अगले दो साल मे कितनी पैदावार के काबिल बनाई जाएगी ?

श्री सुरजीत सिंह बरनाला : यह राज्यों पर निर्भर करता है। काम उन्हीं को करना होता है हम नही करते हैं। एक्जीक्यूट उनके जरिये से होता है।

Local Printing by Ministries/Departments

668. SHRI MOHAN LAL PIPIL: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to lay a statement showing:

(a) the total amount spent by the different Ministries/Departments on local printing during the years 1975, 1976 and 1977; and

(b) the steps taken for reducing this expenditure in the coming years by Government?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्रालय में राज्य मंत्री (श्री राम किंकर) : (क) सूचना एकत्र की जा रही है और सभा पटल पर रख दी जाएगी।

(ख) स्थानीय छपाई के काम को कम करने के लिए उठाये गए मुख्य कदम ये हैं :—

(i) भारत सरकार मुद्राणालयों की मौजूदा छपाई क्षमता मे वृद्धि करना,

(ii) छोटे कार्यों पर लगी रोक को हटाना जहा केवल सीमित सख्या मे प्रतिया छापी जानी होती है।

श्री मोहन लाल पिपिल: किस-किस साल मे कितनी राशि खर्च हुई है इसका उत्तर मत्री महोदय ने यह दे दिया है कि इनफर्मेशन कलैक्ट की जा रही है। मैं कहना चाहता हू कि इस मामले मे करोड़ो रुपये का गोल-माल है। मै जानना चाहता हू कि कब तक वह इनफर्मेशन कलैक्ट कर लेगे ?

श्री राम किंकर : जैसे ही सूचना आ जाएगी सदन पटल पर रख दी जाएगी।

MR SPEAKER: 10 days notice was given to you

श्री मोहन लाल पिपिल बहुत से भारत सरकार के पास रिप्रिजेंटेशन आए है कि नई प्रैसिस खोली जाये, स्टाफ बढाया जाए। मै जानना चाहता हू कि भारत सरकार इस मामले मे क्या कुछ विचार कर रही है? कितनी और प्रैसिस लगाने का या स्टाफ बढ़ाने का उसका विचार है ताकि यह जो घोटाले हो रहे है इनको रोका जा सके ?

श्री राम किंकर : नई प्रैस खोलने का सवाल नही है। कुछ मशीनें लगा रहे हैं जिससे हमारी प्रैस क्षमता बढ़ जायगी और जो दिक्कत आ जाती है वह दूर हो जाएगी (व्यवधान)।

श्री भानु कुमार शास्त्री मैं निवेदन करना चाहता हूं कि 21 दिन का नोटिस दिया जाता है। फिर भी उन्होंने कह दिया है कि सूचना एकत्र कर रहे हैं जब मिल जायगी तब जवाब दे देंगे। दो ढाई महीने सैशन चलेगा तो क्या ये उत्तर भी नही देंगे ? इनको 21 दिन का नोटिस मिलता है।

MR SPEAKER I have mentioned to the Minister that he has sufficient notice and he should have collected the information. Nothing more can be done. He has promised to do that

श्री भानु कुमार शास्त्री जब इन्फर्मेशन आ जाएगी तब क्या ये टेबल पर रख देंगे ?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) This information has not to be collected from the Departments under my Ministry alone All this information has to come from a number of Ministries and Departments and that is why there is delay

MR SPEAKER Next question—669

PROF P G MAVALANKAR There is no supplementary at all!

MR SPEAKER You will get opportunity during the Demands

PROF P G MAVALANKAR We cannot speak on all Demands

SHRI JYOTIRMOY BOSU No doubt you have to get up early in the morning but certainly you have got jet speed today (*Interruptions*)

शाहपुर परियोजना के अन्तर्गत तावा नदी पर पुल

671. श्री सुभाष आहूजा : क्या निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि

(क) क्या मध्य प्रदेश सरकार ने शाहपुर परियोजना के अन्तर्गत तावा नदी पर पुल के बारे मे कोई प्रस्ताव मजूरी के लिए प्रस्तुत किया है,

(ख) क्या केन्द्रीय सरकार ने इस पुल के निर्माण के लिए मजूरी दे दी है, और

(ग) यदि हा, तो इस पुल पर निर्माण कार्य कब तक प्रारम्भ होगा ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त): (क) और (ख) जी हा। मजूरी 26-5-1976 को जारी की गई थी।

(ग) योजना का राज्य सरकार द्वारा कार्यान्वयन किया जाना है जिसने अभी तक निर्माण कार्य प्रारम्भ नही किया है ?

श्री सुभाष आहूजा : मैं मंत्री जी से जानना चाहूगा कि शाहपुर परियोजना के अन्तर्गत बनने वाले पुल के ऊपर कितना खर्च होगा, कितने रुपये की लागत से बनेगा ? और क्या केन्द्रीय सरकार ने मन्जूरी देने के बाद फिर लिखा है कि निर्माण कार्य शीघ्र शुरू किया जाय ? यदि हा तो मध्य प्रदेश सरकार ने क्या जवाब दिया है ?

श्री सिकन्दर बख्त : 26 मई, 1976 को यह तय किया गया था कि इस पुल के बनने मे जो कुल रकम 6 लाख 93 हजार खर्च होनी है उनका 75 फीसदी यानी 5 लाख 19 हजार 750 रुपये गवर्नमेंट आफ इंडिया देंगी। लेकिन उनमे यह कहा गया था कि पुल की कीमत आखिर मे चल कर चाहे कितनी भी हो गवर्नमेंट आफ इंडिया की सहायता इसी रकम तक सीमित रहेगी। जब यह मन्जूरी दे दी गई तो स्टैट गवर्नमेंट ने इत्तिला दी कि इस पुल की कीमत 10 लाख रु० होगी और उसके थोडे दिन बाद कहा कि 16 लाख रु० होगी, और इस वक्त विचार यह है कि 21 लाख 90 हजार 800 रु० होगी।

श्री सुभाष आहूजा : आज 12 साल हो गये हैं और जो बंगाली भाई शरणार्थी के रूप में आए थे उनको जंगलों में क्या दिया और उसके बाद उन्हें सूखी जमीन दे दी, जानवर दे दिये, न सिंचाई के साधन उपलब्ध किये और न आवागमन के साधन हैं, और बरसात में 6 महीने तक इन बंगाली भाईयो को एक टापू के बीच मे रखना पडता है और आने जाने के लिये उनको 500 फीट गहरी नदी का इन्तजार करना पडता है कि कब पानी कम हो। यही कारण है कि बंगाली भाई पूरे मध्य प्रदेश से और दंडकारण्य से भाग कर सुन्दरवन की ओर आकर्षित हो रहे हैं। इसका कारण यही है कि हमने उनको वहां बसा तो दिया है परन्तु अभी तक यही व्यवस्था नही कर पाये है तो मध्य प्रदेश की बिना सहायता किये आपने जिन शरणार्थी भाईयो को बसाया है उनके लिए पुल का निर्माण करना और नाले पर पुल की जो दूसरी योजनायें हैं उनका भी बनाने का क्या आप शीघ्र प्रयास करेंगे ?

श्री सिकन्दर बख्त : सवाल पुल से सम्बन्धित है। माननीय सदस्य के जज्बात सही हैं इसी को नजर मे रखते हुए यह तय किया गया था कि 75 फीसदी पुल की कौस्ट केन्द्रीय सरकार देगी।

MR SPEAKER Q No 672—Shri Hukam Chand Kachwai—not here, Q No 673—Shri Mrityunjay Prasad—not here Q No 674—Shri C K Chandrappan—not here Q No 675—Shri Bairagi Jena—not here Q No 676—Shri Suraj Bhan—not here The Question List is over

SHRI JYOTIRMOY BOSU Sir, under the rules you can authorise some other member to ask a question

MR SPEAKER Not I, the member can

SHRI JYOTIRMOY BOSU: You can.

MR SPEAKER Now, let us have second round

Q No 658—Shri G Y Krishnan—not here, Q No 661—Shri Gananath Pradan, not here, Q No 662—Shri Sarat Kar—not here, Q No 664—Shri Ahmed M Patel—not here, Shri Chitubhai Gamit—not here

SHRI JYOTIRMOY BOSU On a point of order, Sir Rule 48(3) reads

> "If on a question being called it is not asked or the member in whose name it stands is absent the Speaker may, at the request of any member, direct that the answer to it be given '

I request you to allow other members to ask the question

MR SPEAKER I will consider it

SHRI JYOTIRMOY BOSU After 12 O Clock?

MR. SPEAKER No, no tomorrow Question Hour is over

SHRI K A RAJAN I would like to make a submission Mr Speaker Sir, I have given a calling attention notice on the Bailadila firing

(*Interruptions*)

MR SPEAKER On the Bailadila firing question I have allowed it for tomorrow

SHRI M KALYANASUNDARAM Mr Speaker Sir with your permission I have given a calling attention notice

MR SPEAKER After the short notice question

SHORT NOTICE QUESTION

Induction of Industrial Houses into Deep Sea Fishing

+

S.N Q 4 SHRI JYOTIRMOY BOSU.
SHRI K. LAKKAPPA

Will the Minister of AGRICULTURE AND IRRIGATION be please to state:

(a) whether Hindustan Lever, Brooke Bond India and J. K. Chemicals are being allowed to enter the field of Deep Sea fishing as a measure of diversification;

(b) whether Kerala Assembly had passed a resolution expressing concern at the induction of large industrial houses into deep sea fishing, and

(c) if so, what are the facts thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a) No Sir, not yet

(b) Yes Sir

(c) The Kerala Assembly had passed a resolution on 10-2 78 as follows

"This House requests that the Govt of India should cancel their decision to introduce mechanised fishing by private industrialists in consideration of the fact that this will land lakhs and lakhs of traditional fishermen of Kerala in unemployment and thereby cause grave financial hardship to them"

SHRI JYOTIRMOY BOSU I am told that the Government is intending to give permission to these veteran economic criminals, multinationals You know that Hindustan Lever, in their premises in Ghaziabad was caught with a tanker load of adulterated oil for production of dalda the other day. Brooke Bond was caught for invoice manipulation the other day and penalised for the same Then you will see in black and white in the case of J K who is notorious for economic offences and invoice manipulation. These are the people who are suddenly being patronised for grant of deep sea fishing I would like to understand from the Minister in the Context of following: Will it not pose any serious problem of security in the Bay of Bengal, Arabian Sea and the Indian Ocean, that is, allowing multinationals to go and operate there and that will give a complete freedom to them to trawl and operate in the Indian Ocean? In the name of deep fishing, these people are doing actually coastal fishing because fish are available more in the coastal area than in the deep sea water As a result, lakhs of fishermen, traditional fishermen are being deprived of their livelihood and there is no watchdog body to see where they are operating Once they are given the licence and with asteamer, they are free to move wherever they like This is a departure on the part of the Government from the established practice in granting permission to big business houses to diversify their activities in ship building. I would like to ask the hon Minister as to why this departure from the earlier decisions of the Government and why is it that they are ignoring the Kerala Assembly's unanimous resolution which clearly shows the thorough approval of the people of Kerala and we join them and we fully approve what the Kerala Government has done? Therefore, in the context of this, I would like the hon Minister to tell this House what they intend to do and also he should give us an assurance that these big houses should not be allowed to do any mechanised trawling No private industrialist should be allowed to do any mechanised trawling in sea fishing in the coastal area

SHRI SURJIT SINGH BARNALA: In 1977, 200 miles of economic zone was declared and now we have an exclusive right in 200 miles from the coastal line to fish, India can fish in those waters So far, we did not have a mechanised fishing fleet. So, other countries have been fishing in our waters, almost all the other countries have been fishing to the Bay of Bengal,

particularly in areas near Andamans where fish is available in large quantities, and we have absolutely no capacity to intervene So, Government decided that, by March 1979, we should have 200 fishing trawlers of various sizes It is under that scheme that fishing trawlers were considered. Some were being imported and some manufactured in the country Under that scheme also there are certain reservations Some priorities were fixed the first priority was for cooperatives, the second was for State Corporations if they wanted, the third was for smaller private entrepreneurs, and the last was, larger houses This fishing business is a capital-intensive business .

SHRI JYOTIRMOY BOSU Who told you that?

SHRI SURJIT SINGH BARNALA I know it, you also know it A fishing vessel of a large size would normally cost anything between Rs 1 crore and Rs 5 crores Small persons cannot enter into this. This is a new business for our country We are not yet used to it So we are also thinking of having some zones fixed The State Governments have also been asked to go into this matter There are four types of vessels One is conventional fishermen with boats which are not mechanized which are in a large number—may be a lakh or more Then there are about 14 000 mechanized boats Then there are slightly larger trawlers trawlers of the size of about 20 to 22 metres and then upwards These are the various types of fishing vessels with us We are trying to have about five kilometres from coastal line for the smaller fishermen, the conventional fishermen, whose boats are not mechanized beyond that upto a distance of 10 kilometres for fishermen whose boats are mechanized, beyond that for the trawlers This is what is being considered by us .

MR SPEAKER You have not answered his question what guarantee is provided so that they do not fish in the coastal area, in the nearer area—5 or 10 kms ?

SHRI SURJIT SINGH BARNALA: So far we do not have any policing arrangement. We cannot have There have been disputes even between traditional fishermen and small mechanized boats, mechanized boats which are of the size of 20 to 22 metres There have been clashes in Madras, in Goa and in some other areas Those States are also thinking of having some legislation on this that such area is for traditional fishermen, beyond that for mechanized boats and beyond that for trawlers

SHRI JYOTIRMOY BOSU No enforcing authority?

SHRI SURJIT SINGH BARNALA: Enforcing authorities' are also being considered For the first time we are entering into the deep fishing business, and for some time these difficulties will have to be faced

SHRI JYOTIRMOY BOSU I have asked him why they have totally ignored the Resolution—I am told it was a unanimous Resolution—that the Kerala Assembly has adopted The people of Kerala have said

> "This House requests that the Government of India should cancel their decision to introduce mechanized fishing by private industrialists in consideration of the fact that this will land lakhs and lakhs of traditional fishermen of Kerala in unemployment and thereby cause grave financial hardship to them"

He has not said anything about that

SHRI SURJIT SINGH BARNALA. We are not ignoring it We are considering it— in what manner the interests of the small fishermen can be protected We are also writing to the State Governments to have their suggestions in what manner the interests of small fishermen can be safeguarded so that we can keep the larger boats away from the coastal areas where the small fishermen are plying We are considering this very seriously

SHRI JYOTIRMOY BOSU: My second question is this. It has gone on record that the Agriculture Ministry had paid no heed to the Resolution adopted by the Kerala Assembly. They have also admitted that there is no policying or enforcing authority. It is a paper project. Actually it is left to the multi-nationals and big houses to do what they like at the cost of small fishermen My question is, since there is serious depression in the Indian shipping business

SHRI D. D. DESAI Shipping business or fishing business?

SHRI JYOTIRMOY BOSU Shipping business.

SHRI D D DESAI Shipping is one thing and fishing is another

SHRI JYOTIRMOY BOSU Would they consider the public sector going into the deep sea fishing business and also, at the same time, modify some of the vessels for acting as fishing trawlers or mother or factory ships for the shipping industry?

SHRI SURJIT SINGH BARNALA: The priorities fixed by the Department dearly indicate that the first priority has to go to the cooperatives, secondly, to the State Corporations—if they want to come in and show interest m it—and then, after that, to smaller entrepreneurs and some engineers who are interested and, last of all, to the larger houses for whom some conditions have been laid down that they should not be under 40 metres in length, which would cost more than Rs. 1 crore, and that they should remain 10 kilometres away from the coast. They can fish in the Bay of Bengal and near the Andamans, but they should not intervene in areas where small mechanised boats or traditional boats are plying.

MR. SPEAKER: What about converting them? He has suggested the conversion of some of the ships to make them fish in deep sea waters.

SHRI SURJIT SINGH BARNALA: I could not follow the question.

SHRI JYOTIRMOY BOSU: I will repeat it. Indian shipping is passing through an unprecedented depression market. We are having a number of Indian owned vessels lying idle for lack of cargo. Would you consider starting a public sector industry for sea fishing and make use of some of these vessels through modifications as trawlers and, at the same time, as factory or mother ships?

SHRI SURJIT SINGH BARNALA: This matter has not come up to us so far These ships cannot be converted into fishing ships because certain techniques have to be provided in the fishing area They have to have a fish hold and they have to have freezing facilities, catching facilities etc All these facilities have to be provided—and none of them has shown any interest so far.

SHRI K. LAKKAPPA· The answer given by the Hon Minister is neither satisfactory nor conducive to the country it is detrimental to the interests of the country because this deep sea fishing admits of a deep game in international operations. You might have heard of Union Carbide. There are certain factors operating. There are some big forces who interfere in our internal affairs and claim sovereignty over the sea. That is why the green signal has been given to big houses by the present Government. *(Interruptions)*. 'Large houses' expansion in the sector is understood to have been taken up here recently by the Government after obtaining the approval of the Monopolies and Restricted Trade Practices Commission and there is an amount of pressure by the Government to help monopolists and multi-nationals. Even biscuit companies are, by diversification, entering into deep-sea-fishing. A major blade preparation company is entering into it and a soap factory is entering into deep-sea fishing. It has become a multi-national operation. I will read out the names if you want.

Even when the resolution was passed in the Kerala Assembly, I put a question at that time Even this the Finance Minister had stated that they had not done I will put a separate question on that issue The operating monopoly houses in this field are. Tata Oil Mill Co Ltd, Konkan Fisheries, New Indian Fisheries Ltd, Union Car bide, ITC Ltd, Calcutta, Britania Biscuits Co Ltd, Bombay, Brooke Bond India Ltd and Hindustan Lever Ltd. And the Minister says that they have not done this

Even in spite of the unanimous resolution by Kerala Assembly not to hand over this trade to the monopoly houses, detrimental to lakhs of people involved in this trade who could use mechanised boats constructed in our country and use the technical know how of our country this is being done (*Interruptions*)

Why is this Government having a soft-corner for these monopoly houses and even pressurising the MRTP to oblige and allow operation of deep-sea fishing by these multi nationals and big business houses and monopoly houses as against the public sector of this country?

SHRI SURJIT SINGH BARNALA In fact the hon Member has not put a question he has repeated

SHRI K LAKKAPPA I have put a question it is an insult to the nation He should not say that I have not put a question

(*Interruptions*)

MR SPEAKER Do not record

(*Interruptions*) **

SHRI SURJIT SINGH BARNALA Today, the hon Member is appearing so sensitive that he does not allow me to speak He has spoken for a considerable time but he has only told what they, the previous Govesrnment had been doing They had been encouraging multi-nationals I have got a record with me

SHRI JYOTIRMOY BOSU: What is the record?

SHRI SURJIT SINGH BARNALA: So far, particulars of deep sea fishing vessels now being operated by large houses are furnished below They were allowed imports of trawlers etc. under the 1968 and 1973 schemes and none of them has come under the new Scheme so far. They were. ITC LLTD, Calcutta—2 vessels, EIID Parry Ltd, Madras—2 vessels, Britania Biscuits Co Ltd, Bombay—3 vessels, Union Carbide about which he was talking just now—8 plus 2 chatered vessels, Konkan Fisheries Ltd, Goa—4 vessels, New Indian Fisheries Ltd, Bombay—3 vessels, Tata Oil Mills Co Ltd, Bombay—2 vessels Twenty-four trawlers were brought into operation during the previous regime so far This is the record I have

SHRI K LAKKAPPA He has rot replied to my question, he os talking of the previous Government (*Interruption*)

MR. SPEAKER That answer is relevant because you accused this Government of pressurising the MRTP to give permission to these people The Minister is aswering that he did not give it it is the previous regime that had given it He is answering the charge that you are making as if this Government is hand in glove with them

(*Interruptions*)

MR SPEAKER Please do not record

(*Interruptions*)**

MR SPEAKER No you are not allowed

(*Interruptions*)**

MR SPEAKER: You are not entitled to the second question

(*Interruptions*)**

**Not recorded

MR. SPEAKER: The normal practice has been, only the first questioner like in any other question, has two supplementaries, the other questioner only one.

*(Interruptions)***

MR. SPEAKER: No. You are not allowed.

श्रीमती मृणाल गोरे : जैसा कि माननीय मन्त्री जी ने बताया है सन् 1968 से यह चल रहा है और 13 अगस्त, 1975 को इस प्रकार के छोटे मछलीमार की शिकायतों को लेकर एक कमेटी एप्वाइंट की गई थी जिसकी रिपोर्ट भी आ गई है जिसमें यह मंजूर किया गया है :

The report of the Committee—to go into the allegations of the big houses in marine industry,

आपने अभी जो पढ़कर बताया वह सभी इसमें दिया हुआ है और उनकी शिकायतों पर कमेटी ने विचार किया और यह कहा है कि छोटे मछली मारों के इंट्रेस्ट्स को बड़े इंडस्ट्रियल हाउसेज दबा रहे हैं। आज केरल, गुजरात, महाराष्ट्र के किनारे के नजदीक सभी जगह पर छोटे मछली मारने वालों, मेकेनाइज्ड बोट्स और बड़े ट्रालर्स के बीच बड़े झगड़े हो रहे हैं। इसके बारे में इस रिपोर्ट में भी मंजूर किया गया है। मैं जानना चाहती हूं कि आज सरकार बड़ी इण्डस्ट्रीज को जो यह लाइसेंस दे रही है वह बिल्कुल गलत बात है, क्या मन्त्री महोदय इस पर विचार करेंगे कि जब छोटे मछलीमार इसकी वजह से मर रहे हैं...

MR. SPEAKER: Please come to the question.

श्रीमती मृणाल गोरे : आप कई लोगों को काफी बोलने देते हैं। मैं सवाल ही पूछ रही हूं। मंत्री जी ने कहा कि 30 किलोमीटर के आगे ही बड़े ट्रालर्स को इजाजत दी जायेगी लेकिन असल में 30 किलोमीटर के अन्दर भी ये मछली पकड़ने का कार्य कर रहे हैं जिस को लेकर झगडा पैदा होता है। इसके इम्पलीमेंटेशन के लिए कोई मशीनरी नहीं है। जब यहां आप जमीन पर कानून को इम्प्लीमेंन्ट नहीं कर सकते हैं तो फिर समुद्र के अन्दर कैसे करेंगे? इस कारण से, जो आप प्रमीशन दे रहे हैं उससे छोटे मछलीमार को बड़ी दिक्कत है। डीप सी फिशिंग का काम पब्लिक सेक्टर में कारपोरेशन वगैरह बनाकर किया जाना चाहिए। जो बड़े इंडस्ट्रियल हाउसेज हैं उनके द्वारा यह काम नहीं होना चाहिए। यह बड़े इंडस्ट्रियल हाउसेज जो एक्सपोर्ट करते हैं उसमें भी छोटे मछली मार के माल से मछली लेकर एक्सपोर्ट करते हैं। उनको डीजल पर एक्साइज में भी छूट मिलती है। इस प्रकार से बड़े मछली मार को हर प्रकार से सुविधा मिलती है जबकि छोटे मछली मार को कोई सुविधा या छूट नहीं मिलती है। तो सरकार की जो नीति है छोटी इण्डस्ट्रीज को संरक्षण देने और बड़े लोगों को बढावा न देने की क्या वह इस मामले से सुसंगत है? पिछली सरकार ने कुछ भी किया हो लेकिन आगे ऐसा नहीं होगा, क्या सरकार इस बात का निर्णय करेगी?

श्री सुरजीत सिंह बरनाला : छोटे मछलीमार के इंट्रेस्ट को तो हम हमेशा ही सेफगार्ड करेंगे लेकिन बड़े ट्रालर्स के लिए बिलकुल बन्द कर दिया जाये यह भी नहीं हो सकेगा। जैसा मैंने अर्ज किया सारा वे साफ बंगाल खाली पड़ा हुआ है, दूसरे लोग पैसा कमाते हैं, सारा अरेबियन सी खाली पड़ा हुआ है, दो सौ मील के अन्दर से भी वे मछली मार कर ले जाते हैं और हम कुछ नहीं कर सकते। लेकिन अगर जरूरत पड़ी तो ऐसी कण्डीशन लगा देंगे कि किसी भी कोस्टल एरिया में जहां छोटे फिशर-मैन मछली पकड़ते हैं, वहां ये लोग न पकड़ सकें।

श्री कंवर लाल गुप्त : अभी माननीय मंत्री जी ने बतलाया कि 10 मील तक छोटे मछली पकड़ने वाले (जिन के पास मैकेनाइज्ड बोट्स नहीं हैं) 30 मील तक मैकेनाइज्ड बोट्स वाले और उस के आगे बड़े-बड़े ट्राउलर्स

**Not recorded.

मछली पकड़ सकते हैं। मैं माननीय मंत्री जी से पूछना चाहता हू—अण्डमान मे सब से अच्छी मछली मिलती है और आप को मालूम है कि बाहर के देशों के जहाज भी वहा आ कर फिशिंग करते हैं, अभी हाल मे ऐसे 200 लोग पकड़े गये है। अण्डमान यूनियन टैरिटरी है, क्या मंत्री महोदय कोई ऐसा सेन्ट्रल कानून बनायेंगे कि 10 मील के परे और 30 मील के अन्दर जो बड़े ट्राउलर्स हैं, वे मछली न पकड़ सकें और अगर पकड़ेंगे तो उन को सजा मिलेगी। मै यह भी जानना चाहती हू कि कानून के एन्फार्समैन्ट के लिये आप के पास क्या मशीनरी है, जिस से आप विदेश वालो को पकड़ सके ?

श्री सुरजीत सिंह बरनाला मैंने इस बारे म सब स्टेटस को लिखा है कि किस किस्म का कानून वे चाहते हैं, किस तरह का लेजिस्लेशन कराना चाहते है, क्योंकि यह मसला तमाम कास्टल स्टेट्स और दूसरी स्टेट्स का है। हमारी यह कोशिश होगी कि जो कोस्ट के नजदीक का इलाका है वह छोटो के लिये रिजर्व रहे उस के बाद मैकेनाइज्ड बोट्स के लिये, जो 20–25 फुट के मैकेनाइज्ड बोटस है, उन के लिये रिजर्व रहे और उस के परे का इलाका बड़े ट्राउलर्स वाले इस्तेमाल करें। खास कर वे आफ बंगाल का जो इलाका है, जहा छोटे ट्राउलर्स नहीं जाते है वहा 40 मीटर के बड़े ट्राउलर्स आपरेट कर सकें, छोटे ट्राउलर्स आपरेट न कर सकें।

MR. SPEAKER: He is consulting the States It is a larger question.

SHRI KANWAR LAL GUPTA: Andamans is a Union Territory. It is for us to enact the legislation.

MR. SPEAKER: He wants a uniform legislation. He is consulting the States.

SHRI KANWAR LAL GUPTA: How will he enforce it? That was one part of the question.

MR. SPEAKER: That is also under consideration.

Now, Papers to be laid on the Table.

(*Interruptions*)

No please Four questions I have allowed Half an hour I have allowed.

SHRI AMRUT KASAR: You are not allowing us to put questions That is a burning problem.

SHRI JYOTIRMOY BOSU: You should allow him Sir.

MR SPEAKER: No please. Now, Papers to be Laid

WRITTEN ANSWERS TO QUESTIONS

Assistance to Educated Unemployed for Construction of Godowns

*658 **SHRI G. Y. KRISHNAN:** Will the Minister of AGRICULTURE AND IRRIGATION be pleased to lay a statement showing:

(a) the number of godowns in each State for storage of foodgrains and sugar procured by Government,

(b) whether Government have given any assistance to the educated unemployed till December, 1977, for the construction of this type of godowns; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH) (a) A statement is laid on the Table of the Sabha.

(b) and (c) There is no scheme as such for giving assistance to the educated unemployed for construction of godowns However the avenues of employment opportunities are increased when construction works of this type are undertaken by the public sector organisations engaged in such activities

Statement

Statement showing the number of godowns of the Food Corporation of India in each State for Storage of Foodgrians and sugar

West Bengal	278
Assam	141
Bihar	97
Orissa	63
N.E.F.	35
Haryana	98
Punjab	153
Himachal Pradesh	0
J & K	7
Delhi	7
Rajasthan	145
Uttar Pradesh	317
Andhra Pradesh	197
Karnataka	67
Tamil Nadu	72
Kerala	74
Maharashtra	49
Gujarat	56
Madhya Pradesh	316
Total	2181

Intensive Cattle Development Project

*661. SHRI GANANATH PRADHAN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to lay a statement showing:

(a) the amount of money sanctioned by the Government during 1976 to 1977 for different Intensive Cattle Development Projects,

(b) the way in which the money is being utilised and its impact to augment milk production in the country, and

(c) the amount received so far by the State of Orissa and nature of Project undertaken in Orissa and in other States?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a) to (c) Information is being collected and will be placed before the House as soon as it is received

Self-sufficiency in Seeds

*662 SHRI SARAT KAR Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) what is the production capacity of the National Seeds Corporation in respect of seeds;

(b) to what extent the demand for seeds in the country is being met therefrom;

(c) whether it is a fact that the Corporation has chalked out a detailed programme in collaboration with the World Bank to attain self-sufficiency in the production of high yielding varieties of seeds; and

(d) if so, the details thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) to (d). The National Seeds Corporation deals primarily with foundation and certified seeds, for which there is a limited but growing demand in the country. The bulk of the demand for seeds is met by the farmers themselves who take good care to retain sufficient quantities of their produce which could be used by them as reliable seed, particularly in the case of sef-pollinated crops, such as wheat and paddy. During the year 1977-78, the National Seeds Corporation made available 4.18 lakh quintals of certified seeds of the major cereal crops.

The Government of India in consultation with the States have evolved a programme to meet the country-wide requirements of high quality certified seeds. The World Bank have agreed to fund this programme in large measure.

The programme envisages adequate production of breeder seeds, foundation seeds and certified seeds, creation of necessary infrastructure therefor, independent quality control agencies in the states and setting up of State Seed Corporations, coordinated inter-State marketing by the National Seeds Corporation, the establishment of a reserve stock of seeds at the national level to meet shortfalls in years of inadequate supplies and the sponsoring of research and trial in the production of breeder and foundation seed of vegetables.

Demand and Supply of Foodgrains to Gujrat

664. SHRI AHMED M. PATEL:
SHRI CHITUBHAI GAMIT:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to lay a statement showing:

(a) what was the demand of Gujarat State for Jawar, Bajra, Rice Maize and Wheat for the years 1975-76 1976-77 and 1977-78;

(b) what was the quantity supplied against this requirement;

(c) if it was less than the requirement, the reasons therefor; and

(d) the measures taken by the Government to fulfil the requirements of State?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) and (b). The position regarding demands received from the Gujarat Government for foodgrains from the Central Pool, the allocations made against the demands and the actual offtake by the State

Govt. against the allocations made, is as under:—

(Figures in lakhs Tonnes) —

Year	Demand			Allotment			% Offtake		
	Rice	* Wheat	G.G.	Rice	Wheat	C.G.	Rice.	Wheat	C.G.
1975-76	1·75	5·58	2·90	0·43	5·08	0·52	0·43	3·94	0·44
1976-77	..	1·02	0·20	...	1·02	0·24	—	0·87	0·17
1977-78	0·13	3·88	2·49	0·13	3·88	1·08	0·06	2·35	1·14

% position upto 15-3-1978

*C.G. —Coares grains (Jawar, Bajra, Maize, Milo—category-wise figures not available).

(c) Allocations of foodgrains were being made on a month to month basis taking into account, the demands received from the State Govt. every month, the availability of stocks with the State Government, from local procurement etc., the availability of stocks in the Central pool, the offtake by the State Govt., against the earlier Central allocations, the relative needs of the other States/Union Territories, the market availability and other relevaent factors. Keeping in view the factors mentioned above, the allotment of foodgrains was made to the State Govt. to the maximum extent possible.

(d) The demands of the State Government for rice and wheat are fully met at present. It has, however, been not possible to meet the requirements of Coarsegrains of the State Government. The stocks of imported milo in the Central Pool have been mostly exhausted and there have been no imports since. The internal procurement of coarsegrains is made by the F.C.I. only as a price support measure and there has been practically no procurement by the F.C.I. for the Central Pool so far. The State Government, however, have been advised that additional quantities of wheat could be allotted from the Central Pool, in lieu of Milo/other coarsegrains, if the State Government so desire.

Aid from New Zealand for Dairy Industry

*669. SHRI C. K. JAFFER SHERIEF: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government have held any negotiations with the Government of New Zealand recently for the development of dairy industry in India; and

(b) if so, the details in this regard?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) No, Sir.

(b) Does not arise.

सिंचाई की सुविधायें

*670. श्री रीत लाल प्रसाद वर्मा : क्या कृषि और सिंचाई मंत्री निम्नलिखित जानकारी देने वाला एक विवरण सभा पटल पर रखने की कृपा करेंगे कि :

(क) क्या 77 प्रतिशत कृषि अब भी मानसून पर निर्भर है और उसके लिए सिंचाई सुविधाओं की व्यवस्था करना अभी तक सम्भव नहीं हो सका है;

(ख) क्या पूर्ण सिंचाई योजना के रूप मे पांच गांवो को एक इकाई मानते हुये "प्रत्येक खेत के लिए पानी और सबके लिए काम" के सिद्धान्त पर बेरोजगार इजीनियरो को बैंक ऋण दिए जायेंगे,

(ग) यदि हां, तो क्या एक योजनाबद्ध तरीके और समय-बद्ध कार्यक्रम के अन्तर्गत अपने स्वय के प्रयासो से और बेरोजगार इजीनियरो के प्रयासो से देश मे सम्पूर्ण कृषि भूमि के लिए सिंचाई सुविधाओं की व्यवस्था करने का सरकार का विचार है, और

(घ) यदि हां, तो कब तक ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला): (क). वर्ष 1974-75 के भूमि के उपयोग के आकड़ो के अनुसार उस वर्ष सकल सिंचित क्षेत्र कुल फसली क्षेत्र का 25 5 प्रतिशत था। इस प्रकार, असिंचित क्षेत्र फसली क्षेत्र का 74 5 प्रतिशत था।

(ख) फिलहाल ऐसा कोई प्रस्ताव सरकार के विचाराधीन नही है।

(ग) और (घ). ये सवाल पैदा नही होते।

मध्य प्रदेश में विश्वविद्यालयों को अनुदान

*672. श्री हुकम चन्द कछवाय : क्या शिक्षा, समाज कल्याण तथा संस्कृति मंत्री विश्वविद्यालय अनुदान आयोग द्वारा वर्ष 1975-76, 1976-77 और 1977-78 के दौरान मध्य प्रदेश के विभिन्न विश्वविद्यालयो को दिए गए अनुदानो एव सहायता की राशि बताने वाला एक विवरण सभा पटल पर रखने की कृपा करेंगे?

शिक्षा, समाज कल्याण और संस्कृति मंत्री (डा० प्रताप चन्द्र चन्द्र) : विवरण सभा पटल पर रख दिया गया है

विवरण

क्रम स	विश्वविद्यालय का नाम	दिया गया अनुदान		
		1975-76	1976-77	1977-78
1	ए०पी०सिंह	1,58,080.00	8,74,250·00	10,68,750.00
2	भोपाल	3,96,191.50	16,49,472.18	24,18,600.80
3	इन्दिरा कला सगीत	2,13,278 00	3,85,262,00	3,92,696.53
4	इन्दौर	10,17,526·10	21,90,257 33	31,05,153.69
5	जबलपुर	4,96,497.91	16,01,255.60	16,28,497.27
6	जिवाजी	8,01,584.86	13,04,032.92	11,76,525 00
7	जे०एल०एन० कृषि	—	3,000.00	4,750·00
8	रवि शंकर	7,29,576·00	15,53,857.83	22,68,251.77
9	सागर	14,01,094.99	23,85,836·34	37,73,188.30
10	विक्रम	9,67,866.99	18,19,075.10	22,27,117.08

अमरीका से आयातित गेहूं का तोल में कम होना

*673. श्री मृत्युंजय प्रसाद वर्मा : क्या कृषि और सिंचाई मंत्री निम्नलिखित जानकारी देने वाला एक विवरण सभा पटल पर रखने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान 17 दिसम्बर, 1977 के "पैट्रियट" में "रुपीज 170 करोड़ लास इन शार्ट वेट यू० एस० ह्वीट, टाप एफ० सी० आई० आफिसिल्स इन कोल्यूजन" शीर्षक से प्रकाशित समाचार की ओर दिलाया गया है ,

(ख) यदि हां, तो उस के तथ्य क्या हैं तथा कितनी मात्रा मे गेहू कम पाया गया तथा उस की कीमत कितनी है और माल भाड़ा, बीमा, माल को उतारने तथा चढ़ाने आदि की मद मे कम पाये गये गेंहू पर कुल व्यय कितना हुआ,

(ग) आयातित गेहू तथा अन्य खाद्य वस्तुओं की भेजे जाने से पूर्व अथवा भेजे जाने के समय सही तोल को गणना करने में क्या प्रक्रिया अपनाई जाती है तथा सही तोल और उसका रिकार्ड सुनिश्चित करने के लिये कौन अधिकारी जिम्मेदार है,

(घ) भारतीय बन्दरगाहो पर माल उतारने के समय क्या प्रक्रिया अपनाई जातो है तथा उस के लिए कौन अधिकारी जिम्मेदार है,

(ङ) इस संबंध मे अब तक कहां और क्या जाच की गई है तथा इस के क्या परिणाम निकले हैं, और

(च) भविष्य में ऐसी धोखाधड़ी की पुनरावृत्ति को रोकने के लिये क्या कार्यवाही की जा रही है अथवा करने का विचार है ?

कृषि और सिंचाई मंत्रालय में राज्य मंत्री (श्री भानु प्रताप सिंह) : (क) जी हां ।

(ख) से (च). भारत सहित विदेशी खरीदारों को धोखा देने के लिये अनाज को कम तौलने और उस की गलत ग्रेडिंग करने संबंधी कु-चार करने के लिये संयुक्त राज्य की कुछेक फर्मों का अभ्यारोपण करने के परिणामस्वरूप, भारत सरकार ने वर्ष 1961-75 के दौरान तोल में कम और किस्म में घटिया खाद्यान्न सप्लाई करने के लिए संयुक्त राज्य की पांच प्रमुख निर्यातक फर्मों के विरुद्ध दावे दायर किये थे । 2150 लाख डालर की अनुमानित धनराशि के लिये दावे दायर किये गये थे, जो कि इन फर्मों द्वारा उपर्युक्त अवधि के दौरान भारत को सप्लाई किए गए अनाज के कुल मूल्य का 2 प्रतिशत बैठता है, ताकि वह अमरीकी नियमो और कार्यविधि के अनुरूप हो, जिसमे यह शर्त थी कि किसी फर्म के विरुद्ध केवल उस हालत मे दावा दायर किया जा सकता है यदि उस के द्वारा सप्लाई किया गया अनाज या तो तोल मे 1-1/2 प्रतिशत कम हो अथवा जिस किस्म के लिए ठेका किया गया था, उस के अनुरूप न हो और इस का वास्तविक धावों के साथ कोई संबंध नही है । तथापि, यह मामला न्यायाधीन है । संबंधित फर्मों के साथ न्यायालय के बाहर समझौता करने का विकल्प रखा गया है ।

खरीद ठेके के खंड 11 मे यह व्यवस्था है कि संयुक्त राज्य अनाज मानक अधिनियम के उपबन्धों के अनुसार संयुक्त राज्य अमरीका के लदान पत्तनों पर तोल का हिसाब लगाया जा सकता है तोल मास्टर द्वारा तोल प्रमाणित किया जाता है और उनके प्रमाणपत्र को प्रामाणिक समझा जाता है ।

भारतीय बन्दरगाहों में खाद्यान्नों को उतारने का जिम्मेदारी भारतीय खाद्य निगम की है और उपलब्ध सुविधाओं पर निर्भर करते हुए अनाज की निकासी करने के लिये विभिन्न बन्दरगाहों पर अलग अलग कार्य-विधियों का पालन किया जाता है और प्रेषण के समय ही अन्तिम तोल का हिसाब लगाया जाता है। क्योंकि भारतीय बन्दरगाहों में फिलहाल स्वचालित मशीनी निकासी और तोल उपकरणों की व्यवस्था नहीं है, इसलिये जहाज से माल निकालने के बाद खाद्यान्नों को तोलना सम्भव नहीं हुआ है और कम तोल के बारे में पहले किये गये दावों को उपयुक्त प्रमाण न होने के कारण न्यायालयों मे अन्तत: सिद्ध नहीं किया जा सका था। संयुक्त राज्य अनाज मानक अधिनियम मे संशोधन कर दिया गया है ताकि संयुक्त राज्य अमेरिका के लदान पत्तनों में खाद्यान्नों के निरीक्षण और तोल संबंधी कार्य को कड़ाई और प्रभावकारी ढंग से किया जा सके। भारत सरकार द्वारा इस संबंध मे और क्या कार्यवाही करना अपेक्षित है इस प्रश्न को भारतीय खाद्य निगम और भारतीय दूतावास वाशिंगटन के परामर्श से जांच की जा रही है।

इस मामले के तथ्य इस ओर संकेत नहीं देते हैं कि भारतीय बन्दरगाहों पर भारतीय खाद्य निगम के अधिकारियों की लापरवाही अथवा उन की साठ गांठ के कारण कम वजन में खाद्यान्न पहुंचे थे और इसलिये केन्द्रीय जांच ब्यूरो द्वारा इस मामले की जांच करवाने का कोई प्रस्ताव विचाराधीन नहीं है।

"Dharna" by Aided School Teachers, Delhi

*674. SHRI C. K. CHANDRAPPAN: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether teachers of Government aided schools in Delhi went on a "dharna" in Delhi on 15th March, 1978,

(b) if so, what are their demands;

(c) whether a deputation of the Government Aided School Teachers Association met the Education Authorities and the Chief Executive Councillor, Delhi; and

(d) if so, the steps being taken to look into their grievances and settle their demands?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARAKATAKI): (a) and (c) Yes, Sir.

(b) and (d) According to information received from the Delhi Administration the following demands were made by the Government Aided School Teachers Association The action taken by the Delhi Administration is indicated against each demand

Demands	*Action taken by Delhi Administration*
1	2
1. Full and timely payment of salary be ensured in all the aided schools.	According to procedures already worked out the Delhi Administration 's grant to each aided school towards payment of salary of staff is released quarterly in advance. The amount is credited to the School Staff Account maintained in banks adjacent to the school which is operated jointly by the Principal of the school and a designated officer of the Education Directorate working in the respective District Offices. Payment to concerned

1	2
	teachers is made through cheques and there is normally no delay in payment of salaries. In a few cases where the management of the school has been taken over by the Administration on gorund of mismanagement under Section 20 of the Delhi School Education Act, 1973, the concerned staff employed in those schools is receiving salary to the extent of 95% only which represents the amount of grant given by the Administration. The remaining 5% of the salaries which normally is contributed by the concerned aided schools is not disbursed to these teachers because this additional liability can not at present be met from Government funds. It is proposed to amend the Delhi School Education Act, 1973, to enable Government to bear 100% expenditure on staff salaries in such cases.
2. The disparity between the pay scale of principles and the pay scales of teachers be reduced by making a proportionate increase in the pay scales of teachers.	The Delhi Administration is of view that no justification exists at present to revise the pay scales of teachers in Delhi as the existing scales were introduced only from 1-1-1973 on the recommendations of e 3rd Pay Commission.
3. The selection grade be given to all teachers on completing eight years service in a grade.	It is not feasible to conceded this demand in the light of the critera laid down by Government, on the recommendations of the 3rd Pay Commission for the grant of selecltion grade to various categories of Government servants.
4. The existing workload of teachers be rationalised and reduced.	Under the provisions of the Delhi School Education Rules, 1973 (Rule 31 read with Rule 114), every teacher is required to devote in a year not less than 1200 hours to the teaching of the students, out of which not more than 200 hours may be erquired to be devoted for the coaching in the school permioes, of weak or gifted students, whether before or after school hours. Prior to the coming into the operation of of the said Rules, various categories of teachers were required to put in different hours of teaching work. This anomaly was removed with effect from 1-5-1975 and the preseribed norms applv to each teacher. This rationalisation was not connected or introduced during emergency as alleged by the Association.
5. The service conditions of the employees of aided minority schools be kept at par twith those of non-minority schools, particularly in matter of security of service etc.	This demand cannot be conceded in view of the provisions of Article 30 of the Constitution of India.
6. All the erstwhiile eleven years schools be up-graded to twelve year Senior Secondary schools.	The Admn has already up-graded majority of the Secondary schools to 12th standard under the new pattern on the criteria of need of the locality, availability of accommodation, availability of equipment and the number of students etc. It is not feasible to provide +2 in stage in all the secondarv schools.

1	2
7. Joint Consultative Committees be formed at all levels and the school administration be thoroughly democratised.	A scheme for setting up of a Joint Consultative Committee is under consideration of the Administration.
8. The benefit of C.G.H.S. be extended to the teachers and employees of the aided schools in Delhi.	At present the employees of the Delhi Admn are not covered by the Central Government Health Schemes. Accordingly, the benefits o. this scheme cannot be made available to the employees of private aided schools.
9. The Covernment Aided Shools Teachers Association is recognised 'dejure' and be given suitable office accommodation in the Directorate of Education.	There are 38 Associations of various categories of teachers in Delhi who demand recognition and other facilities. It is not practicable to provide separate accommodation to each of the Associations. Proper co ordination of the activities of the various Associations is proposed to be ensured when the Joint Consultative Committee is constituted.
10. The Delhi School Education Act, 1973, and the Delhi School Education Rules, 1973, be got amended suitably in consultation with the Government Aided School Teachers Association "GASTA".	The various Associations of teachers in Delhi will have opportunity at the approprciate time to present their points of view about the amendment of the Delhi School Education Act, 1973.

University in Northern Orissa

*675. SHRI BAIRAGI JENA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether there is any proposal to establish another University in Northern Orissa;

(b) if so, whether any group from U.G.C. has gone to Orissa to survey the proposal; and

(e) what is the report of that group and whether it would be laid on the Table?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) No proposal for establishing a University in Northern Orissa has been received from the Government of Orissa either by the Government or by the University Grants Commission.

(b) and (c). Do not arise.

Posts of Principals lying vacant in Colleges affiliated to Delhi University

*676. SHRI SURAJ BHAN: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it is a fact that permanent appointments of Principals are lying vacant in some of the Colleges affiliated to the University of Delhi and *ad hoc* arrangements are continuing for quite a long time;

(b) if so, the number of such Institutions;

(c) whether it is not considered contrary to the smooth functioning of the organizations and counter to the interests of the teachers and the students;

(d) whether the University of Delhi has exercised effective control and taken effective steps; if so, the details of the action taken; and

(e) whether there is any time limit for continuing such *ad hoc* appointments, if so, whether this was observed, if not, reasons therefor?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER) (a) to (e) According to the information furnished by Delhi University, posts of Principals in three colleages have not been filled on substantive basis for reasons given below —

(1) *Dayal Singh College*

The post of principal fell vacant on 4-2-1976 and officiating arrangements were made Later, the post was advertised by the College The Executive Council of the Delhi University, however resolved at its meeting held on 28th April 1977 that it would not be appropriate to appoint the Principal on a substantive basis till such time as the college is taken over by the University details of which are being worked out by the University in consultation with the U G C

(2) *Desbhandhu College*

The permanent principal of the college took up an appointment on 22nd July 1975 in the Delhi University on tenure basis The post of principal cannot, therefore be filled on a substantive basis so long as he retains a lien on that post

(3) *Shyam Lal College*

The post of Principal fell vacant on 23rd July 1977 on resignation of the permanent incumbant The post has already been advertised for the second time on 2nd January 1978 A meeting of the Selection Committee is being convened shortly

भारतीय संस्कृति के परिरक्षण पर हुआ व्यय

6171. श्री दया राम शाक्य : क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि सरकार भारतीय संस्कृति के परिरक्षण के लिए कितना वार्षिक व्यय करती है तथा यह राशि किस उद्देश्य के लिए व्यय की जाती है तथा क्या इस उद्देश्य के लिए राज्यों को अलग से राशि आवंटित की जाती है ?

शिक्षा, समाज कल्याण और संस्कृति मंत्री (डा० प्रताप चन्द्र चन्द्र) : संस्कृति विभाग मुख्य रूप से, स्मारकों, अभिलेखागारों पाण्डुलिपियों, पुस्तकों और पुरावस्तुओं से लेकर मौखिक ज्ञान, आधुनिक कला और समकालीन परम्पराओं तक की सांस्कृतिक दाय के परिरक्षण से संबंधित है। यह कार्यकलाप सम्बद्ध अधीनस्थ और स्वायत्त संगठनों जैसे, भारतीय पुरातत्वीय सर्वेक्षण राष्ट्रीय अभिलेखागार, राष्ट्रीय संग्रहालय राष्ट्रीय पुस्तकालय, राष्ट्रीय आधुनिक कला वीथी, तिब्बती अध्ययन संस्थान, ललित संगीत नाटक साहित्य अकादमियों इत्यादि सहित संस्कृति विभाग द्वारा प्रबंधित इन क्षेत्रों की संस्थाओं के जरिए अथवा कलाकारों और संस्थानों को सहायता की योजनाओं के जरिए संचालित किए जाते हैं।

केन्द्रीय बजट के अतिरिक्त राज्य सरकार इस प्रकार की संस्थाओं के अनुरक्षण तथा उन के माध्यम से राज्यों में सांस्कृतिक दाय के परिरक्षण के लिए अपनी योजनाओं में भी निधियों की व्यवस्था करती है। 1977-78 और 1978-79 के दौरान केन्द्रीय और राज्य दोनों क्षेत्रों में कला तथा संस्कृति के अन्तर्गत कुल योजनागत विनियोजन इस प्रकार हैं —

(लाख रुपयों में)

	1977-78	1978-79
केन्द्रीय	597.00	732.23
राज्य .	313.20	698 72
कुल	910.00	1430.95

Dams at Kallar and Munar

6172 SHRI K A RAJU Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether there is any proposal for a project undertaken by Kerala Government to construct dams at Kallar and Munar near Niyamakadu the catchment area of Amaravathi River,

(b) if so, whether he is aware that this construction of dam will make the Amaravathi River Project area of Coimbatore District into a desert

(c) this being the case what action he propose to take to prevent this catastrophe

(d) whether there is any proposal to divert the water already used for Hydro electricity of Idukki scheme by constructing a tunnel of 7 kilo metres length to be brought into Niyamakadu and

(e) if so whether he is aware that this will facilitate irrigation of 2 lac acres of dry land in Coimbatore Districts?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a) No proposal for construction of dams across Kallar and Munar near Niyamakadu has so far been received from the Government of Kerala

(b) and (c) Do not arise

(d) and (e) There is proposal to divert the waters used for power generation under Idukki Scheme to be brought into Niyamakadu by construction a 7 Km tunel

Production of Sugar

6173 SHRI DHARM VIR VASISHT Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) the total production of sugar in the first four months ending 31st January, 1978, and

(b) the total closing stock of sugar with the factories as on 31st January, 1978 as against on the same date last year together with reasons for major difference in the position?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH) (a) The total production of sugar in the first four months of 1977-78 sugar season i e upto 31 1-1978 was 23 45 lakh tonnes

(b) The total closing stock of sugar with th factories as on 31st January in 1977-78 sugar season was 24 29 lakh tonnes as against 18 64 lakh tonnes on the same date in 1976-77 sugar season The main reason for higher stocks on 31st January this year is the increase in carryover as on 1-10-1977 by about 7 4 lakh tonnes as compared to the carryover as on 1-10 1976

Affairs of Indian School of Mines, Dhanbad

6175 SHRI A K ROY Will the Minister of EDUCATION SOCIAL WELFARE AND CULTURE be pleased to state

(a) whether the attention of the Ministry has been drawn to the news item published in the Coal field Gazette dated 21st January 1978 and 29th January 1978 on the affairs of Indian School of Mines Dhanbad if so details therefore and

(b) whether the Ministry propose to have a probe into the matter to ascertain truth in it and to take action either against the management or against the journal?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE DR PRATAP CHANDRA CHUNDER) (a) Yes Sir A statement indicating the points made out in the Gazette is attached

(b) The Indian School of Mines, Dhanbad is an institution deemed to

be a University under Section 3 of the UGC Act, 1956. The general superintendence, directions and control of the affairs of the School are vested in the Executive Board of the School The Executive Board is being requested to look into the matter.

Statement

Major points raised in the Coalfield Gazette

1 Sponsoring of too many research projects without suitable guides starting of new courses without teachers

2 Mis use of power and a high-handedness by the Director in the name of discipline

3 Irregularity and favouritism in appointments and promotions

4 Impartial Inquiry Committee to enquire the total assets of Shri Marwaha and his near relatives

Ranganathan Committee Report

6176 SHRI KIRIT BIKRAM DEB BURMAN Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state

(a) whether it is a fact that Ranganathan Committee appointed by the Government has since submitted its Report if so what are the details thereof and

(b) what follow up action has since been taken thereon?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) (a) and (b) The Ranganathan Committee appointed by the Government has submitted its report An Empowered Committee was set up by the Government for the implementation of the recommendations of the Ranganathan Commitee A statement showing the recommendations of the Ranganathan Committee with the Government's decisions thereon is laid on the Table of the House [*Placed in Library See* No LT-2067/78]. The Government have already implemented the decisions on recommendations No 5 6 8 10,14 18,31 34,37,41,42, and 45

Sugarbeet Crop

6177 SHRI P RAJAGOPAL NAIDU Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) the area under sugarbeet crops in the country,

(b) the quantity of sugarbeet consumed by sugar mills and

(c) whether the Government are giving encouragement to sugarbeet crop?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a) Sugarbeet is cultivated in Rajasthan State in the area of the Ganganagar Sugar Mills Sri Ganganagar The area under it was 1140 ha in 1977-78 It is also grown to a small extent in the area of Dharmapuri District Cooperative Sugar Mills Ltd Dharmapuri Tamil Nadu

(b) In 1976-77 the quantity of sugarbeet consumed by the Ganganagar Sugar Mills was 32823 metric tonnes and by the Dharmapuri Distt Coop Sugar Mills was 401 metric tonens

(c) Yes Sir The Govt of India are implementing during the Vth Plan a Centrally Sponsored Schefe for the development of sugarbeet in Rajasthan For encouraging its cultivation subsidy on sugarbeet seed is given to the farmers at the rate of 100 per cent in the first three years of the Plan, 50 per cent in the 4th year and 25 per cent in the fifth year Besides, demonstrations on beet cultivation practices are extensively laid and technical staff provided to advise the farmers in the improved methods of beet cultiviation.

गिरि इंस्टीट्यूट आफ डेवलपमेंट स्टडीज संबंधी समिति

6178. श्री हरगोविन्द वर्मा : क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या 'द गिरि इंस्टीट्यूट आफ डेवलपमेंट स्टडीज' के कार्यकरण की जांच करने के लिए भारतीय समाज विज्ञान अनुसन्धान परिषद् द्वारा एक समिति गठित की गई थी,

(ख) क्या उक्त समिति ने अपना काम पूरा कर लिया है, और

(ग) यदि हां, तो इस समिति द्वारा प्रस्तुत प्रतिवेदन की मुख्य बातें क्या हैं ?

शिक्षा, समाज कल्याण और संस्कृति मंत्री (डा० प्रताप चन्द्र चन्द्र) : (क) जी, हां। भारतीय समाज विज्ञान अनुसन्धान परिषद् द्वारा संस्थान के कार्य और योजनाओं की जांच करने और भा० स० वि० अ० परि० की सहायता प्राप्त संस्थाओं की सूची में शामिल करने हेतु उसकी उपयुक्तता का मूल्यांकन करने के लिए एक निरीक्षण समिति नियुक्त की गई थी।

(ख) जी, हां।

(ग) समिति की मुख्य सिफारिशें इस प्रकार हैं —

(1) कि संस्था को भा० स० वि० अ० प० से अनुदान पा रही समाज विज्ञान में अनुसन्धान संस्थानों की सूची में शामिल किया जाना चाहिए।

(2) कि संस्था के लिए चालू वर्ष में पुस्तकें और शैक्षिक उपस्कर खरीदने के लिए भा० स० वि० अ० प० द्वारा एक लाख रुपये के तदर्थ अनुदान की व्यवस्था की जाए।

(3) 1977–78 और 1978–79 के लिए उसे पर्याप्त अनुदान प्राप्त होने चाहिएं। भा० स० वि० अ० प को 1977–78 में संस्था के लिए 2 लाख रुपए के आवर्ती अनुदान की व्यवस्था करनी चाहिए और यह कि उत्तर प्रदेश सरकार से समान अनुदान देने के लिये बातचीत की जाए।

(4) इस अनुदान को राज्य सरकार के समतुल्य अनुदान सहित 1978–79 में 25 प्रतिशत तक बढ़ा दिया जाए।

Unsold Plots in Janakpuri Delhi

6179 SHRI S S. SOMANI. Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state

(a) the number of residential plots earmarked for Group Housing and individual construction in A-2 Block Janakpuri which have not been disposed of so far either by auction or by allotment by the DDA;

(b) the number of such plots which have been disposed of but on which no construction has come up so far and are lying vacant,

(c) the reasons for inadequate utilisation of open spaces in the Block resulting in its tardy growth, and

(d) the steps being taken to ensure construction of houses and fuller utilisation of vacant public land in the Block?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT). (a) In Block A-2 Janakpuri 5.2 acres land is earmarked for Group Housing which has been allotted to the P&T Department for their staff housing. 7 plots earmaked for individual constructions have not yet been disposed of.

(b) 72.

(c) The pocket has been planned as per norms laid-down in the Master Plan The open spaces have been fully developed

(d) According to the lease agreement the individual has to construct the house within the specified time Extention of time is allowed only after charging penalty As regards the Group Housing pocket P&T Department will put up staff quarters after taking over possession for which formalities have been completed

राजस्थान से बाहर से लाएं गए गेहूं का राजस्थान में वितरण

6180. श्री मीठा लाल पटेल : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि

(क) क्या भारतीय खाद्य निगम ने इस आशय के निदेश जारी किए हैं कि राजस्थान में विशेषकर सवाई माधोपुर जिले में, राज्य में स्थानीय रूप से खरीदे गये गेहू के स्थान पर बाहर से लाये गये घटिया गेहू का उचित दर की दुकानों के माध्यम से स्थानीय लोगों को वितरण किया जाये ।

(ख) यदि हां, तो इस के क्या कारण हैं,

(ग) क्या पंजाब जैसे राज्यो से लाया गया गेहू घटिया किस्म का है और जिला सवाई माधोपुर के गंगापुर शहर बामनोरा आदि स्थानों पर सरकारी गोदामों में भण्डार किये गये स्थानीय गेहू की तुलना में उसे निम्न श्रेणी मे रखा गया है, और यदि हा तो इन दोनो प्रकार के गेहू की श्रेणियां क्या क्या हैं;

(घ) क्या सरकार का विचार राज्य के कमी वाले क्षेत्रों मे स्थानीय गोदामों में स्थानीय गेहू वितरित करने की व्यवस्था करने का है, और यदि हां, तो कब तक और यदि नहीं तो इसके क्या कारण हैं, और

(ङ) क्या लोगों और सरकारी एजेन्टों (गंगापुर नगर) ने राज्य से बाहर से लाये गए गेहूं को खरीदने से इन्कार कर दिया है और यदि हा, तो सरकार द्वारा इस बारे में क्या कार्यवाही करने का विचार है ?

कृषि और सिंचाई मंत्रालय में राज्य मंत्री (श्री भानु प्रताप सिंह): (क) जी नहीं ।

(ख) प्रश्न ही नहीं उठता ।

(ग) और (घ) 15 मार्च, 1978 को भारतीय खाद्य निगम के पास लगभग 14.14 लाख मीटरी टन गेहू था जिस में आयातित गेहूं और राजस्थान तथा अन्य राज्यो मे अधिप्राप्त गेहू शामिल हैं । इसमें से लगभग 1.66 लाख मीटरी टन गेहूं सोवियत रूस को उस के उधार गेहूं को वापस देने हेतु भेजने के लिये अलग रख दिया गया है । अन्य स्टाक से उचित दर की दुकानों को गेहू दिये जाते हैं और केवल 'ए' तथा 'बी' श्रेणी और पी० एफ० ए० मानकों के अनुरूप अच्छे किस्म का स्टाक सार्वजनिक वितरण के लिए दिया जाता है । राजस्थान में पैदा किया गया गेहू केवल सार्वजनिक वितरण हेतु देने तक सीमित करना सम्भव नहीं है क्योंकि तकनीकी प्राधिकारियों द्वारा निर्धारित अदला-बदली की अग्रता के अनुसार स्टाक दिए जाते हैं ।

(ङ) इस संबंध मे कोई रिपोर्ट प्राप्त नहीं हुई है । भारतीय खाद्य निगम को भी राजस्थान के किसी केन्द्र से सार्वजनिक वितरण के लिए स्टाक की कमी अथवा उसके न देने के बारे में कोई शिकायत प्राप्त नहीं हुई है ।

Tribal Area Development Agency during VI Plan

6181. SHRI GIRIDHAR GOMANGO: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the Ministry asked the Government of Orissa to prepare the project reports for the Tribal Area Development Agencies for Sixth Five Year Plan;

(b) if so, the progress of the project reports reported to the Ministry by that State; and

(c) the guidelines issued by the Ministry for preparation of project reports?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) No, Sir.

(b) and (c). Does not arise.

Study of Sanskrit in Delhi Schools

6182. SHRI DURGA CHAND: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it is a fact that encouragement is given to the study of Sanskrit in Delhi Government and aided schools under the 10+2+3 pattern of education;

(b) if so, the details thereof;

(c) what is the minimum number of students required for introducing Sanskrit subject in IX and X classes in Delhi Schools?

(d) what further facilities are given for the propagation of the subject in Delhi Schools?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARAKATAKI): (a) Yes, Sir.

(b) Facilities for teaching of Sanskrit as a language are provided upto 10th Class. At the + 2 stage, Sanskrit can be offered as a core subject or an elective subject.

(c) 12 in urban areas; and 6 in rural areas.

(d) Students are encouraged to take up Sanskrit as an additional language in case they do not want to take it as one of the two compulsory languages.

Promotions in C P.W.D.

6184. SHRI S. D. SOMASUNDARAM: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the reasons for not filling up the vacancies in the posts of Assistant Engineers Civil/Electrical in Central P.W.D. in the Southern region;

(b) whether it has not affected the performance in 1977-78 than budgeted for; and

(c) the reasons for not creating additional sub-divisions, Divisions and circle in C.P.W.D. in spite of increased workload in the Southern region?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Under the Recruitment Rules, 50 per cent of the vacancies to be filled by promotion in the cadre of Assistant Engineers, are to be filled through a departmental competitive examination. This examination is to be held in July 1978. The vacancies will be filled up after the examination.

(b) No, Sir. The number of vacancies left unfilled in the Southern region is only 10, 7 on the civil and 3 on the electrical side.

(c) In a vast organisation like the Central Public Works Department

there is always an in-built capacity to absorb fluctuations of workload. Moreover, because of increase in prices an increase in workload, expressed in financial term does not always represent a proportionate increase in workload in physical terms All these things are scrutinised before sanctioning new units. However, in the Southern region the following additional units were created during 1977-78

(i) One Project Team of Superintending Engineers' level consisting of one Executive Engineer's unit, two Assistant Engineers' (Civil) units and one Assistant Engineer's (Electrical) unit, at Mangalore.

(ii) One Project Division of Executive Engineer's level, with two sub-divisions (Civil), one sub-division (Electrical), one additional post of Assistant Engineer and three Junior Engineers at Cochin.

(iii) Two new sub-divisions

(iv) Three sub-divisions by transferring from other regions

U.G.C. Grants to Universities in Maharashtra

6185 SHRI VASANT SATHE: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) the amount of grants provided by the U.G.C. to each University in Maharashtra during the past three years;

(b) whether amount of grants will be increased in respect of Universities which were provided small or no amount of grants;

(c) how many applications are pending before the University Grants Commission from the different colleges of Maharashtra for aid; and

(d) which colleges applied for aid and for how long they are pending before U.G.C. and how many of them were sanctioned and paid in the last three years?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER) (a) According to the information furnished by the University Grants Commission, the grants sanctioned to the universities in Maharashtra during the past three years are as follows:—

	1975-76	1976-77	1977-78
	Rs.	Rs.	Rs.
1. Bombay University	56,82,473·53	80,71,860·80	51,89,878·23
2. Konkan Krishi Vidyapeeth	..	2,500·00	..
3. Mahatma Phule Krishi Vidyapeeth	500·00	5,722·50	27,165·03
4. Marathwada University	9,64,416·40	17,71.170·17	21,68,705·19
5. Nagpur University	24,36,785·33	40,36,845·68	62,11,842·71
6. Poona University	46,06,437·68	47,31,265·60	1,10,22,900.68
7. S.N.D.T. Women's University	38,01,878·89	59,63,173·85	24,19,482·99
8. Marathwada Krishi Vidyapeeth	..	4,750·00	88,700·00
9 Punjabrao Krishi Vidyapeeth	..	1,000·00	1,[illegible]·00
10. Shivaji University	12,51,966·53	15,11,414·12	38,71,407·66
11. Tata Institute of Social Sciences (TISS)	6,94,967·80	9,19,434·83	26,16,881·87
Non-plan maintenance grant for T.I.S.S.	..	15,04,643·81	13,50,000·00

(b) Development grants to the four Agricultural Universities in the State are provided by the Indian Council of Agricultural Research. All other universities in the state are already receiving substantial assistance from the Commission on the basis of the development programmes approved.

(c) and (d). 221 colleges applied for development grant from the Commission during the Fifth Plan, of which 165 are being assisted. Only 5 applications received in March, 1978 are pending with the Commission.

Tenders for Ronky Defence Project

6186. SHRI VAYALAR RAVI: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether tenders have been called for Ronky Defence Project.

(b) if so, how many tenders were received;

(c) whether it included any offer from public sector; and

(d) if so, why the public sector has not been given any preference?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI RAM KINKAR): (a) Tenders have been called for the supply of Nitric Acid Concentration Plant of 30 tonnes per day capacity for Turnkey Defence Project (the word 'Ronky' appears to be an error).

(b) Five tenders have been received.

(c) One offer from M/s FEDO.

(d) According to the present policy of the Government Public Sector undertakings are not to be accorded any price preference in the matter of Government purchases and they are to be given only purchase preference. No decision has yet been taken in regard to placement of contract against this tender. The Government's policy referred to above will be kept in view while taking the purchase decision.

पश्चिमी बंगाल में पेयजल की कमी

6187. श्री मोहम्मद हयात अली : क्या निर्माण और आवास तथा पूर्ति और पुर्नवास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पेय जल की कमी को दूर करने के लिये पश्चिमी बंगाल की सरकार द्वारा "गार्डन रीच राइट प्रोजैक्ट" स्थापित करते की योजना है;

(ख) इस से राज्य के कौन-कौन से क्षेत्र लाभान्वित होंगे; और

(ग) यह परियोजना कब तक पूरी हो जायेगी ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त) : (क) जी हां ।

(ख) निम्नलिखित क्षेत्रों को लाभ प्राप्त होगा:—

(1) दक्षिणी कलकत्ता

(2) दक्षिणी उपनगरीय नगरपालिका

(3) गार्डन रीच नगरपालिका

(4) बज बज नगरपालिका

(ग) यह प्रोजैक्ट' 1981–82 में पूरा होने की संभावना है ।

शरणार्थियों को नकद सहायता बहाल करना

6188. **श्री चतुर्भुज : क्या निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री** यह बताने की कृपा करेंगे कि

(क) किशनगज शाहबाद (राजस्थान) पुनर्वास योजना मे कितने बगाली शरणार्थी परिवार है और उन्हे क्या सुविधाए दी गई है

(ख) क्या छत्रपुरा घट्टा-घट्टी एव अन्य स्थानो पर बसे हुए शरणार्थी परिवारो को अभी भी नकद सहायता दी जाती है और यदि नही, तो यह कब से और किस के आदेशो से बन्द की गई है तथा उस के क्या कारण है ,

(ग) उन परिवारो को रोजी-रोटी उपलब्ध कराने के लिए क्या प्रबन्ध किए गए है, और

(घ) उपरोक्त क्षेत्रो मे बसाये गय शरणार्थी परिवारो, अधिकारियो एव कर्मचारियो पर अब तक किये गय व्यय का ब्यौरा क्या है ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्रालय मे राज्य मत्री (श्री राम किंकर) : (क) जिला कोटा की शाहबाद और किशनगज तहसीलो मे तीन योजनाये है। प्रत्येक योजना के अधीन परिवारो की सख्या निम्न है —

(i) घट्टा-घट्टी	217 परिवार
(ii) रताई	250 परिवार
(iii) छतरपुर	105 परिवार

घट्टा-घट्टी के परिवारो को पहले ही पुनर्वास प्रदान कर दिया गया है। रताई और छतरपुर के कर्मी शिविरो मे 355 परिवार हैं और उन्हे निर्धारित दरो पर राहत सहायता दी जाती है।

(ख) जी, हां। घट्टा-घट्टी के परिवारों को छोड़कर जिन्हें 1-7-76 से बसाया पुनर्वास दिया जा चुका है।

(ग) अपनी जीविका कमाने के लिये घट्टा-घट्टी के परिवारों को कृषि भूमियां आवंटित की गई है।

(घ) अब तक इन परिवारो के राहत और पुनर्वास पर 72 91 लाख रुपए और कर्मचारियो आदि पर 1.77 लाख रुपए व्यय किए गए हैं।

खारी भूमि के कृष्यकरण संबंधी परियोजना

6189. **श्री मोती भाई आर० चौधरी** क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि

(क) कम खारी भूमि के कृष्यकरण सम्बन्धी परियोजना के बारे मे गुजरात विश्वविद्यालय के उप-कुलपति की ईश्वर भाई पटेल द्वारा 30 अगस्त, 1977 को उर्वरक आयुक्त को लिखा गया पत्र सरकार को प्राप्त हो गया है,

(ख) क्या गुजरात के कृषि मत्री ने भी इस बारे मे सिफारिश की है,

(ग) कम खर्च में और त्वरित गति से खारी जमीन को कृषि योग्य बनाने के लिए सरकार का क्या कार्यवाही करने का विचार है ,

(घ) क्या सल्फ्यूरिक एसिड वेस्ट का भूमि के कृषि योग्य बनाने मे उपयोग करने से बचत होती है और कृष्यकरण की इस प्रक्रिया को तत्काल शुरू करने के लिये सरकार ने क्या कार्यवाही की है क्योकि यह प्रक्रिया इस गरीब देश के लिये बहुत लाभदायक है, और

(ङ) क्या संयुक्त राज्य अमरीका की सैलिनिटी प्रयोगशाला ने इस परियोजना की सराहना की थी और इस परियोजना को शीघ्र क्रियान्वित करने के बारे मे सरकार की क्या प्रतिक्रिया है ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) जी हां ।

(ख) जी नही ।

(ग) यह मामला विचाराधीन है ।

(घ) चूनेदार क्षारीय मृदा के कृष्यकरण मे सल्फ्यूरिक एसिड वेस्ट के उपयोग की सम्भावना है । क्षयकारी होने के कारण सल्फ्युरिक एसिड को सम्भालना तथा प्रयोग करना काफी बडी समस्या है । उपलब्ध सल्फ्युरिक एसिड वेस्ट की मात्रा तथा इस का क्षारीय मृदा के कृष्यकरण मे सम्भावित उपयोग विचाराधीन है । खारी मृदा मे सल्फ्युरिक एसिड लाभकारी नही है ।

(ङ) सयुक्त राज्य अमरीका की सैलिनिटी प्रयोगशाला के एक मृदा वैज्ञानिक की टिप्पणी यह है कि सोडिक कलकेरियस मृदा के कृष्यकरण मे सलफ्युरिक एसिड लाभदायक है । सोडिक मृदा खारी मृदा से भिन्न है ।

जवाहर लाल नेहरू विश्वविद्यालय कर्मचारी संघ द्वारा प्रस्तुत ज्ञापन

6190. श्री राम सेवक हजारी : क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या जवाहर लाल नेहरू विश्वविद्यालय कर्मचारी संघ ने उपकुलपति को अभी हाल मे एक ज्ञापन दिया है,

(ख) यदि हा तो उनकी मागे क्या है और

(ग) इस बारे मे सरकार का क्या कार्यवाही करने का प्रस्ताव है ?

शिक्षा, समाज कल्याण और संस्कृति मंत्री (डा० प्रताप चन्द्र चन्द्र) :

(क) जी हा ।

(ख) एक विवरण सभा पटल पर रख दिया गया है [देखिये सख्या LT-2078/78]

(ग) मागो की विश्वविद्यालय द्वारा जान्च की जा रही है ।

Drinking Water Schemes in Assam

6191 SHRI AHMED HUSSAIN Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state number of villages with names which have been identified in Assam under Centrally sponsored scheme for supply of drinking water district-wise?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) The information is given in the attached statement

Statement

Rural Water Supply Schemes approved under centrally sponsored Scheme in the State of Assam.

Sl. No.	Name of District	Name of Villages
1	2	3
Continuing piped water supply schemes :		
1.	N. C. Hills (Hill areas)	1. Maibonghazar 2. E & D Colony 3. Block HQ 4. Rail Colony 5. Korpasa, 6. Nabunlumpu basti 7. Giris pur basti 8. PWD colony 9. Industrial institute 10. Kalabari 11. Blast siding basti 12. Dibarphyngls 13. Pusana Naibong 14. Asalu 15. Noblidisa 16. Jatinga village 17. Fruit Preservation colony 18. Hindu basti 19. Kulungbasti 20. 4th Assam Police Camp 21. Kherbasti 22. P.W.D. Camp 23. Christian basti 24. Langting 25. Singnal basti 26. Kangdambro 27. Natun Elaza 28. Harangajaw 29. Maharaja Desowali basti 30. Rangapar basti 31. Doliadisa 32. Rangkhal 33. Maharaja basti 34. Chattakoke.
2.	Kabri Anglong (Hill areas)	1. Sariajan 2. Longlung Rongpi 3. Mara kardoi gaon 4. Sartetimung gaon 5. Bhatagaon 6. Inugaon 7. Long Tumung gaon. 8. Donkabay 9. Dokmoka bazari 10. Dokmoka Bazar II 11. Dokmoka village 12. Dokmoka Police Station 13. Dokmoka Road Point 14. Dokmoka Orang goan 15. Dokmoka Dispensary Area. 16. Dokmoka Forest Colony Area 17 Dokmoka H. E. Area 18. Up-Dokmoka Road Sonapur 19. Up-Dokmoka Hale Rongfor 20. Upper gaon and Beluka goan 21. Sing Terongoan 22. Jaljuri village 23. Simoluati 24. Passigaon 25. Karunabey goan 26. Iongti House goan 27. Tarabaygoan 28. Phuloni 29. Langhing Bazar 30. Itapara 31. Colonies of R & B E & D Irrigation & N. H. 32. Goraimari 33. Phuloni 34. Baligoan 35. Panigoan 36. Salabari 37. Fatikjan 38. Pandugoan 39. Tarabasa Sonari goan 40. Tarabasa binigoan 41. Tarabasa Ronghang goan 42. Tarabasa longhen goan 43. Mahji 44. Harinapur 45. Goragoan 46. Ratiagoan 47. Parakhowa 48. Longtuk 49. Baroi goan 50. Garukata 51. Donkamokan 52. Sanen goan 53. Trunkagoan 54. Rongrigoan 55. Mansing goan 56. Ramsing Basti 57. Somba Ronghang goan 58 Umpani village 59. Chorgaon B.O.P. 60. Baithalangsu.
3	Goalpara	1. Bandarshi 2. Habangiri 3. Goraprita 4. Pachania 5. Moligoan 6. Amguri 7. Becimari 8. Salbari 9. Raghunnandanpur 10. Dolguma 11. Mohammudpur 12. Kadamtala 23. Buduchar 14 Krisnai guria pt. I 15. Krisnaiguria pt. II 16. Salpara Milandubi Pt. I 17 Salpara Milandubi Pt. II 18. Khar

1	2	3
		19. Titaguri 20. Ram falbil 21. Fakiragram 22. Dhaportal 23. Pachagar 24. Totpara 25. Kodaldhar 26. Kazigoan Ravapara 27. South Tokrerchara 28. South Tokrerchar 29. Faikhowa I 30. Dianakuri 31. Khekshenli 32. Garmow 33. Balasidi 34. Manuman 35. Dupguri.
4 Kamrup		1. Bondapara 2. Rampur 3. Bijoynagai 4. Koklabari 5. Ulubari 6. Agrag 7. Bahori 8. Niz-Bohori 9. Bohori Reserve 10. Bhongpur 11. Kaljan 12. Barjai 13. Niz-Juluki 14. Udalbari 15. Alagjar 16. Angardhowa 17. Tamulpur 18 Deghehipur 19. Baregoan 20. Bhakatipara 21. Sarangbari 22. Purnia 23. Puramigudam I 24. Puranigudam II, 25. Halo-wagoan 26 Niz Chal, Chali 27. Jamunamukh 28. Nowgayapam 29. Sapkati 30 Dondua Majgoan 31. Bonpaia 32. Kapahera.
5 Darrang		1. Bajiajhar 2. Hatigorh 3. Balisiha Hab 4 Rawtapathar 5. Velapara village 6. Khoirabari 7. Gubihati 8. Avangpara 9. Balisitha 10. Somijuli 11. N. C. Sonajuli 12. Kaliholla 13. Bamurjuli 14. Daparbatia 15. Moina chuburi 16. Kaili chuburi 17. Sonarigoan 18 Gossaigoan 19. Lenga-chuburi 20. Baralimara 21. Khakar chuburi 22. Baralimara 23. Boara chuburi 24. Singla chuk 25. Doomdooman goan 26. Singirimari 27. Kacharigoa 28. New panbari 29. Silputi 30. Silmari pather goan 31. Silmari pather No. 1.
6. Sibsagar		1. Jalakhat 2. Nowboisa 3. Nirigoan 4 Nagadera 5. Dehingia 6. Modoijan 7. Chapani Bharalua 8. Dehingia 9. Modijan 10. Relegoan 11. Maharagoan 12. Chowdung goan 13. Pahuchungi 14. Parbatia goan 15. Bamungoan 16. Khongia 17. Titabai 18. Majgoan 19. Babejia goan 20. Kachungoan 21. Bibijangoan 22 Saricuttra farm 23. Kamargoan 24. Sonowalgoan 25. Bordilingia goan 26 Panidisingia goan 27. Jagonia goan 28. Alengmoriagoan 29. Moliagoan 30. Kathkotia 31. Habialgoan.
7 Dibrugarh		1. Lapeta Kachari 2. Niz-Mankata 3. Rongmola 4. Mirigoan 5. Bindakotagoan 6. Mulikgoan 7. Borali odaigoan 8. Pakherigan goan 9. Radiong goan 10. Tongonagoan 11. Tongona Bonoli 12. Kalibil 13. Kachijar.
8. Lakhimpur		1. Niz-laluk 2. Padumoni 3 Pachim Laluk-I 4. Pachim Laluk II 5. Karunabari 6. Panigoan 7. Baragoan 8. Bhak-a gaon 9. Sulatgaon.

1	2	3
9.	Cachar	1. Udharbond 2. Dwrganagar Pt. I 3. Moning Leikai 4. Keithei 5. Mayni Leikai 6. Miasman Leikai 7. Mutim Leikai 8. Babul Leikai 9. Salcharpara I 10. Salchapara II 11. Salchapara III 12. Ghagrapar I, 13. Gehagra par II, 14. Sridharpur 15. Tulargram 16. Mazirgaon 17. Changartal 18. Srigauri North 19. Srigauri South 20. Naharpur 21. Ryperchawk 22. Jaganathpur 23. Malupa saidpura 24. Arampur 25. Masanpur 26. Maskpur 27. Jalapur 28. Kandig-rani 29. Chaithya Nagar 30. Tangibari 31. Ratabari 32. Atangar 33. Sarkaribari 34. Grandharaj bari 35. Bazarighat 36. Kazri bazar 37. Pahartal 38 Paldhar.
10.	Kamrup	1. Dewripara 2. Varuapara 3. Azrapara 4. Laputula 5. Grusaipara 6. Kewotpara 7. Charalpara 8. Mirzapur 9. Geanakpara.
11.	Sibsagar	1. Sarupathar 2. Gehatiamgoan 3 Gehondhakori I, 4. Gehondakori-2 5. Chakiapathar 6. Tung goan.
New Schemes		
1.	Dubrugar	1. Kaohungoan 2. Bhajani 3. Geandhia 4. Tamubikhat 5. Khongea 6. Niz-Tengakhat 7. Abhoyphri 8. Saru Abhoypuri 9. Ghungi goan 10. Chakalivenia 11. Chapalkhowa 12. Assamiagoan No. 2, 13. Assamia goan-3.
2	Sibsagar	1. Bangal pukhuri 2. Salamidhana 3. Babichuk 4. Luchubain 5. Doliagoan 6. Hatigaon 7. Ban Dhekiakow 8. Dhekiakhowa 9. Dhekiakhowa Baria 10. Khanikaragaon 11. Telia Sonari goan 12. Duligoan 13. Moloikumar 14. Knowargoan 15. Muslimpara 16. Shenuchuchagoan 17. Deodhaigoan 18. Hatimuriagoan 19. Batanpuria 20. Katheripuri 21. Deorajan 22. Abhoypuria 23. Kaibartagoan.
3	[illegible]	1. Niz-Rajagarh 2. Nalapara 3. Samabari 4. Jama Basti 5. Niz-Gohpur 6. Bilatia 7. Tongorna 8. Hazari-kachawk 9. Barigoan 10. Dhenudhar 11. Sootia Chowk.

1	2	3
4	Lakhimpur	1 Dhalpur 2 Da goan 3 Danka 4 Chutia-goan 5 Bhnloi Dalami 6 Barapathar aria 7 Nimatichawk 8 Karichowk 9 Mini-pathar 10 Karichowk 11 Goalpathar 12 Bharali-chauk No 1 13 Bharali-chawk No 2 14 Bakulgoan 15 Bhinga Naga 16 Khelia block 12 17 Naga-khola Block 2 18 Nilampani 19 Dhelpara Habi.
5	Kamrup	1 Ambari 2 Balguri 3 Bikrampur 4. Bhangrabari East 5 Bhangabari West 6 Patharkuchi 7 Barnali Kuchi 8 Suta Sakli 9 Niz Sutia 10 Chamaria Satra
6	Goalpara.	1 Bilasipara Bazar 2 Paulpara 3 Nazi para 4 Malapara 5 Barrampara 6. Bamapara 7 Gatkapara 8 Bilertal 9. Durgapur 10 Lohapur 11 Bariatori 12 Agmonibazar 13 Khelbari 14 Kaldoba Bazar 15 Boromari 16 Masjid para 17 Kaldoba Barmanpara 18 Bala-jan 19 Bhatipara 20 Serfanguri 21. Dupdhara Pt I 22 Dhupdhara Pt-2 23 Dupdhara Pt III 24 Digali Pt-I 25 Digali PT-II 26 Digali Pt III 27. Begnan Ambari
7	Nowgong .	1 Niz Borpnpia 2 Nathabari 3 Chandbibori 4 Alikchi 5 Tengabari 6 Sarali-goan 7 Bajarungoan 8 Dorangial goan 9 Bhurbondi 10 Kalahguri 11 Barangabari 12 Anguriigoan
8	Cachar . . .	1 Banjatiapur Pt I 2 Banjatiapur Pt II 3 Niz-Katigora III 4 Siddeswar 5 Ka-pnarpar 6 Algapur 7 Algapur IV, 8, Barnagar 9 Kathchera Bazar 10 Rangpur I 11 Rangpur II 12 Rongpur III 13 Rongpur IV 14 Panaro-gar 15 Khujab 16 Akbarpur 17. Kamargram 18 Prasarpur 19 Supra-kandi 20 Satangdropar 21 Ihlarpar 22 Fakuabazar 23 Barapahani 24. Kundrapahara 25 Mirara 26 Jeteia 27 Sonabari 28 Sankarpur 29 Dimpur.
9.	Kabri Anglong	1 Snkanjan 2 Phywood factory area 3 Mokhol village 4 Ghanal Duli 5. Chandrapur 6 Bokajan 7 Hongkauam Adarsa village
10	N. C. Hills	1 Chandrapur nagar 2 Khejurbond 3 Natun Kalarhand 4 Nob-di langting 5 Sambar village 6 Lubang village

Alleged decline in admission and recruitment of non-Muslim in Aligarh Muslim University

6192. SHRI A. MURUGESAN:
SHRI C. N. VISVANATHAN:
SHRI P. S. RAMALINGAM:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE *be pleased to state:*

(a) whether it is a fact that there is a continuous shift in the secular admission policy of the Aligarh Muslim University and the percentage of very meritorious non-Muslim students admitted last year came down to about 17 per cent from 36 per cent or so of previous years;

(b) whether this isolationist policy is justified in an institution enjoying wide national support both financially or otherwise;

(c) whether this discrimination has become almost 100 per cent in University appointments and promotions of the teaching staff in utter disregard to merit; and

(d) if so, what steps Government propose to take to safeguard the interests of non-Muslim employees, teaching staff and students in the University?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) to (d). According to the information furnished by the Aligarh Muslim University, there has been no substantial decline in the percentage of non-Muslim students admitted to the University during the last 3 years, as is evident from the figures given below:

Year	Muslims *admitted*	Non-*Muslim* admitted	Percen-*tage of* non-Muslims
1975-76	3357	1150	25·5
1976-77	2656	1131	29·8
1977-78	4079	1496	26·8

The University has also denied discrimination against non-Muslims in the matter of appointments to teaching posts during the last 3 years, the relevant figures in this behalf are given below:—

Year	Non-Muslims	Muslims
1975 . . .	6	41
1976 . . .	5	60
1977 . . .	11	62

Appointments to teaching posts in the University are made by the Executive Council of the University on the recommendation of Selection Committees in accordance with the procedure laid down in the University Act and Statutes after inviting applications through advertisement in all the leading newspapers. The University Act also contains necessary provisions for safeguarding the interest of its employees and these provisions are considered quite adequate.

सेन्ट्रल ब्रेल प्रेस देहरादून

6193. **श्री नवाब सिंह चौहान :** क्या **शिक्षा, समाज कल्याण तथा संस्कृति** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 1972 व 1975 के बीच सेन्ट्रल ब्रेल प्रैस, देहरादून में "हाई स्कूल नागरिक शास्त्र" और "अर्थशास्त्र की रूपरेखा" नामक छपी दो पुस्तकों के लगभग बीस हजार रूपए के बहुमूल्य ब्रेल कागज को उसे जिल्दसाजी के लिए समय के अन्दर न भेजने के कारण दीमक खा गई थी; और

(ख) यदि हां, तो इस हानि के लिए जिम्मेदार अधिकारी को क्या दंड दिया गया है और यदि नहीं, तो इसके क्या कारण हैं

और क्या इस नुकसान को बट्टे खाते डालने का प्रयास किया जा रहा है ?

शिक्षा समाज कल्याण तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री धन्ना सिंह गुलशन) : (क) और (ख) कुछ जील्दों को जिन पर ये दोनों पुस्तकें ब्रेल में मुद्रित थीं, आंशिक रूप से दीमक चाट गई थी। उनका उपयोग गाइड पंचियों के रूप में कर लिया गया था, जो सामान्यतया ब्रेल पुस्तकों में लगाई जाती है, जिससे सरकार को बहुत कम हानि हुई है। तो भी, हानि की ठीक ठीक मात्रा का पता लगाया जा रहा है।

Movement of Rice/Paddy within State of West Bengal

6194 SHRI PARMANAND GOVINDJIWALA Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether it has been brought to the notice of the Central Government that the West Bengal Government is circumventing the Central Food Policy by promulgating orders under section 144 of Cr P C in the districts prohibiting the movement of rice or paddy from one area to another area even within the State, and

(b) if so, what steps are being taken by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH) (a) Imposition of restrictions on the movement of foodgrains through promulgation of orders under Section 144 of the Criminal Procedure Code by the West Bengal Government has come to the notice of the Government of India through some representations and Press reports The State Government have stated that orders under Section 144 of the Cr P.C have been issued by the District Magistrates in the State because of the apprehension of breach of peace in the surplus districts and with a view to preventing illegal seizure of paddy by "JOTEDARS" and its removal. These orders are of limited duration and have nothing to do with circumventing the food policy of the Central Government

(b) Does not arise

उत्तर प्रदेश में बीहड़ भूमि को कृषि योग्य बनाना

6195. **श्री ज्वाला प्रसाद कुरील** : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि उत्तर प्रदेश में उन स्थानों के नाम क्या है जहां केन्द्रीय सरकार की मदद से बीहड़ भूमि को बुलडोजरों की सहायता से कृषि योग्य बनाया जा रहा है और क्या उन्हें इस बात की जानकारी है कि इस काम में लगे हुए अधिकारी ढिलाई से काम कर रहे है जिससे सरकारी धन का अपव्यय हो रहा है और किसानों का अहित हो रहा है ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला): पांचवीं योजना के दौरान उत्तर प्रदेश के पुखरायण (कानपुर), सलोन (राय बरेली) तथा बाह (आगरा) में 100 प्रतिशत केन्द्रीय सहायता से समतल भूमि की सुरक्षा तथा ऊबड़-खाबड़ भूमि के स्थायीकरण की एक केन्द्रीय क्षेत्र की मार्गदर्शी परियोजना जारी है। योजना के अन्तर्गत होने वाले कार्य को राज्य तथा केन्द्रीय सरकार के अधिकारियों द्वारा समय-समय पर देखभाल की जाती है तथा कोई शिकायत नहीं मिली है। आस पास के क्षेत्रों के कृषक योजना को बड़े पैमाने पर आरम्भ करने के लिए अनुरोध करते रहे है। योजना का सफलतापूर्वक क्रियान्वयन जारी है।

राज्यों को उर्वरकों का आवंटन

6196. **श्री यमुना प्रसाद शास्त्री :** क्या **कृषि और सिंचाई मंत्री** यह बताने की कृपा करेंगे कि

(क) क्या विभिन्न राज्य सरकारो ने केन्द्रीय सरकार से वर्ष 1977–78 के लिये विभिन्न किस्मो के उर्वरको के कोटे के आवटन के लिये अनुरोध किया है, और यदि हां, तो किन-किन राज्यो से किस किस्म के और कितने उर्वरको के लिये अनुरोध किया है, और

(ख) क्या केन्द्रीय सरकार ने राज्यो को 1977–78 के लिये उनकी मांग के अनुसार उर्वरको का पर्याप्त कोटा आवटित किया है, और यदि हा, तो विभिन्न राज्यो को राज्यवार कितनी मात्रा मे उर्वरक आवटित किये गये है तथा यह आवटन करने मे क्या मानदड अपनाया गया है ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) और (ख) राज्य सरकारे निर्धारित प्रपत्र म पोषको के रूप मे विभिन्न उर्वरको की मांग प्रस्तुत करती है और इन पर प्रत्येक फसल मौसम के प्रारम्भ मे क्षेत्रीय सम्मेलनो मे विचार किया जाता है । राज्यो मे उपभोग की प्रवृत्तियो, विभिन्न फसलो के अन्तर्गत लाए जाने वाले क्षेत्र, प्रत्येक राज्य मे विभिन्न फसलो की सस्य विज्ञान आवश्यकताओ और उनके पास उपलब्ध उर्वरको के भण्डार पर विचार करने के पश्चात आपसी सहमति के आधार पर पोषको के रूप मे उर्वरको की निबल आवश्यकताए तैयार की जाती है । इन क्षेत्रीय सम्मेलनो मे राज्य सरकारो तथा उर्वरक उद्योग के परामर्श से सप्लाई की समेकित योजनाए भी बनाई जाती हैं ताकि राज्यो की कुल आवश्यकताओ को, जहा तक उपलब्ध हो सके, घरेलू उत्पादन से पूरा किया जा सके और यदि कोई कमी हो तो आयात द्वारा उसे पूरा किया जा सके । 1977–78 के लिए विभिन्न राज्यो सघ राज्य क्षेत्रो की कुल निबल आवश्यकताओ को दर्शाने वाला एक विवरण सलग्न है । विवरण मे दिए गए आकडे आवटित मात्राओ को भी दर्शाते है ।

विवरण

1977–78 के लिए उर्वरको की कुल निवल आवश्यकताए

(मीटरी टन)

		एन	पी	के	एन+पी+के
1	आन्ध्र प्रदेश	325926	103343	22711	451980
2	असम	30177	990	871	4878
3	बिहार	141441	26528	12210	180179
4	गुजरात	192886	80467	25382	298735
5	हरियाणा	163545	22774	8709	195028
6	हिमाचल प्रदेश	6016	985	211	

1	2	3	4	5	6
7.	जम्मू तथा कश्मीर	8260	2757	—	11017
8.	कर्नाटक	205781	66125	48722	320628
9.	केरल	38767	28420	24631	91818
10.	मध्यप्रदेश	95390	41405	3237	140032
11.	महाराष्ट्र	175907	83072	66297	325276
12.	मणिपुर	2330	803	526	3659
13.	मेघालय	1098	755	139	1992
14.	नागालैंड	114	84	61	259
15.	उड़ीसा	54313	7359	3060	64732
16.	पंजाब	130189	88596	—	218785
17.	राजस्थान	111897	22050	4058	138005
18.	तमिलनाडु	277200	88000	91300	456500
19.	त्रिपुरा	848	145	250	1243
20.	उत्तर प्रदेश	711830	93839	49495	855164
21.	पश्चिम बंगाल	119088	31581	34199	184868
22.	अंडमान और निकोबार द्वीप	11	6	3	20
23.	अरुणाचल प्रदेश	550	275	275	1100
24.	दादरा तथा नागर हवेली	367	78	—	445
25.	गोवा दमन तथा द्वीव	2675	1474	1066	5215
26	दिल्ली	2842	721	190	3753
27.	मिजोरम	11	5	1	17
28.	पांडचेरी	4484	2220	1969	8673
29.	काफी बोर्ड	21340	9900	14300	45540
30.	रबड़ बोर्ड	4617	4753	4305	13675
31.	इलायची बोर्ड	880	2640	1320	4840
32.	टी बोर्ड	13569	4050	8708	26327
33.	चंडीगढ़	694	59	32	785
34.	टी बोर्ड (उत्तर-पूर्व)	35680	2044	14255	51979
35.	सिक्किम	405	340	163	908
कुल		2853968	818643	442656	4115267

बिहार में यूरिया उर्वरक की कमी

6197. **श्री विनायक प्रसाद यादव :** क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि बिहार में उर्वरकों, विशेषकर यूरिया की गत रबी की बुवाई के समय भारी कमी थी जिसके परिणामस्वरूप रबी की फसल बुरी हालत में है, और

(ख) बिहार को 1977-78 और 1976-77 में पृथक पृथक कितने टन उर्वरक सप्लाई किए गए और उसमें यूरिया कितनी मात्रा में था ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) :(क) जी नहीं । रबी 1977-78 के मौसम में बिहार में न केवल उर्वरक की पर्याप्त मात्रा ही सप्लाई की गयी थी अपितु राज्य में 1-8-1977 को 1 14 लाख मीटरी टन उर्वरक का बफर स्टाफ भी रखा गया था । इसके अतिरिक्त प्राप्त सूचनाओं के अनुसार बिहार में गेहूं तथा अन्य रबी की फसलों के उत्पादन की सम्भाव्यता अच्छी है ।

(ख) वर्ष 1976-77 के दौरान 0 88 लाख मीटरी टन की तुलना में बिहार को वर्ष 1977-78 (फरवरी 1977 से जनवरी 1978 तक) 1 52 लाख मीटरी टन उर्वरक पोषक तत्वों की सप्लाई की गयी थी । उपर्युक्त मात्रा में से 1977-78 के दौरान राज्य को 2 18 लाख मीटरी टन यूरिया की सप्लाई की गई थी जबकि 1976-77 में केवल 1 77 लाख टन की सप्लाई की गई थी ।

Benefit of Irrigation to Cultivators of Ruffled and Uneven Land

6198 SHRI DALPAT SINGH PARASTE Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether it is in the knowledge of Government that the land under cultivation in the country is not of one type at all the places and somewhere it is uneven and ruffled, and somewhere it is gravelly and full of stones where irrigation work is not easily possible, and

(b) if so the steps taken or proposed to be taken by Government to give the benefits of irrigation to the cultivators of such lands?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a) Yes Sir Land under cultivation in the country varies from region to region depending upon local geological and physiographical factors Development and utilisation of irrigation in some areas are more difficult than in others

(b) The steps taken or proposed to be taken include

(i) Undertaking ground water investigations and development in all areas including hard rock areas and bouldary formations,

(ii) Undertaking Major & Medium Irrigation projects after due soil svrveys and arranging for land levelling and shaping in the command areas, so that lands can be irrigated efficiently,

(iii) Providing institutional finances for construction of well/tubewells etc as well as for land development;

(iv) Undertaking measures for stabilisation of ravinous areas and providing irrigation facilities.

कायमगंज शूगर मिल, फर्रुखाबाद की उत्पादन क्षमता

6199. श्री महादीपक सिंह शाक्य : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि

(क) कायमगज शूगर मिल, फर्रुखाबाद, उत्तर प्रदेश की प्रतिदिन की उत्पादन क्षमता क्या है,

(ख) उक्त मिल के क्षेत्र मे कुल कितने एकड गन्ने की फसल बोई गई,

(ग) क्या मिल के अधिकारियो की असावधानी के कारण उक्त मिल की पूरी क्षमता का उपयोग नही किया गया है,

(घ) इसके परिणामस्वरूप हुई हानि का ब्यौरा क्या है, और

(ग) इस बारे मे सरकार क्या कार्यवाही कर रही है ?

कृषि और सिंचाई मंत्रालय में राज्य मंत्री (श्री भानु प्रताप सिंह) : (क) कायमगज शूगर मिल, फर्रुखाबाद, उत्तर प्रदेश की गन्ने की प्रतिदिन गन्ना पेरने की क्षमता 1250 मीटरी टन है ।

(ख) से (ङ) अपेक्षित सूचना उत्तर प्रदेश सरकार से प्राप्त होनी है और यथा-समय मे सभा के पटल पर रख दी जाएगी ।

S.C. and S.T. Students admitted in Schools and Colleges in Delhi

6200. SHRI AMAR ROY PRADHAN Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state the number of Scheduled Castes and Scheduled Tribes students who have been admitted as general students in Delhi Colleges and Schools during current academic year?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARKATAKI) Final statistics about enrolment of Scheduled Castes/Scheduled Tribes students in Delhi Schools and Colleges for the academic session 1977-78 are under compilation

Allocation for Community Development Programme in M.P.

6201 SHRI MADHAVRAO SCINDIA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) total allocation for Community Development Programmes in Madhya Pradesh and its break-up from different sources like Centre and State during the 5th Plan period,

(b) its utilisation upto the end of February, 1978,

(c) whether it is also a fact that the States share is much higher, keeping in view the limited resources and its backwardness, and

(d) if so, Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH) (a) to (d) Information is being collected and will be laid on the table of the House as soon as possible

Panchayat Election in States

6202 SHRI SAMAR GUHA Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether it is a fact that in many States like West Bengal, Tripura and others, Panchayat Elections will be held very soon;

(b) if so, whether the Prime Minister has expressed a desire that these Panchayat elections should be contested not on party basis,

(c) if so, whether an all-party consensus should be arrived at for avoiding party conflicts at the lowest stratum of our society, and

(d) if so whether the Government will make an effort for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH) (a) This Ministry has no information as to whether Panchayat elections are going to be held very soon in the States where these are due

(b) to (d) According to report which appeared in the Press the Prime Minister told the Chairman and Members of the committee on panchayati Raj Institutions when they called on him that elections to panchayats should be held regularly and as far as possible efforts should be made to achieve unanimity Party politics should be kept out from Panchayati Raj bodies and decision arrived at by consensus As the Committee on Panchayati Raj Institutions has been constituted to enquire into the working of Panchayati Raj Institutions and to suggest measures to strengthen them so as to enable a decentralised system of planning and development to be effective they will no doubt consider the Prime Minister s above views and make suitable recommendations in this regard in their report to be submitted to Government

Rural Development Programme

6203 SHRI PRASANNBHAI MEHTA Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether it is a fact that the Planning Commission has set up a voluntary participation group for rural development to evolve a strategy for active and meaningful participation by voluntary agencies in rural development programmes,

(b) if so its main functions,

(c) to what extent it has helped in the rural growth,

(d) whether they have recommended any measures so far, and

(e) whether their recommendations will be taken into consideration while formulating the next five year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH) (a) Yes Sir

(b) The terms of reference for the group are —

(1) To identify and spell out with a view to utilise optionally the role and participation of volnntary agencies—

(a) in preparation of plans for Rural Development

(b) in implementation of Rural Development Plans

(2) To recommend machinery in the Central and State Governments for assisting voluntary agencies and for earmarking funds for the purpose

(c) The recommendations of the group are awaited

(d) No Sir

(e) Yes, Sir

चीनी की उत्पादन लागत

6204. श्री गंगा भगत सिंह : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने 1971–72 के बाद चीनी पर उत्पादन-शुल्क संबंधी कोई अध्ययन या सर्वेक्षण कराया है; और

(ख) वर्ष 1971–72 से 1977–78 की अवधि के दौरान चीनी की उत्पादन लागत में कितनी वृद्धि हुई है ?

कृषि और सिंचाई मंत्रालय में राज्य मंत्री (श्री भानु प्रताप सिंह) : (क) 1971–72 के बाद किसी खास उद्देश्य से चीनी पर उत्पादन शुल्क के बारे में कोई विशिष्ट अध्ययन अथवा सर्वेक्षण नहीं किया गया है। लेवी और खुली बिक्री की चीनी पर 1–10–71 से लागू उत्पादन शुल्क की दरें संलग्न विवरण में दी जाती हैं।

(ख) 1971–72 के दौरान चीनी के उत्पादन की भारित औसत लागत 156.44 रुपये प्रति क्विंटल थी और 1977–78 मौसम के लिए इसका अनुमान लगभग 220 रुपये प्रति क्विंटल लगाया गया है।

विवरण

अवधि	लेवी चीनी पर उत्पादन शुल्क की दर	खुली बिक्री की चीनी पर उत्पादन शुल्क की दर
1–10–71 से 30–11–72 तक	30% समूची चीनी पर	
1–12–72 से 14–12–73 तक	26%	30%
15–12–73 से 28–2–75 तक	20%	37.50%
1–3–75 से 2–8–76 तक	20%	45%
3–8–76 से 31–10–76 तक	15%	45%
1–11–76 31–12–76 तक	15%	41.50%
1–1–77 से 15–11–77 तक	15%	45%
16–11–77 से 28–2–78 तक	12½%	27½%
1–3–78 से 14–3–78	12½% ×5% मूल शुल्क	27½% +5% मूल शुल्क
15–3–78 इस से आगे	11%+5% मूल शुल्क	27½% +5% मूल शुल्क

Rehabilitation of Refugees in Kashmir

6205. SHRI D. B. CHANDRE GOWDA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the details regarding the question of rehabilitating the two lakh refugees of 1947 conflict in the State of Kashmir;

(b) whether it is a fact that the Finance Minister of Jammu and Kashmir has stated in the Assembly of Jammu and Kashmir that the Central Government is not in mood to discuss it; and

(c) if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI RAM KINKAR):

(a) 1. **Payment of ex-gratia grant**

About 1,35,000 persons had migrated from Pakistan-Occupied—Kashmir after Pakistani aggression in 1947. The relief and rehabilitation benefits provided to them include, *inter-alia* payment of ex-gratia grant of Rs. 1000 per family settled on land and Rs. 3500 per family for only those having a monthly income of Rs. 300 or less who were settled otherwise than on land. A sum of Rs. 456.42 lakhs has so far been paid. As on 28-2-1978, 12 cases were under process.

2. Rural Rehabilitation in Jammu and Kashmir State

Out of 31,619 families who got themselves registered 22,715 families applied for rehabilitation on land. On an average, the families were allotted up to 4 irrigated or 6 unirrigated acres of land depending on the size of the family. 21,116 families have already been allotted agricultural lands to the extent of 7.17 lakh kanals of both evacuee (6.11 lakh kanals or 0.90 lakh acres) and non-evacuee land (1.06 lakh kanals or 0.13 lakh acres). The cases of 1599 families were rejected.

After the refugees had been settled on land, they were given takavi loans to help them to buy bullocks, seeds and implements. A basic loan of Rs. 500 was given to each family, but in certain cases a subsequent loan of Rs. 500 was also given. The total amount of loans advanced was about Rs. 1.11 crores.

The question of making up deficiency in cases of shortfall in the allotment of land as per prescribed scale is under consideration of the State Government whose final recommendations are awaited.

As intimated by the Government of J & K, provision has been made in the Agrarian Reforms Act to provide for conferment of the status of occupancy tenants on agricultural lands in the cultivating possession of the displaced persons.

3. Urban Rehabilitation in Jammu and Kashmir State

Out of 3595 urban families who sought settlement in towns, 1784 were allotted quarters/plots, 1244 applications were filed for want of response. 73 applications were rejected. 494 cases are under process.

4. Rehabilitation outside Jammu and Kashmir State

5309 families were settled outside the State of J & K.

(b) and (c). The Goverment of J & K had sent a scheme for sanctioning housing grant of Rs. 3000 each to 1650 Displaced Persons families of 1947. The State Government were informed that since the refugees of 1947 had been assisted with the usual ex-gratia grant and since they had been settled long back, the Department of Rehabilitation had no further allocation of funds to provide for this purpose. The Government of Jammu and Kashmir has intimated that it was on this sepecific issue that the Finance and Rehabilitation Minister of Jammu and Kashmir stated in the Jammu and Kashmir Assembly during the course of general discussion on Budget as also during the discussion for Grants for his Ministry that the previous Government had agreed to provide funds for slum clearance whereas the present Government had declined to do so. However, the Government of India have not at any stage declined to discuss the matter further.

राष्ट्रीय उद्यान योजना

6207. श्री लक्ष्मी नारायण नायक : क्या कृषि और सिंचाई मंत्री निम्नलिखित जानकारी देने वाला एक विवरण सभा पटल पर रखने की कृपा करेंगे कि :

(क) प्रत्येक राज्य में उन स्थानों के नाम क्या हैं, जहां राष्ट्रीय उद्यान हैं और

उनके विकास के लिए प्रारम्भ की गई योजनाओं का ब्यौरा क्या है; और

(ख) क्या मध्य प्रदेश के टीकमगढ़ जिले में महत्वपूर्ण ऐतिहासिक और प्रसिद्ध तीर्थस्थल ओरछा में प्रस्तावित राष्ट्रीय उद्यान की योजना के लिए केन्द्रीय सरकार का सर्वेक्षण करने और उक्त योजना को क्रियान्वित करने का विचार है ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) कृषि और सिंचाई मंत्रालय के कृषि विभाग ने देश में कोई राष्ट्रीय उद्यान स्थापित नहीं किए हैं और न ही उनके विकास के लिए कोई योजना प्रारम्भ की है ।

तथापि, केन्द्रीय विज्ञान एवं प्रौद्योगिकी विभाग के नियंत्रणाधीन निम्नांकित दो उद्यान हैं जो राष्ट्रीय उद्यान के समान नहीं हैं :—

(1) हावड़ा में भारतीय वनस्पति उद्यान । इसकी स्थापना पौधों के सम्बन्ध में अनुसन्धान करने तथा नये पौधों का विकास करने के लिए की गई है ।

(2) राष्ट्रीय वनस्पति उद्यान, लखनऊ । यह वैज्ञानिक एवं औद्योगिक अनुसन्धान परिषद के नियंत्रणाधीन है । यह एक उद्यान तथा आर्थिक वनस्पति प्रयोगशाला है जिसका लक्ष्य देश के कृषि-इतर किफायती वनस्पति संसाधनों की खोज तथा उनका उपयोग करना है ।

देश में 15 राष्ट्रीय पार्क भी हैं जिनका प्रशासन तथा देख-रेख संभवतः राज्य सरकारों की जिम्मेवारी है । ये राष्ट्रीय पार्क शिकार-[illegible] भी हैं और राष्ट्रीय वन्य-प्राणि बोर्ड की सीमा में आते हैं । इन राष्ट्रीय पार्कों का राज्य-वार विवरण इस प्रकार है :—

क्रम सं०	राज्य का नाम	राष्ट्रीय पार्क का नाम
1.	असम .	1. काजीरंगा राष्ट्रीय पार्क
2.	बिहार .	1. हजारीबाग राष्ट्रीय पार्क
		2. पलामू राष्ट्रीय पार्क
3.	गुजरात .	1. गिर राष्ट्रीय पार्क
		2. वेलावदार राष्ट्रीय पार्क
4.	कर्नाटक .	1. बांदीपुर राष्ट्रीय पार्क
		2. बनरघट्टा राष्ट्रीय पार्क
		3. नेगरहोल राष्ट्रीय पार्क
5.	मध्य प्रदेश	1. शिवपुरी राष्ट्रीय पार्क
		2. बांधवगढ़ राष्ट्रीय पार्क
		3. कान्हा राष्ट्रीय पार्क
6.	महाराष्ट्र .	1. तडोबा
7.	उड़ीसा .	1. सिमलीपाल : प्रस्तावित राष्ट्रीय पार्क
8.	उत्तर प्रदेश	1. कारबेट राष्ट्रीय पार्क
		2. दुदवा राष्ट्रीय पार्क

(ख) जी नहीं ।

Enforcement of Prohibition

6208 SHRI MANORANJAN BHAKTA Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state

(a) what are the present Government agencies responsible for the enforcement of prohibition policy of the Government

(b) whether some new Government set up is being created for effective implementation of the new prohibition policy, and

(c) if so, full facts and details about the proposed new Government agency?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI DHANNA SINGH GULSHAN) (a) The State Governments are responsible for the enforcement of prohibition since the subjects relating to the production, manufacture possession transport, purchase and sale of intoxicating liquors as also levies of duties of excise on alcoholic liquers for human consumption come under Entries 8 and 51 of the List II (State List) of the VII Schedule to the Constitution of India

(b) No, Sir

(c) Does not arise

Clearance of Medium Irrigation Schemes of M P

6209 SHRI SUKHENDRA SINGH Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state·

(a) whether it is a fact that the Central Government have cleared the three medium irrigation schemes in Madhya Pradesh, and

(b) if so, the details regarding the estimated cost and the revised estimated cost of these projects?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) and (b) The names of three medium schemes of Madhya Pradesh and their estimated cost, as cleared by the Planning Commission on 27th March 1978 are given below:

	Name of scheme	Estimated cost (Rs. lakhs)
1	Majhgaon Tank Project	94·0
2	Sahibkhedi Irrigation Project	103·17
3	Shivnath Diversion Project	39 65

Since these are new projects, the question of their revised estimated cost does not arise

Jawaharlal Nehru University

6210 SHRI KANWARLAL GUPTA· Will the Minister of EDUCATION SOCIAL WELFARE AND CULTURE be pleased to state

(a) does Government propose to change Jawaharlal Nehru University Act so that some of the colleges of South Campus may be attached to it; and

(b) if not, reasons therefor?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER) (a) and (b) No such proposal is under consideration of the Government

Autonomous Academic Institutions

6211 PROF. P G MAVALANKAR: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether the University Grants Commission have formulated and

implemented the programme of having a few select colleges all over the country as "autonomous' academic institutions,

(b) if so broad details thereof,

(c) the U G C s financial assistance to such autonomous colleges over a full year and the broad categories for which such a grant is given, and

(d) whether the autonomous colleges will give their own degrees etc ?

THE MINISTER OF EDUCATION SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER) (a) to (d) According to the formation furnished by the University Grants Commission a scheme to confer autonomy on selected colleges was finalised in 1973 Under the scheme the colleges concerned will have autonomy in the matter of determination of curricula courses of study, evaluation methods and other related matters The status will be conferred by the university and this will require amendments to the relevant Acts if the existing Acts do not have such provision The degree will however continue to be awarded by the University concerned, but the name of the autonomous college will be mentioned in it Any assistance arising out of the autonomous status would be only marginal and related to the special academic programmes developed by the colleges, which would be provided by the Commission on a cent per cent basis for a period of five years

Disposal of Butter Milk Powder of Delhi Milk Scheme

6212 SHRI SHIV NARAIN SARSONIA Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether it is a fact that the stock of Butter Milk Powder held by the D M S has frequently been down graded and disposed off at reduced rates thereby causing huge losses to Government,

(b) if so the total quantity of butter milk powder so down graded in each year since 1974 (Grade-wise) and the total loss suffered by Government on that account, and

(c) the reason for such down gradation and the responsibility, if any fixed thereon?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a) No Sir Butter Milk Powder is not frequently down-graded by the D M S However, the quality of stocks beyond four months is checked and down-graded, if necessary Such down graded powder cannot give same returns as it would have if original quality had been maintained

(b) The requisite information is indicated in the enclosed statement

(c) Butter Milk Powder is down graded whenever the powder in bags shows deterioration by way of development of discolouration, lump formation and rancidity All efforts are made to dispose off such perishable commodities within its shelf life However, sometimes due to poor market demand and other problems in finalisation of the contract, delays cannot be avoided No particular individual can be held responsible for the losses to the D M S due to such down-gradation

Statement

Quantities of Butter Milk Powder down graded during the year 1974 *to* 1977 (*Year wise*)

Year	'A' Grade to 'B' Grade		'A' Grade to Trade Waste		'B' Grade to Trade Waste		Total loss
	Qty (in kgs)	Amount (in Rs)	Qty (in kgs)	Amount (in Rs)	Qty (in kgs)	Amount (in Rs)	2+4+6 (in Rs)
	(1)	(2)	(3)	(4)	(5)	(6)	(7)
1974	nil	nil	nil	nil	nil	nil	nil
1975	11,780	57,722 00	3,540	36,780 60	15,960	87,620 40	1,82,123 00
1976	1,220	3,086 60	5,300	21,041 00	3,530	5,083 20	29,210 80
1977	2,720	8,296 00	2,160	11,916 00	8 050	7,648 50	27,860 50
Total	15,720	69,104 60	11,000	69,737 60	27,540	1,00,352 10	2,39,1[illegible]4 [illegible]0

निरीक्षण निदेशालय (मुख्य) में नियुक्ति

6213. श्री राम विलास पासवान : क्या निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि

(क) क्या निरीक्षण निदेशालय (मुख्य) के अन्तर्गत जमशेदपुर में एक इलैक्ट्रिकल मकेनिक की नियुक्ति की गई थी,

(ख) क्या पूर्ति और निपटान निदेशालय दिल्ली के पत्र संख्या ए-6/755/53/10, दिनांक 22 जुलाई, 1977 के अनुसार उक्त पद अनुसूचित जाति के उम्मीदवार के लिए आरक्षित था,

(ग) क्या उस पद पर ऐसे व्यक्ति को नियुक्त किया गया है जो अनसूचित जाति का नहीं है;

(घ) क्या 'रविदास समाज' जमशेदपुर, बिहार के सक्रेटरी ने मंत्री महोदय को इस संबंध में वास्तविक स्थिति से अवगत कराया था, और

(ङ) यदि उपर्युक्त भाग (क) से (घ) का उत्तर स्वीकारात्मक है तो सरकार का दोषी अधिकारियों के विरुद्ध क्या कार्यवाही करने का विचार है ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्रालय में राज्य मंत्री (श्री राम किंकर) : (क) जी, हां ।

(ख) जी, हां ।

(ग) जी, हां ।

(घ) जी, हां ।

(ङ) मामले पर विचार किया जा रहा है ।

Measure to Reduce manufacturing Cost of Sugar

6214 SHRI M RAM GOPAL REDDY Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether Government has taken any measures to reduce the manufacturing cost of sugar, and

(b) if so the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH) (a) Yes, Sir

(b) Cost reduction is a continuous process The principal steps undertaken by the Government comprise the following

1 The Government have sponsored a scheme for sugarcane development entailing an outlay of Rs 3 crores to undertake intensive cane development programme in the sugar factories' areas with a view to increase the yield of sugarcane per hectare

2 A scheme of harvesting of sugarcane on maturity-wise basis has been recommended to be adopted by the sugar factories which results in higher recovery of suga

3 A soft loan scheme for modernization of the existing units is being implemented through the Industrial Financial Corporation of India so that the factories may be able to replace obsolete machinery with modern efficient machinery which would result in better capacity utilization higher recovery and therefore, reduction in cost of production

4 The sugar factories have been advised to instal waste heat recovery units for improving the working efficiency

5 Sugar factories have been advised to take steps for better utilization of the by-products of the sugar industry like bagasse for manufacture of paper, molasses for use as a cattle feed etc

6 Emphasis laid on the importance of Research and Development efforts relating to sugarcane and sugar processing technology

Asian Rural Service Corps

6215 SHRI R V SWAMINATHAN Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether it is a fact that eighteen international experts and seven Indian observers had a conference in Bangalore on 9th March 1978 to discuss the establishment of an Asian Rural Service Corps comprising young men and women volunteers with a zeal for service and dedication to improve the social and economic conditions of the rural poor,

(b) if so whether the Union Government have decided to help this organisation,

(c) if so to what extent, and

(d) what are the proposals that were discussed at the Conference and how they are to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH) (a) and (d) Yes Sir The Asian Institute for Rural Development Bangalore (a registered public charitable Trust) held a session at Bangalore (March 5—11 1978) to consider the possibility of forming an Asian Rural Service Crops The session was attended by foreign and Indian delegates with experience of recruiting and deploying volunteers in a rural setting The draft recommendations of the Session deal with the various aspects

of organising an Asian Rural Service Corps and the setting up of a Regional Training Centre with the cooperation of potential participant agencies.

(b) and (c). The recommendations of the Session have not been finalised. No proposal has been received so far by Government

Promotion of Circus

6216. SHRI HITENDRA DESAI: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state

(c) whether Government recognise circus activities as an art of physical culture and entertainment; and

(b) if so, what steps are taken by Government to promote these activities?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI DHANNA SINGH GULSHAN): (a) and (b). Circus is a State subject. However, Government have been encouraging Circus as a recreational activity by granting railway concession for movement of Circus troups and their luggage etc., in respect of bonafide Circus companise for their performances The State Governments and Union Territory Administrations have also been requested to encourage Circus by granting exemption from payment of Entertainment Tax, allotment of open grounds for Circus shows at nominal rent, help in maintenance of law and order, temporary allotment of quota of foodgrains and other essential commodities.

Share of Scheduled Castes and Scheduled Tribes in Promotion

6217. SHRI R. N. RAKESH: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) total number of posts filled in each category of posts with specific shares of Scheduled Castes and Scheduled Tribes and in such employment and also the number of posts de-reserved in each category in the Ministry and its attached and subordinate offices including public sector undertakings and reasons thereof; and

(b) the number of departmental promotions/upgradation of posts in each category of posts and how many posts have gone to Scheduled Castes and Scheduled Tribes?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) and (b). The required information is being collected and will be laid on the Table of the Lok Sabha, as early as possible

Governing Bodies of Central Schools of Tibetan Refugees

6218 SHRI K B CHETTRI Will the Minister of EDUCATION SOCIAL WELFARE AND CULTURE be pleased to state:

(a) the criteria laid down by the Education Ministry to constitute the Governing Bodies of the Central Schools of Tibetan Refugees in the country;

(b) whether it is a fact that the children of the non-Tibetans do not get admissions; and

(c) if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARKATAKI): (a) As it was considered expedient and desirable to establish schools in India for the education of the Tibetan refugee Children and to arrange for their administration and management, the Government of India established the Central Tibetan Schools Society

(later named Administration) in 1961 as an autonomous organisation under the Ministry of Education and Social Welfare The Governing Body of this Administration consists of representatives of Ministry of Education External Affairs Rehabilitation, and representatives of His Holiness The Dalai Lama The Chairman of the Governing Body is the Joint Secretary concerned with school Education in the Ministry of Education Department of Education

(b) and (c) The Central Schools for Tibetans are meant primarily for providing educational facilities at school level to children of Tibetans refugees in India However the children of Indian members of the staff of the schools are also admitted In the schools at Dalhousie Darjeeling and Tezu children of Defence personnel to the extent of 10 per cent of total enrolment and subject to availability of seats in the various classes are also admitted

Rajasthan Canal and other Major Irrigation Projects Behind Schedule

6219 SHRI S R DAMANI Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether Government have studied the reasons as to why the work on the Rajasthan Canal Projects could not be completed even after 20 years,

(b) if so the details thereof, and

(c) if not, whether Government are considering undertaking such detailed studies in respect of this project and other major irrigation projects whose completion has lagged behind the estimated time schedules?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a) and (b) In the earlier stages, the progress on the Rajasthan Canal Project had been slow *inter alia* due to constraint of resources and non-availability of adequate quantities of water during non monsoon periods for drinking and construction purposes due to absence of a storage dam on Beas This is no longer the case Against an average annual expenditure of over Rs 4 6 crores during the Five year period preceding the 4th Five Year Plan, the expenditure during the first three years of the 5th Five Year Plan has been about Rs 63 43 crores and the expenditure during 1977-78 is likely to be Rs 28 crores With the considerably stepped up outlays, the engineering works on Rajasthan Canal Project are expected to be completed by 1983 84

(c) The factors contributing to delays in execution of projects and construction of various works have been gone into in detail from time to time in course of periodic reviews and remedial action for removal of bottlenecks and provision of adequate inputs taken The progress of construction of this project as well as some other important projects is now being closely watched by Central Monitoring Unit in Central Water Commission As such the need for undertaking any fresh study in this regard is not felt

Student unrest in B H U and A.M.U

6220 SHRI SAUGATA ROY Will the Minister of EDUCATION SOCIAL WELFARE AND CULTURE be pleased to state

(a) whether Aligarh Muslim University and Banaras Hindu University are in the grip of students' unrest and are closed,

(b) if so, the reasons for this unrest and

(c) the remedial steps taken by Government in this regard?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER) (a) to (c) The Aligarh Muslim University is neither closed nor in the grip of students unrest The Banaras Hindu University was closed on 11th March, 1978, following agitation by a section of the students for weightage of marks in the Pre-Medical Test and reservation of seats for University students in the M B B S course The reopening of the University has since

started in phases with effect from March 31 and will be completed by April 10, 1978

Area under Forests in Himalayan Region

6221 DR VASANT KUMAR PANDIT Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) the figures of Forest area in the Himalayan Region during the last 3 years, and

(b) steps the Central Government have been taking themselves and also through the State Governments to stop felling of trees in the Himalayan area?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a) and (b) Necessary information is being collected from the States of the Himalayan Region and will be placed on receipt on the Table of the Lok Sabha

Reduced Licence fee for the Underground Market Complese in Connaught Place New Delhi

6222 SHRI K MALLANNA
SHRI BHARAT BHUSHAN

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state

(a) whether Government s attention has been drawn to the Indian Express dated the 4th March 1978 regarding proposal to reduce the licence fee of shops in the undergound market complex in Connaught Circus in a bid to attract small shopkeepers of Janpath Yusafzai Market and Panchkuin Road while these shopkeepers are reluctant to move to that place because they fear loss of business, and

(b) if so, the details regading the policy of Government in this regard as well as the amount which has been spent in constructing this complex?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHEBILITATION (SHRI SIKANDAR BAKHT) (a) Yes Sir

(b) The latest policy of the Government is that those shopkeepers (from out of the undermentioned categories) who wish to leave their present shops and desire to obtain shops in the Connaught Place underground shopping Centre may be allowed to come

(i) Punchkuin Road—98 (all those who fall within the NDMC area)

(ii) Janpath Stalls—71 Nos

(iii) Tibetan Stalls—24 Nos

(iv) Connaught Circus (Yusufzai Market)—117 Nos Others who do not wish to take these shops may not be forced to come the remaining shops be let out on tender

A sum of Rs 150 00 lakhs has so far been spent in the construction of this complex

क्षमता के विस्तार के लिए रोलर मिलों से अनुरोध

6223 श्री रामलाल राही : क्या कृषि और सिंचाई मन्त्री यह बताने की कृपा करेंगे कि

(क) क्या देश की विभिन्न रोलर मिलों (आटा मिलों) ने अपनी क्षमता के विस्तार की मंजूरी के लिए आवेदन पत्र दिये है परन्तु उन पर सरकार ने कोई कार्यवाही नही की है, और

(ख) यदि हां, तो उनके अनुरोध को स्वीकार करने में क्या कानूनी और व्यावहारिक कठिनाइयां हैं और क्या उन कठिनाइयों को शीघ्र दूर करके उन्हें मंजूरी दे दी जायगी ?

कृषि और सिंचाई मंत्रालय में राज्य मंत्री (श्री भानु प्रताप सिंह) : (क) जी हां ।

(ख) रोलर फ्लोर मिलिंग उद्योग मे नये यूनिट लगाने या मौजूदा यूनिटों का विस्तार करने पर फरवरी, 1973 मे तब गेहूं की सप्लाई की कठिन स्थिति और समूची लाइसेंसशुदा क्षमता के कम उपयोग की दृष्टि मे प्रतिबन्ध लगाया गया था । विभिन्न रोलर फ्लोर मिलो से लाइसेंसशुदा क्षमता का पर्याप्त विस्तार करने के लिए बहुत से आवेदन पत्र प्राप्त हुए हैं और प्रतिबन्ध हटाने/उसमे ढील देने के बारे मे निर्णय लिये जाने के बाद उन पर विचार किया जाएगा ।

न्यू ओखला इंडस्ट्रियल डवेलपमेंट एडमिनिस्ट्रेशन (नोएडा)

6224 श्री मही लाल : क्या निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री यह बताने की कृपा करेगे कि

(क) क्या सरकार का ध्यान 26 फरवरी, 1978 के हिन्दी दैनिक विद्रोही में "नोएडा के मुख्य प्रशासक द्वारा कर्फ्यू लगा, फैक्टरी को गिरवा, तुर्कमान गेट की याद ताजा" शीर्षक से प्रकाशित समाचार की ओर दिलाया गया है, और

(ख) यदि हां, तो इस पर सरकार की क्या प्रतिक्रिया है और इस घटना के लिए उत्तरदायी अधिकारी के विरुद्ध क्या कार्यवाही की गई है अथवा की जा रही है ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त) : (क) तथा (ख). यह मामला उत्तर प्रदेश राज्य सरकार से संबंधित है ।

Sugarcane Produced and Consumed by Mills in Punjab

6225. SHRI BHAGAT RAM: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state.

(a) how much percentage of sugarcane produced in Punjab is consumed by the existing sugar mills in the State,

(b) what steps are being taken to increase the existing capacity of the sugar mills, and

(c) what incentives are being given to the sugarcane growers in Punjab?

THE MINISTER OF STATE IN THE MINISRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SNGH): (a) 15.91 per cent during the sugarcane season of 1976-77 The figure is provisional.

(b) Detaild instructions were issued by the Government to all sugar factories in the country including those located in Punjab in the year 1974 apprising them of the possibilities of substantial expansion in their existing capacity under the liberalised licencing policy with a view to achieving higher installed capacity of the plant and machinery etc, and crushing of additional quantity of cane likely to be available Besides this, regular industrial licences were granted for substantial expansion and for new factories.

(c) No incentives are given to the cane growers in Punjab by the Central Government. However, to supplement the efforts of the State Government, the Central Government have sanctioned a Centrally sponsored scheme for

the intensive development of cane in 2,000 ha. around each sugar factory area in Punjab during the Fifth Five Year Plan period. The programme envisages (i) production and distribution of disease-free nutrient-rich seed-cane for commercial cultivation, (ii) demonstration of improved practices on plant and ratoon cane, (iii) adoption of timely plant protection measures, (iv) training of cane development workers at State level; and (v) construction of link roads around sugar factory areas. Full complement of technical staff has also been provided in the scheme.

2. The pattern of financial assistance provided in the scheme for various activities is as follows:—

(i) Production of foundation seed, technical staff and staff at block level.	100%
(ii) Demonstrations	Rs. 1000/- per ha.
(iii) Training of cane development workers . . .	Stipend to the trainees @Rs. 200/- per trainee per month and honorarium @ Rs. 15/- per lecture to the scientists/officers.
(iv) Plant protection equipment	75% cost of the equipment to be borne by the Central Govt. and 25% by the State Govt.
(v) Construction of link roads	State Govt. beneficiaries and Central Govt. in the ratio of 1/3 : 1/3 : 1/3.

3. The financial assistance provided under the scheme to the Government of Punjab is as follows:—

Year	Funds released (Rs. in lakhs)
1975-76	1·50
1976-77	3·38
1977-78	6·89
1978-79 (proposed) . .	7·66

Constructional Works by C.P.W.D. in Metropolitan cities

6226. SHRI JYOTIRMOY BOSU: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) total value of construction works done by CPWD in Delhi (old as well as new) Greater Calcutta, Greater Bombay and Madras, yearwise, during the period 1974-75 to 1976-77;

(b) whether some cities are lagging behind others in respect of construction works; and

(c) if so, the factors responsible for the same?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (c). Requisite information is being collected and will be laid on the Table of the House.

Use of Cashew Apple

6227. SHRI G. BHUVARAHAN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government have any proposal to utilise the Cashew Apple which is now going waste; and

(b) if so, in what manner it is to be utilised and if not, the reasons thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Yes, Sir.

(b) The World Bank aided Kerala Agricultural Development Project has provision for setting up a pilot plant for Cashew Apple processing under the Sub-Project for Cashew Development. The Central Food Technological Research Institute, Mysore has been requested to prepare the feasibility report with reference to utilisation of cashew apple for production of soft drinks, semi-finished and finished distillates.

Cashew apple is already being used in Goa for manufacture of alcoholic drinks namely Uraq and Feni.

Restricted availability of Cashew apple within a short period of barely 90 days in a year and its highly and quickly perishable nature (involving problems of quick transportation of apple from fields to factories) are severe constraints in utilisation.

बिना अधिग्रहण वाली जमीन पर निर्माण कार्य

6228. श्री नाथू सिंह : क्या निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) श्यामलाल कालेज शाहदरा और बस स्टेण्ड के बीच सड़क के साथ साथ बिना अधिग्रहण की हुई जमीन पर कितने मकानों का निर्माण किया गया है;

(ख) क्या इन मकानों को गिराये जाने के परिणामस्वरूप होने वाली लोगों की व्यक्तिगत सम्पत्ति के नुकसान का पता लगाने की दृष्टि से कोई सर्वेक्षण किया गया है; और

(ग) उन मकानों को गिराये जाने से पूर्व मकान मालिकों को कोई मुआवजा देने की कोई योजना है ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त) : (क) ऐसे कोई आंकड़े नहीं रखे जा रहे।

(ख) जी, नहीं । तथापि, दिल्ली नगर निगम द्वारा आपात स्थिति के दौरान और आपात स्थिति समाप्त होने के बाद सड़क के इस भाग पर कोई सम्पत्ति नहीं गिराई गई हैं ।

(ग) प्रश्न ही नहीं उठता ।

Stagnation of Water at Mayapuri, New Delhi

6229. SHRI S. B. PATIL: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether sullage and sewage water stagnates on the main road leading to M.I.G. flats in D.D.A. colony at Mayapuri;

(b) whether sewage flows in storm drains near A&E streets and causes nuisance and health hazard to the residents;

(c) what is the proposal to remove the above insanitary conditions; and

(d) what is the permanent arrangement proposed by the DDA for the

colony to remove accumulation of water on the road surface and the side drains during rains?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (d). Information is being collected and will be laid on the Table of the House.

Development of Master Plan Road No. 33 by D.D.A.

6230. SHRI NATVARLAL B. PARMAR. Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that A2D Block of Janakpuri, New Delhi flanked by Pankha Road and Master Plan Road No. 33 which was earmarked for Group Housing purposes has not been developed by the DDA so far although the colony has been in existence for the last ten years or more;

(b) whether it is also a fact that the said site is ideally situated and could be utilised for public institutions commercial-*cum*-office complexes or group housing projects;

(c) the reasons for not taking the development of the site in hand; and

(d) the steps that Government propose to take for fuller development and utilisation of this area?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (d). A2D is not a block but a group housing pocket which has been allotted to the P&T Department for their staff housing. The peripheral services have already been provided The internal services have to be provided by the P&T Department. The rest of the area in Block A2 is comprised of plotted development which has also been disposed of substantially and a number of houses has been constructed by individuals.

Though the site is ideally located, it can be utilised only for construction of group housing, with provision of convenient shopping centre and nursery school. The pocket cannot be used for office complex or commercial use.

चम्बल के बीहड़ों का कटाव

6231. श्री छबिराम अर्गल : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मुरेना संभाग में चम्बल घाटी के बीहडों के कटाव के कारण खेती योग्य भूमि कटती जा रही है;

(ख) गत तीन वर्षों मे दिसम्बर, 1977 तक मुरेना सभाग मे चम्बल के बीहडों की कितनी कृषि योग्य भूमि बीहड हो गई;

(ग) क्या यह सच है कि मध्य प्रदेश सरकार धन की कमी के कारण चम्बल के बीहडों के बढ़ने को रोकने में असमर्थ है, और

(घ) यदि हा, तो बाढ़ नियन्त्रण योजना के अन्तर्गत भूमि के कटाव को रोकने की केन्द्रीय सरकार की कोई योजना है अथवा इस भूमि के कटाव को रोकने के बारे मे सरकार की क्या प्रतिक्रिया है ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) जी हां ।

(ख) दिसम्बर, 1977 तक गत तीन वर्षों के दौरान ऊबड-खाबड भूमि में परिवर्तित क्षेत्र का जायजा लेने के लिए कोई फील्ड सर्वेक्षण नहीं किया गया है ।

(ग) तथा (घ). ऊबड़-खाबड़ क्षेत्रों के होने वाले भूक्षरण का नियन्त्रण करना एक जटिल तकनीकी तथा आर्थिक समस्या है । इसके लिए प्रशिक्षित तकनीकी कर्मचारियों द्वारा समुचित सर्वेक्षणों, जांच-पड़ताल, नियोजन तथा क्रियान्वयन की आवश्यकता होती है । इसके अलावा, काश्तकारी से सम्बन्धित मौजूदा प्रणाली, स्वामित्व की पद्धति अनियंत्रित चराई व वनस्पति के उपयोग से भी कठिनाइयां पैदा हो जाती हैं ।

मध्य प्रदेश में "समतल भूमि के संरक्षण तथा ऊबड़-खाबड़ क्षेत्रों के स्थिरीकरण की मार्गदर्शी परियोजना" नामक केन्द्रीय क्षेत्र की एक योजना चल रही है । केन्द्रीय सरकार इन भूमियों के भूक्षरण की रोकथाम करने के लिए उत्सुक है ।

कृषि तथा पशुपालन में विदेशी सहयोग

6232. श्री भारत भूषण : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में कृषि तथा पशु पालन के विकास तथा अनुसन्धान के क्षेत्रों में इस समय विदेशी सहयोग से चल रही परियोजनाओं के नाम क्या हैं तथा वे कब से चल रही हैं ;

(ख) उन पर प्रति वर्ष कितनी राशि खर्च हो रही है तथा इस खर्च को कौन वहन कर रहा है; और

(ग) इन परियोजनाओं के कार्य में हुई प्रगति का ब्यौरा क्या है ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) से (ग). जानकारी एकत्रित की जा रही है और प्राप्त होने पर सभा पटल पर रख दी जाएगी ।

Foreign Exchange spent in cases of short supplies of U.S. Wheat from U.S.A.

6233. SHRI K. RAMAMURTHY: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the total foreign exchange so far spent in the Civil cases of supplying sub-standard and less quantity of wheat by the U.S. firms;

(b) how many times the officials of the Government have gone to the U.S.A. since the date of filing of such cases in the U.S.A.; and

(c) the amounts claimed by the Government as compensation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) About U.S. Dollars 80,000 have so far been spent in connection with the cases filed against U.S. grain suppliers.

(b) Officials have been deputed to U.S.A. as and when considered necessary in connection with the grain claim cases filed in the U.S. Courts. Initially, a high level team comprising of four officials of the Department of Food, Ministry of Law and Food Corporation of India visited U.S.A. in June, 1976. Later on, an official of the Law Ministry and an official of the Food Corporation of India were deputed to U.S.A. to assist the Attorneys in shifting evidence and preparation of documents etc. Official of the Food Corporation of India also appeared as a key witness in deposition proceedings in regard to shipping and port operations. These two officials are still on deputation as their continued presence is required in connection with these cases. The Technical Adviser of the FCI was also once deputed to appear as a key witness in deposition proceedings in one of the cases.

(c) Claims were filed by the Government of India against five major U.S. Grain exporting firms for a notional amount of 215 million Dollars representing two per cent of the total value of the grain supplied by these firms to India during the period 1961—75 so as to conform to U.S. Rules and procedures which stipulated that a claim can be filed against a firm only if 1½ per cent of the grain supplied by it is either short weighed or is not of the quality contracted for and this has no relationship with the actual claims. However, list of non-conforming shipments indicating deficiencies in weight and quality were forwarded to the five firms against whom claims were filed and also to two grain suppliers who had expressed their willingness for out of court settlement.

Hostels for working Men and Women

6234. SHRI BALDEV SINGH JASROTIA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) how many Hostels are there in the country giving State-wise list and places in detail, which provide residential accommodation to working men and women; and

(b) whether there is any possibility for such hostels in such States which are lacking by the end of this year, giving budget proposals?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARKATKI): (a) Information about the number of hostels for working men and women in the country is not available. However, under a Central Scheme, assistance has so far been sanctioned by the Government of India for construction/expansion of 129 hostels in the country for providing residential accommodation for working women. A statement giving the names of places where hostels have been sanctioned is attached. The Department of Social Welfare has no scheme for provision of hostels for working men.

(b) The provision for the scheme for 1978-79 is Rs. 200.0 lakhs. Requests from voluntary organisations (which fulfil the conditions of the Scheme) for hostels in cities where a minimum of 25 women need accommodation, will be duly considered.

Statement

List of cities where Working Women's Hostels have been sanctioned.

Name of city	No. of hostels sanctioned
Andhra Pradesh	
1. Guntur	1
2. Hanamkonda (Warangal)	1
3. Hyderabad	4
4. Vijayawada	1
Assam	
1. Gauhati	2
Bihar	
1. Jamshedpur	1
2. Patna	1
Haryana	
1. Ambala	1
Gujarat	
1. Bhavnagar	1
2. Jamnagar	1
3. Rajkot	2
4. Surat	1
5. Vadodara	1
Jammu & Kashmir	
1. Srinagar	1
Karnataka	
1. Belgaum	1
2. Bangalore	7
3. Hubli-Dharwar	1
4. Mangalore	1
5. Mysore City	1

Name of city	No. of hostels sanctioned
Kerala	
1. Cochin (Ernakulam)	1
2. Kozhikode (Calicut)	5
3. Perumbavoor	2
4. Trivandrum	4
5. Kottayam	1
Madhya Pradesh	
1. Bhopal	2
2. Durg Bhilainagar	1
3. Gwalior	2
4. Indore	1
5. Jabalpur	2
6. Raipur	1
7. Ujjain	2
Maharashtra	
1. Amravati	2
2. Bombay	6
3. Kolhapur	1
4. Nagpur	3
5. Nasik	1
6. Poona	3
7. Sholapur	1
Meghalaya	
1. Shillong	1
Manipur	
1. Imphal	2
Orissa	
1. Bhubaneswar	1
2. Cuttack	1
Punjab	
1. Abohar	1
2. Amritsar	1
3. Bhatinda	1
4. Jullunder	2
5. Ludhiana	1
6. Patiala	1
Rajasthan	
1. Ajmer	
2. Jaipur	1
Sikkim	
1. Gangtok	1
Tamil Nadu	
1. Coimbatore	2
2. Kanchipuram	1
3. Madras	7
4. Madurai	3
5. Palayamkottai (Tirunelveli)	1
6. Salem	4
Tripura	
1. Agartala	4
Uttar Pradesh	
1. Allahabad	1
2. Dehra Dun	
3. Gorakhpur	1
4. Kanpur	2
5. Lucknow	2
6. Meerut	1
West Bengal	
1. Calcutta	2
Andaman & Nicobar Islands	
1. Port Blair	1
Chandigarh	
1. Chandigarh	3
Delhi	
1. New Delhi	5
Goa Daman & Diu	
1. Panaji	2
Mizoram	
1. Aizawal	1

Conversion of Secondary Schools in Delhi into 10+2+3 Education Pattern

6235. SHRI JANARDHANA POOJARY: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it is a fact that all the Secondary Schools in the capital have not been converted into 10+2+3 education pattern; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARKATAKI): (a) No, Sir The new pattern of education is applicable in all Secondary schools in the Union Territory of Delhi affiliated to the Central Board of Secondary Education However, the plus 2 stage has been provided in approximately 2/3rds of the former Secondary schools According to the phased programme, the plus 3 stage of education will be introduced in colleges in Delhi from the academic session 1979

(b) Does not arise

Preservation of Wild Life

6236 SHRI SURENDRA BIKRAM: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether it is a fact that due to fantastic rise in the prices of wild animals like tigers, wild cats, lions, elephants etc, expansion of zoos wild life sanctuaries circus companies are suffering,

(b) if so, what steps Government propose to take for the preservation of wild life which apart from commercial angle is necessary for maintaining balance in nature, and

(c) if so, the details thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a) to (c) The information is being collected and will be laid on the Table of the Sabha.

Selection of Mark '77' by Modern Bakeries

6237 SHRI P KANNAN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the circumstances under which the mark '77' has been chosen for the new drink by Modern Bakeries;

(b) whether representations have been received against use of the mark '77' from S Muthukaruppa Pillai & Sons of Salem, Tamil Nadu, who are said to have manufactured and sold a soft drink under mark '77' for past nine year,

(c) if so, the action taken by Government thereon with particular reference to infringement of rights of Trade Marks, and

(d) whether Government propose to give distribution rights for the new drink to the said firm to compensate for their loss of business?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH) (a) Among the various names suggested for the new beverage to be marked by Modern Bakeries, '77' was chosen in consultation with the advertising agents as the most popular and evocative

(b) Yes, Sir

(c) '77' was one of the marks used by M/s Aujolo Chemical Works, Poona who had given the franchise to M/s S Muthukaruppa Pillai & Sons of Salem among others This mark was neither registered under Marks Act nor an application was made for its registration

Modern Bakeries (India) Ltd. have acquired rights to use the Trade Mark '77' from Messers Aujolo Chemical Works, Poona There is, therefore, no infringement of the rights of the Trade Mark in this case.

(d) As the rights to use this Trade Mark have been acquired from Messers Aujolo Chemical Works, Poona, the question of giving distribution rights to this firm does not arise.

Copy Right of Books

6238. DR MURLI MANOHAR JOSHI: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government are aware that an impression has been created in India and foreign countries that the copyrights obtained from foreign authors and publishers are not being made proper use of and the payment of royalties is manipulated to the disadvantage of authors and publishers; and

(b) whether Government propose to channelise the copyrights of books through Government agencies in order to ensure fair deal to the Indian and foreign authors and publishers?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER) (a) and (b) No, Sir

Controversy about History Text Books

6239 SHRI G M BANATWALLA:

SHRI MUKHTIAR SINGH MALIK:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state

(a) whether Government are aware that some vested interests in the country have created a controversy about some of the history text books in the country,

(b) if so, whether Government have ascertained the views of the National History Congress in regard thereto; and

(c) what is the action taken by Government in this regard?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER): (a) The Government are aware of the controversy about some textbooks.

(b) No, Sir.

(c) The Government have invited the expert opinion on these history textbooks

Kendriya Vidyalayas in Orissa

6240 SHRI K. PRADHANI: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) the number of Kendriya Vidyalayas (Central Schools) functioning in the State of Orissa;

(b) whether Government have given any concession to the students of Scheduled Castes and Scheduled Tribes also in these Central Schools; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BALAKATAKI) (a) Eight.

(b) and (c). 15 per cent and 7-1|2 of fresh admissions in every Kendriya Vidyalaya (Central School) are reserved for the children of transferable Central Government employees belonging to Scheduled Castes and Scheduled Tribes respectively. No fees are charged from the students belonging to Scheduled Castes and Scheduled Tribes.

अंध महाविद्यालयों को आर्थिक सहायता

6241 श्री राजेन्द्र कुमार शर्मा : क्या शिक्षा समाज कल्याण तथा संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या अंध महाविद्यालयों (अंध नेत्रहीनों के लिए कालेज) को विशेष प्रकार की आर्थिक सहायता देने के बारे में कोई योजना सरकार के विचाराधीन है; और

(ख) यदि हां, तो उसको किस प्रकार उपयोग किया जाएगा ।

शिक्षा, समाज कल्याण तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री धन्ना सिंह गुलशन) :(क) और (ख). यद्यपि केवल अंध महाविद्यालयों के संबंध में किसी भी योजना पर विचार नहीं किया जा रहा है, तो भी स्वयंसेवी संगठनों को प्रशिक्षण और शिक्षा परियोजनाओं / कार्यक्रमों के लिए सहायता दी जाती है, जिनमें अंध महाविद्यालयों की स्थापना और विस्तार भी शामिल है । इसके अतिरिक्त राज्य सरकारों की भी योजनाएं हैं, जिनके अन्तर्गत अंध विद्यालयों/महाविद्यालयों को सहायता दी जाती है ।

Educational Training Institute in Bastar District

6242. SHRI AGHAN SINGH THAKUR: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state.

(a) whether there is any educational training institute in Bastar district in Madhya Pradesh;

(b) if not, whether Government are considering a proposal to set up training institute there with a view to remove backwardness of the district; and

(c) if so, when and the name of the place where this institute is proposed to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARKATAKI): (a) None, set-up by the Government of India.

(b) No, Sir. This falls primarily within the purview of the State Government.

(c) Does not arise.

Drinking Water in the States

6243. SHRI FAQUIR ALI ANSARI: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHBILITATION be pleased to state:

(a) whether Government have asked the State Governments to solve the drinking water problem and explore all possible sources of financial assistance for the purpose,

(b) if so, the salient features of the Central directive to States in this regard,

(c) the extent to which the State Governments have started work to provide drinking water to the people:

(d) the percentage of people in the country who are at present getting safe drinking water, and

(e) the Central assistance being provided to each State for this purpose and the steps taken to ensure its proper use?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT)· (a) and (b) The State Governments were asked on 30th May, 1977 to indicate the stage of implementation of water supply schemes for problem villages to enable the Government of India to assess the requirement of additional funds for those schemes during 1977-78, under the Centrally Sponsored Accelerated Rural Water Supply Programme.

(c) Under this Programme, Water Supply Schemes of 13048 problem villages were taken up during 1977-78 by the State and Union Territories Governments

(d) According to information available, 80 per cent (approx.) of urban population and 10 per cent (approx.) of rural population has been provided with safe drinking water.

(e) Under this Programme the following Central Grants-in-aid were released to the States/Union territories during 1977-78.

Name of State/Union territory	Amount of aid given during 1977-78
States	(Rs. in lakhs)
1. Andhra Pradesh	152·30
2. Assam	57·60
3. Bihar	242·80
4. Gujarat	332·80
5. Haryana	142·10
6. Himachal Pradesh	222·60
7. Jammu & Kashmir	152·80
8. Karnataka	142·30
9. Kerala	102·00
10. Maharashtra	312·80
11. Madhya Pradesh	252·80
12. Manipur	52·50
13. Meghalaya	25·00
14. Nagaland	77·50
15. Orissa	182·80
16. Punjab	102·10
17. Rajasthan	252·30
18. Sikkim	36·50
19. Tamil Nadu	217·30
20. Tripura	80·50
21. Uttar Pradesh	252·80
22. West Bengal	242·80
Union Territories	
1. Andaman & Nicobar Island	20·00
2. Arunachal Pradesh	20·00
3. Goa. Daman and Diu	10·00
4. Delhi	10·00
5. Mizoram	15·00
6. Pondicherry	10·00
	3820·00

The above assistance was in addition to provision of funds made under the Minimum Needs Programme in the State Sector.

To ensure that the scheme approved under the programme are implemented as expeditiously as possible, special financial assistance (included in the assistance detailed above) was given to the States for setting up Monitoring Cells and Investigation Units under the State Chief Public Health Engineer to investigate and monitor the progress of schemes. In addition, the officers of the Ministry of Works and Housing maintain close liaison with the State Government authorities for watching the progress of implementation. Also, financial assistance was released according to the progress achieved on ground.

Allotment of Plots in Pritampura, Delhi

6244. SHRI KACHARULAL HEMRAJ JAIN: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to refer to the replies given to Unstarred Question No. 4690 on 25th July, 1977 and Unstarred Question No. 3501 on 12th December, 1977 regarding allotment of plots in Pritampura, Delhi and state:

(a) the progress so far made with regard to the development of plots in Pitampura;

(b) by what time this work is likely to be completed and actual allotment of the plots made to those who have given their option in this regard;

(c) the number of persons who have given their acceptance for alternative plot in Pritampura Residential Scheme and deposited one thousand rupees each with the D.D.A.; and

(d) the number of plots developed/to be developed for allotment to these applicants?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) and (b). A statement is enclosed.

(c) and (d). 1350

Statement

POSITION OF DEVELOPMENT WORKS IN PRITAMPURA RESIDENTIAL SCHEME

1. *PARKS*: These have been demarcated and provided with grill fencing in all the pockets except in pocket 'B' Dakshini and 'E' Uttari Tenders for pocket 'B' (Dakshini) have been received and are under scrutiny. Tenders for 'S' Uttari are being invited. The expected date of completion is June 1978.

2. *ROADS*: The road work has been completed upto phase I expcept in pockets K&T where only metalling has been completed. The phase-II work is to be taken up only after 50 per cent of the plots are built upon.

3. *WATER SUPPLY*: 80 per cent of water supply lines have been completed. In pockets D.H.K. (Poorvi), UT (Uttari) and C&D (Dakshini) which were originally earmarked for group housing and later converted into plotted area, the work is at varying stages of design, estimating, tendering and allotment, and is expected to be completed by September, 1978.

MCD supply is not yet available in this area. Interim arrangements will be made through tube wells, some of which have already been installed. An O.H. tank is also to be constructed.

4. *SEWERAGE*: 70 per cent work on the main scheme has been completed except for pockets originally earmarked for group housing but later converted into plotted area where the work is at various stages of designing, estimating tendering and allotment. The sewerage work is expected to be completed by June 1979.

The final disposal of sewer from this area is to be done through Rithala treatment plant which is yet to be taken up by MCD. For interim disposal of sewerage sumpwell and oxidation ponds etc. have been proposed for which designs are being finalised.

5. *STREET LIGHTING*: The work has to be executed by the DESU. Necessary funds have been deposited with them. DESU has assured to complete this work within one year.

Subsidised Houses by D.D.A. for persons of Low Income Group

6245. SHRI SHIV SAMPATI RAM: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that the Delhi Development Authority was supposed to provide housing for low income groups at a subsidy and for the middle class at cost price;

(b) the extent to which the benefits of the scheme have accrued to the people;

(c) the particular reasons for which the D.D.A. started earning huge profits on the auction and sale of land for commercial use and houses for the rich; and

(d) whether there is any proposal to improve the image of DDA. in the eyes of general public and if so, how?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) and (b). DDA has reported that by and large LIG and MIG flats have been provided on "no profit, no loss" basis and those for the economically weaker sections have been subsidised.

(c) Land is allotted to the LIG and MIG at predetermined rates which do not include any element of profit.

Auctions are resorted to in respect of commercial plots and plots for higher income groups who have the capacity to pay.

(d) The following measures have been initiated:

(i) public have been given access to the Vice-Chairman and other officers of the DDA at any time without restriction, for amelioration of their grievances.

(ii) delays are being eliminated in settling outstanding issues

(iii) a Committee has been constituted by Government to make an indepth study into the working of the DDA, for further improvements

Non-Availability of Text Books for Eleventh Class

6246 SHRI SHANKER SINHJI VAGHELA Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state

(a) whether it is a fact that the students taking Eleventh Class examination next month could get two of the text books only this month and the other two text books have not so far been made available,

(b) whether his attention has also been drawn to a book wherein questions have not been printed by the NCERT at the end of the chapters;

(c) whether his attention has been drawn to a news item which appeared in 'Nav Bharat Times' dated the 11th March, 1978 under the heading 'Gyarahvin Kaksha ke chhatron ki stithi bari Dayaniya', and

(d) if so, the steps taken or proposed to be taken in the matter?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) Forty textbooks (counting English and Hindi versions of the same textbooks as two textbooks) published by NCERT directly or by private publishers on its behalf, were required for Class XI for the session 1977-78 In March, 1978 all the forty textbooks were available.

(b) In the book on General Geography of India, the Editorial Board had not been able to prepare exercises for want of time It was decided to include these exercises in second part of the book meant for class XII

(c) and (d) The news item relates to part (a) and (b) above in addition to upgrading the schools to XII standard Out of 600 Higher Secondary Schools in Delhi, 419 have been upgraded to XII standard Necessary arrangements for opening XII class and for providing staff accommodation and other facilities have been made

गुजरात मे पानी में डूबे गांवों के निवासियो को पुन बसाना

6247. श्री ग्रमर सिह् जी राठवा· क्या कृषि ग्रौर सिंचाई मत्री यह बताने की कृपा करेगे कि

(क) क्या यह सच है कि गुजरात मे सिचाई परियोजनाश्रा के निर्माण के परिणाम-स्वरूप ग्रनेक गाव पानी मे डूब गये हैं,

(ख) यदि हा तो उन परियाजनाग्रो के नाम क्या है जिनके कारण गाव पानी मे डूबे गए है ग्रौर ऐसी प्रत्येक परियाजना के ग्रन्तर्गत कितने गाव डूबे

(ग) इन डूबे हुए गावो के निवासियो को पुन बसाने के लिये केन्द्रीय सरकार ने क्या उपाय किये है ग्रौर इस कार्य के लिये राज्य सरकार का कितनी वित्तीय ग्रथवा ग्रन्य सहायता दी गई है, ग्रौर

(घ) इसमे कितने आदिवासी गांव प्रभावित हुए ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला, : (क) से (घ). गुजरात सरकार ने आदिवासी क्षेत्रों के गांवों सहित उन गावों की संख्या की सूचना भेजी है जो या तो हाल ही मे पूर्ण हुई बृहद और मध्यम सिंचाई परियोजनाओ से अथवा उन परियोजनाओ से जिनका निर्माण काफी हद तक हो चुका है आंशिक रूप से या पूर्ण रूप से प्रभावित हुए है। ब्यौरा नीचे दिया गया है :—

परियोजना का नाम	डूबने वाले गांवो की सख्या (पूर्णत अथवा आंशित)	डूबने वाले—आदिवासी गावों की सख्या
1	2	3
बृहद		
1. कडाना	46	46
2. पानम	42	34
3. धरोई	44	18
4. वतरक	37	6
5. उकई	170	170
6. दमन गंगा	22	22
मध्यम		
1. छप्परवाडी (दो)	1	..
2. फोफल	1	..
3. अंकलेश्वर मे परियोजना	3	3
4. मच्छनाला परियोजना	10	10
5. वेडी	9	6
6. नारा	2	..
7. घोड़ाटाड	1	..
8. हर्नव-दो	1	1
9. बलदेवा	3	3
10. पिगुट	1	1
11. कलिदंरी	1	..

(ग) सिंचाई एक राज्य-विषय है और सिंचाई परियोजनाओ का क्रियान्वयन राज्य सरकारों द्वारा किया जाता है। इसलिए यह राज्य सरकार की जिम्मेदारी है कि वे भूमि के अधिग्रहण और प्रभावित व्यक्तियों को पुन: बसाने के लिये आवश्यक कदम उठाए।

सिंचाई परियोजनाओ के क्रियान्वयन के लिए धन की व्यवस्था भी राज्य सरकारो द्वारा स्वय की जाती है। राज्य योजनाओ के लिए केन्द्रीय सहायता ब्लाक ऋणो और अनुदानो के रूप म दी जाती है जो विकास के किसी विशिष्ट क्षेत्र अथवा परियोजना से सबंधित नही होती।

Appointment of Punjabi Teachers in Delhi

6248. SHRI B. S. RAMOOWALIA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state how many PGT and TGT Punjabi teachers have been appointed in Government Schools in the Union Territory of Delhi in 1977 and what is the plan for 1978?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARAKATAKI): According to information received from the Delhi Administration, no PGT (Punjabi language) was appointed during 1977, because there

was no vacancy. 7 TGT (Punjabi language) were appointed on short term basis. 5 vacancies of TGT (Punjabi language) carried over from 1977 will be filled during 1978. Fresh vacancies of PGT/TGT (Punjabi language) during 1978 will depend upon enrolment in the academic session 1978.

दिल्ली में आवासहीन व्यक्तियों की संख्या

6249. **श्री हुक्म देव नारायण यादव :** क्या **निर्माण और आवास तथा पूर्ति और पुनर्वास** मंत्री यह बताने की कृपा करेंगे कि दिल्ली मे आवासहीन व्यक्तियो की संख्या कितनी है और क्या सरकार ऐसे आवासहीन व्यक्तियो का रिहायशी आवास दिलाने की कोई योजना बना रही है ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त) : दिल्ली विकास प्राधिकरण ने सूचित किया है कि दिल्ली मे बिना मकान वाले लोगो की संख्या के बारे मे कोई आंकडे उपलब्ध नही हैं। उन्होंने पुनर्वास कालोनियो मे 25 वर्गगज के प्लाटो पर लगभग 20,000 मकान बनाये हैं जिनका आवटन किया जा रहा है। दिल्ली विकास प्राधिकरण ने लगभग 49,000 परिवारो को 25 वर्ग गज के प्लाट भी दिए हैं। दिल्ली विकास प्राधिकरण ने समाज के आर्थिक दृष्टि से कमजोर वर्गों के लिए बड़ी मात्रा मे सार्वजनिक आवास का एक कार्यक्रम आरम्भ किया है। दिल्ली विकास प्राधिकरण की विभिन्न आवासीय योजनाओ की सी०एस०पी०/जनता श्रेणियों के अधीन अभी तक लगभग 9000 मकान बनाये गए हैं, जो 7500 अतिरिक्त फ्लैट निर्माणाधीन है उनकी वर्ष 1978-79 के दौरान पूरा हो जाने की आशा है और 8500 अतिरिक्त मकानों के विन्यास नक्शों को अन्तिम रूप दे दिया गया है और उनके विस्तृत प्राक्कलन तैयार किये जा रहे हैं।

विष्णुपुरी लिफ्ट सिंचाई योजना

6250. **श्री केशव राव धोंडगे :** क्या **कृषि और सिंचाई** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या महाराष्ट्र के नांदेड जिले में नांदेड के समीप विष्णुपुरी लिफ्ट सिंचाई योजना का 'भूमि पूजन' राज्य के भूतपूर्व मुख्य मंत्री द्वारा किया गया था,

(ख) उस समय उस योजना की रूपरेखा क्या थी,

(ग) क्या राज्य सरकार द्वारा योजना के लिये भेजे गये प्रस्ताव का केन्द्रीय सरकार ने अनुमोदन किया था,

(घ) क्या योजना के स्वरूप को बहुत कम कर दिया गया है, और

(ङ) क्या केन्द्रीय सरकार ने इस कार्य के लिये सहायता दी थी ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) जी हां महाराष्ट्र सरकार ने सूचित किया है कि विष्णुपुरी लिफ्ट सिंचाई स्कीम का जो लोअर गोदावरी (इष्टपुरी) स्कीम के नाम से भी जानी जाती है, 'भूमि पूजन' राज्य के भूतपूर्व मुख्य मंत्री द्वारा नवम्बर, 1976 में किया गया था;

(ख) से (घ). राज्य सरकार ने केन्द्रीय जल आयोग को परियोजना रिपोर्ट सितम्बर, 1975 में भेजी थी। इस स्कीम मे 52648 हैक्टेयर की सिंचाई लाभ पहुंचाने के लिए 25.5 टी.एम.सी. जल का सफल

समुपयोजन करना परिकल्पित है। इस स्कीम की अनुमानित लागत 2515 लाख रुपये है। केन्द्रीय जल आयोग की टिप्पणियां जुलाई, 1976 और नवम्बर, 1976 में राज्य सरकार को भेजी गई थी जिनके उत्तरों की प्रतीक्षा है।

अब महाराष्ट्र सरकार ने सूचित किया है कि गोदावरी के जल के बारे में दिसम्बर, 1975 में हुए अन्तर्राज्यीय समझौते को दृष्टि में रखते हुए जल के सकल समुपयोजन को कम करके 11.4 टी.म.सी. तक करके इस स्कीम के आकार को कम कर दिया गया है। इस परियोजना के चरण-एक से, जिसको जनवरी, 1978 में राज्य सरकार द्वारा प्रशासनिक तौर पर स्वीकृत किया गया है, 10,000 हैक्टेयर को सिंचाई लाभ मिलेंगे और इस पर 399.61 लाख रुपये की लागत आने का अनुमान है। किन्तु महाराष्ट्र सरकार से संशोधित रिपोर्ट केन्द्रीय जल आयोग में प्राप्त नहीं हुई है।

(ङ) सिंचाई राज्य विषय है और परियोजनाओं के क्रियान्वयन के लिए धन की व्यवस्था राज्य सरकारों द्वारा उनकी अपनी समग्र विकास योजनाओं के ढांचे के अन्तर्गत की जाती है। राज्य योजनाओं के लिए केन्द्रीय सहायता ब्लाक ऋणों और अनुदानों के रूप में दी जाती है जो किसी विशिष्ट विकास-शीर्ष अथवा परियोजना से जुड़ी नहीं होती।

Better Sewerage Facilities

6251. SHRI P. K. KODIYAN: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government's attention has been drawn to a report appearing in 'Indian Express' dated the 17th March, 1978 under the caption "A different kind of Sangam"; and

(b) if so, the details and what measures are taken to provide better sewerage facilities and other amenities to prevent the health hazards?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

(b) Initially the Sewerage System of this colony was being maintained by Slum Department. In December 1976 sewerage services of this colony were checked and deficiencies amounting to about Rs. 55,000 were intimated to the Slum Department. This amount has been paid to the Delhi Water Supply and Sewearage Disposal Undertaking in March 1978 and matter regarding removal of the deficiency is being processed. The internal water supply and sanitary installations of these quarters are being maintained by the Slum Department. There are complaints of blockage of pipes which are being rectified. No S.W. drains were provided in this colony due to paucity of funds at the time of development. Estimates have since been prepared by the Corporation for this work.

Examination of Compartmental Candidates

6252. SHRI RAJ KESHAR SINGH: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether 10th Class compartmental candidates in Delhi during the academic year 1977 were not allowed

to sit in the 11th class and clear the 'compartment' in a particular subject side by side with the 11th class examination causing great loss of one year's time and hard-earned money of the candidates parents who predominantly belongs to weaker section of the society;

(b) whether this practice of disallowing clearance of compartmental paper with the next class examination is in violation of rules and regulations in force in other schools, Boards and Universities of the country; and

(c) if so, whether Government propose to reverse the last year's practice, which is detrimental to the interest of weaker section of the society, by allowing the compartmental candidates to sit in the next class and clear the compartmental paper alongwith the next class examination so as to avoid unbearable burden, financial or otherwise of the candidates and their parents?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION. SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKADEVI BARAKATAKI): (a) Compartmental candidates were allowed provisional admission to class XI, subject to their clearing the compartmental examination held in August, 1977. The students who failed to clear the said compartmental examination were not allowed to continue in XI class because a student is not allowed under the Rules of the Central Board of Secondary Examination to take two examinations of different classes in a calendar year.

(b) The Rules of the Examining Boards/Universities in other parts of the country do not apply to students of institutions affiliated to the Central Board of Secondary Education.

(c) The Central Board of Secondary Education does not propose to modify the existing Rules.

कांग्रेस दल के कब्जे में सरकारी आवास

6253. **श्री जगदीश प्रसाद माथुर :** क्या निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) कांग्रेस दल और उससे सम्बद्ध अन्य ग्रुपों के कब्जे मे दिल्ली मे कितने बंगले और फ्लैट हैं;

(ख) उनमे से कितने श्री ब्रह्मानन्द रेड्डी वाले गुट के पास हैं और कितने दूसरे गुट के पास हैं; और

(ग) उन मकानों के लिए कितना किराया लिया जा रहा है और उनके किराये के रूप मे कितनी राशि बकाया है ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त) : (क) से (ग). एक विवरण संलग्न है ।

इस मन्त्रालय के पास इस संबंध मे कोई सूचना नही है कि श्री ब्रह्मानन्द रेड्डी वाली कांग्रेस के दखल में और दूसरी कांग्रेस के दखल में कौन से मकान/फ्लैट हैं ।

विवरण

क्रम सं०	राजनीतिक दल, सब मे दल	वास के ब्यौरे	किराये की मासिक दर	31-3-78 को देय राशि	टिप्पणी
			रु०	रु०	
1	अखिल भारतीय कांग्रेस कमेटी	5, रायसीना रोड	3,156 00	9,468 00	मजिस्ट्रेट द्वारा 5-1-78 को सील कर दिया गया है।
2	इण्डियन नेशनल ट्रेड यूनियन कांग्रेस	1-बी, मौलाना आजाद रोड	2,212 00	2,212 00	
3	अखिल भारतीय कांग्रेस कमेटी	104, सेमेट्री, पृथ्वीराज रोड	65 15	130 30	
4	दिल्ली प्रदेश कांग्रेस कमेटी	11 डी, फायर ब्रिगेड लेन	551.00	551 00	
5	—वही—	9-डी, फायर ब्रिगेड लेन	553.50	216 40	
6	समद् म कांग्रेस पार्टी	सेक्टर-II/598, आर० के० पुरम	22.80	कुछ नही	
7.	—वही—	सैक्टर-IV/181, आर० के० पुरम	41 55	कुछ नहीं	
8	—वही—	सैक्टर-IV/222, आर० के० पुरम	41 55	कुछ नहीं	
9	—वही—	सैक्टर-IV/892, आर० के० पुरम	41.55	कुछ नहीं	
10	—वही—	सैक्टर-IV/209, आर० के० पुरम	40 00	कुछ नही	
11	—वही—	15-डी, राजा बाजार	68.30	35. [illegible]	

Retirement of Director General, Indian Council of Agricultural Research

6254 SHRI DHIRENDRANATH BASU Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether it is a fact that Dr M S Swaminathan, F.R.S is going abroad after retirement from the position of Director-General of Indian Council of Agricultural Research Institute and Secretary to the Government and if so, what alternative arrangement has been thought of by the Minister In-charge, and

(b) in consideration of his utmost efficiency as a Scientist in Agricultural Research Institute and of world fame, whether the Government is trying to persuade him to stay on and extend his period of service?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a) and (b) Dr M S Swaminathan Director-General Indian Council of Agricultural Research and Secretary Department of Agricultural Research & Education, had given notice of voluntary retirement from service with effect from 1st April, 1978 to devote his time to research and academic pursuits He had no intention of going abroad

After discussions with the Minister for Agriculture and Irrigation and the Prime Minister he has withdrawn the notice, and will continue in his present assignment

दक्षिणी दिल्ली में पानी की कमी

6255. श्री रामानन्द तिवारी : क्या निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि

(क) क्या दिल्ली की सरकारी कालोनियां कुछ समय से पानी की कमी का सामना कर रही हैं,

(ख) क्या पानी की कमी की समस्या दक्षिण दिल्ली विशेष रूप से ग्रार० के० पुरम में बहुत है और आगामी गर्मी के मौसम में इस से और अधिक गंभीर होने की संभावना है, और

(ग) यदि हां, तो इस मामले में क्या उपचारात्मक उपाय किये जा रहे हैं ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त) : (क) कतिपय सरकारी कालोनियों के कुछ हल्कों में विशेषकर गर्मियों में पानी की कमी होती है ।

(ख) तथा (ग) दिल्ली नगर निगम ने बताया है कि दक्षिण दिल्ली में समस्या इतनी विकट नहीं है । बाहरी रिंग रोड पर पम्पों द्वारा पानी के मुख्य नलों तथा सफदरजंग विकास योजना की वितरण पद्धति के साथ सप्लाई लाइन जोड़ने से रामकृष्णपुरम सेक्टर–1 और 4 में पानी की सप्लाई में सुधार हुआ है । रामकृष्णपुरम के सेक्टर-1 और 4 में नलकूपों का निर्माण करने से और उन्हें चालू करने से पहले पानी की सप्लाई में वृद्धि हुई है ।

जहां तक नई दिल्ली नगरपालिका का संबंध है, वे अपने क्षेत्र की कालोनियों के लिए दिल्ली नगर निगम से अतिरिक्त जल की मात्रा लेने का प्रयत्न कर रही है और नलकूप तथा हैंडपम्प लगाने के लिए कार्यवाही कर रही है ।

Resettlement Colonies during Emergency in Delhi

6256 CHAUDHURY BRAHM PRAKASH

SHRI M. A HANNAN ALHAJ.

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state.

(a) the number of resettlement colonies set up during the Emergency in Delhi, their location and the number and size of plots there;

(b) what is the total amount spent on the setting up of these resettlement colonies,

(c) whether their accounts have since been audited; and

(d) if so, when and if not, why not?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Statement is enclosed.

(b) The total amount spent towards capital works of these Resettlement colonies during the emergency as reported by the Delhi Development Authority is given below:—

Year	Expenditure incurred
1975-76	Rs 2 12 crores
1976-77	Rs 12 35 crores (including the cost of land o Rs 2 27 crores adjusted by Delhi Administration)

(c) and (d) The accounts were audited in January/February, 1978 and the audit report is awaited.

Statement

Plots developed in resettlement colonies during emergency (from 1st July, 1975 to 31st March, 1977)

Sl. No.	Name of the Colony	No of plots	Size of plot
1.	Jahangirpuri	22300	25 sq yds
2.	Shakurpur	8146	Do.
3	Mangolpuri	26132	Do
4.	Sultanpuri	16000	Do.
5.	Nangloi Ph. III }	3816	Do
6.	Jwalapuri }		
7.	Khayala	3299	Do.
8	Chaukhandi	1499	Do.
9.	N.G Road Extn	2168	Do.
10.	Nand Nagri	10215	Do.
11.	Gokalpuri	2400	Do.
12.	Khichripur }	8096	Do.
13.	Kalyanpuri }		
14.	Trilokpuri }	16640	Do.
15.	Himmatpuri }		
16.	New Seelampur	1642	Do.

Sl. No.	Name of the Colony	No. of plots	Size of plot
17.	New Seemapuri	2988	25 sq. Yd.
18.	Dakshinpuri	12300	Do.
19.	Dakshinpuri Extn.		
20.	Khanpur	1053	Do.
21.	Said-ul-Jaib	252	Do.
22.	Haiderpuri	5422	Do
		144308	

Occupation of land by D.L.F. in Chittaranjan Park, New Delhi

6257. SHRI DILIP CHAKRAVARTY. Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether a sizable portion of land in Chittaranjan Park, New Delhi, earmarked for the former displaced persons from East Pakistan has been occupied in an unauthorised manner by the DLF, a private Housing Agency, and

(b) if so, in what manner the Department of Rehabilitation propose to compensate the eligible displaced persons from the former East Pakistan who are awaiting allotment in the Colony?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI RAM KINKAR): (a) No land forming part of Chittaranjan Park colony as per sanctioned lay-out plan has been unauthorisedly occupied by the D.L.F., a private housing agency.

(b) Does not arise.

बिहार में गंगा नदी पर उठाऊ सिंचाई योजना

6258. डा० रामजी सिंह: क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार ने बिहार सरकार को गरमी के महीनों में गंगा नदी से उठाई सिंचाई योजना के लिये पानी न निकालने हेतु कोई निदेश अथवा परिपत्र जारी किया है;

(ख) यदि नहीं, तो क्या सरकार का विचार भविष्य में ऐसा करने का है क्योंकि फरक्का बांध समझौते के अनुसार बंगला देश को बहुत बड़ी मात्रा में पानी देना पड़ेगा;

(ग) क्या सरकार ऐसा नहीं सोचती कि इस से उठाऊ सिंचाई योजना प्रभावित होगी ; और

(घ) यदि हां, तो सरकार क्या वैकल्पिक प्रबन्ध करने का विचार कर रही है ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) से (ग). बिहार को चार लिफ्ट सिंचाई स्कीमें नामश ह करानाला पम्प स्कीम (चरण एक), सूरजगढ़ पम्प नहर स्कीम, बटेश्वरस्थान पम्प नहर स्कीम (चरण एक और दो), जिन में गंगा के जल का समुपयोजन परिकल्पित है, पिछले दो वर्षों के दौरान स्वीकृत की गई थी। फरक्का बराज संबंधी करार होने से पहले भी यह महसूस किया जाता था कि जनवरी से जून के दौरान गंगा का प्राकृतिक प्रवाह, गंगा की निचली पहुंचो मे जल की आवश्यकताओ को ध्यान में रखते हुए वचनबद्ध इस्तेमाल की पूर्ति के लिए सीमित है। इसलिए गंगा के भूतल जल का इस्तेमाल करने वाली लिफ्ट सिंचाई स्कीमो को, जल का उपयोग दिसम्बर के अन्त तक सीमित करते हुए, स्वीकृति दी जा रही है।

गगा मे कम प्रवाह वाली अवधि के दौरान जल की आवश्यकताओ को पूरा करने के लिये जहा पर सभव है वहा भूतल और भूगत जल के संयुक्त उपयोग को प्रोत्साहन दिया जा रहा है।

भारत-बंगलादेश सयुक्त नदी आयोग को गंगा के शुष्क मौसम के प्रवाह मे वृद्धि करने वाली स्कीमो के अध्ययन और अन्वेषण का कार्य सौपा गया है ताकि कोई ऐसा किफायती और व्यावहारिक हल निकाला जाए जिससे दोनो देशो की आवश्यकताओ को पूरा किया जा सकता हो।

Amendment to Urban Land Ceiling Act

6259 SHRIMATI PARVATHI KRISHNAN Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state

(a) whether the West Bengal State Government had requested the Union Government to make some amendments to the Urban Land Ceiling Act;

(b) whether the State Government's suggestions have been rejected by the Union Government; and

(c) if so, what are the amendments proposed by the State Government and the grounds on which they were rejected?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) (a) Yes, Sir.

(b) No, Sir

(c) It is not in the public interest to divulge the proposals for amendment However, the suggestions of the West Bengal Government will be considered while finalising the proposed amendments to the Act.

Legislation for Safeguarding the Rights of Handicapped

6260 SHRI MUKHTIAR SINGH MALIK
SHRI G. M BANATWALLA.

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state

(a) whether he has stated on 23rd March, 1978 that a working Group of Experts would be constituted shortly to go into the question of safeguarding and promoting the rights of the handicapped through legislation,

(b) if so, by when it will be constituted;

(c) whether it has also been stated that there is a need for changing the attitude of the society towards the handicapped besides efforts to rehabilitate them;

(d) whether Government are aware that a number of handicapped had got their names with the Employment Ex-

change registered in Delhi during 1976-77;

(e) if so, what are their registration numbers, year-wise,

(f) number out of them provided employment, and

(g) the time by which the remaining will be provided employment?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION SOCIAL WELFARE AND CULTURE (SHRI DHANNA SINGH GULSHAN) (a) Yes Sir

(b) The Government is appointing a Group very shortly to suggest measures for giving a legislative base to the rehabilitation of the handicapped

(c) Yes Sir

(d) to (f) The number of persons registered with the Special Employment Exchange for the Physically Handicapped and the number placed in 1976 and 1977 is as follows —

Year	No registered	No placed
1976	890	156
1977 . . .	695	110

(g) Every effort will be made to assist the remaining registrants, it is, however, difficult to indicate an exact time limit

Subsidy for Agricultural Purpose

6261 SHRI B C KAMBLE Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state the total amount of subsidy granted to each State and the Union Territories during the last five years for agricultural purpose?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) Necessary information is being collected and would be laid on the Table of the Sabha

Cotton Research Institute and National Land use Survey Institute, Nagpur

6262 SHRI VASANT SATHE Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) what is the actual expenditure incurred against the allocation approved during 1977-78 for establishment of Cotton Research Institute and National Land Use Survey Institute at Nagpur and the proposed allocation for 1978-79 and the broad details thereof

(b) whether it is a fact that Land Use Survey Organisation has not been shifted from New Delhi to Nagpur as Scheduled and the reasons therefor,

(c) what steps are taken/proposed to ensure execution of these projects strictly as per schedule and

(d) details of time schedule for complete establishment of these organisations at Nagpur and allocations so far utilised on execution of these projects?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a) to (d) The information is given below separately for the Central Cotton Research Institute and National Bureau of Soil Survey and Land Use Planning

1 *Central Cotton Research Institute*

(a) For the year 1977-78 the budget allocation for the Central Institute of Cotton Research Nagpur was Rs 28 00 lakhs, against it the expenditure has been Rs 23 31 lakhs The allocation for the current year (1978-79) is Rs 50 00 lakhs The break-up is given in statement I

(b) Does not arise.

(c) The Institute is already functioning at Nagpur since September 1975 and the facilities with regard to staff, laboratory and farm are being strengthened

(d) Does not arise

2 *National Bureau of Soil Survey and Land Use Planning* (a) For the National Bureau of Soil Survey and Land Use Planning the budget allocation for the year 1977-78 had been Rs 74 43 lakhs and the expenditure had been Rs 52 00 lakhs The allocation for the year 1978-79 for National Bureau of Soil Survey and Land Use Planning is Rs 120 28 lakhs (95 00 Plan + 25 28 Non Plan) The break-up is given in statement II

(b) The process of shifting of the Headquarters of National Bureau of Soil Survey and Land Use Planning has already been started since November 1977 The Audit and Accounts Section has already been established at Nagpur Establishment Wing is also being established there At Nagpur these offices are to be housed in an old building of the Vety College which earlier belonged to Punjabrao Krishi Vidyapeeth Akola after renovation of the building

The delay in shifting is due to renovation of old building and provision of suitable research and laboratory facilities at Nagpur The renovation work is still in progress and is nearing completion The Bureau has already started moving to Nagpur in phases The shifting is being done in phases in view of the interest of the research work in hand

(c) (i) The post of Director of National Bureau of Soil Survey and Land Use Planning has been filled and the Director is in position since January 1977

(ii) The Regional Centres of the Bureau are being further strengthened with necessary staff and laboratory facilities

(iii) The Bureau proposes to complete the details Soil Map of India within next 6 to 7 years period

(d) As stated in portion 'b above the shifting of the National Bureau of Soil Survey and Land Use Planning is being taken up in phases, since the building and the laboratory facilities are yet to be completed at Nagpur and the shifting of the office of the Director of the Bureau is likely to be completed by June, 1978

Statement I

Central Institute of Cotton Research, Nagpur

Plan 50 00 lakhs
Non-Plan Nil

	Rs
Pay of Officers . .	5 90
Pay of Establishment . .	5·00
Allowances and Honoraria . .	6·50
Capital Works . . .	25·60
Contingencies . . .	7·00
TOTAL . . .	50·00

Statement II

National Bureau of Soil Survey and Land Use Planning (ICAR) N.T.C. Building, IARI Campu New Delhi-12.

Break up figures of the sanctioned budget grant for the year 1978-79.

Sub-Heads	Plan	Non Plan.
1. Pay of Officers	6,27,100	2,40,000
2. Pay of Establishment	7,02,600	10,43,000
3. Dearness Allowance	5,98,300	5,35,000
4. Over Time Allowance	5,000	3,000
5. House Rent Allowance	1,99,500	1,66,000
6. City Compensatory Allowance	79,600	69,000
7. Other Allowances	41,200	27 000
TOTAL ESTT. CHARGES:	22,53,300	20,83,000
Travelling Expenses.	1,60,000	75,000
Other Charges (excluding Major Construction Works)	24,86,700	3,70,000
Works.	46,00,000	.
GRAND TOTAL	95,00,000	25,28,000

Ban Imposed by States on Export of Milch Animals

6263. SHRI VASANT SATHE: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether it is a fact that the Governments of Gujarat, Rajasthan, Haryana and Punjab have imposed a ban on export of quality milch animals outside their States;

(b) if so, details of the ban imposed;

(c) whether such a ban has affected the dairy development programme in Maharashtra and in other States of the country; and

(d) if so, the steps taken/proposed to help these States in procuring good milch animals?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) to (d). The inforamtion is being collected from the concerned State Governments (Departments of Animal Husbandry/Veterinary Services). The same will be placed on the Table of the Sabha as soon as received by this Ministry.

Procurement Price of Paddy in Bastar

6264. SHRI AGHAN SINGH THAKUR: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government have fixed uniform price on all India basis for procurement of paddy;

(b) if so, whether paddy is procured in Madhya Pradesh at this price; and

(c) if so, the reasons for not giving this price to the farmers in Bastar District of Madhya Pradesh for their paddy?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) Government have fixed a uniform procurement price for coarse variety paddy for 1977-78 marketing season on all India basis The prices of other varieties vary from State to State and are fixed keeping in view the normal varietal differences.

(b) and (c) Government have issued instructions and necessary arrangements have been made for purchase of all paddy of fair average quality offered for sale by the producers at the procurement prices so as to prevent fall in prices below that level, with a view to safeguarding the interests of the farmers. Accordingly, price support has been given to paddy in Bastar District also.

संयुक्त राष्ट्र संघ से प्राप्त सहायता का उपयोग

6265. **श्री महीलाल** : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत को संयुक्त राष्ट्र संघ के भूख से मुक्ति संगठन (फ्रीडम फ्राम हंगर) की ओर से 1971 से 1977 तक कुल कितनी राशि की सहायता प्राप्त हुई;

(ख) यह सहायता प्रत्येक राज्य के किन-किन स्थानों को दी गई तथा कितनी-कितनी दी गई और इस का उपयोग किन प्रयोजनों के लिये किया गया; और

(ग) जिन परियोजनाओं के लिये आर्थिक सहायता दी गई थी उन की प्रगति का ब्यौरा क्या है ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) तथा (ख). कुल 60.04 लाख रुपये के मूल्य की सहायता तथा फिल्मों के 40 रोल प्राप्त हुए थे। ब्यौरा विवरण I में दिया गया है जो सभा पटल पर रख दिया गया है। [ग्रंथालय में रखा गया। देखिये संख्या एलटी-2069/78]

(ग) प्रगति का ब्यौरा विवरण 2 में दिया गया है। जो सभा पटल पर रख दिया गया है। [ग्रंथालय में रखा गया। देखिये संख्या एलटी 2069/78]

Requirement of Fertilizer during 1978-79

6266. SHRI M. RAM GOPAL REDDY: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether any assessment has been made about requirements of fertilizers during 1978-79; and

(b) if so, the total requirement, total production in the country contemplated and steps to meet the shortage, if any?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Yes, Sir. The requirements of fertilizers are assessed separately for the Kharif and Rabi seaons after holding Zonal Conferences with the representatives of Sstate Governments and manufactures before the commencement of each crop season. For 1978-79, we have so far assessed the requirements for the Kharif season. The requirements for Rabi, 1978-79 will be assessed in the month of July, 1978.

(b) The total net requirements of N, P and K fertilizers for Kharif, 1978 are assessed as follows:

(in lakh tonnes)

N	P	K	Total
12.80	4.08	2.39	19.27

As against the requirements, the total production in the coluntry of N and P fertilizers as estamated by Ministry of Chemicals & Fertilizers is as below—

(in lakh tonnes)

N	P
11 50	3 80

The requirements for K_2O_5 are entirely met from imports as there is no indigenous production of Potash The deficit in domestic production of N and K_2O_5 is also met from imports for which arrangements have been made.

"किर्ती मन्दिर" पोरबन्दर, सौराष्ट्र को केन्द्रीय सहायता

6267. श्री धर्म सिंह भाई पटेल : क्या निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार, गुजरात राज्य म सौराष्ट्र क्षेत्र मे पोरबन्दर में, जो राष्ट्रपिता महात्मा गांधी का जन्म स्थान है, स्थित 'किर्ती मन्दिर, नामक संस्थान को वित्तीय सहायता देती है, यदि हां, तो प्रति वर्ष कितनी राशि दी जाती है तथा यह किस रूप म दी जाती है;

(ख) यदि नहीं, तो इस के क्या कारण हैं;

(ग) क्या सरकार का विचार अब वित्तीय सहायता देने का है और यदि नहीं, तो उस के क्या कारण हैं; और

(घ) अब कितनी तथा किस रूप में वित्तीय सहायता देने का विचार है तथा यह कब दी जायेगी ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त) : (क) वित्तीय सहायता के लिये कोई अनुरोध प्राप्त नही हुआ है ।

(ख) से (घ). प्रश्न ही नही उठता ।

Functioning of rice mills in Orissa

6268 SHRI BAIRAGI JENA Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) how many rice mills were functioning in the State of Orissa and at present how many are defunct and how many are idle;

(b) what are the reasons of non-functioning of rice mills and since how long these are not functioning; and

(c) whether Government are considering to take steps for functioning of those rice mills in the State of Orissa in view of providing employment opportunities to the labourers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) to (c). Information called for from the Government of Orissa is awaited and will be placed on the Table of the Sabha as soon as received.

Agreement of Sugar Producing Countries

6269. SHRI P. RAJAGOPAL NAIDU: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the text of a new international agreement to bring world sugar supplier into line and to raise the present depressed free market price of sugar was approved by 60 countries during the year 1977;

(b) if so, whether our country also was amongst those countries; and

(c) the details of the agreement?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH). (a) Yes, Sir. It was approved by 53 exporting countries.

(b) Yes, Sir.

(c) The principal features of the Agreement are as follows —

(i) *Quota-type Agreement*:

It is a quota-type agreement with a provision for regulation of marketing with reference to certain trigger prices. India has been allotted a Basic Export Tonnage (BET) of 8.25 lakh Metric Tons Raw Value (MTRV) besides a quota of 25,000 tonnes under the agreement with EEC.

(ii) *BET for the first 2 quota years—re-negotiations later, etc.*:

The BET fixed will be in force for the first two quota years, i.e., 1978 and 1979. It is to be re-negotiated for the years 1980, 1981 and 1982 during the first quarter of 1980. In the event of failure of re-negotiations, a fall-back formula will be applied to automatically determine the revised BET. The main feature of this formula is that for 1980, it will be based on a weightage of 50 per cent on existing BET and 50 per cent on actual export performance and for the subsequent years, it will be based fully on the past export performance since 1978.

(iii) *Annual Quota*:

Each year, the International Sugar Council will determine that year's quota of the exporting countries which will be related to the BET as a percentage. The quota will, however, not be reduced below 85 per cent of the BET normally or 81½ per cent in exceptional cases of over supply.

(iv) *The Price Range*:

The price range in the Agreement is 11 to 21 US Cents per pound. This price range, however, does not mean that the guaranteed minimum price is 11 US Cents per pound or that the maximum is 21 US Cents per pound. The actual price will always be subject to normal trade agreement and laws of supply and demand. The objective is to stabilise the prices within the middle sector of 13 to 15 US Cents per pound by the operation of the quota/stock mechanism.

(*v*) *Trigger points in the price range*:

I. Quota . . .	(i) The quota of the countries would increase in the rising markets by 5% each time when the prices have been lower before and move above 13, 14 and 14·5 cents respectively.
	(ii) Quota would be reduced in a falling market by 5% each time when prices have been higher before and come down below 13, 12 and 11·5 cents per pound respectively.
	(iii) Quotas would be suspended if the price goes beyond 15 cents per pound.
II. Special Stocks . .	(iv) When prices rise, stocks would be released in three tranches at above 19, 20 and 21 cents per pound respectively. Otherwise, stocks would be built up for a total of 2.5 million tonnes over a period of first three years.

(vi) *Special Stocks and financing thereof*:

The exporters will maintain a special stock of 2 5 million MTRV which would be built up during the years 1978, 1979 and 1980 at the rate of 40 per cent, 40 per cent and 20 per cent each year respectively Contributions will be paid on all sugar imported by member countries and on sugar exported by exporters to non-members at the rate of 0 28 cents per pound to start with The stock financing fund, thus built up, will be used to give loans to exporting members for holding stocks at the rate of 1 5 cents per pound per annum These loans will be interest-free and repayable only when stocks are released in rising price situations If during the currency of the Agreement, prices do not go up to the levels of the stock releases the loans will not be subject to recall and will, therefore, become a grant

गिरि इंस्टीट्यूट आफ इकोनोमिक डवलपमेंट एण्ड इंडस्ट्रियल रिलेशन्स के नाम में परिवर्तन

6270. **श्री हरगोविन्द वर्मा** : क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गिरि इंस्टीट्यूट आफ इकोनोमिक डेवलपमेंट एण्ड इण्डस्ट्रियल रिलेशन्स का नाम बदल कर गिरि इंस्टीट्यूट आफ डेवलपमेंट स्टडीज रख दिया गया है, और

(ख) यदि हां, तो नाम में परिवर्तन करने का प्रयोजन क्या है ?

शिक्षा, समाज कल्याण तथा संस्कृति मंत्री (डा० प्रताप चन्द्र चन्द्र) : (क) जी हां ।

(ख) भारतीय सामाजिक विज्ञान अनुसंधान परिषद् द्वारा दी गई सूचना के अनुसार संस्थान में किये जाने वाले अभिकल्पित कार्यकलापों और कार्यक्रमों को अधिक उपयुक्त रूप से दर्शाने के विचार से ही नाम में यह परिवर्तन किया गया है ।

अनुसूचित जातियों तथा अनुसूचित जनजातियों के कर्मचारियों के हितों की रक्षा के लिये अधिकारी

6271. **श्री हुकम चन्द कछवाय** : क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि

(क) भारतीय पुरातत्व सर्वेक्षण विभाग के सर्किल कार्यालयों में पिछड़ी जातियों के कर्मचारियों के हितों की रक्षा के लिये एक राजपत्रित अधिकारी नियुक्त किया गया है,

(ख) यदि नहीं, तो उन के हितों की देखभाल कौन अधिकारी करता है,

(ग) क्या ऐसा एक अधिकारी पुरातत्व सर्वेक्षण महानिदेशक के कार्यालय में नियुक्त किया गया है, और

(घ) भारतीय पुरातत्व सर्वेक्षण विभाग में वर्ष 1953 से अब तक अनुसूचित जातियों तथा अनुसूचित जनजातियों के कितने वरिष्ठ अधिकारी नियुक्त किये गये और उन में से कितने व्यक्ति अधीक्षक तथा उप-अधीक्षक के पदों पर हैं ?

शिक्षा, समाज कल्याण और संस्कृति मंत्री (डा० प्रताप चन्द्र चन्द्र) : (क) से (ग) भारतीय पुरातत्व सर्वेक्षण में निदेशक (प्रशासन) समय समय पर भारत सरकार द्वारा निर्धारित नियमों तथा कार्य विधि के

अनुसार भारतीय पुरातत्व सर्वेक्षण के मण्डल कार्यालयों तथा महानिदेशक के कार्यालय में अनुसूचित जाति तथा अनुसूचित जनजाति के कर्मचारियों के हितों की देखभाल करते हैं।

(घ) समूह 'क' वर्ग के सभी पद तकनीकी होने के कारण 1974 तक आरक्षण कोटे से मुक्त रखे गये थे। 1974 में की गई समीक्षा के परिणामस्वरूप यह निर्णय लिया गया कि समूह 'क' वर्ग के पदों की निम्नतम श्रेणी, जैसे उपअधीक्षण पुरातत्वविद में अनुसूचित जातियों तथा अनुसूचित जनजातियों के लिए पद आरक्षित रखे जाये। अनुसूचित जातियों तथा अनुसूचित जनजातियों के कर्मचारियों द्वारा धारित पदों की अद्यतन स्थिति निम्नलिखित है .—

समूह 'क' के पद

अधीक्षण पुरातत्वविद्	शून्य
उप-अधीक्षण पुरातत्वविद्	8
उप-अधीक्षण पुरातात्विक अभियन्ता	2
उप-अधीक्षण पुरातात्विक रसायनज्ञ	1

समूह 'ख' के पद

सहायक अधीक्षण पुरातात्विक अभियन्ता	2

Intensive Pulses Development Programme in Maharashtra

6272 SHRI R K. MHALGI: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) the names of districts in Maharashtra which have been selected for intensive development programmes for pulses;

(b) since when the intensive development programme has been undertaken in that State;

(c) what is the total amount of money provided by the Central Government for the above programmes in Maharashtra and its break-up district-wise and pattern-wise; and

(d) whether the evaluation has been conducted of the money spent and the production increase and if so, the nature thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA)· (a) Pulse development programme is being implemented throughout the State.

(b) Pulse development programme is being implemented in the State since 1973-74.

(c) A total amount of Rs 20.06 lakhs has been released to Maharashtra State under the Centrally Sponsored Scheme on Development of Pulses during the last 5 years *i.e.* from 1973-74 to 1977 78 The funds are not released district-wise or pattern-wise

(d) No evaluation has been conducted so far.

National Plan of Action for Women

6273 SHRI R. K. MHALGI: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether a National Plan of Action for Women was drawn by Government of India and has been sent to State Governments in the year 1976;

(b) what action has been taken by the Maharashtra Government in regard to the same;

(c) if no action has so far been taken, the reasons thereof; and

(d) what measures have been adopted to remove the said difficulties?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARKATAKI): (a) The National Plan of Action for women drawn up by the Government of India was sent to State Governments in mid-1977

(b) to (d) The Government of Maharashtra constituted a State Level Committee and a Steering Committee in December 1976 for a period of 3 years, under the Chairmanship of the Chief Minister and the Minister for Social Welfare respectively, for implementation of the National Plan of Action for Women

To prepare schemes or projects on the basis of the recommendations contained in the National Plan of Action for Women the State Government has constituted 3 panels of Experts on (1) eradication of social evils, (2) Education, Health & Nutrition, and (3) Employment Opportunities

The State Government has also decided to create a Special Cell in the Directorate of Social Welfare for actual implementation of schemes and projects

For providing economic and other assistance to women particularly from the lower middle classes, a Corporate body called the Mahila Arthik Vikas Maha Mandal was established in 1975 and it is functioning now

Letters from M.Ps. to Ministry of Education

6274 SHRI DAYARAM SHAKYA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state

(a) the number of letters sent by the Members of Parliament to the Ministry during the period from 1st April, 1977 to 31st January, 1978 and the number of letters replied and those not replied so far; and

(b) the action being taken by Government to expedite the reply to the letters of Members of Parliament in future?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER): (a) and (b) The requisite information is being collected and will be laid on the table of the Lok Sabha

गुजरात को 1976–77 से 1978–79 तक सिंचाई तथा बाढ़ नियंत्रण परियोजनाओं के लिए अनुदान

6275. श्री धर्मसिंहभाई पटेल : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) केन्द्र सरकार ने गुजरात सरकार को विभिन्न सिंचाई तथा बाढ़ नियंत्रण परियोजनाओं के लिए वर्ष 1976–77 के दौरान कितनी राशि का अनुदान दिया;

(ख) वर्ष 1977–78 के दौरान कितनी राशि का अनुदान दिया गया और क्या इस राशि का उचित उपयोग हुआ और यदि नही तो इस के क्या कारण हैं, और

(ग) वर्ष 1978–79 मे संभवत: कितना अनुदान किया जायेगा तथा किस रूप मे ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) राज्यों को केन्द्रीय सहायता ब्लाक ऋणों और ब्लाक अनुदानों के रूप में दी जाती है और यह किसी विशिष्ट स्कीम, सैक्टर अथवा विकास-शीर्ष के साथ जुडी नही होती । गुजरात सरकार को दी गई सामान्य केन्द्रीय सहायता के अतिरिक्त, कुछ सिंचाई परियोजनाओं की प्रगति में तेजी लाने के लिए 1976–77 के वर्ष के दौरान 3 करोड़ रुपए की अग्रिम योजना सहायता दी गई थी । राज्य में भारी वर्षा,

बाढ़ों और चक्रवातों के कारण आवश्यक हुए खर्चे को पूरा करने के लिये भी गुजरात को 4.25 करोड़ रुपए की अग्रिम योजना सहायता दी गई थी। इस मे से 3 करोड़ रुपए सड़को और पुलों को ठीक करने के लिए और 1.25 करोड़ रुपए लघु सिंचाई कार्यों की मरम्मत करने के लिए थे।

(ख) 1977-78 के वर्ष के दौरान कुछ निर्माणाधीन बृहद और मध्यम सिंचाई परियोजनाओ की प्रगति मे तेजी लाने और नई परियोजनाओ को प्रारम्भ करने के लिये 18 25 करोड़ रुपए की अग्रिम योजना सहायता दी गई थी। इस राशि का पूरी तरह से इस्तेमाल किया जा चुका है। बाढ़ के कारण आवश्यक हुए सिंचाई और बाढ़ नियंत्रण कार्यों के लिए भी 1 34 करोड़ रुपए की अग्रिम योजना सहायता दी गई थी। इस उद्देश्य के लिये आवंटित धनराशि 2 करोड़ रुपये थी और राज्य सरकार ने इतना ही व्यय किया था। किन्तु, सामान्य योजना के अन्तर्गत की गई सामान्य व्यवस्था के अन्तर्गत बाढ़ नियंत्रण और लघु सिंचाई कार्यों पर कम व्यय होने के कारण वास्तविक दी गई धनराशि 0 66 करोड़ रुपये कम थी।

(ग) 1978-79 के दौरान सिंचाई परियोजनाओ के लिए अतिरिक्त केन्द्रीय सहायता देने का कोई प्रस्ताव इस समय विचाराधीन नही है।

गुजरात के गिर और बरड़ा वनों पर व्यय

6276. श्री धर्मसिंहभाई पटेल : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि।

(क) केन्द्रीय सरकार ने वर्ष 1976-77 और 1977-78 के दौरान, पृथक-पृथक रूप से गुजरात के सौराष्ट्र मे गिर, बरडा और आलेच आदि वनों के विकास के लिए कितना व्यय किया है और यह व्यय किस प्रकार किया गया अथवा क्या केन्द्रीय सरकार ने गुजरात सरकार को उक्त प्रयोजन के लिए कोई अनुदान दिया है और यदि हां, तो कितना; और

(ख) उक्त प्रयोजन के लिये 1978-79 मे केन्द्रीय सरकार कितना व्यय करेगी और किस तरह खर्च करेगी तथा गुजरात सरकार को क्या सहायता देने का विचार है ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) :(क) तथा (ख) गुजरात सरकार से जानकारी एकत्र की जा रही है और सभा पटल पर रख दी जाएगी।

रायफल प्रशिक्षण

6277. श्री मीठालाल पटेल : क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार देश भर के प्राइमरी स्कूलों के बच्चो को आरम्भ से ही नकली राइफलों के द्वारा रायफल चलाने का प्रशिक्षण देने का कार्यक्रम आरम्भ करने का है यदि हां, तो कब और यदि नही तो इस के क्या कारण है, और

(ख) क्या कुछ राज्यों ने तो प्रयोग के तौर पर यह कार्यक्रम शुरू भी कर दिया है और यदि हां तो उन राज्यों के क्या नाम हैं ?

शिक्षा, समाज कल्याण और संस्कृति मंत्री (डा० प्रताप चन्द्र चन्द्र) :

(क) जी, नही।

(ख) हमें कोई जानकारी नहीं है।

'हुल्लर' प्रणाली वाली चावल मिलों का आधुनिकीकरण

6278. श्री मीठालाल पटेल : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि

(क) क्या देश मे पुरानी 'हुल्लर' प्रणाली वाली चावल मिलों के आधुनिकीकरण (रबड रोलों आदि के साथ) के प्रस्ताव को कुछ और वर्षों के लिये स्थापित कर दिया गया है; और

(ख) यदि हा, तो कितनी अवधि के लिये, और यदि नही, तो उस के क्या कारण है ?

कृषि और सिंचाई मंत्रालय में राज्य मंत्री (श्री भानु प्रताप सिंह): (क) और (ख)· मौजूदा सिंगल हुल्लर मिलों को 29 जुलाई 1976 से 5 वर्ष को अधिकतम अवधि के अन्दर आधुनिकीकरण करना अपेक्षित है। इस तरीख को ये मिले आधुनिकीकरण कार्यक्रम के दायरे मे लायी गई थी और इसे आगे के लिये स्थगित नही किया गया है। तथापि, ग्रामीण क्षेत्रों मे चल रही और सेला धान से भूसी उतारने का कार्य कर रही 15 अश्वशक्ति और इस से कम शक्ति की नई सिंगल हुल्लर मिलों को लाइसेंस की तारीख से 5 वर्ष की अवधि के लिए आधुनिकीकरण की अपेक्षाओ से छूट दे दी गई है।

Type V and Type VI Government Accommodation

6279 SHRI DURGA CHAND Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the details of proposal for constructing type V and type VI accommodation during 1978-79 in Delhi; and

(b) what are the plans of Government to cover the employees on waiting list for the above-mentioned type of accommodation in the near future?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) (a) In 1978-79, it is proposed to take up construction of 120 type V houses, but *not of type VI houses.*

(b) As and when quarters fall vacant, these are alloted to the officers on the waiting list Plinth area standards for classifying different types of quarters have been revised downwards and the existing houses are to be reclassified It is expected that after reclassification, there may not be any marked shortage of quarters for people, at present entitled to type V and VI quarters.

Sheds for Vehicles in the Central Government Quarters, Madras

6280 SHRI S D SOMASUNDARAM Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state.

(a) the reasons for not putting up permanent cycle|scooters|car sheds in the Central Government Quarters Complex at Indira Nagar, Madras, and

(b) will Government put up sheds at least in the year 1978-79?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT)· (a) and (b) These are type IV quarters. Car sheds are not provided in such quarters. Cycle/ scooter sheds were not included in the plan of the building Hence these were not constructed Government would consider, on merit, requests for provision of scooter garages if made by a fair number of scooter-owing residents.

Allotment of Land for Construction of school at Indira Nagar, Madras

6281. SHRI S. D. SOMASUNDARAM: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that nearly twenty type IV Quarters are vacant at Indira Nagar, Madras for want of occupants;

(b) if so, will the Government of India agree to spare some Qaurters to start primary classes from June, 1978 by Kendriya Vidyalaya Sangathan which has decided to start Central Schools at K. K. Nagar and Indira Nagar/Besant Nagar Complex; and

(c) will C.P.W.D. agree to spare some portion of vacant land available at Besant Nagar to Central School Sangathan to construct Kendriya Vidyalaya?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT). (a) No, Sir.

(b) The question of allotment of accommodation for the Kendriya Vidyalaya will be considered on re[illegible] of proposal from the Department [illegible]

(c) The question of allotment of land is under examination.

Confirmation of A.E.s in C.P.W.D.

6282. SHRI S. D. SOMASUNDARAM: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the date upto which the Assistant Engineers Civil/Electrical in C.P.W.D. have been confirmed;

(b) the number of confirmed posts available in the posts of Asstt. Engineers Civil|Electrical in C.P.W.D. and the number confirmed so far (as on 1st April, 1978); and

(c) the reasons for the delay in confirmation and the target date fixed for confirmation and filling up the vacancies of the posts of Executive Engineers in C.P.W.D.?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) The last confirmation made was on the Civil side—with effect from 1-12-1969 on the Electrical side—with effect from 1-4-1970.

(b) On the civil side 116 Assistant Engineers have been confirmed against 680 permanent posts. On the electrical side, 37 Assistant Engineers have been confirmed against 165 permanent posts

(c) The seniority of Assistant Engineers and the principles behind it remained under litigation upto 6-1-1977 when the Supreme Court quashed the earlier principles followed by the Department. However, the Supreme Court made certain observations and the whole matter was re-examined in the light of this. No target date can be fixed but Government till take the final decision as early as possible.

As regards the filling up of the posts of Executive Enginners, Departmental Promotion Committee meeting shall be convened as soon as the seniority in the grade of Assistant Engineer is finalised.

ग्रामीण क्षेत्रों में सड़कों के विकास के लिये विश्व बैंक से सहायता

6283. श्री छोटूभाई गामित : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गुजरात की उकई सिंचाई परियोजना के कमांड क्षेत्र का विस्तार करने के उद्देश्य से ग्रामीण क्षेत्रों में सड़कों के विकास के लिये विश्व बैंक से कुछ सहायता प्राप्त हुई है अथवा प्राप्त होने की आशा है ;

(ख) यदि हां, तो उसका ब्यौरा क्या है;

(ग) क्या भारत सरकार ने उक्त प्रयोजन के लिये ग्रामीण सड़कों के विकास के लिये कोई योजना तैयार की है, और यदि हां, तो तत्संबंधी ब्यौरा क्या है ; और

(घ) उक्त योजना पर काम कब तक आरम्भ हो जायेगा और यह कब तक हो जायेगा ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) गुजरात में उकई सिंचाई परियोजना के कमांड क्षेत्र में ग्रामीण सड़कों सहित किसी भी कार्य के लिये विश्व बैंक से किसी भी प्रकार की सहायता नहीं मिली है । तथापि, इस परियोजना के लिए राज्य सरकार से एक प्रस्ताव प्राप्त हुआ है ।

(ख) इस समय भारत सरकार तथा राज्य सरकार के बीच विचार विमर्श हो रहा है ।

(ग) तथा (घ) : भारत सरकार ने सिंचाई कमांड क्षेत्रों के ग्रामीण क्षेत्रों में सड़कों के विकास के लिये किसी प्रकार की कोई विशिष्ट योजना तैयार नहीं की है ।

Tenders from FEDO/FACT for Ronky Defence Project

6284. SHRI VAYALAR RAVI: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that FEDO or FACT offered tenders for Ronky Defence Project; and

(b) if so, what steps have been taken to accommodate this public sector enterprise?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI RAM KINKAR): (a) Yes, Sir. tender has been received from M/s. FEDO for a Turkey Defence Project.

(b) Purchase decision has not yet been taken against this tender. The policy of the Government in regard to purchase preference from public sector undertakings will be kept in view while making the purchase decision.

दिल्ली में अवैध शराब की बिक्री

6285. श्री राम सेवक हजारी :
श्री मनोरंजन भगत :

क्या शिक्षा, समाज कल्याण तथा संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली में अवैध शराब की बिक्री दिन प्रति दिन बढ़ती जा रही है;

(ख) यदि हां, तो इसके क्या मुख्य कारण हैं; और

(ग) इस की रोकथाम के लिये क्या कार्यवाही की जा रही है ?

शिक्षा, समाज कल्याण तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री धन्ना सिंह गुलशन) : (क) दिल्ली में अवैध शराब की बिक्री में वृद्धि की कोई सूचना दिल्ली प्रशासन को प्राप्त नहीं हुई है ।

(ख) प्रश्न नहीं उठता ।

(ग) प्रश्न नहीं उठता है । फिर भी दिल्ली प्रशासन ने सूचना दी है कि मद्यनिषेध की नीति क्रियान्वित करने के लिये सम्बन्धित अधिकारियों द्वारा अवैध शराब की बिक्री और आसवन को रोकने के लिये निरन्तर सतर्कता बरती जा रही है ।

बन्द पड़ी चीनी मिलें

2686. डा० लक्ष्मी नारायण पाण्डेय : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1977-78 के दौरान (दिसम्बर तक) कितनी चीनी मिलें बन्द हुई अथवा बन्द पड़ी रहीं ।

(ख) उन्हें दुबारा चालू करने के लिए क्या प्रयास किए गए, और

(ग) उक्त चीनी मिलों के बन्द होने के परिणामस्वरूप कितने श्रमिक प्रभावित हुए ?

कृषि और सिंचाई मंत्रालय में राज्य मंत्री (श्री भानु प्रताप सिंह) : (क) और (ख) 1977-78 के दौरान (दिसम्बर 77 तक) 14 चीनी फैक्ट्रियों ने उत्पादन प्रारम्भ नहीं किया था । तथापि, उनमें से 8 फैक्ट्रियों ने तब से उत्पादन शुरू कर दिया है ।

एक मिल 1967-68 से बन्द हो गयी है और इसे विखण्डित कर दिया गया है । अन्य मामलों में, एक मिल को खंडसारी यूनिट में बदलने के प्रश्न की संबंधित राज्य सरकार द्वारा जांच की जा रही है । शेष मामलों में सम्बन्धित राज्य सरकारों से जब चीनी फैक्ट्री को पुन चलाने/बहाल करने के लिए प्रस्ताव प्राप्त होते हैं तब उन पर गुण-दोष के आधार पर विचार किया जाएगा ।

(ग) सही संख्या उपलब्ध नहीं है । यह सम्भावना है कि 5 चीनी फैक्ट्रियों के बन्द हो जाने से लगभग 3,000 मजदूर प्रभावित हुए हैं ।

दिल्ली विश्वविद्यालय से सम्बद्ध कालेजों में नियुक्तियां

6287. श्री दयाराम शाक्य : क्या शिक्षा, समाज कल्याण तथा संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली विश्वविद्यालय से सम्बद्ध कालेजों मे नियुक्तियो के मामले मे पी० एच० डी० की उपाधि प्राप्त उम्मीदवारो की तुलना मे प्रथम श्रेणी मे स्नातकोत्तर उपाधि रखने वाले उम्मीदवारों का प्राथमिकता दी जाती है, और

(ख) यदि हा, तो उस के क्या कारण है ?

शिक्षा, समाज कल्याण और संस्कृति मंत्री (डा० प्रताप चन्द्र चन्द्र) : (क) दिल्ली विश्वविद्यालय द्वारा दी गई सूचना के अनुसार ऐसा कोई अधिमान नहीं दिया जाता है । उम्मीदवारों को विश्वविद्यालय अनुदान आयोग द्वारा निर्धारित की गई मार्गदर्शी रुप रेखाओं के अनुसार साक्षात्कार के लिए बुलाया जाता है और विधिवत गठित चयन समिति द्वारा की गई सिफारिशो के आधार पर उन्हे नियुक्त किया जाता है ।

(ख) प्रश्न नहीं उठता ।

Licences for Bar in Delhi

6288. SHRI P. RAJAGOPAL NAIDU. Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether licences for bars are not resumed in Delhi; and

(b) whether prohibition is going to be introduced in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI DHANNA SINGH GULSHAN): (a) Liquor licences granted to 14 Club bars in Delhi have been withdrawn w.e.f. 1-4-1978. The licences granted for bars in hotels will, however, continue subject to additional restrictions imposed on service of liquor.

(b) Yes, Sir, it is being introduced in stages.

भूमि को खेती योग्य बनाने के लिये अनुसूचित जाति के छोटे किसानों को केन्द्रीय सहायता

6289. डा० लक्ष्मी नारायण पाण्डेय : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि

(क) क्या अनुसूचित जाति के ऐसे व्यक्तियों को केन्द्रीय सहायता देने का निर्णय किया गया है जिस के पास थोड़ी जमीन है परन्तु उसे उपजाऊ बनाने के साधन नहीं हैं;

(ख) क्या इस योजना के अन्तर्गत केन्द्र द्वारा 10 करोड़ रुपये की राशि दी गई है, और

(ग) यदि हां, तो मध्य प्रदेश और राजस्थान को 1977-78 के दौरान कितनी-कितनी राशि आवंटित की गई ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) तथा (ख). केवल अनुसूचित जातियों के छोटे किसानों को केन्द्रीय सहायता प्रदान करने के लिए कोई योजना नहीं है। तथापि कृषि कार्यों के साथ-साथ भूमि विकास के लिए भूमि की अधिकतम सीमा के बाद बची हुई भूमियों के अलाटियों को सहायता प्रदान करने के लिये भारत सरकार की एक योजना है। यह योजना 1975-76 में शुरू की गई थी और गत वित्तीय वर्ष की समाप्ति तक ऋण व अनुदान के रूप में राज्य सरकारों को 12.6 करोड़ रुपयों की राशि प्रदान की गई थी। अलाटियों की एक बड़ी संख्या अनुसूचित जाति के व्यक्तियों की है। भारत सरकार के पास उपलब्ध नवीनतम सूचना के अनुसार लाभानुभोगियों के कुल 9,37,566 संख्या में से उन की संख्या 3,70,283 है। अतः उन्हें केन्द्रीय क्षेत्र योजना के अन्तर्गत सहायता उपलब्ध होगी।

(ग) वर्ष 1977-78 के दौरान मध्य प्रदेश और राजस्थान के लिए आवंटन इस प्रकार है :—

(रुपयों में)

	अल्पावधि सहायता (अनुदान)	भूमि विकास सहायता			कुल सहायता
		अनुदान	ऋण	योग	
मध्य प्रदेश	6,90,078	2,28,446	2,09,110	4,37,556	11 27,634
राजस्थान	66,40,671	14,91,609	13,48,625	28,40,234	94,80,905

House Site to Agricultural Landless Labourers

6290. SHRI SUKHENDRA SINGH: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government have made assessment regarding agricultural landless labourers who are without houses in various States in the country;

(b) if so, what is the State-wise break up in this regard; and

(c) the details of the house sites given to the landless labourers in each State under the Minimum Needs Programme?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

(b) and (c). A statement showing the State-wise position is appended.

Statement

Position as reported upto 30-11-1977

Serial No.	Name of State/Union Territory	Total number of eligible families in the State/ Union Territory	No. of families allotted house-sites (including undeveloped sites)
1	2	3	4
1.	Andhra Pradesh	16,00,000@	6,57,000
2.	Assam	2,29,000@	49,056
3.	Bihar	19,58,000@ @	7,15,000
4.	Gujarat	3,97,647@	3,43,981
5.	Haryana	2,14,158@	2,13,641
6.	Himachal Pradesh	4,499@	4,499
7.	Jammu & Kashmir	18,000@	5,186
8.	Karnataka	8,46,000@	7,68,158
9.	Kerala	3,00,000@	90,000*
10.	Madhya Pradesh	9,13,037@	7,56,975
11.	Maharashtra	3,65,000@	3,61,900
12.	Orissa	4,19,000@	1,23,631
13.	Punjab	2,95,352@	2,95,352
14.	Rajasthan	8,54,023@	8,54,023
15.	Tamil Nadu	14,97,000@ @	5,23,076
16.	Tripura	42,650@	38,307
17.	Uttar Pradesh	12,12,014@	12,12,014
18.	West Bengal	2,97,929@	2,97,929

1	2	3	4
	Union Territories		
1.	Andaman & Nicobar Islands	6,302@	8,823
2.	Chandigarh	51@	51
3.	Dadra & Nagar Haveli	715@	715
4.	Delhi	14,200@	11,783
5.	Goa, Daman & Diu	16,000@	1,435
6.	Pondicherry	10,960@	9,475
	TOTAL	1,15,04,537	73,36,010

*Previously, in Kerala House sites as such were not being allotted. Only after the houses were constructed the houses were being handed over to the beneficiaries. The State Government wound up the scheme for construction of Houses on the house-sites on 2-10-75 and is now distributing house-sites. The State Government have distributed 57,000 completed houses and 33,000 house-sites.

@According to the estimates made by the State Governments/Union Territories Administration

@@According to the information received from the Planning Commission.

Man-Eater Pujari in Dagoda Hills of Pauri Garhwal, U.P.

6291. SHRI DHARM VIR VASISHT:
SHRI BHART BHUSHAN:
SHRI SURENDRA VIKRAM.

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the total loss of life both human and cattle suffered recently in the Dagoda Area of Uttar Pradesh Hills due to the ravages of the man-eater Pujari;

(b) the steps taken to help the State authorities in overpowering and killing the beast; and

(c) the nature and quantum of compensation given to the victims?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) According to information dated March 20, 1978 received from the Government of Uttar Pradesh the man-eater has claimed 14 human lives. It is not possible to furnish information about cattle heads destroyed by the man-eater as cattle are killed by normal panthers as well, which are found in the area in good number

(b) No help from the Centre has been solicited so far by the Government of Uttar Pradesh for liquidating the man-eater.

(c) The Govt. of Uttar Pradesh have sanctioned financial help to families at the rate of Rs 5,000 for each adult (about 12 years of age) and Rs. 2,500/- for each child (below 12 years of age) killed by the man-eater.

सूखा राहत कार्यों के लिये केन्द्रीय सहायता

6292. श्री यमुना प्रसाद मण्डल: क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) सूखा राहत कार्यों आदि के लिये 1976–77 में विभिन्न राज्यों को केन्द्रीय सरकार ने राज्यवार कुल कितनी सहायता दी ; और

(ख) यह सहायता देने के लिये क्या क्या मानदण्ड अपनाया गया ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) छठे वित्तीय आयोग की सिफारिशों के आधार पर केन्द्रीय सहायता की वर्तमान नीति के अनुसार, वर्ष 1976–77 में प्राकृतिक आपदाओं से प्रभावित राज्यों को अग्रिम योजना सहायता के रूप में निम्नांकित राशियां नियुक्त की गई हैं —

राज्य	नियुक्त राशि
1 आन्ध्र प्रदेश .	3 53
2. असम . .	2 00
3 बिहार	10 70
4 गुजरात	4 25
5 हिमाचल प्रदेश	0 48
6 कर्नाटक .	7 00
7 केरल .	1.50
8 मध्य प्रदेश	5 00
9. मणिपुर	0 44
10 उडीसा . .	5.10
11 राजस्थान .	2 44
12 तमिलनाड .	18 70
13 त्रिपुरा . .	0 51
14 उत्तर प्रदेश .	11.25
योग .	72 90

(ख) केन्द्रीय दलों और राहत विषेयक उच्च स्तरीय समिति की सिफारिशों के आधार पर प्रभावित राज्यों को अग्रिम योजना सहायता आबंटित की जाती है और राज्यों द्वारा किये गए वास्तविक व्यय के आधार पर इसे नियुक्त किया जाता है। इस सहायता को प्रदान करते समय आमतौर पर इन बातों पर ध्यान दिया जाता है। राज्य की वित्तीय स्थिति, प्राकृतिक आपदाओं से राहत पहुंचाने के लिए छठे वित्तीय आयोग द्वारा स्वीकृति सीमान्त धन, आपदाओं के कारण हुए नुकसान की मात्रा और प्रभावित जनसंख्या को रोजगार के अवसर प्रदान करने के लिए योजना स्कीमों के कार्यान्वयन के लिए राज्य के प्रयासों का स्वरूप।

हुडको द्वारा मकान बनाने के लिये ऋण

6293. **श्री हरगोविन्द वर्मा** : क्या **निर्माण और आवास तथा पूर्ति और पुनर्वास** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 'हुडको' ने सरकारी एवं गैर सरकारी क्षेत्र के सभी कर्मचारियों को मकान बनाने के लिए ऋण देने का निर्णय किया है, और

(ख) यदि हां, तो कब और कितना ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त) : (क) जी, नहीं। हुडको किसी व्यक्ति को ऋण नहीं देता। यह मकानों के निर्माण के लिए राज्य सरकारों, आवास बोर्डों, सहकारी समितियों, कम्पनियों आदि को वित्तीय सहायता देता है। निजी क्षेत्र और सरकारी क्षेत्र दोनों कम्पनियां अपने सभी कर्मचारियों के लिए किराया आवास के प्रयोजन के लिए अथवा उनके द्वारा सीधे ही बेचे जाने के लिए हुडको की आर्थिक सहायता से मकान बना सकती हैं।

(ख) कम्पनियों को हुडको की वित्तीय सहायता की मात्रा उसकी परियोजना के स्वरूप पर निर्भर है।

Medium and Minor Irrigation Projects Behind Schedule

6294 SHRI VASANT SATHE Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether it is a fact that good number of minor, medium Irrigation projects are far behind the schedule in execution and the progress of these works in various States has been severely affected as a result of acute shortage of cement and other raw material required for completion for these projects

(b) if so important details of the review of the programme of execution in Irrigation sector specially centrally financed schemes

(c) whether Government propose to consider setting up a task force on implementation of Irrigation programme and suggest immediate and long-term measure

(d) whether the Government of Maharashtra and other states have approached for allotment of special enhanced quota of cement and other materials for early completion of these projects and

(e) if so what special measures have been taken in this regard and details thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a) A number of project authorities have reported shortage of construction materials such as cement and explosives, thereby affecting the speedy execution of the projects

(b) Irrigation is State subject and irrigation projects are planned and executed by the State Governments There is no centrally financed irrigation scheme

The progress and priorities and strategies for development of irrigation were reviewed at the Third Conference of State Irrigation Ministers held at New Delhi in November, 1977 The Conference recommended that adequate outlays should provide for the on-going schemes to ensure their completion according to time-bound programme and advance action should be taken in formulation of detailed programmes of the works and for procurement of materials and equipments and recruitment of personnel and labour and creating other infrastructures such as preparation of designs, drawings and working estimates for component parts

The Government of India provided an advance Plan assistance of Rs 102.37 crores to some States during 1977-78 to accelerate the progress on selected on going major and medium projects and for new starts

(c) There is no such proposal under consideration at present

(d) A number of project authorities have reported difficulties in procurement of cement due to cuts in allocations of cement allotted to them by the State Governments short supplies from cement suppliers and asked for Centre's assistance Complaints about shortage of explosives have also been received

(e) Steps have been initiated to increase cement production in the country as well as to import some quantity from abroad State Governments have also been requested to accord priority to irrigation projects in the matter of allotment of cement from their allotted quota Individual cases of short supply of cement from manufacturers are being taken up with the concerned parties Action has also been initiated to import 1250 tonnes of explosives from abroad to meet the demands

Functioning of Fair Price Shops in Rural Areas

6296 SHRI C K JAFFER SHARIEF Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) the number of Fair Price Shops in each State for distribution of foodgrains in rural areas,

(b) whether Government have received any complaints to the effect that fair price shops in the rural areas hardly function and that the quantum of ration available is not adequate to meet the demands, and

(c) if so, what are the details thereof and the steps Government have taken to improve this practice of distribution particularly in the State of Karnataka?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) A statement showing the number of fair price shops functioning in the rural areas of each State for distribution of foodgrains is attached.

(b) and (c). In view of the sizeable buffer stock available with the Government, the demands of the State Governments for allotment of wheat and rice from the Central Pool are being met in full. In fact, the State Governments have been even authorised to place indents directly on the Food Corporation of India for issue of wheat in anticipation of formal authorisation from the Government of India.

The internal distribution of foodgrains within a State is the responsibility of the State Government concerned. By and large, the fair price shops in all the States, including Karnataka are functioning satisfactorily in the rural areas and any complaint received regarding inadequate quantum of foodgrains ration is taken up with the State Government concerned for remedial action.

Statement

The Number of Fair Price shops functioning in the Rural Areas in each State.

State	Number of fair price shops	As on
1	2	3
1. Andhra Pradesh	16160	31-1-78
2. Assam	12890	31-12-77
3. Bihar	20610	31-1-78
4. Gujarat	6778	30-11-77
5. Haryana	3795	30-11-77
6. Himachal Pradesh	2493	31-10-77
7. Jammu & Kashmir	901	31-8-77
8. Karnataka	11626	31-12-77
9. Kerala	10016	30-9-77
10. Madhya Pradesh	12387	31-12-77
11. Maharashtra	21043	30-9-77
12. Manipur	402	31-10-77
13. Meghalaya	1150	30-11-77

1		2	3
14.	Nagaland	48	31-7-77
15.	Orissa	7420	31-12-77
16	Punjab	10155	31-1-78
17	Rajasthan	7333	30-11-77
18	Sikkim	12	31-12-77
19	Tamil Nadu	6003	31-12-77
20	Tripura	572	31-12-77
21	Uttar Pradesh	18716	31-12-77
22	West Bengal	12291	31-12-77
	TOTAL (STATES)	1,82,801	
	Union Territories		
23	A & N Islands	131	30-11-77
24	Arunachal Pradesh	98	31-12-7
25	Chandigarh	28	31-1-78
26.	D & N Haveli	26	31-12-77
27	Delhi	324	31-1-78
28.	Goa, Daman, Diu	303	31-12-77
29	Lakshadweep	21	31-12-77
30.	Mizoram	182	31-12-77
31	Pondicherry	92	31-1-78.
	TOTAL	1,205	
	TOTAL ALL-INDIA	1,84,006	

Proposals for Reservoirs in Shahpur Project

6297 SHRI SUBHASH AHUJA Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the number of reservoirs in respect of which Government of Madhya Pradesh have submitted proposals under the rehabilitation projects;

(b) the number of reservoirs in respect of which proposals have been submitted under Shahpur Project in Betul district; and

(c) whether Government have approved the proposals for reservoirs submitted by Government of Madhya Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI RAM KINKAR): (a) and (b) Government of Madhya Pradesh have submitted proposals for 3 reservoirs of which two relate to Shahpur Project and one to Sarguja.

(c) As regards one reservoir Scheme in Shahpur, it has not been found

feasible by the Department of Rehabilitation to participate financially in its execution.

No final decision has been taken on the remaining two proposals.

लघु उद्योगों में कार्यरत विस्थापित परिवारों को बसाया जाना

6296. **श्री सुभाष आहूजा** : क्या **निर्माण और आवास तथा पूर्ति और पुनर्वास** मंत्री निम्नलिखित दर्शाने वाला विवरण सभा-पटल पर रखेंगे :

(क) क्या मध्य प्रदेश सरकार ने लघु उद्योगों मे कार्यरत विस्थापित परिवारों को बसाने के संबंध मे केन्द्रीय सरकार की मंजूरी के लिए कोई प्रस्ताव भेजा है ,

(ख) यदि हां, तो उन विस्थापित परिवारों की जिलावार संख्या क्या है जिनका इस उद्देश्य के लिए बनाई गई योजना के अन्तर्गत पुनर्वास किया जाना है , और

(ग) क्या इस योजना को मंजूरी दे दी गई है ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्रालय में राज्य मंत्री (श्री राम किंकर) : (क) जी, नहीं।

(ख) और (ग), प्रश्न नही उठता।

पुनर्वास परियोजनाओं के अन्तर्गत स्कूलों के लिये भवनों का निर्माण

6299. **श्री सुभाष आहूजा** : क्या **निर्माण, और आवास तथा पूर्ति और पुनर्वास** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश सरकार ने पुनर्वास परियोजना के अन्तर्गत स्कूलों के लिए भवनों का निर्माण करने हेतु केन्द्रीय सरकार को प्रस्ताव प्रस्तुत किये हैं ;

(ख) किन परियोजनाओं के अन्तर्गत स्कूलों के लिये भवनों का निर्माण करने की मांग की गई है ,

(ग) किन परियोजनाओं के अन्तर्गत स्कूलों के लिए भवनों का निर्माण करने हेतु राशि दी गई है और इस उद्देश्य के लिए कितनी राशि दी गई है , और

(घ) मध्य प्रदेश सरकार ने पुनर्वास परियोजनाओं के अन्तर्गत स्कूलों के लिए भवनों का निर्माण करने हेतु कितनी राशि की माग की है ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्रालय में राज्य मंत्री (श्री राम किंकर) : (क) जी हा।

(ख) जिला बैतूल मे शाहपुर पुनर्वास परियोजना, जिला पन्ना मे पन्ना पुनर्वास परियोजना और जिला सरगूजा मे अमगाही पुनर्वास परियोजना म स्कूल भवनो के निर्माण का प्रस्ताव है।

(ग) शाहपुर परियोजना म स्कूलो के लिए 6,22,660/- रुपये की राशि मंजूर की गई है।

(घ) मध्य प्रदेश सरकार ने 20,99,832/- रुपये की राशि की माग की है।

बिछुआ-लटिया नाला योजना

6300. **श्री सुभाष आहूजा** : क्या **निर्माण और आवास तथा पूर्ति और पुनर्वास** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश सरकार ने बेतूल जिले की शाहपुर पुनर्वास परियोजना के अन्तर्गत बिछुआ—लटिया नाला योजना केन्द्र को मंजूरी हेतु प्रस्तुत की थी , और

(ख) यदि हां, तो क्या सरकार ने उपरोक्त परियोजना के लिए स्वीकृति दे दी है ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्रालय में राज्य मंत्री (श्री राम किंकर) : (क) जी हा।

(ख) इसकी जाच की गई है और इस परियोजना के निष्पादन मे पुनर्वास विभाग द्वारा वित्तीय सहयोग देना सभव नही पाया गया है।

भारतीय बाघ (टाइगर) के परिरक्षण के लिये विदेशों से सहायता

6301. **श्री सुरेन्द्र सिंह** : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत ने भारतीय नस्ल के बाघो को समाप्त होने से बचाने के लिये बंगला देश, भूटान तथा नेपाल मे सहयोग की माग की है ;

(ख) यदि हा, तो क्या सरकार ने इन पड़ोसी देशो की सहायता से बाघो की रक्षा करने की कोई योजना तैयार की है ; और

(ग) यदि हां, तो इसका ब्यौरा क्या है?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) जी हा।

(ख) तथा (ग). बाघों की सुरक्षा की योजना की तैयारी के बारे में कोई सहायता नहीं मांगी गई है। तथापि, भारत सरकार ने बाघ परियोजना नाम की एक अपनी योजना तैयार की है जिसे चुने हुए बाघ आश्रय स्थलों में क्रियान्वित किया जा रहा है।

हिमाचल प्रदेश मे बौद्ध स्मारक

6302. **श्री लक्ष्मीनारायण नायक** : क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या हिमाचल प्रदेश मे लाहुल स्पिती जिले मे टाबो स्थान पर बौद्ध स्मारक हैं ,

(ख) यदि हा, तो वे किस काल के हैं और उनकी सख्या क्या है ,

(ग) उनमे से कितने स्मारक भारतीय पुरातत्वीय सर्वेक्षण के अधीन है और यदि सभी को इसके अधीन नही लिया गया है तो उसके क्या कारण है , और

(घ) गत पाच वर्षों से उनकी मरम्मत पर वर्ष-वार कितना व्यय किया गया है ?

शिक्षा, समाज कल्याण और संस्कृति मंत्री (डा० प्रताप चन्द्र चन्द्र) : (क) जी, हा।

(ख) 11 से 15वी शताब्दी तक। वहा एक निर्माण समूह है, जिसमे 9 गुम्फा (बौद्ध मठ) है। इनके अतिरिक्त पहाडी की ओर एक और गुम्फा (बौद्ध मठ) है।

(ग) नौ गुम्फाओं का समूह सरक्षित है। शेष गुम्फा (बौद्ध मठ) के सरक्षण का प्रश्न विचाराधीन है।

(घ) गत पाच वर्षों मे प्रतिवर्ष किये गये व्यय का विवरण निम्नलिखित है :—

		रु०
1973-74	.	21,274
1974-75	.	38,323
1975-76	.	41,467
1976-77	.	88,709
1977-78		59,815

(जनवरी, 1978 तक)

Allotment of Government Accommodation

6303. SHRI HUKAM CHAND KACHWAI: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) The number of Government quarters under construction for the various categories of the Central Government employees at present,

(b) the number of quarters allotted to the various categories of Government employees in 1976-77, and

(c) the estimated number of quarters to be allotted to the various categories of Government employees during 1977-78?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) For General Pool in Delhi. 5913 quarters are under construction

(b) 8202.

(c) 4258 allotted during 1977-78 upto March, 1978.

अपना मकान वाले व्यक्तियों को सरकारी आवास का आवंटन

6304. **श्री हुकम चन्द कछवाय : क्या निर्माण और आवास तथा पूर्ति और पुनर्वास** मंत्री यह बताने की कृपा करेंगे कि।

(क) क्या सरकार ने इस बारे मे जानकारी एकत्र कर ली है कि ऐसे कितने सरकारी कर्मचारी हैं जिनके पास अपने मकान है लेकिन जिन्हे सरकारी कोटे मे लिए गए क्वार्टर आवटित किए गए हैं,

(ख) यदि हा, तो तत्सम्बन्धी वर्ग वार, श्रेणीवार और पद वार ब्योरा क्या है ;

(ग) क्या अधिकाश कर्मचारियो ने ऐसे आवटित क्वार्टर किराये पर दे दिए हैं ; और

(घ) इस बारे मे सरकार की भावी योजना और नीति क्या है ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त): (क) जी, हां। सामान्य पूल वास के लिए पात्र अधिकारियो के बारे मे सूचना एकत्र की गई थी।

(ख) अपना स्वय का मकान रखने वाले 1309 अधिकारी सामान्य पूल वास मे रह रहे है। टाइपवार ब्योरा इस प्रकार है।—

टाईप	
I . .	83
II . .	419
III . .	225
IV .	392
V . .	119
VI .	32
VII . .	15
VIII . .	9
होस्टल . .	15
कुल . .	1309

पदवार आंकडे नही रखे जा रहे है।

(ग) जी, नही।

(घ) अनधिकृत उप किरायेदारी का पता लगाने के लिए अकस्मात निरीक्षण करने की एक पद्धति है। अपना स्वय का मकान रखने वाले अधिकारियों को 1-6-77 से सामान्य पूल वास के लिए पात्र घोषित किया गया है।

Recategorisation of Government Accommodation

6305 SHRI SURAJ BHAN:
SHRI RAM VILAS PASWAN:
SHRI KANWAR LAL GUPTA:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government propose to have new categorisation of Government accommodation in the near future by having V Types instead of VIII Types at present, and

(b) if so, the details thereof?

THE MINISTER OF WORK AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) (a) and (b) The revised entitlement will be as under —

Type of residence	Monthly emoluments as on the first day of the relevant allotment year
A	Less than Rs 260/- p m
B	Less than Rs 500/- p m but not less than Rs 260/- p m
C	Less than Rs 1000/- p m but not less than Rs 500/- p m
D	Less than Rs 1500/- p m but not less than Rs 1000/- p m
E	Less than Rs 2000/- p m but not less than Rs 1500/- p.m
E 1	Less than Rs 2750/- p m but not less than Rs. 2000/- p m
E 2	Less than Rs 3000/- p. m but not less than Rs 2750/- p m
E 3	Rs 3000/- p m and above

Retention of Government accommodation by Government Employees having their own house at the place of duty

6306 SHRI MANORANJAN BHAKTA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state whether a number of Government servants who surrendered their Government flats during emergency have applied for reallotment of Government accommodation and if so, that total number and how many have been reallotted Government quarters so far?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) After house owning officers were declared eligible for Government accommodation in June, 1977, fresh applications were invited from them In response 2908 applications were received Out of them only 3 allotments have so far been made

Housing activity by H.U D C O. and D.D A

6307 SHRI MANORANJAN BHAKTA Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state

(a) whether the Housing and Urban Development Corporation has launched a massive housing programme to solve the problem of housing in big cities and if so full details thereof, and

(b) what will be role and sphere of HUDCO and DDA in the housing activities in the country in future?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) (a) It is primarily for the State Governments and their Housing agencies to launch the housing programmes to solve the housing problem in their States including the big cities HUDCO's aim has been to encourage construction of houses throughout the country by providing more and more financial assistance. Its financial assistance is available on the basis of the economic viability and technical soundness of the projects formulated by different agen-

cies. In so far as big cities are concerned, HUDCO has so far sanctioned 199 schemes with a loan commitment of Rs. 113.21 crores in the cities of Ahmedabad, Bangalore, Calcutta, Delhi, Hyderabad, Kanpur, Bombay, Madras, Poona and Nagpur. These schemes involve construction of 83,442 dwellings, 2033 non-residential buildings and development of 8715 plots. It has also a proposal for construction of 1200 low cost dwelling units in Delhi through Delhi Development Authority.

(b) The role of HUDCO in the Housing activities is to provide finance for all viable housing projects to increase the housing stock in the country and provides technical guidance to various construction agencies in preparing low cost designs and economic layouts. It also undertakes experimental building projects to demonstrate the feasibility of cheap housing by the use of innovative techniques and cheap building materials.

It has so far sanctioned 743 schemes all over the country covering 225 cities in 17 States and 4 Union Territories. The schemes involve loan assistance of Rs. 327.83 crores for construction of 3,27,292 residential and non-residential units and development of 47243 plots.

It has prepared a tentative perspective plan for a period of 5 years as under:

Year	Likely loan sanction (Rs. crores)	No. of dwelling units likely to come up through these sanctions in the years to come.				
		Total	EWS	LIG	MIG	HIG (Figures in thousand.)
1978-79 . .	108	92	56	21	10	5
1979-80 . . .	130	111	68	25	12	6
1980-81 . . .	156	133	81	31	14	7
1981-82 . . .	187	159	97	37	17	8
1982-83 . .	224	191	117	44	20	10

As regards the D.D.A., it has a limited role to pay in the housing activities of Delhi only.

Re-allotment of Government accommodation to Government Employees owning Houses

6308. SHRI KANWAR LAL GUPTA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) it is a fact that in spite of cancellation of the previous orders dated 9th September, 1976, no employee who owns his house, has so far been allotted any Government accommodation;

(b) if so, the reasons therefor;

(c) is it also a fact that some such employees are still retaining the Government flats while the others had to vacate the same; and

(d) if so, what is the latest policy of Government for allotment of Government accommodation to house owners?

THE MINISTER OF WORKS HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a), No, Sir.

(b) Does not arise.

(c) According to the orders issued on 9th September, 1975, house owning officers could continue in the Government accommodation allotted to them on payment of market rent Some house owning officers did not vacate the Government accommodation and continued on payment of market rent, while others vacated.

(d) As per the present policy, house owning officers are eligible for Government accommodation on certain conditions

Complaints against D D A

6309 SHRI KANWAR LAL GUPTA Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state

(a) the total number of complaints received against D D A in the last one year

(b) the salient features of the complaints and the action taken by the Government thereon

(c) what are the administrative expenses which are incurred by D D A in a year and

(d) what specific steps Government propose to take to improve the functioning of D D A?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) (a) and (b) No separate record of complaints against Delhi Development Authority is maintained As and when a complaint is received, it is examined in consultation with the Delhi Development Authority and appropriate action taken

(c) Rs 2 45 crores in 1976-77

(d) A Committee of Experts is examining the working of the Delhi Development Authority Its report is awaited

Government interference in the working of I.C A.R.

6310 SHRI P G MAVALANKAR Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether it is a fact that the higher authorities of the Indian Council of Agricultural Research are of late feeling thwarted and/or frustrated on account of Government interference and/or inadequate financial resources and as a result their research study and allied activities are being hampered

(b) if so steps being taken to promptly rectify and improve the situation and

(c) broad details of the I C A R. research work and expenses incurred in the year 1976 and 1977?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a) No Sir

(b) Does not arise

(c) An amount of Rs 48 80 Crores was incurred during 1976-77 and Rs 62 65 crores are likely to be spent during 1977-78 The research on agriculture and allied fields is pursued by the I C A R through Central Institutes, Project Directorates, All India Coordinated Research Projects and Agricultural Universities besides a few public quasi-public and private Institutions in the country The research inventions made in the field of crops commodities animal sciences and farming systems, etc are published annually in the form of Research Reports Research Highlights bulletins and books on specialised subjects A few of the important findings during the last year are mentioned below

A number of high yielding varieties of rice, namely Akashi and 'Rasi' were released for problem soils specially those with low phosphate and for rainfed upland conditions of

U.P., parts of M.P., Bihar, Orissa, West Bengal and Karnataka. A short duration variety CRM 30 maturing in 70 to 75 days was also identified for rainfed—upland areas. For low land areas where the submergence does not exceed 50 cms., CR 1006, CR 1009, CR 1012, CR 1014 were identified as promising varieties. These varieties are expected to stabilise rice production in problem areas during kharif.

Research programme in wheat achieved significant success in terms of production and gaining confidence of farmers. Six new varieties were recommended viz. HD 2204 and IWP 72 for North-Western Plain zone including Punjab, Haryana, Rajasthan, Western U.P. and Jammu and Kashmir; K-7410 and HUW-12 for North-Eastern Plain zone including Bihar, West Bengal, Assam, Orissa, Manipur, Tripura and Meghalaya; HW 657 for Penninsular India including Maharashtra, Karnataka, Andhra Pradesh and Tamil Nadu; and VL 421 for Northern Hill areas of U.P., Jammu and Kashmir and Himachal Pradesh.

In pulses two high-yielding varieties of gram BG 203 for North Plain West Zone and K-468 for North Plain East Zone and one variety of Kharif Moong ML 5 and two lentil varieties Panth 209 and Panth 406 were released.

In National Demonstrations conducted in farmers' fields, it was possible to obtain a total foodgrain production of 10 tonnes or more per hectare per year with assured inputs and improved technology, but growing two to three crops in rotation. Rice-Rice-Rice, Rice-Wheat-Rice, Rice-Maize-Rice and Rice-Wheat are some of the rotations found profitable.

Azolla, a water fern, has been found to be a good source of bio-fertilizer in rice fields as it contains nitrogen fixing blue-green algae on its leaves

Mixing of powdered groundnut shells and rice husk in Red Chalka Soils of Andhra Pradesh improved the soil physical condition and yields of groundnut, bajra and wheat.

Considerable progress has also been made in animal sciences and fisheries research. A Purse Soine has been developed to increase marine fish catch especially of varieties like sardine and mackerel from small class fishing vessels.

Establishment of Residential Universities

6311. PROF. P. G. MAVALANKAR: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state·

(a) whether the UGC have sanctioned the establishment of one or more residential Universities in the country during the years 1970 onwards till date;

(b) if so, full facts thereof;

(c) reasons for permitting the founding of such residential universities; and

(d) whether the State Governments concerned will share any financial commitments in this regard and if so, how much and for how long?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) to (d). The University Grants Commission does not sanction the establishment of any University. However, any university establshed after June 17, 1972 has to be declared fit by the UGC to receive assistance from Central sources in accordance with Section 12A of the UGC Act. The Act governing the establishment of each university defines its type and character. Since 1970, the following residential universities have been set up in the country:

1. Haryana Agricultural University, Hissar.

2. Rajendra Agricultural University, Dholi (Dt. Muzaffarpur)

3. Tamil Nadu Agricultural University, Coimbatore.

4. Kerala Agricultural University, Trichur.

5. Gujarat Agricultural University, Ahmedabad.

6. Konkan Krishi Vidyapith, Dapoli.

7. Bidhan Chandra Krishi Vishwavidyalaya, Kalyani.

8. Hyderabad University, Hyderabad.

9. Chandrasekhar Azad University of Agriculture and Technology, Faizabad.

10. Maharishi Dayanand University, Rohtak.

While all Agricultural Universities are set up as Residential Universities, there were only two other such universities set up since 1970, at Hyderabad and Rohtak. The Hyderabad University has been set up under Act of Parliament as a Central University and that at Rohtak under an Act of the Haryana State Legislature. The proposal of the Government of Haryana to declare the Rohtak University fit for grants is under consideration of the University Grants Commission. In May, 1977, the Commission has accepted a proposal of the Government of Gujarat to establish a Residential University at Bhavnagar. This university has not yet been set up. In all these cases, the initial establishment expenditure including maintenance, has to be met by the State Government concerned and the Commission provides only development assistance for approved projects of development.

Chairman and Members of Social Welfare Board

6312. PROF. P. G. MAVALANKAR: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) the names of the Chairman and the Members of the Social Welfare Board for the last ten years;

(b) criteria adopted by the Government for selecting and appointing the said personnel;

(c) how often does the Board as a whole meet in a year and where; and

(d) what is the machinery for coordination between the work of the Central Social Welfare Board and those of the States Social Welfare Boards?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARKATAKI) : (a) A list showing the names of Chairman and Members of Central Social Welfare Board since 1969 in enclosed.

(b) The Chairman of the Central Social Welfare Board is selected from amongst the prominent social workers of All India status, preferably a woman with administrative and organisational abilities. The Members of the Central Social Welfare Board are selected from among the prominent social workers and include one woman representative, each, from the State Governments, and three from Union Territories, by rotation, two social scientists, two social administrators and five prominent social workers, representatives from six Ministries/Departments of the Government of India, two Members from the Lok Sabha and one Member from the Rajya Sabha.

(c) The General Body of Central Social Welfare Board meets once a year, generally in Delhi.

(d) Some of the Chairmen of State Social Welfare Advisory Boards are Members of the Central Social Welfare Board. The inspecting staff of the Central Social Welfare Board is also posted at the Headquarters of the State Boards, and they send regular reports on the working of the programmes taken up by voluntary organisations in the States. Coordination is also achieved through Chairmen of the State Boards, and the Central Social Welfare Board, through normal channels of communication, tours and meetings.

Statement

Names of the Chairman and Members of the Central Social Welfare Board for the last ten years:—

Chairmen

1. Smt. Neera Dogra.
2. Smt. Sarojini Varadappan.
3. Smt. Leela S Moolgaokar.

Members

1. Smt. Konda Parvathi Devi.
2. Kumari Indumati Chimanlal Sheth.
3. Smt. Shamsher Bahadur.
4. Smt. Satyawati Dang.
5. Smt. Leela Renuka Prasad.
6. Smt. V Zopianga.
7. Smt. Leela Indrasen.
8. Smt. Mary Clubwala Jadhav.
9. Smt. Kalawati Tripathi.
10. Smt. Manjula Devi.
11. Smt. Sudhansumali Roy.
12. Smt. Harcharan Kaur Gill.
13. Smt. L. R. Biswas.
14. Smt. Shakuntala Rani Lal Sareen.
15. Smt. Sudha Roy.
16. Smt. Indubala Sukhadia.
17. Smt. Rama Devi.
18. Smt. Vimla Sharma.
19. Smt. Kusumtai Wankhede.
20. Smt. Sanghmitra Chatterjee.
21. Shri D. K. Sanyal.
22. Dr. (Smt.) Phulrenu Guha.
23. Dr. Raja Ram Shastri.
24. Dr. J. F. Bulsara.
25. Smt. C. Parvathamma.
26. Smt. Sarojini Varadappan.
27. Smt. Raksha Saran.
28. Smt. Jamuna Devi.
29. Smt. Devaki Gopidas.
30. Smt. Annie Thayil.
31. Shri P. P. I. Vaidyanathan.
32. Shri S. Sathyam.
33. Shri A. S. Rao.
34. Shri B. B. Sahay.
35. Shri A. P. V. Krishnan.
36. Shri B. N. Maheshwari.
37. Shri S. D. Nargolwala.
38. Shri S. Venkataraman.
39. Shri N. A. Agha.
40. Shri S. M. Murshed.
41. Shri R. N. Azad.
42. Shri G. C. Baveja.
43. Shri P. P. Agrawal.
44. Shri K. V. Natrajan.
45. Dr. P. D. Shukla.
46. Shri T. R. Jayraman.
47. Dr. Deepak Bhatia.
48. Dr. (Miss) Leela V. Pathak.
49. Dr. V. D. Mullick.

50. Smt. Serla Grewal.

51. Smt. Suseela Gopalan, M.P.

52. Smt. Sudha V. Reddy, M.P.

53. Shri A. P. Dhusia, M.P.

54. Smt. Bibha Ghosh Goswami, M.P.

55. Smt Pushpaben J. Mehta, M.P.

56 Miss Sushila Mansukhlal Desai, M P

57 Smt P V Challayamma Krishnayya

58 Smt Anandi Bala Rava

59 Smt Ramola Nandi

60 Smt Kumudben Manishanker Joshi

61 Smt Sukhada Misra

62 Smt Sneh Lata

63 Begum Janab Sheikh Mohammad Abdullah

64 Smt Octavia Albuquerque

65 Smt Ratnakala S Menon.

66 Smt Krishna Agarwal.

67 Miss Silverine Swer.

68 Smt Raj Kumari Mukshara-Sana Devi

69 Smt D Yaden

70 Smt Bibi Balwant Kaur.

71 Smt Rama Devi Arya

72 Smt Tara Cherian

73 Begum Hamida Habibullah.

74. Smt Gita Basu

75 Smt Omen Deori

76 Smt Tara Devi Saxena.

77 Smt Bemvinda A Dias

78. Dr. M. S. Gore.

79. Dr P. T. Thomas.

80 Smt Yashodhara Dassappa.

81. Miss Kamila Tyabji.

82. Kumari Mehmooda Ahmed Ali.

83. Miss Ivy Khan.

84. Smt. Kalyani Kumaramangalam.

85. Miss Sitimon Sawian.

86. Smt. Tarkeshwari Sinha.

87. Shri J. A. Kalyanakrishnan

88 Shri Veda Prakasha

89. Smt. Anjani Dayanand

90 Shri B. N. Bahadur

91. Smt. Maya Ray, M P

92. Shri Pravinsinh Solanki, M P.

93. Smt. Pratibha Singh, M P

94. Shri B. K. Sharma

Promotion of Junior P E Teachers

6313 SHRI ISHWAR CHAUDHRY: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state

(a) whether any action has been taken on the eligibility list of Junior Physical Education Teachers for promotion to the grade of Senior Physical Education Teachers which was released by Delhi Administration in May, 1974;

(b) if so, the progress made in this direction,

(c) if not, the reasons thereof, and

(d) what is the future line of action especially when a large number of Junior Physical Education Teachers are working against the posts of Senior Physical Education Teachers?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARKATAKI) (a) to (d) According to information received from the Delhi Administration, the tentative eligibility list of Junior Physical

Education Teachers for promotion to the grade of Senior Physical Education Teachers, prepared in 1975, had to be kept in abeyance because of the fact that a number of Instructors and other staff belonging to the National Fitness Corps was transferred to the Delhi Administration from the Central Government, and this staff is required to be absorbed in Delhi Schools. Various issues relating to the absorption of this staff, and also re-assessment of the strength of Physical Education Teachers in Delhi Schools, are under consideration. After this assessment is completed the cases of promotion of Junior Physical Education Teachers as Senior Physical Education Teachers will be taken up.

वर्ष 1978-79 मे रबी की फसल के लिये कीटनाशी औषधियां

6314. **श्री ईश्वर चौधरी :** क्या कृषि और सिंचाई मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या वर्ष 1978-79 मे रबी की फसल के लिये कीटनाशी औषधियों की व्यवस्था करने के बारे मे योजनाओं को अन्तिम रूप दिया गया है ; और

(ख) यदि हां, तो इस बारे में ब्यौरा क्या है ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) जी हां।

(ख) भारत सरकार ने फरवरी 1978 में नयी दिल्ली में हुए छठे अखिल भारतीय पौध संरक्षण सम्मेलन में 1978-79 के लिये कीटनाशक दवाओं की आवश्यकता को अंतिम रूप दे दिया है। खरीफ 1978 के लिये राज्यों की मांगों पर भी इस वर्ष के प्रारम्भ में हुए क्षेत्रीय सम्मेलनों में विचार विमर्श किया गया था। अनुमान लगाया गया है कि 1978 के दौरान लगभग 65,000 मीटरी टन कीटनाशक दवाओं की आवश्यकता होगी जिसमें से लगभग 33 प्रतिशत रबी फसल के दौरान खपत हो जायेगी, इन कीटनाशी दवाओं को घरेलू उत्पादन के माध्यम से तथा आवश्यकतानुसार आयात करके उपलब्ध कराने के लिए रासायनिक और उर्वरक तथा उद्योग मंत्रालय के परामर्श से योजना को अंतिम रूप दिया जा रहा है।

छोटे किसानों तथा कृषि पर आधारित उद्योगों के लिये ग्रामीण ऋण प्रणाली

6315. **श्री ईश्वर चौधरी :** क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे:

(क) क्या राष्ट्रीय कृषि आयोग ने सिफारिश की है कि ग्रामीण ऋण प्रणाली को छोटे किसानो, भूमिहीन मजदूरों तथा कृषि पर आधारित उद्योगो के लाभ के लिए युक्तिसंगत बनाया जाए ; और

(ख) यदि हां, तो क्या सरकार ने इस बारे में कोई कदम उठाये हैं ?

कृषि और सिंचाई मंत्रालय मे राज्य मंत्री (श्री भानुप्रताप सिंह) : (क) तथा (ख). राष्ट्रीय कृषि आयोग ने संस्थागत ऋण को अनुमानित आवश्यकताओं तथा 1985 तक संभावित ऋण प्रवाह का मूल्यांकन किया है ; हमने छोटे तथा सीमान्त किसानों के लिए उनकी ऋण आवश्यकताओं को पूरा करने के लिए एक क्रमबद्ध पैमाने की सिफारिश की है। सरकार ने प्राथमिकता के आधार पर कमजोर वर्गों की ऋण आवश्यकताओं को पूरा करने के सिद्धांत को स्वीकार किया है। कृषि क्षेत्र में प्रत्यक्ष संस्थागत ऋणों का लगभग एक तिहाई भाग लघु तथा सीमान्त किसानों को जाता है। ध्येय यह है कि इसे दिए गए कुल संस्थागत ऋण के लगभग 50 प्रतिशत तक बढ़ाया जाए और कमजोर वर्गों की सम्पूर्ण आवश्यकताओं को उत्तरोत्तर रूप से पूरा किया जाए।

राष्ट्रीय कृषि आयोग ने यह भी सिफारिश की है कि ऐसी बहु-उद्देशीय सक्षम कृषिक सेवा सोसायटियां गठित की जाएं जो छोटे तथा सीमान्त किसानों, कृषि श्रमिकों, ग्रामीण कारीगरों तथा ग्रामीण उद्योगों के उद्यमकर्ताओं को समन्वित ऋण, आपूर्ति तथा सेवाएं उपलब्ध कर सकें। आधार स्तर पर, प्राथमिक कृषि ऋण सोसायटियों का सक्षम तथा कारगर बहु-उद्देश्यीय इकाइयों के रूप में पुनर्गठित करने का कार्यक्रम पहले से ही कार्यान्वित किया जा रहा है। भारत सरकार ने राज्य सरकारों को भी सुझाव दिया है कि चालू योजना अवधि के अन्त तक पुनर्गठित प्राथमिक सोसायटियों को किसान सेवा सोसायटियों के स्तर पर लाया जाना चाहिए।

Central Assistance to States for Drinking Water Schemes

6316 SHRI ISHWAR CHAUDHRY Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state

(a) the amount of assistance given by the Central Government to each State for providing drinking water in the villages during the last three years,

(b) whether the projects financed by the Central assistance are maintaining progress according to the schedule, and

(c) if not, what steps Government have taken to speed up the programme, particularly in the State of Bihar?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) · (a) Water Supply being a State subject, the Central allocation is provided to States in the form of "Block assistance" for all the Plan schemes including rural water supply. The States provided Rs. 6024.36 lakhs, Rs. 6150.00 lakhs and Rs. 7800 80 lakhs during 1975-76, 1976-77 and 1977-78 respectively for rural water supply schemes in their own plans

However, in order to accelerate the pace of provision of safe drinking water in rural areas, a Centrally Sponsored Accelerated Rural Water Supply Programme was launched during 1977-78 for providing safe drinking water in problem villages in the country in addition to the provision of funds made in the State Governments budgets.

Central grant-in-aid amounting to Rs. 38 20 crores was released to various States and Union Territories under this Programme during 1977-78. The State-wise/Union Territory-wise breakup of assistance given is indicated below:—

Name of State/Union Territory States.	Amount of aid given
	(Rs in lakhs)
1. Andhra Pradesh .	152·30
2. Assam .	57·60
3 Bihar . . .	242 80
4. Gujarat . . .	332 80
5 Haryana . . .	142 10
6 Himachal Pradesh . .	222 60
7. Jammu & Kashmir . .	152 80
8. Karnataka . . .	142 30
9. Kerala	102 00
10. Madhya Pradesh . .	252 80
11. Maharashtra . . .	312 80
12. Manipur	52·50
13. Meghalaya . . .	25·00
14. Nagaland . . .	77 50
15. Orissa	182 80
16. Punjab	102.10

Name of State/Union Territory States	Amount of aid given
17. Rajasthan	252 30
18. Sikkim	36 50
19. Tamil Nadu	217 30
20 Tripura	80 50
21 Uttar Pradesh	352 80
22 West Bengal	242 80
Union Territories	
1 Andaman & Nicobar Islands	20 00
2 Arunachal Pradesh	20 00
3 Delhi	10 00
4 Goa, Daman & Diu	10 00
5 Mizoram	15 00
6 Pondicherry	10 00

The amounts released to various States/Union Territories under the Centrally Sponsored Programme are expected to be utilised in full

(b) Yes, Sir, according to reports available

(c) Does not arise

Expenditure on purchase of furniture in Delhi Milk Scheme

6317 SHRI SHIV NARAIN SARSONIA Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) the total expenditure incurred on the purchase of various items of furniture and fixtures in the Delhi Milk Scheme during the last three years

(b) whether it is a fact that complete inventory has not been maintained and articles worth several thousands rupees are missing, and

(c) whether any action has been taken to fix up the responsibility and to effect recovery of the losses?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a)

1975-76	Rs	41,358 00
1976-77	Rs	6,742 44
1977-78	Rs	60,737 18
Total -	Rs	1,08,837 62

(b) and (c) The work relating to preparation of complete investory was started in December, 1975 and is being completed The extent of shortages if any, will be known only after the inventory is completed and the question of fixing responsibility will arise thereafter

Availability of Land in South Delhi

6318 SHRI R V SWAMINATHAN Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state

(a) whether Government have collected the information about the land available in South Delhi,

(b) if so whether this information will be laid on the table of the House during the current session

(c) if so, the details of the same;

(d) how much land has been allotted to the group housing Societies where the boards had been set up for the reservation of Group Housing Societies m South Delhi,

(e) whether Government have now decided to allot the land to all the group housing societies in South Delhi in view of the large number of land available in the area, and

(f) whether many of the group housing societies had declined to accept the land in the flood affected areas in Paschimpuri etc?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) (a) Yes, Sir

(b) and (c) D D A has reported that 1059 83 acres of land are available in South Delhi upto 31st March, 1977

(d) The land is not intended for allotment to Group Housing Societies D D A have reported that they have not put up boards reserving land for such societies

(e) No, Sir

(f) No Sir

Reservations for S Cs and S Ts by the Ministry of Works and Housing

6319 SHRI R N RAKESH Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state

(a) total number of posts filled in each category of posts with specific shares of Scheduled Castes and Scheduled Tribes in the Ministry of Works and Housing in its attached and subordinate offices including the public sector undertakings under Janata Government regime and also the number of posts de reserved in each category and reasons thereof,

(b) total number of departmental promotions/up-gradation of posts in each category of posts and how many posts have gone to Scheduled Castes and Scheduled Tribes and

(c) total number of contracts$ licences granted and the share there, if any to S C and S T in each category of such contracts/licences and if not, why

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) (a) and (b) The information is furnished in the enclosed statement

Information regarding number of posts de-reserved will be laid on the Table of the House

(c) Statistics are not maintained community-wise as no special preference is provided in the Government orders for the award of contracts and grant of licences etc

Statement

The number of posts filled by direct recruitment and by promotion/upgradation in each category in the Minis r its attached and subordinate offices and the Public Sector Undertakings as on 1st January, 1978

Category	Filled by direct recruitment			By promotion/upgradation		
	Total	Scheduled Castes	Scheduled Tribes	Total	Schedu led Castes	Scheduled Tribes
A .	78	5	..	51	1	..
B	38	9	2	146	13	..
C . .	788	85	12	437	97	20
D . . .	187	47	12	91	19	6

साक्षरता

6320. श्री एस० एस० सोमानी : क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) इस समय देश मे साक्षर पुरुषों और महिलाओं की अलग अलग प्रतिशतता क्या है ,

(ख) मार्च, 1982 के अन्त तक इस सबंध मे क्या लक्ष्य प्राप्त किये जाने है , और

(ग) उपर्युक्त लक्ष्यों की प्राप्ति के लिये आगामी पाच वर्षों के लिये वार्षिक कार्यक्रमो का ब्यौरा क्या है ?

शिक्षा समाज कल्याण और संस्कृति मंत्री (डा० प्रताप चन्द्र चन्द्र) : (क) 1971 की जनगणना के अनुसार, देश मे पुरुषो और महिलाओं मे साक्षरता की प्रतिशतता निम्नलिखित है ।

	0—14 आयु वर्ग को छोडकर	0—14 आयु वर्ग को छोडकर
पुरुष .	45 95 प्रतिशत	47.69 प्रतिशत
महिलाए .	21.97 प्रतिशत	19.36 प्रतिशन

(ख) और (ग). सरकार ने अगली पचवर्षीय योजना मे प्रारम्भिक शिक्षा के सर्वव्यापीकरण और प्रौढ शिक्षा को उच्चतम प्राथमिकता देने का निर्णय किया है। अगले पांच वर्षों के दौरान, 6—14 आयु वर्ग के 320 लाख अतिरिक्त बच्चों को औपचारिक तथा अनौपचारिक प्रारम्भिक शिक्षा के कार्यक्रमों के अन्तर्गत शामिल करने का प्रस्ताव है और 2 अक्तूबर 1978 से शुरू किये जाने वाले प्रस्तावित राष्ट्रीय प्रौढ़ शिक्षा कार्यक्रमों के अन्तर्गत 15—35 आयु वर्ग के 650 लाख निरक्षर प्रौढ़ों को शामिल किया जाएगा।

राष्ट्रीय मरुस्थल शरणस्थल, राजस्थान

6321. श्री एस० एस० सोमानी : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राजस्थान मे प्रस्तावित राष्ट्रीय मरुस्थल शरणस्थल का भविष्य अब भी अनिश्चित है जबकि ग्रामीण क्षेत्र मे पाई जाने वाली पशुओ और पक्षियों की बहुत सी जातियां तेजी से समाप्त होती जा रही है ;

(ख) यदि हा, तो इसकी क्रियान्विति मे विलम्ब के क्या कारण हैं तथा इस संबंध मे अब तक कितनी प्रगति हुई है ; और

(ग) इसकी शीघ्र क्रियान्विति के लिए सरकार द्वारा क्या कार्यवाही की जा रही है ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) से (ग). राजस्थान सरकार से प्राप्त जानकारी के अनुसार मरुस्थल राष्ट्रीय पार्क के लिए सर्वोत्तम स्थान के विषय मे एक नया सर्वेक्षक हाल ही मे पूरा किया गया है यह प्रस्ताव सक्रिय रूप से उनके विचाराधीन है। राजस्थान सरकार से प्रस्ताव प्राप्त होने पर ही प्रस्ताव को अन्तिम रूप देने और राष्ट्रीय पार्क को सहायता देने के लिए कार्यवाही की जायेगी ।

शुष्क भूमि का क्षेत्रफल

6322. श्री एस० एस० सोमानी : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या देश मे, विशेषकर राजस्थान में शुष्क भूमि का क्षेत्रफल बढ़ता जा रहा है ;

(ख) यदि हां, तो इस संबंध में सरकार ने क्या कदम उठाये हैं ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : जी नहीं।

(ख) प्रश्न ही नहीं होता।

Central Schools at Darjeeling

6323. SHRI K. B. CHETTRI. Will the Minister of EDUCATION SOCIAL WELFARE AND CULTURE be pleased to state

(a) whether Government are considering to open a Central School in the hill areas of Darjeeling for the benefit of admissions in the case of Central Government employees, and

(b) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARKATAKI) (a) and (b). There is no proposal at present to open a Kendriya Vidyalaya (Central School) in Darjeeling No such proposal has been sponsored by the State Government or any Central Government Department or a Public Sector Undertaking as per norms fixed by the Kendriya Vidyalaya Sangathan.

गिरि इंस्टीट्यूट आफ डेवलपमेंट स्टडीज

6324. श्री रामधारी शास्त्री : क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनका ध्यान 7 जनवरी, 1978 के ब्लिट्स (हिन्दी) के पृष्ठ 9 पर प्रकाशित समाचार की ओर दिलाया गया है जिसमे यह आरोप लगाया गया है कि वर्ष 1973 से लखनऊ मे 'गिरि इस्टीट्यूट आफ डेवलपमेट स्टडीज' के नाम से एक जाली सस्था चल रही है और कुछ लोग इस्टीट्यूट के नाम से सरकार से प्राप्त किये गये लाखो रुपयो का लाभ उठा रहे है,

(ख) यदि हा, तो उक्त सस्था के बारे मे पूरा ब्यौरा क्या है तथा इसे कितना अनुदान दिया गया है ; और

(ग) क्या कुछ राजनीतिज्ञ इससे संबद्ध है ?

शिक्षा, समाज कल्याण और संस्कृति मंत्री (डा० प्रताप चन्द्र चन्द्र) : (क) ब्लिट्स (हिन्दी) मे 7 जनवरी, 1978 को उपरोक्त सस्थान के सबध मे प्रकाशित समाचार तथा संस्थान के निदेशक द्वारा दिया गया इसका उत्तर, जो ब्लिट्स मे 4 मार्च, 1978 के अक मे प्रकाशित हुआ था, सरकार के ध्यान मे आया है। भारतीय समाज-विज्ञान अनुसधान परिषद्, जो इस सस्थान को सहायक अनुदान देती है, ने इस मामले की जांच की है और यह रिपोर्ट दी है कि सस्थान के विरुद्ध लगाए गए आरोप मे कोई तत्व नही है।

(ख) भा० स० वि० अ० प० मे सस्थान द्वारा 31 मार्च, 1978 तक प्राप्त किए गए अनुदानो की सूची नीचे दी गई है।—

वर्ष	वर्ष के दौरान दी गई राशि
1976-77 .	90,000.00 रु० (अनावर्ती)
1977-78 .	2,00,000 00 रु० (आवर्ती)
	59,500.00 रु० (अनावर्ती)

(ग) सस्थान के प्रथम शासी मण्डल मे निम्नलिखित व्यक्ति थे :—

1. श्री डी० पी० धर योजना मत्री भारत सरकार नई दिल्ली	अध्यक्ष
2 मुख्य मंत्री (पदेन) उत्तर प्रदेश लखनऊ	सदस्य
3. विभागाध्यक्ष पदेन अर्थशास्त्र लखनऊ विश्वविद्यालय, लखनऊ	सदस्य

4. श्री एम० आर० शेरवानी, सदस्य
   11 सुन्दर नगर,
   नई दिल्ली-3

5. डा० माल कोम एस० , सदस्य
   आदि सेशैया
   74, सैकन्ड मेन रोड
   गान्धी नगर,
   अधार मद्रास, 600020

6 डा० नगेन्द्र सिंह सदस्य
   सदस्य,
   अन्तराष्ट्रीय न्यायालय
   दी हेगे (हालैंड)

7 श्री नवल एच० टाटा, सदस्य
   निदेशक,
   टाटा उद्योग लि०,
   24, होम मोदी स्ट्रीट,
   फोर्ट, बम्बई

8 श्री आर० एस० पाडे, अवैतनिक
   प्रबन्ध निदेशक, कोषाध्यक्ष
   दी टाटा लोहा तथा
   इस्पात कम्पनी लि०,
   जमशेदपुर

9 श्री एस० नीलकंठन, सदस्य
   भारत के राष्ट्रपति के उप-
   सचिव,
   राष्ट्रपति भवन,
   नई दिल्ली

10 डा० वी० बी० सिंह अवैतनिक
   रीडर, अर्थशास्त्र, निदेशक
   लखनऊ विश्वविद्यालय,
   लखनऊ

11. कुलपति (पदेन) सदस्य
   लखनऊ विश्वविद्यालय,
   लखनऊ

श्री डी० पी धर जिनकी 1975 में मृत्यु हो गई थी, के सिवाय ये सभी सदस्य बोर्ड में हैं। स्वर्गीय श्री डी० पी० धर की मृत्यु के बाद, योजना आयोग के तत्कालीन उपाध्यक्ष श्री पी० एन० हक्सर को 15 दिसम्बर, 1975 को हुई बोर्ड की बैठक में अध्यक्ष चुना गया था। इसके अलावा, संस्थान के निदेशक के पद पर 1 मई 1977 से उनकी नियुक्ति हो जाने पर, श्री टी० एस० पापोला बोर्ड के पदेन सदस्य हो गए थे तथा अवैतनिक निदेशक के पद को छोडने के बाद डा० वी० बी० सिंह को उपाध्यक्ष चुना गया था। उपलब्ध सूचना के अनुसार, वास्तव मे उत्तर प्रदेश के मुख्य मंत्री जो एक पदेन सदस्य है, के सिवाय डा० वी० बी० सिंह ही एकमात्र राजनीतिज्ञ प्रतीत होते है।

घास क उन्नत बीज के बारे में अनुसंधान केन्द्र

6325 श्री यमुना प्रसाद शास्त्री :
श्री लक्ष्मीनारायण नायक :

क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि

(क) क्या पशुओं के लिए चारे की कमी का दूर करने की दृष्टि से, घास के उन्नत बीजो के अनुसन्धान और विकास के लिए केन्द्रो की स्थापना करने का केन्द्रीय सरकार का विचार है,

(ख) यदि हा, तो प्रत्येक राज्य मे ऐसे कितने केन्द्र स्थापित करने का प्रस्ताव है ;

(ग) क्या केन्द्रीय अध्ययन दल ने मध्य प्रदेश के उज्जैन जिले मे इस प्रयोजन से जमीन आदि का सर्वेक्षण किया था, और यदि हा, तो इस बारे मे क्या आगे कार्यवाही की गई है, और

(घ) क्या मध्य प्रदेश मे चारा विकास और चरागाह विकास की प्रबल सम्भावनाओ को ध्यान मे रखते हुए मध्य प्रदेश मे क्षेत्रीय-चारा विकास केन्द्र की स्थापना करने का केन्द्रीय सरकार का विचार है और यदि हा, तो क्या वर्ष 1978-79 मे इस बारे मे कुछ काय प्रारम्भ करन का प्रस्ताव है ?

कृषि तथा सिचाई मत्री (श्री सुरजीत सिंह बरनाला) (क) जी हा, श्रीमान। चारा फसलो पर अनुसन्धान हेतु अखिल भारतीय समन्वित प्रायोजना के अधीन कृषि विश्वविद्यालयो म पहले से ही मोजूद 11 केन्द्रो के अलावा भारतीय कृषि अनुसन्धान परिषद ने 5 और अनुसन्धान केन्द्र स्थापित करने का प्रस्ताव रखा है।

आस्ट्रेलिया सरकार की सहायता से कृषि विभाग बरबेटा (असम) और हसारघट्टा (कर्नाटक) मे दो बडे बीज उत्पादन फार्म स्थापित कर रहा है।

(ख) पतनगर (उ०प्र०) लुधियाना (पजाब) दन्तीवाडा (गुजरात), फैजाबाद (उ०प्र०) अकोला (महाराष्ट्र) उर्ली कचन (महाराष्ट्र) मे नये अनुसन्धान केन्द्र खोलने का प्रस्ताव है।

(ग) उज्जैन मे, राज्य सरकार द्वारा प्रस्तावित एक स्थान पर एक केन्द्र शासित, क्षेत्रीय चारा उत्पादन तथा प्रदर्शन केन्द्र स्थापित करने का प्रस्ताव था। एक केन्द्रीय दल ने इस स्थान को देखा था और अस्थायी रूप मे इसकी स्वीकृति दी थी, किन्तु उसमे राज्य सरकार को भी कुछ शर्तों की मजूरी देनी थी। फिर भी, इस स्थान पर इस केन्द्र की स्थापना के लिए भूमि उपलब्ध होने की सभावना नही है क्योकि यह भूमि राज्य सरकार द्वारा स्थानीय किसानो को पट्टे पर दे दी गई है। फलस्वरूप, इस केन्द्र की स्थापना का प्रस्ताव रद्द कर दिया गया है।

(घ) इस समय ऐसा कोई प्रस्ताव नही है।

भारतीय लेखकों को राष्ट्रीय पुरस्कार

6326 **श्री नवाब सिंह चौहान** क्या शिक्षा, समाज कल्याण तथा संस्कृति मत्री यह बताने की कृपा करेंगे कि

(क) क्या उनके मत्रालय ने विभिन्न भारतीय भाषाओ मे विश्वविद्यालय स्तर की मूल मानक पुस्तको के भारतीय लेखको को राष्ट्रीय पुरस्कार देने के लिए वर्ष 1973 मे कोई योजना बनाई थी,

(ख) यदि हा, तो इसके क्रियान्वयन का दायित्व किस सस्था को सौपा गया था और क्या इस बारे मे लेखको से प्रविष्टिया मागी गई थी, और

(ग) यदि हा, तो कब और विभिन्न भारतीय भाषाओ मे कुल कितनी प्रविष्टिया प्राप्त हुई और राष्ट्रीय पुरस्कार देने के मामले मे अब तक क्या प्रगति हुई है ?

शिक्षा, समाज कल्याण और सस्कृति मत्रालय मे राज्य मत्री (श्रीमती रेणुका देवी बड़कटकी) (क) से (ग) शिक्षा, समाज कल्याण और सस्कृति मत्रालय ने, विभिन्न भारतीय भाषाओ मे विश्वविद्यालय स्तर की मौलिक मानक पुस्तको के भारतीय लेखको को राष्ट्रीय पुरस्कार प्रदान करने की एक योजना 1973 मे बनाई थी और इसका कार्यान्वयन विश्वविद्यालय अनुदान आयोग, नई दिल्ली को सौंपा था। आयोग ने पुरस्कार

देने के लिए प्रविष्टियां आमंत्रित की थीं जिसके जवाब में उन्हें 930 प्रविष्टियां प्राप्त हुई थीं। प्रविष्टियां भेजने की अंतिम तिथि 30-9-73 थी। तथापि, कुछ प्रशासनिक एवं तकनीकी कठिनाइयों के कारण आयोग के लिए अंतिम चयन कर पाना संभव नहीं हो सका है। अब यह निर्णय लिया गया है कि मंत्रालय को यह योजना सीधे ही कार्यान्वित करनी चाहिए। अब केन्द्रीय हिन्दी निदेशालय के सहयोग से प्रविष्टियों की जांच की जा रही है।

National Library, Dehra Dun

6327. SHRI NAWAB SINGH CHAUHAN: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) the expenditure incurred on the setting up of National Library, Dehra Dun;

(b) whether this Library is being utilised as a Head Office of the National Centre for the Blind; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI DHANNA SINGH GULSHAN)): (a) A sum of approximately Rs. 19,70,000 has been spent on the construction of the building and the purchase of books.

(b) and (c). Though the building is not complete, all the books and staff of the library have been moved to the new building. A part of the building is being used for office of the Centre as a temporary measure without detriment to the work of the library. This has been done for reasons of administrative convenience.

राजभाषा अधिनियम, 1963 की क्रियान्विति

6328. श्री नवाब सिंह चौहान : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राजभाषा अधिनियम, 1963 के अन्तर्गत बनाये गये नियमों की धारा 3(3) के उपबन्धों को उनके मंत्रालय में पूरी तरह क्रियान्वित किया जा रहा है ;

(ख) यदि हां, तो 1977 के पिछले 6 महीनों के दौरान कितने सामान्य आदेश, परिपत्र, सूचनाएं, टेंडर, परमिट जारी किये गये तथा कितने अंग्रेजी के साथ हिन्दी मे भी जारी किये गये ; और

(ग) यदि उक्त धारा को पूरी तरह से कार्यान्वित नहीं किया जा रहा है तो उसके क्या कारण हैं तथा इसकी क्रियान्विति के लिये क्या कदम उठाये जा रहे हैं ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) से (ग) जानकारी इकट्ठी की जा रही है और प्राप्त होते ही सभा पटल पर रख दी जाएगी।

आपात काल के दौरान नेशनल सन्टर फार ब्लाइंड के कर्मचारी का समय से पूर्व सेवा निवृत किया जाना

6329. श्री नवाब सिंह चौहान : क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि आपात काल के दौरान नेशनल सेन्टर फार दी ब्लाइंड के एक कर्मचारी को, उसके मेडिकल छुट्टी पर होने के बावजूद, अनियमित तरीके से सेवा से निवृत्त किया गया था जिसके परिणामस्वरूप इस कर्मचारी की मृत्यु हो गई ;

(ख) यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है और यह आदेश देने वाले अधिकारी का नाम क्या है और उपरोक्त आदेश को कार्यान्वित करने वाले अधिकारी का नाम क्या है, और

(ग) क्या इस आदेश की वैधता के बारे मे कोई जाच कराई गई थी, यदि नही तो उसके क्या कारण हैं ?

शिक्षा, समाज कल्याण और संस्कृति मंत्रालय में राज्य मंत्री (श्री धन्ना सिंह गुलशन) : (क), (ख) और (ग) राष्ट्रीय नेत्रहीनार्थ केन्द्र के एक वर्ग "ग" कर्मचारी को संदिग्ध ईमानदारी और काम की मात्रा में बहुत कमी हो जाने के कारण 16 सितम्बर, 1976 को अनिवार्य रूप से रिटायर कर दिया गया था। यह निर्णय विधिवत गठित समिति द्वारा लिया गया था। इन्टेस्टीनल आब्सटक्शन के कारण उसकी 24 सितम्बर 1976 को मृत्यु हो गई जैसा कि सिटी बोर्ड, देहरादून द्वारा प्रमाणित किया गया था। एक अन्य समिति द्वारा उसके मामले का पुनरवलोकन किया गया है जिसने उसे सैद्धान्तिक रूप से नौकरी पर बहाल किए जाने की सिफारिश की है। इस बारे में आदेश जारी कर दिए गए हैं।

नई चावल मिल की स्थापना के लिए लाइसेंस

6330. **श्री मीठा लाल पटेल** : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि नई चावल मिल की स्थापना के लिये अनुमति एव लाइसेंस प्राप्त करने की वर्तमान प्रक्रिया बडी लम्बी एवं पेचीदा है और यदि हां, तो क्या चावल के अधिक उत्पादन को देखते हुए सरकार राईस मिलिंग इण्डस्ट्री (रेगुलेशन एण्ड लाइसेंसिंग) रूल्स, 1959 में संशोधन करेगी और उन्हें सरल बनायेगी, यदि हा, तो कब और यदि नही, तो उसके क्या कारण हैं, और

(ख) क्या यह भी सच है कि नई चावल मिलो की स्थापना के लिये लाइसेंसों में चावल पर पालिश करने हेतु स्टैण्डर्ड टाईप हलर्ज लगाने की अनुमति नही दी जाती यदि हा, तो उसके क्या कारण है ?

कृषि और सिंचाई मंत्रालय में राज्य मंत्री (श्री भानु प्रताप सिंह) : (क) जी नही। नई चावल मिल स्थापित करने के लिए परमिट और लाइसेंस प्राप्त करने की मौजूदा कार्यविधि को लम्बा और पेचिदा नही समझा जाता है। अत चावल मिलिंग उद्योग (विनियमन और लाइसेंसिंग) नियम, 1959 मे संशोधन करने का प्रश्न ही नही उठता।

(ख) नई सिंगल हलर मिलो को स्थापित करने की केवल तब अनुमति दी जाती है यदि आधुनिक मशीने, जैसे कि रबडसेल/सेंट्रीफयूगल डिहस्कर साथ मे धान क्लीनर और धान सेप्रेटर लगाई जाती है। तथापि, ग्रामीण क्षेत्रो में चल रही और भाडे पर सेला धान से भूसी उतारने का कार्य कर रही 15 अश्व शक्ति या इससे कम शक्ति की नई सिंगल हलर मिलो को लाइसेस मिलने की तरीख से 5 वर्ष की अवधि के लिए आधुनिकीकरण की शर्त मे छूट दी जाती है।

Number of School Hours in Delhi Schools

6331 DR VASANT KUMAR PANDIT Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state

(a) whether it is a fact that section 316 of Delhi School Education Code of 1965 states that total number of school hours in Delhi schools should not be less than 1200 hours in a year,

(b) whether it is also a fact that section 31 of Delhi Education Rules 1973 states that total number of school hours in Delhi schools should not exceed 1200 hours a year including the remedial periods,

(c) if so reasons why the working period of Post Graduate teachers in Delhi schools were increased from 30 to 36 per week during Emergency rendering many teachers surplus,

(d) whether this is still continuing, and

(e) if so reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARKATAKI) (a) Yes, Sir

(b) Yes Sir

(c) to (e) The increase in the working hours of Post Graduate Teacher from 30 to 36 per week was made effective from the academic session starting 1st May, 1975 to meet the requirements of the Delhi School Education Rules 1973 The total working hours of the Post Graduate teachers in the year is still within the limits prescribed under the said Rules This pattern is still in force

Benefit of Pension etc to teachers of Aided Schools in Delhi

6332 DR VASANT KUMAR PANDIT Will the Minister of EDUCATION SOCIAL WELFARE AND CULTURE be pleased to state reasons why the teachers of aided schools of Delhi are denied the benefits of service rendered by such employees in States out side Delhi in defiance of the provision contained in Section 48 of Delhi School Educaton Rules, 1973 for the purpose of pension gratuity etc?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARKATAKI) According to information furnished by Delhi Administration, the admissible pensionary and other retirement benefits are allowed to such teachers subject to the conditions stipulated in Rule 48 of the Delhi School Education Rules, 1973

Setting up of Hindi University in South

6333 SHRI D B CHANDRE GOWDA Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state.

(a) whether there is any proposal under the consideration of Government regarding the setting up of a Hindi University in South,

(b) if so, the details thereof, and

(c) the names of the colleges and the number of students learning Hindi, State-wise, in Southern India at present?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER) (a) No, Sir

(b) Does not arise

(c) The Universities of Andhra Pradesh Kerala, Karnataka and Tamil Nadu have departments teaching Hindi According to information available, the number of colleges which offer Hindi as a subject in various courses are 67 in Andhra Pradesh, 107 in Karnataka, 42 in Kerala and 10 in Tamil Nadu The number of students who are learning Hindi in each of these States is not available

Drinking water in Resettlement Colonies, Delhi

6334 SHRI D. B CHANDRE GOWDA.
SHRI K. MALLANNA:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state

(a) whether Government's attention has been drawn to the news in 'Indian

Express' dated the 8th March, 1978 that about two lakh people settled in Delhi's sprawling re-settlement colonies have been provided with drinking water totally unifit for human consumption;

(b) if so, whether it is also a fact that even since the DDA colonies of Jehangirpuri, Khichripur Kalyanpuri, Mongolpuri were set up inhabitants have suffered from chronic diseases, particularly gastric trouble; and

(c) if so, the steps Government have taken in this regard?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) : (a) Yes, Sir.

(b) and (c). Information is being collected.

हरखचन्द आटा मिल, सीतापुर

6335. श्री रामलाल राही : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या हरखचन्द आटा मिल, सीतापुर (उत्तर प्रदेश) ने अपनी क्षमता दुगनी करने के लिए अनुमति मांगी है ; और

(ख) यदि हां, तो सरकार ने इस बारे में अब तक क्या निर्णय किया है ?

कृषि और सिंचाई मंत्रालय में राज्य मंत्री (श्री भानु प्रताप सिंह) : (क) जी हां ,

(ख) फरवरी, 1973 में, उस समय गेहूं सप्लाई की कठिन स्थिति और कुल लाइसेंसशुदा क्षमता के बिलकुल कम उपयोग को ध्यान में रखते हुए रोलर फ्लोर मिलिंग उद्योग में नये यूनिटों की स्थापना अथवा वर्तमान यूनिटों के विस्तार पर प्रतिबन्ध लगाया गया था। यह प्रतिबन्ध जारी है। तथापि, गेहूं की उपलब्धता की वर्तमान सुगम स्थिति और क्षमता के उपयोग के संदर्भ में प्रतिबन्ध हटाने/उसमें ढील देने के प्रश्न पर समीक्षा संबंधी कार्य शुरू किया गया है। प्रतिबन्ध हटाने/उसमें ढील देने के बारे में निर्णय लेने के बाद मैसर्स हरखचन्द आटा मिल के आवेदन-पत्र पर विचार किया जाएगा।

भारतीय डेरी निगम और राष्ट्रीय डेरी विकास बोर्ड के कर्मचारी

6336. श्री महीलाल : क्या कृषि और सिंचाई मंत्री भारतीय डेरी निगम और राष्ट्रीय डेरी विकास बोर्ड के कर्मचारियों के बारे में 12 दिसम्बर, 1977 के अतारांकित प्रश्न सं० 3419 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) क्या अपेक्षित जानकारी इस बीच एकत्रित कर ली गई है ;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है ; और

(ग) यदि नहीं, तो इस बारे में असाधारण विलम्ब के क्या कारण हैं ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला): (क) से (ग) जानकारी अभी एकत्र की जा रहीं है और प्राप्त होते ही सभा पटल पर रख दी जाएगी।

लोनी रोड रिहायशी योजना के अन्तर्गत विवादास्पद प्लाट

6337. श्री मही लाल : क्या निर्माण और आवास तथा पूर्ति और पुनर्वासमंत्री दिल्ली विकास प्राधिकरण द्वारा लोनी रोड पर विवादास्पद भूमि के आबंटन के बारे में 19 दिसम्बर 1977 के अतारांकित प्रश्न सं० 4397. के उत्तर के संबंध में यह बताने की कृपा करेंगें कि :

(क) क्या इस बीच उन प्लाटधारियों के मामले में निर्णय कर लिया गया है जिनके

लोनी रोड पर रिहायशी योजना के अन्तर्गत प्लाट विवादास्पद हैं ;

(ख) यदि हां, तो उन्हें कब तथा कहां वैकल्पिक प्लाट दिए जाएंगे ; और

(ग) यदि कोई निर्णय नही किया गया तो उसके क्या कारण है ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त) : (क) जी, हां।

(ख) अस्थायी तौर पर यमुनापुरी, पश्चिमपुरी और विकासपुरी में प्लाटों के आवंटन का प्रस्ताव है। प्लाटों के लिए क्षेत्रों के सीमांकन की प्रक्रिया पहले ही शुरू की जा चुकी है और ये प्लाट शीघ्र उपलब्ध हो जाने की संभावना है।

(ग) प्रश्न ही नही उठता।

News item captioned 'Housing Shortage is acute'

6338 SHRI MAHI LAL:
SHRI R. V. SWAMINATHAN:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government's attention has been invited to the news item captioned "Housing shortage is acute" in the Hindustan Times dated the 20th February, 1978;

(b) if so, the reaction of Government thereon; and

(c) the steps Government propose to take to meet such a housing shortage?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

(b) According to our estimates, it will be necessary to construct 4.75 million dwelling units annually to provide a house to each household in a time frame of 20 years.

(c) The highlights of the proposed future programme in the field of housing are:—

(i) Adoption of housing programme aimed at clearing the backlog and meeting the additional demands due to population growth and replacement of unusable houses over a period of 20 years.

(ii) Restricting utilisation of public funds to lower income households so that large number of dwelling units are constructed with resources allocated to this sector.

(iii) provision of incentives to the private sector for taking up housing on a large scale.

Import of Harvest Combines

6339. SHRI BHAGAT RAM: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the Union Government have received any proposal from the Punjab Government for the import of Harvest Combines;

(b) if so, how many Harvest Combines are being imported and from which country; and

(c) whether Government have considered that with the import of such type of agricultural machinery, lot of farm labour in Punjab and also in other States will be rendered jobless and if so, the details of the measures taken?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Yes, Sir.

(b) and (c). No decision has yet been taken on the import of Harvester Combines. However, in considering the matter Government are keeping in view the labour displacement aspect.

Undeveloped Plots in Shalimar Bagh Delhi

6340. SHRI BHAGAT RAM: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the DDA has given possession of undeveloped plots in Shalimar Bagh in May, 1976 to Janata, low and middle income groups;

(b) whether even after two years of giving possession, the basic civic amenities have not been provided though the ground rent is being charged from the date of possession; if so, specific date by which civic amenities will be provided; and

(c) whether the DDA will consider and agree to (i) the charging of ground rent from the date civic amenities are provided; and (ii) pay interest on the amount paid by the allottees for undeveloped plots?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

(b) A statement showing the stage of development in Shalimar Bagh is enclosed.

(c) No, Sir The DDA has not agreed to do so.

Statement

Position of Development works of Shalimar Bagh

1. ROADS· Phase-I treatment of road has been completed in Block A & B except roads in Pocket H, F, J, K, N & S (Paschimi), J & N (Poorvi) in Block B. The works in these pockets could not be taken up alongwith other pockets as originally these pockets were earmarked for group housing but later on converted into plotted development. However road work in all these pockets have been awarded recently and will be completed by June, 1978 subject to availability of funds. The phase-II work is to be taken up only after 50 per cent of the plots are built upon.

2. WATER SUPPLY: The work of laying water supply lines in Block A & B is complete except in pockets H, F, J & K (Paschmi) and J, H (Poorvi) These pockets were orginally earmarked for group housing but later on converted into plotted development. The work of laying water supply in pockets E, F J, K has been awarded recently while the tenders for pocket H (Poorvi) J (Paschmi) are being called. The work is likely to be completed by June, 1978. The water from M C.D. may not be available for quite sometime as such two tube-wells have been installed in Block A and 4 tube-wells in Block B to meet the immediate requirement of allottees. The water from these tube-wells will be available in about two months time for Shalimar Bagh area. MCD EAS laid the water mains upto DDA underground tank. The water supply scheme has since been approved by the MCD, DDA has also constructed underground as well as overhead tank and connection will be made with the municipal mains as and when MCD will complete the water mains.

3. SEWER WORK: The work of internal sewer in Block A is complete except two connection with the deeper sewer line. In Block B, the work is complete except in pockets H, F, A, J, E & C (Paschimi). The pockets were originally meant for group housing and converted into plotted development. The tenders for the pockets have been received and are under scrutiny. The work is likely to be completed in about six months. The work of deeper sewerlines is also in progress and this also will be completed in about 6 to 9 months time. Final disposal of this area will be done in Rithala treatment plant. This work is to be done by MCD. DDA has made own arrangements for disposal of sewerage by constructing sumpwell pump house and exidation pond.

4. ELECTRICITY: This work is to done by DESU. Necessary funds have been deposited with them and the work has been commenced by recently. DESU has assured to complete this work within 6 months.

5. PARKS: Those have aready been developed in Block A and further grassing and plantation is being done by Horticulture Department DDA. As regards the parks in Block B, the grill fending has been done in three parks and further work could not be taken up in view of the conversion of some group housing pockets in plotted development. However, these would be completed in about 12 months when some houses will come up in the area.

Transfer of Teachers in Delhi Schools

6341. SHRI JYOTIRMOY BOSU. Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether a spokesman of the Capital's Government School Teachers Association has, in a statement issued on 10th March 1978, alleged that about 900 higher secondary school teachers in the capital have been transferred recently from one school to another where they find themselves "surplus"; and

(b) if so, what are the facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARKATAKI): (a) Yes, Sir.

(b) According to information received from Delhi Administration about 1204 teachers were involved in these transfers which were necessitated because of

(i) Abolition of posts in some institutions and creation of new posts in others, on the basis of enrolment, opening of new schools etc., and

(ii) To fill up vacancies in schools located in rural areas.

However, the allegation that the teachers involved in these transfers are finding themselves "surplus" in the schools to which they were transferred is not correct.

F.C.I. Management

6342. SHRI JYOTIRMOY BOSU: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the Food Corporation of India is managed by the Deputationist officers at the top;

(b) whether it has been brought to his notice that the FCI management did not develop management cadre from within although it is the policy of the Government of India to develop experts from its own organisation so that they may go up in the cadre upto the top management; and

(c) if so, what are the facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) to (c). The Food Corporation of India have to work in very close coordination with the State Governments and the induction of deputationists at certain senior level has been found to be useful. F.C.I's own officers have, however, reached very high positions in the Corporation like that of Commercial Manager, Financial Adviser etc. and every effort is being made to develop expertise from within the F. C. I. itself.

गेहूं और चावल की प्रति हैक्टर पैदावार

6343. डा० लक्ष्मी नारायण पाण्डेय : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या अन्य देशों की तुलना मे भारत मे गेहू और चावल की प्रति हैक्टर पैदावार कम है ,

(ख) क्या ब्रिटेन, मिस्र, इटली और फ्रास मे उनकी प्रति हैक्टर पैदावार भारत से दो गुनी और तीन गुनी है ,

(ग) यदि हा' तो भारत मे गेहू और चावल की प्रति हैक्टर पैदावार बढाने के लिये क्या उपाय किये जा रहे है , और

(घ) भारत के विभिन्न राज्यो मे गेहू और चावल की प्रति हैक्टर औसत पैदावार क्या है ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) और (ख) यह प्राय सही है।

(ग) भारत मे गेहू तथा धान की प्रति हैक्टर पैदावार को बढाने के लिये किए जा रहे उपायों मे निम्नलिखित उपाय शामिल हैं :—

(1) सिंचित क्षेत्र को बढाना, (2) धान तथा गेहू की उपयुक्त तथा अधिक उत्पादनशील किस्मों की अधिक क्षेत्रों मे खेती करना, (3) कृषि आदानों की पर्याप्त और ठीक समय पर सप्लाई करना, (4) विभिन्न कृषि अनुसंधान सस्थानों द्वारा विकसित उत्पादन की नवीनतम टैक्नालोजी मे विस्तार कर्मचारियो तथा किसानो को प्रशिक्षण देना, (5) बिजली की निर्बाध और सिचाई के पानी की ठीक समय पर सप्लाई करने के लिये राज्यो के सिंचाई तथा बिजली विभागो मे तालमेल रखना, और (6) मिनीकिट प्रदर्शन योजना, अनुकूली परीक्षण सामुदायिक नर्सरी कार्यक्रम, धान के प्रत्यक्ष बिजाई वाले क्षेत्रो मे सुधरे हुए औजारो के प्रदर्शन तथा स्थानीय गेहू को गेरुआ से प्रभावित होने वाली किस्मो के स्थान पर पर्वतीय क्षेत्रो मे गेरुआ निरोधी किस्मो की बवाई आदि अन्य कार्यक्रमो को तेज करना।

(घ) भारत के विभिन्न राज्यों मे गेहू तथा धान की प्रति हैक्टर पैदावार के विषय मे एक विवरण सलग्न है।

विवरण

वर्ष 1976-77 में धान तथा गेहूं की प्रति हैक्टर औसत उपज का विवरण

(किलोग्राम/हैक्टर)

राज्य/संघ/राज्य क्षेत्र	धान	गेहूं
1. आन्ध्र प्रदेश . . .	1378	613
2. असम	933	1102
3. बिहार	895	1270
4. गुजरात	1218	1475

(किलोग्राम/हैक्टर)

	राज्य/संघ/राज्य क्षेत्र	धान	गेहूं
5.	हरियाणा	2468	2024
6.	हिमाचल प्रदेश	1117	1383
7.	जम्मू तथा कश्मीर . . .	1371	876
8.	कर्नाटक	1537	709
9.	केरल	1471	..
10.	मध्य प्रदेश	620	741
11.	महाराष्ट्र	1351	789
12.	मणिपुर	1507	..
13.	मेघालय	1246	..
14.	नागालैण्ड	1019	..
15.	उड़ीसा	735	1583
16.	पंजाब	2583	2432
17.	राजस्थान	1341	1280
18.	तमिलनाडु	2129	..
19.	त्रिपुरा	1117	..
20.	उत्तर प्रदेश	916	1324
21.	पश्चिम बंगाल	1133	2100
22.	अण्डमान तथा निकोबार . . .	1163	..
23.	अरुणाचल प्रदेश . . .	886	..
24.	दादरा नागर हवेली . . .	1558	..
25.	दिल्ली	..	2056
26.	गोवा	1656	..
27.	मिजोरम	786	..
28.	पांडिचेरी	2200	..
	अखिल भारत	1108	1394

राष्ट्रीय भवन निर्माण निगम के पास निर्माण ठेके

6344 **डा० लक्ष्मीनरायण पाण्डेय** : क्या **निर्माण और आवास तथा पूर्ति और पुनर्वास** मन्त्री यह बताने की कृपा करेंगे कि

(क) राष्ट्रीय भवन निर्माण निगम के पास वर्ष 1977–78 मे कितने निर्माण कार्य अथवा निर्माण ठेके थे

(ख) उनकी पजीगत लागत क्या थी

(ग) अनुमानत कितना लाभ हुआ ,

(घ) वर्ष 1977–78 मे पृथक पृथक कितना लाभ कमाया और कितना व्यय किया गया ,

(ङ) उक्त निगम द्वारा जिन देशो मे कार्य किया जा रहा है उनके नाम क्या है और

(च) निगम को दिए गए ठेके का ब्यौरा क्या है और उनसे अनुमानत कितना लाभ होगा ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त): (क) 48 (अडतालीस)

(ख) 21481 लाख रुपए

(ग) 429 6 लाख रुपए

(घ) 1977–78 के लखो का अभी तक अन्तिम रूप नही दिया गया है। तथापि अनुमान है कि कुल व्यय 2709 लाख रुपए होगा और लाभ 33 लाख रुपए।

(ङ) भारत इराक और लीबिया।

(च) उन कार्यों के विवरण सलग्न है जो इस समय हाथ मे है। जैसा कि उपर्युक्त उत्तर के भाग (ग) मे कहा गया है कि इन सभी निर्माण कार्यों से 429 6 लाख रुपए के लाभ की प्रत्यशा है।

विवरण

समय समय पर निगम को दिए गए कार्यों के अनुसार उन निर्माण सबधी ठेको का विवरण जो हाथ मे हैं।

क्रम स०	ब्यौरे	किन द्वारा दिया गया	मूल्य (रुपये मिलियन मे)
3	2	1	4
1	डी० टी० सी० बस डिपो वर्कशाप आदि का निर्माण	दिल्ली परिवहन निगम	48 1
2	दिल्ली छावनी मे केन्द्रीय जलमल निपटान योजना की व्यवस्था	मिलिटरी इजीनियरिंग सेवा ०	108.77
3	खिचडीपुर मे 550 क्वार्टरो का निर्माण	नई दिल्ली नगर निगम ,	12 08
4	भूमिगत मलजल कार्य	–वही–	33.3

1	3	3	3
5	हैदरपुर के समीप 100एमजीडी जल ससाधन प्लाट (भूमिगत रेजरवायर और अन्य आसिलरी कार्य)	दिल्ली नगर निगम .	12. 9
6	एकीकृत कार्यालय समूह का निर्माण	भारतीय इस्पात प्राधिकरण आवास तथा नगर विकास निगम, भारत भारी बिजली लि० तथा राष्ट्रीय भवन निर्माण निगम सीमित	26 1
7	स्टाफ क्वार्टरो, सार्वजनिक भवनो सडको आदि का निर्माण	अलीगढ मुस्लिम विश्वविद्यालय .	7.06
8	नर्सिज होस्टल का निर्माण .	नई दिल्ली नगर निगम	1.30
9	आवास स्थलो के विकास का निर्माण . .	योजना आयोग, आवास समिति, दिल्ली	1.62
10	असारी नगर मे आई०सी०एम० आर० के लिए भवनो का निर्माण	भारतीय चिकित्सा अनुसधान परिषद्	0 69
11	धोबीघाट पर क्वार्टरो का निर्माण	नई दिल्ली नगर निगम	3 35
12	विविध कार्य उदाहरणार्थ मलजल, कार्य, स्कूल, खडेजे आदि	दिल्ली नगर निगम .	10 26
13	मन्दिर मार्ग के समीप भूमिगत मलजल कार्य	नई दिल्ली नगर निगम	0.45
14	औद्योगिक सरचनाओ का निर्माण	बोगाई गाव रिफाइनरी और पैट्रोकैमिकल लि०	54.49
15	गोहाटी मे गोहाटी मेडिकल कालेज अस्पताल का निर्माण	असम लाक निर्माण विभाग .	33.7
16	गोहाटी के पास बोरजर मे एल० सी०एन० के रनवे टैक्सी ट्रेक और एप्रोन्ज को सुदृढ बनाना और 75 फुट टैक्सी ट्रेक का निर्माण	केन्द्रीय लोक निर्माण विभाग .	7.99

1	2	3	4
17	कलकत्ता मे ट्यूब रेलवे परियोजना के लिए एलीवेटिड सरचना का कार्य	मैट्रोपोलिटन ट्रासपोर्ट रेलवे परियोजना	9 0.
18	डकूनी (कलकत्ता) मे डेरी कार्य का निर्माण	राष्ट्रीय डेरी विकास बोर्ड	7.76
19	कलकत्ता मे फ्लाइ ओवर का निर्माण	कलकत्ता पोर्ट ट्रस्ट	21 4
20	कलकत्ता मे कार्यालय ब्लाको के लिए पाइलो का निर्माण	डाक व तार . .	3.7
21	हल्दिया मे सिविल और सरचना-मक और खाद समह सबधी कार्यों का निर्माण	भारतीय खाद निगम	25.0
22	मेचाडा गाव (पश्चिम बगाल) मे कोलावाट सुपर थरमल पावर प्राजेक्ट के लिए पाइल्ज पाइल कैपो आदि का निर्माण	पश्चिम बगाल राज्य बिजली बोर्ड	52 8
23	एम०टी०पी० कलकत्ता के लिए पाईलिग कार्य का निर्माण	मैट्रोपोलिटन ट्रासपोर्ट रेलवे प्रोजेक्ट	1.87
24	आई०सी०एम०आर० के लिए भवन का निर्माण	इण्डियन कोसिल आफ मेडिकल रिसर्च कलकत्ता	1.8
25	कलकत्ता मे एम०टी०पी० के लिए उप सरचना और रेलवे स्टेशन का निर्माण	मैट्रोपोलिटन ट्रासपोर्ट रेलवे प्रोजेक्ट	83.0
26	आर० तथा डी० समूह प्रयोगशालाओ का निर्माण	भारत हैवी इलैक्ट्रिकल लि० हैदराबाद	24.92
27	विजयवाड़ा (आध्र प्रदेश) मे 180 मी० उच्च आर०सी० सी० चिमनी का निर्माण	आन्ध्र प्रदेश राज्य बिजली बोर्ड	6.60
28	भद्रावती में सिविल इंजीनियरिंग कार्य का निर्माण	विश्वेस्वरिया आयरण तथा स्टील लि०	7.59
29	बंगलौर में रोटेटिंग मशीनरी डिवीजन का निर्माण	न्यू गवर्नमेंट इलेक्ट्रिक फैक्टरी, बंगलोर	0.8

1	2	3	4
30	कोल हैण्डलिंग प्लांट, यूरिया, बैगिंग प्लाट और मो०आई० एफ०एस० बैरकों का निर्माण	राष्ट्रीय खाद लि० पानीपत .	34 96
31	सल्फर रिक्वरी अमानिया रिक्वरी प्लाट वर्क्स तथा मो०आई० एफ०एस० बैरकों का निर्माण	राष्ट्रीय खाद लिमिटेड, भटिण्डा	21 20
32	वाराणसी मे 550 बिस्तरों का अस्पताल, एक्सरे ब्लाक, कैट-लफीड प्लाट आदि का निर्माण तथा न्यू रेलवे स्टेशन भवन का निर्माण	बनारस हिन्दु विश्वविद्यालय रेलवे	26 79
33	क्लेमेन्ट टाउन देहरादून आई० एम०ए० आडिटोरियम स्टे-डियम, अधिकारी मैस तथा क्वाटरों का निर्माण	मिलिटरी इंजीनियरिंग सेवा देह-रादून	16 62
34	जम्मू के पास तवी नदी पर उच्च लेवल ब्रिज का निर्माण	जम्मू तथा कश्मीर परियोजना संगठन	11 6
35	कालपी (उ०प्र०) मे यमुना नदी पर पुल का निर्माण	उत्तर प्रदेश लाक निर्माण विभाग	19 47
36	एकलतारा मे सीमेंट प्लांट का निर्माण	भारतीय सीमेन्ट निगम । .	40 3
37	एकलतारा मे टाउनशिप का निर्माण	—वही—	6 00
38	भोपाल मे क्वार्टरों का निर्माण .	भारत हैवी इलैक्ट्रिकल लि० .	6 52
39	प्लाट वर्क्स तथा पाइपलाइन वर्क्स का निर्माण	इण्डियन पैट्रोकेमिकल रिफाइन-रीज लि० बड़ौदा	18.5
40	बड़ौदा मे टाउनशिप का निर्माण	—वही—	41.65
41	प्लानिंग और डिजाइनिंग तथा कमल्टेसी कार्य	इण्डियन पैट्रोकेमिकल रिफाइन-रीज लि०, नेशनल फर्टीलाइ-जर लि०, बोगागाव रि-फाइनरी पैट्रोकैमिकल लि० तथा इण्डियन कौंसिल आफ मैडिकल रिसर्च	6 7
42	अहमदाबाद मे आई०सी०एम० आर० भवन का निर्माण	इण्डियन कौसिल आफ रिसर्च .	2 5

1	2	3	4
43	डाम्बीविली के समीप एक पुल के लिए नीव का निर्माण	सेन्ट्रल रेलवे	10 6
44	कोटा के समीप चम्बल नदी पर हाई लेवल पुल का निर्माण	राजस्थान लोक निर्माण विभाग	17 6
45	घाट हवाई अड्डा के घाट गाव (लीबिया) मे न्यू घाट हवाई अड्डे के काम का निर्माण जिसमे रनवे खड़जे टैक्सीवे, एप्रान और 22 किलोमीटर लम्बी सड़क शामिल है।	भारतीय अन्तर्राष्ट्रीय हवाई अड्डा प्राधिकरण	407 00
46	बेनीवालिद (लीबिया) मे 1000 मकानो और घाट (लीबिया) मे 305 मकानो का निर्माण जिसमे ड्रेनेज जलपूर्ति और अन्य सभी आन्तरिक और बाह्य उपयोगी सेवाए शामिल है।	निर्माण और आवास सचिवालय लीबिया	688 00
47	घाट मे एच०वी०ए०सी० कार्य, बिजली, मेडिकल गैसिज और अस्पताल उपकरण आदि के साथ 120 बिस्तरो के अस्पताल का निर्माण	—वही—	219 00
48	बगदाद इराक म 3 8 किलोमीटर लम्बी कास्ट इन सीटू 2 मीटर डायामीटर पूर्वबलित कक्रीट सीवर का निर्माण	स्टेट कांसट्रक्शनल कान्ट्रेक्टिंग कम्पनी बगदाद (ईराक)	42 00

Agricultural Colleges in Tamil Nadu

6345. SHRI G BHUVARAHAN Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) how many Agricultural Colleges are now functioning in Tamil Nadu,

(b) what is the total strength of the students in these colleges, and

(c) is there any proposal to increase strength in view of future development?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Three Agriculture Colleges are functioning in the State of Tamil Nadu. Out of these two are under the Tamil Nadu Agricultural University and one is under the Annamalai University.

(b) The total strength of students at these colleges is 295, with an intake of 220 in Tamil Nadu Agricultural University and 75 at Argiculture College, Annamalai

(c) No, Sir It is understood that there is no proposal to increase the strength as about 200 Agriculture Graduates in the State are yet to find suitable employment

Coastal Area Agricultural Research Station

6346. SHRI G. BHUVARAHAN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) how many Coastal Area Agricultural Research Stations are functioning in the country and out of which how many are in Tamil Nadu; and

(b) if not, is there any proposal to start the same in Tamil Nadu?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) 81 Coastal Area Agricultural Research Stations (including Research Centre) are functioning in the country out of which 16 are in Tamil Nadu.

(b) As already stated in reply to part (a) of the question, there are 16 such stations in Tamil Nadu.

Farm Corporation at Neyveli

6347. SHRI G. BHUVARAHAN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether it is a fact that loan or grant had been given to start a farm Corporation at Neyveli; and

(b) how many State Farm Corporations are getting loan or grant in Tamil Nadu?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) No, Sir.

(b) None, Sir.

Research on Check of Germination of Paddy by using Urea

6348. SHRI G. BHUVARAHAN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether any research has been made in our Research Institutes so far to prevent the germination of the paddy by using Urea; and

(b) if so, results thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) No specific research has been done to prevent germination of the paddy by using Urea in ICAR Institutes.

(b) Does not arise.

HUDCO's Role in Reducing Constructional Cost

6349. SHRI PRASANNBHAI MEHTA Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that the Housing and Urban Development Corporation has succeeded in significantly reducing the cost of house-building especially under the scheme for the weaker sections of the society;

(b) what was the cost of a house for the weaker section in 1974-75 and to what extent it has now been reduced; and

(c) what are the measures that resulted in lowering the cost of construction of these houses?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

(b) The average cost of a house for economically weaker sections sanctioned by Housing and Urban Development Corporation was Rs 9711 in 1974 75 This has now come down to Rs 7392

(c) The reduction in the cost of construction of EWS houses has been possible because of Housing and Urban Development Corporation's insistence on the use of locally available cheap building materials, adoption of new building materials and techniques developed by Building Research Institutes, use of efficient layout plans which result in reduction of the cost of the developed plot and modifications in designs using austere specifications

Criteria for Setting Agricultural Universities

6350 SHRI DURGA CHAND Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) the criterion followed by the Government of India for setting up agricultural universities in the States and the names of agriculture universities in each States with year of starting,

(b) whether ICAR has any proposal to upgrade the Palampur Agriculture Complex to a fullfledged Agriculture University on the pattern of Hissar Agricultural Complex which has now been raised to the fullfledged Agricultural University and if so, the details thereof?

(c) whether the Himachal Pradesh Government have sent any request to the Central Government for sanctioning a separate Agriculture University in that State in order to provide an integrated programme in respect of agriculture and horticulture in the hilly areas, and

(d) if so what decision has been taken thereof, by when the Agriculture University will be set up in Himachal Pradesh?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a) The Government of India has accepted the recommendations of Education Commission1964—66 for the establishment of at least one Agricultural University in each State The Commission's Report and the Model Act for Agricultural Universities recommended by ICAR lays down the criteria for setting up Agricultural Universities Till now 21 Agricultural Universities have been established in the 16 major States except Jammu & Kashmir The names of the Agricultural Universities with their date of establishment is given in the attached Statement

(b) and (c) The Government of Himachal Pradesh has submitted a proposal for the upgrading of the Agricultural Complex of Himachal Pradesh University into a fullfledged Agricultural University It is proposed that the new Agricultural University will start a number of new departments viz Agriculture Engineering, Soil & Water Conservation Agriculture Metreorology Agriculture Extension, Home Science and Food Technology in the existing colleges at Palampur and Solan which ultimately will become part of separate faculties in future

(d) The proposal is currently under consideration with the University Grants Commission for their approval The proposal has been supported by the ICAR The University is likely to come into existence only after the proposal of the State Government has been approved by the University Grants Commission

Statement

List of Agricultural Universities in India with the year of Starting.

Name of the University	Year of Starting
1. G. B. Pant University of Agriculture & Technology, Pantnagar, Distt. Nainital (U. P.)	1960
2. University of Udaipur, Udaipur (Rajasthan). . .	12-7-1962
3. Orissa University of Agriculture and Technology, Bhubaneshwar (Orissa) .	24-8-1962
4. Punjab Agricultural University, Ludhiana (Punjab). .	18-10-62.
5. University of Agricultural Sciences, Heblal, Bangalore -24 (Mysore).	21-8-1964
6. Jawaharlal Nehru Krishi Vishwa Vidyalaya, Jabalpur (M. P.)	1-10-1964
7. Andhra Pradesh Agricultural University, 'Eruvaka', Hyderabad (A. P.) . .	Nov., 64
8. Assam Agricultural University, Jorhat-4 (Assam). .	1-4-1969
9. Mahatma Phule Krishi Vidyapeeth, Rahuri, Distt. Ahmednagar, (Maharashtra)	20-10-69
10. Punjabrao Krishi Vidyapeeth, Krishinagar. Akola (Maharashtra) . . .	20-10-69
11. Haryana Agricultural University, Hissar (Haryana) .	2-2-1970
12. Himachal Pradesh University, (Agricultural Complex), Simla (Himachal Pradesh) .	22-7-1970
13. Rajendra Agricultural University, P. O Pusa, Distt. Samastipur (Bihar). . . .	3-12-1970
14. Tamil Nadu Agricultural University, Coimbatore-3 (Tamil Nadu).	1-6-1971
15. Gujarat Agricultural University, Near Dafnala. Shahi Bagh, Govt. Bungalow No. 5, Ahmedabad-4 (Gujarat). .	1-2-1972
16. Kerala Agricultural University, Mannuthy, Distt Trichur (Kerala).	26-2-72.
17. Marathwada Krishi Vidyapeeth, Parbhani, (Maharashtra).	8-5-1972
18. Konkan Krishi Vidyapeeth, Dapoli, Distt. Ratnagiri, (Maharashtra.)	18-5-1972
19. Bidhan Chandra Krishi Vishwa Vidyalaya, Haringhatta, P. O. Mohanpur, Distt. Nadia-741244 Kalyani (West Bengal).	1-9-1974
20. C. S. Azad University of Agriculture and Technology, Kanpur-208002. . . .	1-3-1975
21. Narendra Deo University of Agriculture and Technology Faizabad (U P) .	17-10-75

Integrated Programme for Small Towns

6351. SHRI DURGA CHAND: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the Central Government propose to formulate an integrated programme at the national level for the development of small towns in order to check the influx of population from rural and semi urban areas;

(b) if so, whether the Central Government have any proposal to issue guidelines to the State Governments in this respect;

(c) if so, the details thereof; and

(d) what is the number of towns of the population between 20,000 to 40.000 in the country in each State at present as per 1971 census and how many of them are proposed to be developed in the near future?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) (a) to (c) No integrated programme at national level has yet been drawn up

(d) 545 as per statement attached Since the programme is yet to be drawn up the number of towns proposed to be developed in the near future cannot be given

Statement

Sl No	State/Union Territories	No of towns of size/ 20 000—40 000
1	Andhra Pradesh	54
2	Assam*	9
3	Bihar	41
4	Gujarat	35
5	Haryana	10
6	Himachal Pradesh	1
7	Jammu & Kashmir	3
8	Karnataka	37
9	Kerala	38
10	Madhya Pradesh	32
11	Maharashtra	59
12	Manipur	
13	Meghalaya	
14	Nagaland	1
15	Orissa	17
16	Punjab	20
17	Rajasthan	30
18	Sikkim	
19	Tamil Nadu	59
20	Tripura	
21	Uttar Pradesh	57
22	West Bengal	38
23	Andaman & Nicobar Islands	1
24	Arunachal Pradesh	
25	Chandigarh	
26	Dadra & Nagar Haveli	
27	Delhi	
28	Goa Daman & Diu	1
29	Lakshadweep M & A Islands	
30	Pondicherry	2
	TOTAL	545

* Includes Mizoram

Source Compiled from Census of India 1971.

Expert Team for Survey Work

6352 SHRI PARMANAND GOVINDJIWALA Will the Minister of EDUCATION SOCIAL WELFARE AND CULTURE be pleased to state

(a) whether in view of the opinion of many Archaeologists that the scope of the Archaeological survey has extended so far that they can no longer be extended to a single person or agency Government are taking steps to prepare teams comprising experts from various disciplines backed by adequate finances to do the job

(b) if so whether Government have formulated any plan to organise the team of experts and

(c) if so how many such teams are working and at what places?

THE MINISTER OF EDUCATION SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER) (a) and (b) On matters where expert opinion from other disciplines is required, relating to various aspects of archaeological works Experts' Committee have already been

appointed. Besides, there exists a Central Advisory Board of Archaeology which consists of representatives from the Universities. Learned Bodies, scientists and distinguished archaeologists for promoting closer contacts between the Archaeological Survey of India and other Indian Universities conducting archaeological and other related studies.

(c) Besides the Central Advisory Board of Archaeology, Experts' Committee are at present functioning for: (a) determination of antiques at Delhi Bombay, Madras, Calcutta, Varanasi, Trivandrum, Bangalore, Patna and Srinagar; (b) advising on measures of conservation of Ajanta, Shri Jagan Nath Temple at Puri, Sun Temple at Gyaraspur, excavated remains at Lothatl. Bagh caves and Qutab; and (c) for advising on landscaping around Taj.

Protection of Cultural heritage in Ladakh

6353. SHRI PARMANAND GOVINDJIWALA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government's attention has been drawn to the news published in Times of India dated the 10th March, 1978 under the caption "Zorawar Singhs of today have field day in Leh" wherein it is stated that the plunder of antiques and art objects is being committed by Indian and Foreign tourists;

(b) if so, what steps are being taken by the Government to protect the cultural heritage; and

(c) since the monasteries in Ladakh do not keep or maintain inventories; whether Government propose to have such steps as to prepare the inventories in the monasteries?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) Yes, Sir. This news item has come to Government's notice.

(b) and (c). On the basis of a survey, conducted recently for assessing the antiquarian wealth of the region, the Aarchaeological Survey of India has already decided to declare 13 monuments, including Alchi and Leh monasteries. as monuments of National Importance. Further action for preparing inventories in respect of the antiquities within these monuments would be taken after issue of the declaration.

As regards antiquities in the remaining monaseaeries, these are required to be registered with the Registering Officers, in terms of the provisions of the Antiquities and Art Treasures Act. 1972. We are requesting the State Governments to ensure that this requirement of registration is fully complied with.

Central Government Offices located at Bhopal (M.P.)

6354. SHRI PARMANAND GOVINDJIWALA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state·

(a) how many Central Government offices are located at Bhopal;

(b) how many Central Government offices located at Bhopal have their own buildings;

(c) how many Central Government offices are working in the rented buildings;

(d) what is the total rent being paid by the Government: and

(e) whether the government have any plans to build up any office complex at Bhopal?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (e). The information is being collected and will be placed on the Table of the Sabha.

Accommodation for Central Government Employees at Bhopal

6355 SHRI PARMANAND GOVINDJIWALA Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state

(a) whether the Government have any knowledge of its total employees working at Bhopal,

(b) whether all the employees working at Bhopal have been provided with residential quarters, and

(c) if not whether the Government have any plan to build any residential complex at Bhopal?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) (a) The Ministry of Works and Housing does not have information about the total number of Central Government employees at Bhopal but it has ascertained the requirement of quarters for employees entitled to general pool accommodation

(b) No general pool quarters have been constructed at Bhopal so far and, therefore no employee has been provided with general pool residential accommodation

(c) At present there is no plan to build any residential complex at Bhopal.

गिरि आर्थिक विकास तथा औद्योगिक संबंध संस्थान के कर्मचारी

6356. **श्री हर गोबिन्द वर्मा :** क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि

(क) गिरि आर्थिक-विकास तथा औद्योगिक संबंध संस्थान मे इस समय कितने कर्मचारी कार्य कर रहे हैं , और

(ख) संस्थान के प्रारम्भ होने के समय से ही वहा कार्य कर रहे इन कर्मचारियो की नियुक्ति तिथि क्या है ?

शिक्षा, समाज कल्याण और संस्कृति मंत्री (डा० प्रताप चन्द्र चन्द्र) : (क) और (ख) भारतीय सामाजिक विज्ञान अनुसंधान परिषद् द्वारा दी गई सूचना के अनुसार इस समय गिरि संस्थान मे 20 नियमित कर्मचारी कार्य कर रहे है। इसके अलावा 6 अनुसंधान सहायक और क्षेत्र सलाहकार हैं जो अस्थायी रूप से विभिन्न प्रायोजित अनुसंधान परियोजनाओ पर कार्य कर रहे है। सभी नियमित कर्मचारी 1 मई, 1977 और 9 दिसम्बर, 1977 के बीच नियुक्त किए गए थे।

गिरि आर्थिक विकास तथा औद्योगिक संबंध संस्थान पर व्यय

6357 **श्री हरगोबिन्द वर्मा :** क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि

(क) क्या लखनऊ मे गिरि आर्थिक विकास तथा औद्योगिक संबंध संस्थान नामक कोई संस्थान स्थापित किया गया है , और

(ख) यदि हा, तो कब और उस पर अब तक कितना व्यय किया गया है ?

शिक्षा, समाज कल्याण और संस्कृति मंत्री (डा० प्रताप चन्द्र चन्द्र) : (क) जी हां।

(ख) संस्थान अगस्त 1973 मे स्थापित किया गया था। इसने सिर्फ वर्ष 1976–77 से ही भारतीय सामाजिक विज्ञान अनुसंधान

परिषद् से नियमित रूप से वित्तीय सहायता प्राप्त करना शुरू किया। अब तक प्राप्त राशि लगभग 3.50 लाख रुपए की है। जहां तक 1973-76 की पहले की अवधि का प्रश्न है, संस्थान विभिन्न एजेन्सियों द्वारा प्रायोजित 2,91,400 रु० की राशि की तदर्थ परियोजनाओं के आधार पर कार्य कर रहा था।

Audio-Visual aid Materials

6358. SHRI K. RAMAMURTHY: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether the survey of equipment available with educational institutions in the country for the production or use of audio-visual aid materials sponsored by the Ministry has been completed,

(b) if so, the salient features of this survey; and

(c) if not, when this survey is likely to be completed?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) The Centre for Educational Technology (NCERT) had assigned such a survey to a voluntary organisation which has not been able to complete it and now the Centre itself is completing it.

(b) The survey would give an indication of equipment for production purposes available with educational institutions so that the Centre could identify them for undertaking production work and utilise them as resource centres later.

(c) The survey is expected to be completed by July, 1978.

Education System Irrational

6359. SHRI JANARDHANA POOJARY: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government's attention has been drawn to the article published in Deccan Herald of 4th February, 1978 entitled "Education system irrational"; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER): (a) Yes, Sir.

(b The article in question refers to the uneven growth of higher education as between regions and States as well as in different disciplines, the absence of uniformity in the minimum marks required for obtaining pass marks, Divisions, etc. Keeping in view the problems in the development of higher education in the past, the Government are of the view that during the next plan period. the expansion of higher education should be regulated and that the existing regional imbalances should be reduced to the extent possible. As far the variations in the system of examinations and the percentage of marks, etc., it may not be feasible to ensure absolute uniformity as each university has full authority to decide these matters.

नेहरू काम्प्लेक्स के लिए अर्जित भूमि

6360. **श्री सुरेन्द्र विक्रम :** क्या निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली विकास प्राधिकरण द्वारा नेहरू काम्प्लेक्स के लिए कितनी भूमि अर्जित की गई है तथा क्या पूरी भूमि के लिए अधिसूचना जारी की गई है ;

(ख) यदि नही, तो इसके क्या कारण हैं ;

(ग) कितनी भूमि का अर्जन तीन वर्षो से भी पहले किया गया था किन्तु जिसक लिए न अधिसूचना जारी की गई है और न ही भूमि के मालिको को उसका मुआवजा दिया गया है , और

(घ) इसके लिए उत्तरदायी व्यक्तियो के विरुद्ध क्या कार्यवाही की गई है तथा भूस्वामियो को कब तक मुआवजा मिलने की आशा हैं ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त) : (क) मौजूदा समूह मे 66.4 एकड भूमि है और समस्त भूमि अधिसूचित है।

(ख) प्रश्न ही नही उठता।

(ग) तथा (घ). सिवाय 5.2 एकड़ भूमि के मामले में जहा जमीन के मालिकाना के बारे मे झगड़ा था। क्षतिपूर्ति भू-स्वामियों को अदा कर दी गई है। क्षतिपूर्ति की राशि राजस्व खाते में जमा पडी है और सक्षम न्यायालय द्वारा टाइटल निर्धारित करने के बाद इसे अदा कर दिया जाएगा। किसी अधिकारी के विरुद्ध कार्यवाही करने का प्रश्न ही नहीं उठता ।

राज्यों को कापियों के लिए सप्लाई किए गए कागज की मात्रा

6361. **श्री सुरेन्द्र विक्रम :** क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बतानेकी कृपा करेंगे कि :

(क) विभिन्न राज्यों को 1 जनवरी, 1977 से 15 मार्च, 1978 तक की अवधि के दौरान कापियो के लिए उचित मूल्य पर कितनी मात्रा मे कागज सप्लाई किया गया ; और

(ख) उत्तर प्रदेश को सबसे कम कोटा आवंटित करने के क्या कारण है ?

शिक्षा, समाज कल्याण और संस्कृति मंत्री (डा० प्रताप चन्द्र चन्द्र) : (क) विभिन्न राज्यों को जनवरी–मार्च, 1977 से जनवरी, –मार्च, 1978 की तिमाहियो के लिए अभ्यास पुस्तिकाओं हेतु सफेद छपाई के कागज का रियायती दर पर आवंटित आवंटन दर्शाने वाला विवरण सलग्न है।

(ख) उत्तर प्रदेश को अधिकतम मात्रा आवंटित की गई है अर्थात् 14250 टन कागज जमा 2000 टन तैयार अभ्यास पुस्तिकायें।

विवरण

विभिन्न राज्यों को अभ्यास पुस्तिकाओं के लिए जनवरी–मार्च, 1977 से जनवरी–मार्च, 1978 की तिमाही के लिए कागज का आवंटन

	(टनों में)
1. आन्ध्र प्रदेश	7600
2. असम	1050
3. बिहार .	5950
4. गुजरात .	6450
5. हरियाणा .	900+100*
6. हिमाचल प्रदेश	70+50*
7. जम्मू और कश्मीर .	400+50*
8. कर्नाटक .	3200
9. केरल .	2450
10. मध्य प्रदेश	4850
11. महाराष्ट्र .	13620
12. मणिपुर .	65
13. मेघालय .	15
14. नागालैंड .	20
15. उड़ीसा .	1000
16. पंजाब .	2650
17 राजस्थान	3250
18 सिक्कम .	15
19. तमिलनाडु	8650
20 त्रिपुरा .	35
21. उत्तर प्रदेश	14250+2000*
22. पश्चिम बंगाल	9850
23 अन्डमान निकोबार द्वीप समूह	25
24. चंडीगढ़ .	75
25. दिल्ली .	6100
26. गोवा, दमन दीव	130
27. लक्षद्वीप .	4
28. मिजोरम .	35
29. पाण्डिचेरी	60
कुल .	92769

*तैयार अभ्यास पुस्तिकाएं।

Distributive Agencies for Drink '77'

6362. SHRI P. KANNAN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the number of agencies in Tamil Nadu which were prepared to take up distribution of the new drink '77';

(b) the procedure followed for determining the distributor;

(c) whether it is fact that distribution rights have been given to a firm in Tamil Nadu which is already marketing drinks of their own;

(d) if so, the name of the firm and the reasons for selection; and

(e) whether Government have taken into consideration possible detriments to sale of '77' by entrusting it to a firm which may have greater interest in sales of their own products?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHR BHANU-PRATAP SINGH): (a) Modern Bakeries (I) Ltd. gives only franchise for production of '77' and does not appoint distributors. The Company had received 11 applications (besides ex-Coca Cola bottlers) for franchise in Tamil Nadu.

(b) Ex-Coca Cola bottlers were given first preference. For others, the financial standing of the party, their marketing capabilities, the possession of fully automatic bottling plant and upto date laboratory etc. were taken into consideration.

(c) and (d). M/s. Soft Beverages Private Ltd. Madurai an ex-Coca Cola Bottler and M|s. Spencer and Co. Madras have been given franchise in Tamil Nadu keeping in view the above criteria.

(e) The Company had given due consideration to this aspect.

उत्तर प्रदेश में दौराला (मेरठ) और दानी चौरा (गढ़वाल) में कृषि विश्व-विद्यालय

6363. **श्री राजेन्द्र कुमार शर्मा :** क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार उत्तर प्रदेश के दौराला (मेरठ) और दानी चौरा (गढ़वाल) क्षेत्रों मे कृषि विश्वविद्यालय स्थापित करने पर विचार कर रही है,

(ख) यदि हां, तो विश्व बैंक ने उक्त कृषि विश्वविद्यालयो के लिये वित्तीय सहायता के रूप मे कितनी राशि दी है, और

(ग) उक्त कृषि विश्वविद्यालय कब तक खोले जायेंगे और वहा कुल कितने विद्यार्थियो को प्रवेश दिया जायेगा ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला): (क) जी नही, श्रीमान्।

(ख) तथा (ग) प्रश्न ही उत्पन्न नही होता।

विदेशों में रहने वाले भारतीयों को प्लाटों का आवंटन

6364. **श्री राजेन्द्र कुमार शर्मा :** क्या निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार विदेशो में रह रहे भारतीय मूलक व्यक्तियों को भारत मे मकान बनाने के लिए प्लाट आवंटित करने की योजना पर विचार कर रही है ;

(ख) प्लाटो का आवटन किस आधार पर किया जाएगा तथा 1978-79 मे कितने प्लाट आवटित किए जायेंगे, और

(ग) क्या भारत मूलक ऐसे व्यक्तियो को भी प्लाट आवटित किए जायेंगे जिनके अपने मकान है ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त) : (क) विदेशो मे रहने वाले भारतीयो को दिल्ली मे मकान के लिए प्लाट आवटित करने की एक योजना आरम्भ की गई है। आवेदन देने की अतिम तारीख 30-4-1978 है।

(ख) आवंटन के लिए उदिष्ट भूमि का अभी विकास नही किया गया है। इसका विकास तब किया जायेगा यदि यह पर्याप्त रूप से लोकप्रिय होगी। आवटन लाटरी निकाल कर किया जायेगा। इस समय यह नही बताया जा सकता कि प्लाट वर्ष 1978-79 के दौरान आवटन के लिए उपलब्ध हो जायेगे।

(ग) जिस व्यक्ति के अपने नाम या उसके परिवार के सदस्यो जैसा कि नगर भूमि (अधिकतम सीमा व विनियमन) अधिनियम, 1976 मे उल्लिखित है अर्थात् पत्नि/पति/अविवाहित अवयस्क बच्चों के नाम दिल्ली/नई दिल्ली मे अपनी भूमि/अपना मकान/फ्लैट है, वह व्यक्ति इस योजना के अधीन प्लाट के आवटन के लिए पात्र नही है।

Seminar on Reclamation of Alkaline and Uncultivable Soils

6365 SHRI DHARM VIR VASISHT. Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) reclamation of alkaline and uncultivable soils was discussed at a joint seminar of Fertiliser Association of India and Pyrites and Chemicals Ltd. near Kanpur, U.P. recently, and

(b) if so, the nature of deliberations held and concrete steps recommended by the Seminar?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Yes, Sir. A seminar on use of Sedimentary Pyrites in reclamation of alkali soils was jointly organised by the Fertilizer Association of India; Pyrites-Phosphates and Chemicals Ltd. and Department of Agriculture, U.P. on March 4 & 5, 1978, at Lucknow.

(b) The formal proceedings of the Seminar have not yet been received. However, it is understood that the deliberations were regarding amendment materials and certain basic studies were recommended.

Commercial Crop

6366. SHRI DHARM VIR VASISHT. Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the reasons for decline in the commercial crops during 1976-77 together with the prospects of the same in the current year 1977-78;

(b) the total estimated output of sugarcane this year together with steps taken to hold crashing rates of cane and gur; and

(c) whether it is a fact that cane prices have slumped to 50 per cent of last year if so, reasons with steps taken to halt the rot?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Among the principal commercial crops, the production of sugarcane and jute showed an increase and that of cotton and oilseeds decline in 1976-77 as compared to the levels achieved in 1975-76. The decline in the care of cotton and oilseeds was generally due to adverse seasonal factors in the major growing areas. During 1977-78 the production of oilseeds, cotton and sugarcane is expected to be higher while that of jute is estimated to be marginally lower than that in 1976-77.

(b) and (c). Firm estimates of production of sugarcane during 1977-78 would become available after the close of the agriculture year i.e. sometime in July-August, 1978. However the production of sugarcane during the year is expected to be substantially higher than the level achieved in 1976-77.

The prices being paid in the current season by vacuum pan sugar factories are about the same as paid last year. In some cases they are higher than last year. The actual prices paid in the different States are given in statement I for 1976-77 and in statement II for 1977-78. There is, however no control on prices of cane generally supplied to Khandsari or Gur producers. In the current season, only the states of Uttar Pradesh, Haryana and Andhra Pradesh have notified minimum prices of cane payable by Khandsari factories. These prices are more or less the same as minimum prices notified for sugar factories. In the case of Khandsari units, a number of cases have been detected by the Government of Uttar Pradesh of Khandsari units paying less than the minimum notified prices and action under law is being taken by the State Government. No such reports have been received from Andhra Pradesh or Haryana so far.

To ameliorate the difficulties of the cane growers, Government have announced a number of measures to enable producers to pay a better prices for cane. In addition, central government agencies, namely, the Food Corporation of India (FCI) and the National Agricultural Cooperative Marketing Federation (NAFED) have been directed to make direct purchases in the market with a view to firming up prices of Gur. Details of measures taken to help cane growers get a higher price and also to dispose of the standing cane crop are given in statement III.

Statement I

Range of sugarcane price notified for factories in different States and the prices actually paid/being paid by factories at Gate during 1976-77 season as per information furnished by factories.

(Rs./Quintal)

STATE	For 1976-77 season	
	Minimum notified price	Price paid by factories
Uttar Pradesh	8·50 to 10·80	12·25 to 13·25
Bihar	8 50 to 10·80	12·25@
Punjab	8 50 to 9·00	13·25 to 15·25
Haryana	9·10 to 10 30	13·00
Assam	8 50 to 8·70	11·00 Plus Transport Subsidy.
West Bengal	8 50 to 9·20	12·50 to 14·50
Orissa	8·50 to 8·90	8·50 to 10·50
Madhya Pradesh	8 80 to 10·30	12·00@@
Rajasthan	8·50 to 10·10	12·25 to 14·25
Maharashtra	8·50 to 12·70	9·50* to 16·60*
Gujarat	8 50 to 11·40	9·00* to 13·60*
Andhra Pradesh	8 50 to 11·50	10·00 to 12·50
Tamil Nadu	8·50 to 10·20	8·50 to 11·90
Karnataka	8·50 to 11·40	10·00 to 15·00*
Kerala	8·50 to 9·00	13·00
Pondicherry	9·40	9·50
Nagaland	8·50	11·00
Goa	8·80	12·00

NOTE:— @One factory in Bihar (Harinagar) has paid Rs. 12·50 per qtl.
@@Morena Cooperative factory is paying Rs. 13·50 per quintal.
*These are the provisional prices paid as advance mostly ex-filed by coop. fatories

Statement II

Range of sugarcane price notified for factories in different States and the prices actually paid/being paid by factories at Gate during 1977-78 season as per information furnished by Factories.

(Rupees per Quintal)

State	Minimum notified price	Price paid by factories
*Uttar Pradesh	8·50 to 11·00	12·50@ to 13·50
Bihar	8·50 to 10·80	12·25 to 12·50
Punjab	8·60 to 10·20	13·50
Haryana	8·50 to 9·80	13·50
Assam	8·50 to 9·10	11·00 + Transport subsidy.
West Bengal	8·30 to 9·40	12·50 to 14·50
Orissa	8·50 to 8·80	11·00 to 14·20
Madhya Pradesh	8·50 to 10·20	12·50
Rajasthan	8·50 to 10·20	12·25 to 14·25
Maharashtra	8·50 to 12·40	9·30* to 16·20*
Gujarat	8·50 to 11·80	9·00* to 14·13*
Andhra Pradesh	8·50 to 10·80	9·50* to 12·00*
Tamil Nadu	8·50 to 10·00 @@	9·30* to 12·70*
Karnataka	8·50 to 11·30	10·60* to 14·60*
Kerala	8·50 to 8·60	13·00
Pondicherry	8·70	9·30*
Nagaland	8·60	11·25
Goa	8·60	16·50

NOTE :— @One factory "Kashi" has reported to have paid Rs. 12·25 per Quintal.

*These are the provisional prices paid as advance mostly ex-field by Co-operative factories.

@@One factory (Vellore) had started paying initially at Rs. 8·50 per Qtl. but now it is paying Rs. 11·50 per Qtl.

Statement III

Details of measures taken to help cane growers get a higher price and also to dispose of standing cane crop.

To enable sugar factories to continue paying sugarcane prices at about the level of 1976-77 season, the following steps have been taken by the Government:—

(i) Excise duty on free sale sugar was reduced from 45 per cent *ad valorem* to 27½ per cent *ad valorem* with effect from 16-11-1977

(ii) The all India weighted average levy prices was enhanced to Rs. 187.50 per quintal with effect from 1-3-1978.

(iii) To relieve the industry of the heavy burden of stocks brought about by increased production, it has been decided to export 6 5 lakh tonnes of sugar during the current year. This quantity is also India's quota in effect under the International Sugar Agreement.

(iv) Credit facilities will be extended to take care of the additional production

(v) All restrictions on inter-State movement of sugar have been removed.

In addition, Government are actively considering giving a rebate in excise duty to encourage and enable factories to crush beyond 30-4-1978 so that off take of cane by the industry is maximised.

Since considerable excess production of sugarcane has also taken place in areas where it is traditionally converted into gur/khandsari, the following measures have been taken to enable proper utilisation to provide relief to the sugarcane growers:—

(i) All restrictions on the export of gur have been removed.

(ii) Margins on bank credits, both for gur and khandsari manufacture/trade have been reduced.

(iii) Government agencies are actively involved in purchases of gur at a premium above the market price.

(iv) Some State Governments have reduced Purchase Tax on sugarcane.

Prospects of Kharif Crop

6367. SHRI DHARM VIR VASISHT: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether it is a fact that the production of all foodgrains except Jowar and Wheat registered a fall in 1975-76; if so, reasons for the same;

(b) whether extension of irrigational facilities in U.P. Haryana and Punjab led to decline in the area under pulses if so, steps taken or incentives announced to counteract this trend; and

(c) whether the kharif crops prospects were good in view of good rains this year; if so, the expected production of paddy and oil seeds?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) No, Sir. The production of all foodgrains in 1975-76 registered substantial increase as compared to 1974-75. The only exception was jowar where the production marked a decline particularly during rabi season due mainly to excessive rains at the time of sowing and damage to the crop due to cold weather and incidence of disease, particularly in Maharashtra.

(b) Yes, Sir. The extension of irrigation has led to an increase in area under wheat at the cost of pulses like gram in some areas. As an incentive to higher production of gram.

the Government had raised the support price of gram, which is the most important pulse crop, from Rs. 95 per quintal in the marketing year, 1977-78 to Rs. 125 per quintal during the marketing year, 1978-79. Financial assistance has also been provided to farmers through State Governments under a centrally sponsored scheme taken up in 46 selected pulse growing districts for laying put demonstrations to motivate farmers to adopt improved practices, multiplication of seeds of improved/short-duration varieties, subsidisation of supply of pulses seed and subsidisation to the extent of 25 per cent on cost of plant protection chemicals and to the extent of 50 per cent on cost of plant protection equipment for use of pulses cultivation. As a special measure during the current year, funds have also been provided to the State Governments for free supply of rhizobial culture at Rs. 10 per hectare and Rs. 12.50 per hectare as operational charges for control of insect pests in endemic areas. Funds have also been provided for the major pulses growing States of Madhya Pradesh, Rajasthan and Uttar Pradesh to strengthen microbiological laboratories for production of rhizobial culture on large scale.

(c) The production of kharif crops during 1977-78 is reported to be good. The final estimates of various kharif crops have not yet become available from different States. According to present reports, the production of various kharif crops including paddy and oilseeds is likely to make a welcome revival from the level recorded in 1976-77.

आराम बाग, नई दिल्ली में उदासीन महाराजा का मंदिर

6368. श्री दया राम शाक्य : क्या निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) आराम बाग, नई दिल्ली में स्थित उदासीन महाराजा का शिव मन्दिर सरकारी रिकार्ड के अनुसार 200 वर्ष से अधिक पुराना है और अनेक पुजारी वहां काम कर चुके हैं ;

(ख) यदि हां, तो क्या उक्त मन्दिर दिल्ली नगर निगम अथवा दिल्ली प्रशासन अथवा केन्द्रीय सरकार के किसी अन्य मंत्रालय के क्षेत्राधिकार में है, तो उसका नाम क्या है ; और

(ग) उक्त मन्दिर के कब्जे में कितना क्षेत्र है और इस समय कितना क्षेत्र अनधिकृत कब्जे में है ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त) : (क) सरकारी रिकार्ड के अनुसार यह अनधिकृत मन्दिर 1947 के बाद बना था।

(ख) यह भूमि, भूमि तथा विकास कार्यालय के नियंत्रण में है।

(ग) मुख्य मन्दिर के अधीन अनधिकृत क्षेत्र लगभग 14.46 वर्ग मीटर है। अनधिकृत दखल में कुल क्षेत्र लगभग 2275 वर्ग मीटर है।

सरकारी फ्लैटों का निर्माण

6369. श्री दया राम शाक्य : क्या निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) चालू वित्त वर्ष के दौरान सरकार का कितने फ्लैट बनाने का विचार है और ये फ्लैट किस टाइप के होंगे और इन्हें कब तक बनाया जाएगा ;

(ख) ये फ्लैट किन किन स्थानों पर बनाने का विचार है ; और

(ग) क्या सरकार को पता है कि एक कोठी में खाली भूमि का बहुत सा क्षेत्र आता है और क्या भूमि की कमी को देखते हुए सरकार का विचार कोठियों को खाली भूमि पर फ्लैट बनाने का है ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त) : (क) तथा (ख). दो विवरण, जिनमें से एक में स्वीकृत/निर्माणाधीन क्वार्टरों तथा समय जब तक ये पूर्ण हो जायेंगे उसका विवरण और दूसरा जिसमें 1978-79 के दौरान मंजूर किए जाने वाले क्वार्टरों का प्रस्ताव और समय जब तक ये बन जायेंगे उनका विवरण संलग्न है।

(ग) इन बंगलों के चारों ओर कम्पाउण्ड के रूप में काफी खाली स्थान है किन्तु बंगले भी काफी पुराने हो गये हैं और वे अच्छी हालत में नहीं हैं। बंगले के समस्त क्षेत्र का यथा समय पुनर्वास और उसके स्थान पर नए क्वार्टरों का निर्माण किया जाना है।

विवरण–

स्वीकृत/निर्माणाधीन फ्लटों की संख्या तथा उनके पूर्ण रूप से बन जाने का समय

	टाईप–I	टाईप–II	टाईप–III	टाईप–IV	होस्टल	योग
दिल्ली	1065	2716	1782	134	184	5881
बम्बई	300	820	400	80	60	1660
कलकत्ता	56	1192	856	..	84	2188
मद्रास	120	99	..	..	..	219
बंगलौर	80	120	..	..	..	200
चंडीगढ़	100	60	40	..	..	200
शिमला	36	40	32	..	..	108
गाजियाबाद	..	100	68	..	..	168
इन्दौर	66	..	..	..	..	66
योग	1823	5147	3178	214	328	10690
निर्माणाधीन क्वार्टरो को सौंपने का कार्यक्रम—मार्च 78 से मार्च 1979 तक						
दिल्ली	1065	1686	1351	16	..	4118
बम्बई	300	280	100	30	..	710
कलकत्ता	56	304	440	..	84	884
मद्रास	..	..	..	..	..	..
बंगलौर	..	..	..	..	..	..
चंडीगढ़	100	60	40	..	..	200
शिमला	36	40	32	..	..	108
गाजियाबाद	..	100	68	..	..	168
इंदौर	66	..	..	..	..	66
योग	1623	2470	2031	46	84	6254

अप्रैल, 1979 से मार्च, 1980 तक

	टाईप I	टाईप II	टाईप III	टाईप IV	होस्टल	योग
दिल्ली	.	1002	249	62	..	1313
बम्बई		360	150	50	60	620
कलकत्ता	..	600	304	..	..	904
मद्रास	120	99	..	..	..	219
बंगलौर	80	120	..	..	..	200
चंडीगढ	..	..	..	..	..	..
शिमला	..	..	..	..	..	..
गाजियाबाद	..	..	..	..	..	..
इन्दौर	..	..	..	..	..	..
योग	200	2181	703	112	60	3256

निर्माणाधीन क्वार्टरों को सौंपने का कार्यक्रम (अप्रैल, 1980 से मार्च, 1961 तक)

	टाईप I	टाईप II	टाईप III	टाईप IV	टाइप V	होस्टल	योग
दिल्ली	..	28	182	56	..	184	450
बम्बई	..	..	..	.	..	..	..
कलकत्ता	..	288	112	..	..	..	400
मद्रास	..	..	..	..	..	..	..
बंगलौर	..	..	..	..	..	..	..
चंडीगढ़	..	..	..	..	..	..	..
शिमला	..	..	..	..	..	..	..
गाजियाबाद	..	..	..	..	..	..	..
इन्दौर	..	..	..	..	..	..	..
योग	..	316	294	56	..	184	850

अप्रैल, 1981 से मार्च, 1982

	टाईप I	टाईप II	टाईप III	टाईप IV	टाईप V	होस्टल	योग
दिल्ली	..	..	..	..	..	..	..
बम्बई	..	180	150	..	..	..	330
कलकत्ता	..	.	..	..	..	..	..
मद्रास	..	..	..	..	..	..	..
बंगलौर	..	..	..	..	..	..	..
चंडीगढ़	..	..	..	..	..	..	..
शिमला	..	..	..	..	..	..	..
गाजियाबाद	..	..	..	..	..	..	..
इन्दौर	..	..	..	..	..	..	.
योग	..	180	150	..	..	..	330

विवरण–II

लोक सभा के दिनाक 10–4–78 के प्रतारांकित प्रश्न सख्या 6369 के उत्तर के भाग (क) तथा (ख) मे उल्लिखित विवरण

1978-79 में मंजूरी के लिये प्रस्तावि क्वार्टरों की संख्या

	टाईप ए.	टाईप बी.	टाईप सी.	टाईप V	होस्टल	योग
दिल्ली	1000	5000	9180	120	700	16000
बम्बई	800	1200	600	..	..	2600
कलकत्ता	800	600	600	..	..	2000
मद्रास	100	100	100	..	..	300
बंगलौर	50	150	100	..	..	300
चंडीगढ़	100	60	150	..	..	300
हैदराबाद	125	225	150	.	..	500
कुल योग	2975	7325	10880	120	700	22000

22000 मकानों को पूर्ण करने का अस्थाई कार्यक्रम

अप्रैल, 1980 से मार्च, 1981 तक

	टाईप ए	टाईप बी	टाईप सी	टाईप IV	टाईप V	होस्टल	योग
दिल्ली	1000	5000	9180	..	120	700	16000
बम्बई	..				..	..	..
कलकत्ता	..	..		..	..	..	..
मद्रास	100	100	100	..	.	..	300
बंगलौर	50	150	100	..	..	.	300
चंडीगढ	100	50	150	..	..	..	300
हैदराबाद	125	225	150	..	..	..	500
कुल योग	1375	5525	9680	..	120	700	17400

अप्रैल, 1981 से मार्च, 1982 तक

1	2	3	4	5	6	7	8
दिल्ली	..	..	..	.	..	..	..
बम्बई	800	1200	600	.	..	..	2600
कलकत्ता	800	600	600	..	..	..	2000
मद्रास	..	..	..	..	..	..	..
बंगलौर	..	.	..	..	..	..	..
चंडीगढ़	..	..	..	..	..	..	..
हैदराबाद	..	..	..	..	..	..	..
कुल योग	1600	1800	1200	..	..	..	4600

मध्य प्रदेश के बस्तर जिले का पिछड़ापन

6370. श्री प्रधान सिंह ठाकुर : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश में बस्तर जिले के पिछड़ेपन को ध्यान में रखते हुए, वहां कृषि के विकास के लिए किसानों को कोई विशेष सुविधाये उपलब्ध कराने का केन्द्रीय सरकार का विचार है ; और

(ख) यदि हां, तो सुविधायें कब तक दी जायेंगी और यदि नही, तो इसके क्या कारण हैं ?

कृषि और सिंचाई मंत्रालय में राज्य मंत्री (श्री भानु प्रताप सिंह) : (क) और (ख). मध्य प्रदेश के पिछड़े बस्तर जिले में चौथी योजना अवधि (1971–72) के दौरान शुरू की गई दांतेवाडा तथा कोन्टा में दो प्रायोगिक आदिवासी विकास परियोजनाएं हैं। इन केन्द्रीय क्षेत्र की परियोजनाओं मे आर्थिक विकास कार्यक्रम, जिनमें कृषि तथा सम्बद्ध गतिविधियां भी शामिल हैं, कार्यान्वित किए जा रहे हैं, आदिवासी विकास एजेंसी दातेवाड़ा तथा आदिवासी विकास एजेंसी कोन्टा को उनके आरम्भ होने स लेकर 31 मार्च, 1978 तक क्रमश. 157.17 लाख रुपये तथा 176.11 लाख रुपये की धनराशि वंटित की गई है। वित्तीय वर्ष 1977–78 के दौरान आदिवासी विकास एजेंसी दांतेवाड़ा को 36.84 लाख रुपए और आदिवासी विकास एजेसी, कोंन्टा को 46.62 लाख रुपये की धनराशि वंटित की गई।

12.28 hrs.

SHRI KRISHNA CHANDRA HALDER (Durgapur): What about my Adjournment motion, Sir?

SHRI JYOTIRMOY BOSU (Diamond Harbour): I have given a notice

of adjournment motion regarding the tribal workers in Bailadilla. 26 workers have been killed by the policemen. All tribal colonies have been burnt to ashes.

MR. SPEAKER: I have allowed a Calling Attention Motion for tomorrow.

SHRI JYOTIRMOY BOSU: Why Calling Attention? Why not Adjournment Motion?

SHRI M KALYANASUNDARAM (Tiruchirapalli): I have one submission, Sir I have given a Calling Attention Motion regarding farmers' agitation in Tamil Nadu. There was police firing Some farmers have died. Sir, I may be allowed to make my submission. After all, the decision is yours. It is beyond the powers of the Tamil Nadu *Government* to a great extent to meet the demands of the farmers there. Because, those grievances arose out of the policies worked out in Delhi and not in Madras. In spite of that they have this responsibility of facing the agitation there. The Centre has gone to their help only by sending CRP and the Army. So, the matter greatly concerns the Government of India and its policy. That is why kindly permit me to raise it. (*Interruptions*.)

SHRI R. V. SWAMINATHAN (Madurai): I have also given a notice.

DR. SUBRAMANIAM SWAMY (Bombay North East): I have also given a notice on this.

SHRI V. ARUNACHALAM (Tirunelveli): We register our protest, Sir. This is a law and oder matter. The State Government has taken firm action and everything is under control. So, the House has no business to deal with this matter because it is a law and order matter. You cannot allow any Member to raise the question under the pretext of calling attention, short notice or adjournment

motion. (*Interruptions*). Law and order is a state subject. We have no business to discuss this matter. We cannot set up a bad practice to discuss a state matter. We are encouraging unhealth (*Interruptions*).

MR. SPEAKER: Mr. Kalyanasundaram and other Members have given notice of Calling Attention. I will tell you—the first to give notice was Mr. Swaminathan and then comes Dr. Subramaniam Swamy. They have given calling attention motion.

SHRI JYOTIRMOY BOSU. We have also given.

MR. SPEAKER Please hear me. Why don't you hear me when I have heard you? It is good for you and for me also. The rule says that when the Speaker is on his legs, others should sit down. On Wednesday I have called a meeting of the leaders of the parties to consider such question and see whether we can go into State matters and if so, upto what point and where we should stop. We will decide in consultation with you and we will decide that on Wednesday and, thereafter, if you think that this question should be discussed in this House, I will allow it—not only in this case but also in regard to Andhra Pradesh, U.P. etc. All these questions are there. They will be considered by the leaders including your party's. I am sending an invitation to your party, Mr. Arunachalam to be represented there. We will discuss these matters and, thereafter, we will decide one way or the other. This is a very ticklish question. I do not want to say anything more at this stage. (*Interruptions*).

SHRI JYOTIRMOY BOSU: What about Bailadilla?

MR. SPEAKER: Bailadilla has been allowed as it concerns the Central Government. I have allowed a Call Attention. (*Interruptions*) Mr. Arunachalam, I have already told you that you will also be invited, or one of four party members will attend the meeting.

SHRI V. ARUNACHALAM: Sir, our Government has taken action and everything is under control.

MR. SPEAKER: I am going to discuss this matter with the leaders of the parties later on. All leaders including your party's are invited.

श्री राम अवधेश सिंह (विक्रमगंज) : अध्यक्ष महोदय, हमारा निवेदन है कि बेकवर्ड क्लासिज कमीशन श्री काका साहेब कालेलकर की अध्यक्षता मे बैठा था। उसकी रिपोर्ट पर हमने नियम 184 के अन्तर्गत आपको नोटिस दिया था। उस पर अभी तक कोई निर्णय आपका नहीं मिला है। इसको काफी दिन हो गये हैं।

MR. SPEAKER: Notice under rule 184 has to be considered separately—it is called 'No Day Yet named Motion'. Kindly inform yourself on all these matters. If I admit it, it goes to the Business Advisory Committee meeting on Wednesday and, thereafter, Government must give time for it on its own. We cannot discuss that. A motion under rule 184 is a peculiar motion.

श्री राम अवधेश सिंह : अध्यक्ष महोदय, हम इसके बारे में नोटिस पहली अप्रैल से दे रहे हैं और उस पर आपका यही जवाब आ रहा है।

MR. SPEAKER: It is not in my hands. There are several motions under rule 184. Now, Papers Laid on the Table.

12.35 hrs.

PAPERS LAID ON THE TABLE

REPORT OF REVIEW COMMITTEE ON UNIVERSITY GRANTS COMMISSION (JANUARY, 1977)

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): I beg to lay on the Table a copy of the Report (Hindi version*) of the Review Committee on the University Grants Commission (January, 1977). [*Placed in Library. See* No. LT-2057/78].

DETAILED DEMANDS FOR GRANTS OF MINISTRY OF LABOUR FOR 1978-79

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Labour for 1978-79. [*Placed in Library. See* No. LT-2058/78].

ANNUAL REPORT AND CERTIFIED ACCOUNTS OF KENDRIYA HIND' SH'KSHA MANDAL, AGRA FOR 1976-77 AND STATEMENTS

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARAKATAKI): I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the year 1976-77 together with certified Accounts.

(2) A statement (Hindi and English versions) explaining that Government are in agreement with above Report and therefore no separate Review on the working of the Kendriya Hindi Shikshan Mandal, Agra is being laid.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (1), and (2) above.

[*Placed in Library. See* No. 2059/78].

NOTIFICATION UNDER URBAN LAND (CEILING AND REGULATION) ACT.

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्रालय में राज्य मंत्री (श्री राम किंकर) : मैं नगरीय भूमि (अधिकतम सीमा तथा विनियमन) अधिनियम, 1976 की धारा 46 की उपधारा (3) के अन्तर्गत नगरीय भमि (अधिकतम सीमा तथा विनियमन) (दूसरा संशोधन) नियम, 1978 (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति जो दिनांक 25 मार्च, 1978 के भारत के राजपत्र में अधिसूचना संख्या सा०सां० नि० 417 में प्रकाशित हुए थे तथा एक व्याख्यात्मक ज्ञापन सभा पटल पर रखता हूं।

[*Placed in Library. See* No. LT-2060/78].

NOTIFICATION UNDER RICE MILLING INDUSTRY (REGULATION) ACT.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): I beg to lay on the Table a copy of the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1978, (Hindi and English versions) published in Notification No. G.S.R. 408 in Gazette of India dated the 25th March, 1978, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958.

[*Placed in Library. See* No. LT-2061/78].

MR. SPEAKER: On item No. 8 Mr. Bosu, you have an objection.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I would request the House to consider a debate. I have come to know this much that an

*English versions of the Report was laid on the Table on the 18th July, 1977.

[Shri Jyotirmoy Bosu]

authentic document in the hand written form of Dr. Gopal's letter is already in possession of the Ministry. Therefore, the responsibility has to be fixed. For this purpose, a debate is necessary on the floor of the House on how the Minister reacts to it.

DR. SUBRAMANIAM SWAMY (Bombay North-East): There is a Short Notice Question. The Minister has agreed to take it up. I have also given a notice on it and I hope that would be given due consideration by you.

MR. SPEAKER: All notices will be given due consideration.

SHRI JYOTIRMOY BOSU: Dr. Gopal's letter is in their possession.

MR. SPEAKER: Mr. Bosu you have already given your suggestion., Now Dr. Chunder.

12.42 hrs.

STATEMENT RE. INDEPENDENCE SILVER JUBILEE TIME CAPSULE AT RED FORT, DELHI

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): Sir, I lay on the Table of the House, the Report of the Committee of Members of Parliament, under whose supervision and guidance, the Independence Silver Jubilee Time Capsule at Red Fort was retrieved and the contents thereof taken out. [*Placed in Library. See* No. LT-2062/78]. The Report mentions in detail how the work was done and what contents were found in the Capsule. Together with the Report, I also place on the Table of the House a copy of the 10,000-word account of the history of India from 1947 to 1972 which bears the title "India since 1947", written both in English as well as in Hindi, and a copy of some informations on copper plates containing what has been called "Calendar of Events: 1947—1972". [*Placed in Library. See* No. LT-2062/78]. On these copper plates, there are also engraved pictures which illustrate some of the events The contents of the Time Capsule have been placed in the Parliament House Library so that Hon'ble Members, who may like to see them, may be able to do so. The contents will be exhibited today upto 7-00 P.M and tomorrow from 11-00 A.M. to 7-00 P.M. I also take this opportunity to sincerely thank the Chairman and members of the Committee for supervising the retrieval operation and also for their Report. Theirs was an arduous and onerous responsibility, which they have discharged exceedingly well, considering the complicated nature of their work.

Sir, I have no pretensions to being a historian, but as a humble student of history I cannot help reacting to the contents, both of the narrative purporting to be a historical account and of the calendar of events. In my opinion, the narrative is an account of some sort but cannot be termed a historical document. It is something like a scrappy, inaccurate administrative report devoid of a historical perspective, a perspective which would signify interaction between events and human agencies woven together in a form that partakes the character of an analytical narrative. By way of background, there is only one sentence which makes mention of India's struggle for freedom by saying that "it was led since 1920 by Mahatma Gandhi who believed in non-violence". There being no other mention about the freedom struggle, which is a serious omission; the impression is likely to be that the struggle commenced only in 1920. Apart from this one instance where the name of the father of the Nation is mentioned, he does not find a place anywhere else. His philosophy and his teachings, which permeated our national life and his ideals which we strive to follow even today and which is of universal appeal, finds no place

in the so-called historical account. While attention has been given to communal riots at the time of Independence, no mention has been made of the great role played by Mahatmaji in bringing about amity.

The House will, I hope, agree that to lend a perspective to a document which was intended to be of historical significance for future generations, an introductory paragraph would have been eminently desirable to trace out briefly the history of India's struggle for freedom and the sacrifices made therefor by a galaxy of political leaders of various shades of opinion. An "Independence" time capsule ought to have said something about the role of the early pioneers in the struggle for freedom the Jalianwala Bagh massacre, the non-cooperation movement, the civil disobedience, the August 1942 struggle, etc. The document does now and then mention the secular and socialist character of the Constitution but there is no mention of those great leaders of different communities who played a very prominent role in fighting for a secular nation. One would, for example, expect a brief mention of Shaheed Bhagat Singh, Lala Lajpat Rai, Netaji Subhas Chandra Bose and the Indian National Army, Dr. Shyama Prasad Mukherjee, Maulana Abul Kalam Azad, Hakim Ajmal Khan, Rafi Ahmed Kidwai, Asaf Ali, Dr. B. R. Ambedkar, C. Rajagopalachari, Jai Prakash Narayan and several others.

It is rather surprising to me that what purports to be a historical document should have referred to the important armed conflicts which this nation had to face in 1962 and in 1965 by making only a passing mention thereof, and by referring to the Soviet offer of mediation in the Indo-Pakistan conflict of 1965 without even mentioning the great service rendered and the sacrifice made by the then Prime Minister, Shri Lal Bahadur Shastri.

In regard to the Consttiution, while some emphasis has been laid on the Directive Principles and Fundamental Rights, the unique feature, *viz.*, the federal structure. which has been built into the Constitution has not been highlighted. It is this federal structure which unites the elements of both centralisation and decentralisation and which helps in the governance of this large country. What is worse, the author or authors have shown very little grasp of the facts of the Constitution.

SHRI B. SHANKARANAND: Sir, I have a point of order. The hon. Minister is reading out these materials which are not there in the capsule. Let him read out those materials which are in the capsule.... (*Interruptions*). You please read out those materials that are there. We do not want your comments. (*Interruptions*).

MR. SPEAKER: There is no point of order. (*Interruptions*).

DR. PRATAP CHANDRA CHUNDER: The President, it has been stated, "has the power to nominate (to the Lok Sabha) a few members to represent the backward communities or backward territories", whereas there is no such provision in the Constitution except Article 331 under which the President may nominate not more than two members of the Anglo-Indian community to the House of the People if, in his opinion, the community is not adequately represented in that House. About the Legislative Council of a State, it has been stated that this body "is indirectly elected by public bodies such as municipalities, universities, etc."—which does not reflect the correct position as provided under Article 171 of the Constitution. As the Hon'ble Members are aware, there are directly elected members of teachers constituencies and graduates' constituencies apart from those elected by members of the Assembly and local bodies. It has also been stated in the narrative that the union territories "have their own legislative bodies which are authorised to make laws on

[Dr. Pratap Chandra Chunder]

the State subjects'. This is a factually incorrect statement, as several Union Territories have no legislative bodies which can legislate on State subjects. The narrative also makes mention of "right of all adult citizens..........to elect their representatives to the Legislative bodies and through them the executive agencies of the government". Not only is the age of eligibility for a voter different from that of an adult as recognised by our laws, the executive agencies of the government are also not all elected. The governor is not elected by the citizens nor are the members of the services elected and certainly they are to be included in the executive agencies of the government. In short, Sir, the way in which our Constitution has been summarised in the narrative shows complete disregard of the sanctity of facts.

It is rather surprising that in the narrative there is a one-sided version when referring to political parties. For example, "Congress (opposition); party founded in 1969 after break with the All India Congrsss of Indira Gandhi (the present Prime Minister); this part advcates a socialist programme in theory, but in practice, tends towards conservative policies favouring the upper and middle classes". I wonder if indeed the Congress (opposition) party was really the one which broke with the Indira Congress or vice versa, and if the Congress (opposition) party really favoured the upper and middle classes. This would be a travesty of facts. For the sake of brevity, I refrain from mentioning the partisan assessment of other political parties.

The entire account appears to be insipid, unbalanced and jejune. It looks like a command performance with the sole object of projecting how the governments of the times were continuously successful in carrying the nation forward with no light thrown on the shortcomings that existed, the challenges that had to be met and the leeway that had to be made up. There is no mention of the menacing problems of mounting unemployment, of the growing numbers below the poverty line and of the predicaments of the weaker sections, particularly the scheduled castes and scheduled tribes. Any narrative claiming to be a historical document could not ignore these historical realities.

Even relatively simple facts have been stated wrongly. For example, the Bhakra and the Beas dams have been described as joint projects of Gujarat, Haryana and Rajasthan. Gujarat is not at all a party to these projects. In fact it is Punjab which is the third State which benefits from these joint projects. Sir, the entire narrative purporting to be a historical account would, therefore, appear to be all amateurish effort to protect the then ruling party and its government of the day. I am surprised to think what posterity would have thought of us had the Time Capsule remained buried and been taken out in the distant future.

As reegards the calendar of events, they are in copper plates, one would have expected that only events of some importance from the national or international angle would be included. On the other hand, it looks like a catalogue of haphazardly collected captions from popular year books. Glaring mistakes will be found in the correlation between the happening and the year in question. To mention a few such cases, the Imperial Bank of India was nationalised in 1955* but is shown in the calandar as in 1949. The Export Credit and Guarantee Corporation was set up in 1954£ but is shown under 1957. Some of the "events" are men-

*This has been verified from Govt. publication 'India 1956' S.B.I. Act was passed in 1955.

£This has been verified from India 1964' and 'Commerce Year Book of Public Sector—1976-77'. In 1957 'Export Risks Insurance Corporation' was set up. It was merged in the other body in 1964—'India 1958'.

tioned twice in the same year or in different years. For instance, the 'Fertilizer Corporation of India formed' falls under 1956 whereas "Fertilizer Corporation of India Set Up" falls under 1961. What is the difference between 'formed' and 'Set Up', I don't know. The Corporation was formed only in 1961@. The export of bananas and the founding of Asoka Hotel are mentioned as though they are events of historical record. In short, the Calendar of events is a curious combination of the sublime and the ridiculous. Even a "proposal" for a port at Paradip has been glorified as an event under year 1963. Need I continue this exercise in pointing out mistakes and incongruities? There are many more inaccuracies which I do not want to mention. I leave it to the Hon'ble Members and through them to the people of this country to judge whether the two documents merited being preserved for posterity in the manner it has been intended to be done at all.

If indeed there is a virtue in preparing a historical document for the benefit of posterity should it not be one which is an accurate, carefully conceived and well-drafted piece of historical writing? Should not such a document have been placed before the public and the Parliament? One can now understand why these documents now found in the Time Capsule were shrouded in secrecy. I crave leave of this House through you, Sir, to place these documents for the judgment of this House, our people and posterity.

PROF. P. G. MAVALANKAR (Gandhinagar): On a point of order

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have written to you....

(*Interruptions*).

MR. SPEAKER: I can hear only one.

DR. SUBRAMANIAM SWAMY: This was a conspiracy to glorify Nehru's family. We must have a discussion. Other Time Capsules are also there.

SHRI JYOTIRMOY BOSU: My submission is that there should be a discussion on this and the hon. Minister should agree to have a discussion on the floor of the House as early as possible

DR. SUBRAMANIAM SWAMY: (Bombay—North East): There are also other Time Capsules which have to be dug up. We must have a discussion in this House.

(*Interruptions*).

SHRI KANWAR LAL GUPTA (Delhi Sadar): I endorse what my friend Mr. Jyotirmoy Bosu has said that there is distortion of facts and all those responsible for it should be prosecuted. They have distorted the history for the sake of only one individual or family and they have distorted the whole history of the nation and..

MR. SPEAKER: We are at the stage of considering it.

PROF. P. G. MAVALANKAR: Generally when a Minister makes a statement, the House either hears it or it is laid on the Table of the House and the matter is dropped there: and we are not allowed to ask questions. My point of order is based on two grounds. You will see that the long statement which the hon. Minister read out was an extra-ordinary phenomenon. For the first time in this Hon. House—whose duty it is to dug out truth—has been compelled to hear a series of lies officially perpetrated on us.

MR. SPEAKER: What is your point of order?

@Verified from 'India 1976' and "Commerce Year Book......(*ibid*).

PROF. P. G. MAVALANKAR: My point of order is this. This statement is not an ordinary statement which can be governed by ordinary rules. You will now have to use, may I say with respect, your discretion and do two things minimum, because this cannot be even discussed under the Demands for Grants of the Ministry of Education. You must kindly now see how the House can get at least one full day's discussion for such an important topic. In the last Parliament, for your information. may I say that some of us who were on the opposition benches had sought the permission of the chair to raise this matter on the floor of the House and the matter was discussed in bits for hours together and that discussion was not even conclusive, as my esteemed friend, Mr. Atal Bihari Vajpayee will hear me out. As the House is very much seized of this grave matter. I would request you not to look into the normal rules, as this is an abnormal situation, and so you should allow us one whole day's discussion. In the meantime, we can ask the Minister to go into the process of telling this House what steps he is taking againt the presposterous historians.. (*Interruptions*) This is my request. That is my point of order.

MR. SPEAKER: It is not a point of order. It is a suggestion. We shall consider it.

SHRI JYOTIRMOY BOSU: I have written to you that Dr. Gopal, the historian, sent a hand-written letter which is in the possession of the Ministry. Let the minister deny it.

SHRI M. KALYANASUNDARAM (Tiruchirappalli): I do not want to enter into the merits of the statement made by the minister. But I strongly support, on behalf of my party, the suggestion made by Shri Mavalankar and Shri Bosu for a discussion on this.

SHRI D. D. DESAI (Kaira): This is a gross misuse of executive power. This has to be debated fully in the House. We must see to it that in future nobody is permitted or has the authority to bury such a document.

SHRI D. N. TIWARY (Gopalganj): The Minister has quoted only some portion of the lies that have been embodied in it. We want the whole thing. He says he has placed it in the library. It should be circulated to members.

MR. SPEAKER: The whole report is placed here. Only the articles which have to be seen. which have been taken out, are placed in the library so that the members may see them.

SHRI KANWAR LAL GUPTA: Can't you ask your office to distribute one copy to each member? It is a matter of amusement also.

MR. SPEAKER: I will get a copy of the report circulated to all the members, so that we shall consider it at a later stage. I shall go into the question of having a debate. I shall certainly try to find time, but the question is. I must look into the matter as to when we can find time, because the budget demands have to be passed. I shall certainly try to find time.

SHRI JYOTIRMOY BOSU: My allegation is very pointed. Let the minister deny it.

MR. SPEAKER: This is not the time to say yes or no. When the debate is held, it can be raised.

SHRI JYOTIRMOY BOSU: If he keeps quiet, I will say, it is in the affirmative. But if he wants to say 'no' he can do so.

श्री विजय कुमार मल्होत्रा (दक्षिणी दिल्ली) : यह जो शांति वन में दूसरा कैपसूल है क्या उस कैपसूल को भी निकाला जायगा और देखा जायगा कि उस में भी इतिहास को तोड़ मरोड़ कर तो नहीं लिखा गया है।

MR. SPEAKER: That is not relevant to this. That is a separate matter. If this is going to be a debate, let us not have another debate. All these are separate matters. This is not the occasion to raise them.

श्री रामजी लाल सुमन (फिरोजाबाद) : माननीय मंत्री जी ने अभी ब्यान दिया और अपने बयान में कई चीज का जिक्र किया कि उस में अमुक अमुक चीजों को जोड़ने की आवश्यकता है। उन्होंने तमाम राष्ट्रीय नेताओं के नाम भी गिनाए। पिछली बारजब सम्पूर्ण क्रान्ति के बारे में जय प्रकाश जी से पूछा गया तो उन्होंने कहा था कि डा० लोहिया की सप्त-क्रान्ति ही मेरी सम्पूर्ण क्रान्ति है। हिन्दुस्तान में जब व्यवस्था परिवर्तन का इतिहास लिखा जायगा तो बुनियाद उसकी सन् 67 से शुरू होंगी, जो डा० लोहिया ने शुरू की थी। मैं चाहूंगा कि ये नाम जोनाए गए हैं उस में इन दो लोगों के नाम भी जरूर जोड़े जाने चाहिए।

(Interruptions)

DR. PRATAP CHANDRA CHUNDER: Sir, the omission was unintended. I include the name of Dr. Ram Manohar Lohia in my statement.

PROF. R. K. AMIN (Surendranagar): Mr. Badrinath was the person who drew our attention to all these lies and he has suffered a lot. It must be told to the minister that he should take action to save him.

Mr. SPEAKER: You can do it at the time of the debate. In fact, Dr. Lohia's case has also been specifically referred to and that is also an

(Interruptions)

omission. We will have a debate.

13 hrs.

SHRI SHYAMNANDAN MISHRA (Begusarai): I wanted to know whether after all these revolutions, the government has taken any step to reconstitute the Council of Historical Research and secondly, whether the government wants to reconstruct the history on the basis of accurate facts or it does not want to embark upon that kind of exercise in future, because it may not be possible for us to reconstruct the history that has been undertaken by them. And it may not also be a very useful exercise to undertake. So, let the Government make it clear that they do not want to embark upon such an exercise in future even though it might mean reconstructing the history on accurate lines. *(Interruptions)* And thirdly, so far as these persons who were associated with constructing history on these lines are concerned, whether the Government has taken steps to see that they do not become associated with any government bodies in future and particularly in the matter of history.

MR. SPEAKER: All that will come after the debate. They would like to hear the Members and then decide the matter.

13.01 hrs.

STATEMENT RE. ALLEGED INVOLVEMENT OF INDIAN NATIONALS IN HOSTILITIES IN LEBANON

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): Mr. Speaker, Sir, Reports had been received by the Ministry of External Affairs regarding the engagement of Indian nationals for military and para-military functions by various warring factions in Lebanon. Government viewed these reports with grave concern as it is Government's policy not to permit its nationals to be used as mercenaries anywhere in the world. The matter was of even graver concern because the civil strife in Lebanon had clear communal and religious overtones.

Even though our Embassy in Lebanon had taken all necessary steps to prevent and discourage any such use of our nationals, we decided to depute a senior official of the Ministry of External Affairs to visit Lebanon and Syria. He had meetings and discussions with the Lebanese authorities as well as leaders of the principal warring groups in Lebanon. He conveyed to them our deep concern regarding the alleged reports about the involvement of Indian nationals in hostilities and sought their help and cooperation in preventing such use. All the leaders he met conveyed their appreciation of the policy of the Government of India and assured us of their cooperation. Furthermore, all the leaders, irrespective of their ideological and political affiliations, volunteered to give any information which they had in this connection to our Ambassador in Beirut.

As the Syrian armed forces from a part of the Arab deterrent force in Lebanon, the officer also visited Damascus and held similar discussions with Syrian authorities. The Syrian authorities, in their turn, promised their fullest cooperation.

It is possible that some of our nationals may have been used by warring factions for para-military functions, as many had been stranded in Beirut where they had gone in search of employment. All those who sought the assistance of the Indian Embassy were repatriated to India at Government cost. A few Indian nationals who had been detained by some of the factions in Lebanon on suspicion of being used as mercenaries by their adversaries have been released and to date there is no indication that so far Indians were actually involved in mercenary activities.

Members of Parliament would appreciate that Government have liberalised both the issuance of passports and travel abroad. Many of our nationals are proceeding abroad, particularly to West Asia, in search of employment. These liberalised regulations were exploited by some unscrupulous agents and individuals. Steps are being taken by us here to prevent such unscrupulous agents and individuals from taking advantage of our liberalised regulations. This is being done by more vigilant checks at points of emigration.

SHRI K. P. UNNIKRISHNAN (Badagara): Sir, the House should have some opportunity to discuss this also. This is a very serious matter.

MR. SPEAKER: The question is, every day we are getting very serious matters.

SHRI P. VENKATASUBBAIAH (Nandyal): Sir, I am on a point of order. The External Affairs Minister has said that in regard to passport there are some agents operating and the passports are being liberally issued.

MR. SPEAKER: You kindly formulate the point of order. Which is the rule that is breached? A point of order means some law or rule must be breached.

SHRI P. VENKATASUBBAIAH: The point of order is, in the statement the hon. Minister of External Affairs has said that there is a racket going on with regard to passports.

MR. SPEAKER: That is a different thing. ..

SHRI P. VENKATASUBBAIAH: But in the same statement he said it, I want to know whether he is going to take any stringent action in that regard.

MR. SPEAKER: That is not a point of order.

13.04 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

MATTERS UNDER RULE 377

(i) REPORTED BAN ON EXPORT OF ONIONS.

श्री धर्म सिंह भाई पटेल (पोरबन्दर) : उपाध्यक्ष महोदय मैं लोक सभा के नियम 377 के अन्तर्गत लोक महत्व के निम्नलिखित विषय की ओर माननीय वाणिज्य मंत्री जी का ध्यान आकर्षित करना चाहता हूं—

प्याज (ओनियन) की परदेशो मे निर्यात पर पाबन्दी लगाने से गुजरात के सौराष्ट्र प्रदेश के प्याज पैदा करने वाले किसानो को बहुत नुकसान हो रहा है। गुजरात के सौराष्ट्र प्रदश मे और इन म विशष कर उपलेटा, मायावदर, जामजोधपुर, धोराजी, जामकण्डोरणा, कुतियाणा, राणावाव, मांगरोल, पोरबन्दर, माणावदर, वंथली, लालपुर वगैरह तालुकाओ मे प्याज की बड़ी फसल हुई है। ये प्याज पैदा करने वाले किसान को 20 किलोग्राम प्याज पर करीब 4 रुपये की लागत तो-खर्च होती है।

अब प्याज बड़े पैमाने पर बाजार मे आ रही है। अब प्याज ढाई और तीन रुपये के भाव से प्रति 20 किलोग्राम बिक रही है और प्रति दिन भाव कम हो रहे हैं, इस से प्याज पैदा करने वाले किसानों को बहुत नुकसान हो रहा है। इस का मूल कारण यह कि भारत सरकार ने प्याज की प्रदेशों मे निर्यात के लिये पाबन्दी लगाई हुई है। इस वर्ष सिर्फ 10 हजार टन प्याज की निर्यात मंजूरी दी गई, है, यह बहुत कम है, इसलिये प्याज उत्पादन करने वाले किसानों की ओर से और मेरी ओर से भारत सरकार के वाणिज्य मंत्रालय और कृषि मंत्रालय से प्रार्थना है कि प्याज की बड़े पैमाने पर परदेशो मे निर्यात करने की मंजूरी तुरन्त दे कर प्याज पैदा करने वाले गुजरात, सौराष्ट्र और सारे देश के किसानों की रक्षा करे।

प्याज एक नाजुक, कोमल सब्जी है। इस का स्टाक बहुत दिनो तक किसान नही रख सकते हैं। विदेशो मे भारत की और विशेषकर गुजरात के सौराष्ट्र प्रदेश की प्याज की बहुत मांग है। इसलिये इस संक्षिप्त वक्तव्य के अन्त में मैं वाणिज्य मंत्रालय से अनुरोध करता हूं कि वे विदेशो थे प्याज निर्यात करने के लिये तुरन्त स्वीकृति दे :

(ii) SERVICE CONDITIONS OF ASSISTANT ENGINEERS ON DEPUTATION FROM C.P.W.D. TO P. & T. DEPARTMENT

श्री मनोहर लाल (कानपुर) : उपाध्यक्ष महोदय, आप की आज्ञा से मैं भारत सरकार और सदन के सामने एक बहुत ही महत्वपूर्ण मामला रखने जा रहा हू। 1963 मे सी.पी. डब्ल्यू.डी. के बहुत से एसिस्टेंट इन्जीनियर्स को पी० एण्ड टी० डिपार्टमेट मे डेपुटेशन पर भेजा गया था। उन्हे वहां पर गये हुए 15 साल के लगभग हो रहे है इस बीच मै न उन्हे कोई प्रमोशन दिया गया है और न ही कोई डेपुटेशन एलाउन्स दिया गया। इस से भी ज्यादा हालत तब खराब हुई–जब 1963 के बाद जिन लोगो को वहां भेजा गया, उन को डेपुटेशन एलाउन्स भी मिला और प्रोमोशन भी मिला।

उपाध्यक्ष महोदय, इन लोगो का भाग्य अधर में लटका हुआ है। 1963 से लोग बिना किसी प्रोमोशन और बिना किसी एलाउंस के वहां पर काम कर रहे हैं। आज जब हम आम तौर पर इस तरह की शिकायत करते हैं कि हमारे आफिसर्स काम

[श्री मनोहर लाल]

नहीं करते हैं या अपनी ड्यूटी को ठीक तरह से अन्जाम नहीं दे रहेहैं। वहां हमें यह भी देखना पड़ेगा कि आज तक इन लोगों को प्रमोशन क्यों नहीं दिया गया, किसी प्रकार का डपुटेशन एलाउन्स क्यों नही दिया गया।

मैं संचार मंत्री से भी आप के माध्यम से निवेदन करना चाहता हूं। पिछले 15 साल से इन का भाग्य अधर में क्यों लटका हुआ है, इन को प्रोमोशन और भत्ता क्यों नहीं दिया जा रहा है। इस की तरफ ध्यान दिया जाय कि जो लोग 15 साल से बराबर बिना किसी प्रमोशन और भत्ते के काम कर रहेहैं, उन को प्रोमोशन मिले और डेपुटेशन एलाउन्स भी दिया जाय, जिस से यह अनियमितता समाप्त हो।

13.10 hrs.

DEMANDS FOR GRANTS 1978-79—*Contd.*

MINISTRY OF HEALTH AND FAMILY WELFARE—*Contd.*

MR. DEPUTY-SPEAKER. The House will now take up further discussion and voting on the Demands for Grants under the control of the Ministry of Health and Family Welfare.

DR. SUSHILA NAYAR: Absent. Shri Jagdambi Prasad Yadav will intervene.

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : माननीय उपाध्यक्ष जी, माननीय सदस्यों ने भारत सरकार के स्वस्थ्य विभाग की प्रगति की ओर ध्यान आकर्षित किया है। मैं इस विभाग के कुछ कार्यकलापों की और माननीय सदस्यों का ध्यान आकर्षित करना चाहूंगा।

श्रीमान्, अभी तक जो अपने देश में स्वास्थ्य की परिस्थिति रही है, उस को यदि एक शब्द में वर्णित किया जाए तो ऐसा कहा जा सकता है कि अब तक हमारे स्वास्थ्य की योजना शहरोन्मुखी रही है। इस सरकार ने इस में परिवर्तन ला कर इस योजना को ग्रामोन्मुखी बनाया है। श्रीमान्, मैं इस सम्बन्ध में बताना चाहता हूं कि हमारे देश ी स्वास्थ्य योजना के लिये 1977-78 में 83.28 करोड़ रुपये दिये गये थे जब कि 1978-79 में 146.48 करोड़ रुपये दिए गए हैं। इसका अर्थ यह है कि इस में 75.8 प्रतिशत की वृद्धि हुई है। यह खर्च होगा विशेष कर ग्रामीण अन्चलों पर हमारी स्वास्थ्य योजना पर होने वाले खर्च में से हम काफी बड़ी राशि ग्राम स्वास्थ्य योजना पर, मलेरिया पर और भारीय चिकित्सा पद्धति पर खर्च करने जा रहे है। कहने का तात्पर्य यह है कि इस योजना के संदर्भ में 70 प्रतिशत राशि खर्च की जाएगी।

इसी तरह से परिवार कल्याण से सम्बन्धित हमारी योजना है। गत वर्ष इस योजना पर 9818 करोड रुपये खर्च किये गये थ। सन् 78-79 में इस योजना के लिए हमने 110.93 करोड रुपये रखे हैं। श्रीमान्, इस योजना के अन्तर्गत भी अधिकांश राशि ग्रामीण अंचलों में खर्च की जाएगी खास करके मातृ सेवा और बच्चों के विकास जैसे कल्याण थे खर्च की जाएगी। इस प्रकार ग्रामीण क्षेत्रों में इस मद में भी 70 प्रतिशत से अधिक राशि बढ़ाई गयी है।

श्रीमान्, हमने अभी कहा है कि हमारी स्वास्थ्य योजना ग्रामोन्मुखी होगी जिस का थोड़ा सा मैं ने उल्लेख भी किया है। श्रीमान्, आज की गम्भीर समस्या जो है जिसने क देश को चिंता में डाला हुआ है, वह है मलेरिया। श्रीमान् देश में मलेरिया साढ़े सात करोड़ लोगों को होता था। जब तक

मलेरिया उन्मूलन का कार्यक्रम प्रारम्भ नही हुआ था तब तक साढ़े सात करोड़ लोग मलेरिया से पीड़ित होते थे । लगभग आठ लाख लोग इस बीमारी से मर जाते थे । 1965 तक आते आते इस की संख्या घट कर एक लाख रह गयी और इस के कारण मौत किसी की नही हुई। लेकिन श्रीमन् इस सदर्भ मे मै कहना चाहता हू कि देश मे प्रगति हुई उद्योग म प्रगति हुई कृषि मे हुई। इस कारण से मलेरिया के काम म 1965 से गतिरोध आया। इस काम मे प्रगति रुक गयी रोगिया की सख्या भी बढ गयी। इस कार्य मे जितनी राशि लगायी जानी चाहिए थी, वह नही लगाई गई। सयोग मे 1977 मे जनता पार्टी की सरकार आयी और उस ने इस योजना का अपने हाथ मे लिया। श्रीमान् 1976 के आत आते मलेरिया के रोगियो की सख्या 64 67,215 थी और जब हम लोगो ने इस के सम्बन्ध मे प्रयास किये तो यह सख्या 44,37,350 रह गयी । कहने का तात्पर्य यह है कि रोगियो की सख्या मे 31 38 प्रतिशत की कमी हुई । श्रीमान् यह बात भी यही है कि जहा हम कुछ राज्यो मे इसकी सख्या को घटा सके हैं वहां दूसरे राज्यों मे इस की सख्या मे वृद्धि हुई हैं दिल्ली मे इस की वृद्धि हुई है। स का कारण यह है कि यहा पर एक तो मल्टीप्लीसिटी आफ अथारिटीज हैं। फिर दूसरे दिल्ली मे आबादी की वृद्धि हो रही है। यहा बाढ़ भी आयी और समर- मे भी जो गरमी रहनी चाहिए थी वह गरमी नही रही। इन सब कारणो से दिल्ली मे मलेरिया मे वृद्धि हुई। श्रीमान्, हम ने एक सशोधित कार्यक्रम बनाया है जिस से कि हम इस समस्या से निबट सकें। छिड़काव के लिए डी० डी० टी० आवश्यक है। बी एच सी एमलशन हम ने उपलब्ध करा दी है। हम ने साल भर में 16,000 टन डी०डी०टी०,35 हजार टन बी एच सी और 4500 टन मैलेथीन की व्यवस्था की है हमें आवश्यकता मैलेथीन की 20 हजार टन की है यह बहुत ही कीमती दवाई है। इस का पूरे देश में उत्पादन नही होता है और इस की कठिनाई है। शहरो मे जो मलेरिया फैलता है इस को रोकने के लिये हमने लारवा रोधी छिड़काव प्रारम्भ किया हैं। हम ने यह योजना हाथ मे ली है कि चालीस हजार से अधिक आबादी वाले शहरो मे हम लारवा रोधी कार्यक्रम हाथ मे लेंगे। यह बीमारी न फैले तो हम ने इस के लिये क्लोरोक्विन फास्फेट के दो लाख डिपो और प्रारम्भ कर दिये है। इस साल हम व्यवस्था करेंगे कि इन डिपुओ की सख्या बढ कर पाच लाख हो जाए। मलेरिय मे 31 परसेंट की कमी की है। हम चाहते है कि इस साल कम से कम पचास प्रतिशत रोकने मे हमे अवश्य सफलता मिल जाये।

एक सवाल जो गम्भीर रूप से हमारे सामने है वह परिवार कल्याण का है। यह सवाल इसलिये भी गम्भीर हुआ है कि उत्तर भारत मे खास कर कोअर्शन और कम्पलशन से परिवार नियोजन के कार्यक्रम को अपने हाथ मे लिया गया था और लोगो ने इसको गम्भीर आतक के रूप मे लिया। वास्तव मे जो कांग्रेस की सरकार थी उस ने परिवार कल्याण नही बल्कि परिवार नियोजन को ही महत्व दिया और परिवार का काटने छाटने को ही अपना मुख्य उद्देश्य और आधार बनाया। हम लोग परिवार कल्याण को महत्व देते हैं और परिवार को एक सजीव यूनिट के रूप मे मान कर परिवार के सम्पूर्ण कल्याण के रूप मे हम इस काम को करना चाहते हैं कम्पलशन और कोअर्शन नही बल्कि मोटिवेशन के द्वारा स्वय अपनी इच्छा के द्वारा हम इस काम को करने का इरादा रखते है और इस का हम ने सकल्प भी किया है। अगर परिवार मे एक

[श्री जगदम्बी प्रसाद यादव]

या दो . या दो या तीन बच्चे हैं तो वे बच्चे अपनी पूरी जिन्दगी जियें इसकी हम पहले गारंटी करना चाहते है आप को पता ही है कि पहले चेचक से बहुत से बच्चे मर जाते थे, अपग हो जाते थे। उस का उन्मूलन हम ने किया है उसी प्रकार डिप्थीरिया, पोलियो, टिटानस, हूपिंग कफ आदि से बच्चो की रक्षा हो इसकी भी हम लोगों ने व्यवस्था की है। ऐसा कर के हम परिवार को कह सकेंगे कि आपके परिवार में दो तीन जो भी बच्चे हैं वे जितनी आयु इन को मिली हुई है, पूरी जियेंगे ।

इस के साथ साथ हम स्वेच्छा से परिवार नियोजन के काम को बढ़ावा देने के लिये ग्रामीण स्वास्थ्य रक्षा तथा देहात का बहुद्देश्यीय कार्यकर्ता है उस का सहयोग लेना चाहते है और लेना हमने शुरू भी किया है उसी तरह से मोटीवेशन के कार्य को हम ने मुख्य माना है। हम पहले इस पर साढ़े तीनकरोड़ खर्च करते थे और अब हम पाच करोड़ करना चाहते है । उस मे फिल्में , पत्रिका, रेडियो और जगह जगह पर सभायें आदि कर के इस के प्रचार को हम दूर देहातो तक ले जाना चाहते है हम समझते हैं कि परिवार कल्याण का काम किसी एक पार्टी का न हो कर राष्ट्रीय समस्या के रूप में इसको लिया जाना चाहिये। मैं प्रयास करूंगा कि सदन के सभी ग्रुपो के सभी तरह के लोगों की एक बैठक कर लें और इस में उनके क्या विचार हैं वह जान लें और उसी हिसाब से हम इस परिवार कल्याण के काम को अपने देश में लागू करें ।

बढ़ती हुई आबादी पर संसद् सदस्यो को और सरकार को भी परेशानी है और सभी यह चाहते है कि इस बढ़ती हुई आबादी पर रोक लगे। हम ने इस योजना को मोडिफाई किया है। पहले तो यह लक्ष्य था कि 1982-83 तक जन्म दर तीस प्रति हजार हो जानी चाहिए। कोअर्शन और कम्पलशन के कारण और बदनाम हो जाने के कारण हम उस में सफलता प्राप्त नही कर सकेंगे हम सोचा है कि मोटिवेशन के काम का विस्तार किया जाए। हम सभी माननीय सदस्यों के द्वारा और वालेंटरी आर्गेनाइजेशन के द्वारा इस के बारे में प्रचार कर इस योजना को सफल बनाना चाहते है ।

मुझे उम्मीद है कि दक्षिणऔर पश्चिम भारत मे यह योजना फिर से चल पड़ी है और उत्तर भारत मे भी यह योजना चलने की स्थिति मे आ गई है। दो काम और हमने किये है। लड़कियो की आयु 15 साल से बढ़ा कर 18 साल और लड़को की आयु 18 वर्ष से 21 वर्ष लड़को की आयु शादी के लिये कर दी है ताकि किसी प्रकार बढ़ती हुई आबादी को रोका जा सके। एक और सवाल हमारे सामने है और वह है अंधता का, ब्लाइंडनैस का। अगर इसका थोडा सा इतिहास देख लें तो वह चौकाने वाला है। जिस समय भारत आजाद हुआ उस समय ऐसे रोगियों की संख्या 150 लाख थी और जब जनता पार्टी की सरकार आयी तो यह संख्या बढ़ कर 450 लाख हो गई। उसी तरह से हम जब विचार करते है अंधो का तो दुनिया मे जितने अंधे है उसका एक तिहाई हमारे देश मे हैं। 270 लाख अंधे दुनिया मे है और उसमें से 90 लाख हमारे देश मे है। और 50 लाख लोगो की विशेष समस्या हैं जिनकी आंखो मे अगर शल्य चिकित्सा कर दी जाय तो उनकी आंखो को रोशनी मिल सकती हैं। जहा तक सरकार की शक्ति हैं उसका उपयोग कर के गत वर्ष 7 लाख लोगो को आंख प्राप्त करा सके। लेकिन दुर्भाग्य यह है कि 12 लाख लोग हर साल और अंधे हो जाते हैं। इसीलिये आवश्यकता है कि बड़े पैमाने पर इस काम को हम करें। हमने योजना बनायी है और इस बार देश की तमाम वौलेन्टरी और सोशल आर्गेनाइजेशन और पार्लियामेंट के सदस्यो की जहां कांस्टीटयूएँसी हैं उसी तरह से विधान सभा के सदस्यों की मदद ले कर इस योजना को वृहत रूप में करना चाहते है ।

दूसरा कारण अन्धे होने का विटामिन ए की कमी है जो देहातो से बहुत पायी जाती है। उस कमी को पूरा करने के लिये देश मे जितनी आवश्यकता है विटामिन ए की उसको पूरा कर रहे है और 80 मिलियन बच्चो को विटामिन ए देते है। हम सप्लाई तो कर देत है लेकिन वह बच्चो तक पहुंच जा~ इसके लिये हम चाहेगे कि उसके वितरण व्यवस्था मे पार्लियामेंट के सम्मानित सदस्य और स्वय सेवी सस्थाये साथ दें और अपने अपने क्षेत्रों मे माननीय सदस्य देखे कि विटामिन ए की गोली बच्चा को मिली कि नही। इस साल 1100 चिकित्सा केन्द्रो मे .

चौधरी बलबीर सिंह (होशियारपुर) अगर न मिले तो सरकार का क्या इन्तजाम है?

श्री जगदम्बी प्रसाद यादव मैं माननीय सदस्य से क गा कि अगर वहा गोली न मिले तो वहा पूछ लें, और आप यहा पर सक्षम है, आप हमको कहे हम अवश्य उन क्षेत्रो मे पहुंचा देंगे, इसमें हम सक्षम है।

श्री रत्न मूर्ति (बरेली) गोली इफेक्टिव साबित हुई है कि नही ?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) खाइयेगा तब पता न चलेगा।

उपाध्यक्ष महोदय : पहले गोली खाइये फिर इफेक्ट पता चले।

श्री जगदम्बी प्रसाद यादव : एक काम और किया है, स्कूल के लडकों की आंखे खराब होती है और धीरे धीरे अन्धता की ओर बढती जाती है। हमारा प्रयास होगा कि वहीं का डाक्टर बच्चों की आंखों को ऐग्जामिन कर ले जिससे उनकी आंख की बीमारी दूर हो जाये।

श्री केशवराव धोंडगे (नान्देड) . हर देहात मे ऐसा होगा? यह सुविधा मिलने के लिये कितने हजार साल चाहियें? स्कीम तो बडी अच्छी है। सैंपिल स्कीम मे काम नहीं चलेगा। उनके घर तक जाने के लिये कितने युग चाहिये? सदर साहब, देहात की हालत बहुत बुरी है। आपकी गोली मिलने तक सब धृतराष्ट्र बनेगे। उसका क्या ?

उपाध्यक्ष महोदय जो स्कीम अभी बनी है उसके बारे मे वह बता रहे है।

श्री जगदम्बी प्रसाद यादव मैं माननीय सदस्य की उत्कण्ठा की प्रशंसा करता हू, इसीलिये कुछ योजना आपके सामने रखी थी। मैंने बताया कि गत वर्ष के प्रयास मे 7 लाख लोगों की आख के आपरेशन हुए और इस साल जैसी कि आशा है 10 लाख लोगो के आख के आपरेशन तो हम कर लेगे लेकिन अगर हमको हिन्दुस्तान की सबसे बडी-बडी अखिल भारतवर्षीय स्वयमेवा संस्थाओ, जो कि प्रदेशों मे जिला स्तर पर है और शहरो मे है, उनका सहयोग मिल जाये, जो कि हम लेना चाहते है.

श्री केशवराव धोंडगे वालिन्टियरी सस्थाए जो काम कर रही है, उनको क्या मदद देना चाहते है?

श्री जगदम्बी प्रसाद यादव वालिन्टियरी आर्गेनाइजेशन्स जितने भी आपरेशन करेंगे, प्रत्येक आपरेशन के लिये हम उनको 40 रुपये देंगे और मैं समझता हूं कि अगर ठीक से यह किया जाये तो आपरेशन का खर्चा उस संस्था को मिल जायेगा। (व्यवधान)

उपाध्यक्ष महोदय देखिये, उनको अपनी बात बताने दीजिये, रनिंग कमेंटरी शुरू करेंगे तो काम नहीं चलेगा। (**व्यवधान**)

श्री केशवराव धोंडगे अगर आप मदद देंगे, तो बहुत खुशी की बात है।

श्री जगदम्बी प्रसाद यादव : मैं तो आपकी उत्कन्ठा के साथ हूं। जो आग उन गरीबों और देहात के लोगों के स्वास्थ्य के लिये आपके दिल में जल रही है, उसी आग में मैं भी पीड़ित हूं और मै चाहता हूं कि आपका सहयोग लेकर और जो अन्य इस काम मे सहयोगी हो, उनका सहयोग लेकर इस काम को करा सकूं। इसीलिये मैंने अपने विभाग की समिति की बैठक 13 तारीख को रखी है और उसमे आपके विचारो को रखूंगा कि देश मे कितने अन्धे है, कहा पर लोकेटेड है, उनको अग्रिम कैम्पो पर कैसे ला सकते है और किन-किन लोगों मे सहयोग ले सकते है। (**व्यवधान**) उसके लिये मेरे पास इलाज नहीं है, उसके लिये तो आप करेंगे।

प्रो० पी० जी० मावलंकार (गांधी-नगर) आपने कहा कि हर साल 7 या 12 लाख अन्धों की संख्या बढ़ रही है, मैं उसके बारे मे आपसे पूछना चाहता हूं कि आप मदद कर रहे हैं, यह अच्छी बात है, लेकिन जो अन्धता बढ़ती जाती है, उसके लिये प्रिवेंटिव स्कीम के बारे मे क्या कर रहे है, यह बताइये ?

श्री जगदम्बी प्रसाद यादव : मैने पहले भी कहा कि 7 लाख आपरेशन किये थे लेकिन 12 लाख की संख्या बढ़ती है। उसी तरह से हम काम करना चाहते है, 10 लाख आपरेशन करने की योजना तो हमने बना ली है, अगर हमको सहयोग मिलेगा तो हम 15 से 16 लाख लोगों के और आपरेशन कर सकेंगे।

आंख की अन्धता होने का एक कारण न्यूट्रीशनन्ज की कमी भी है। विटामिन ए की कमी से यह होता है। विटामिन ए का 2 लाख यूनिट का एक-एक कैपसूल होता है वह 80 मिलियन बच्चों को 6, 6 महीने में देने की व्यवस्था है। वह कैपसूल हम स्टेटस को दे रहे है लेकिन वह धरे के धरे रह जाते है बच्चों को नही मिलते है जिसके कारण यह आंख की अन्धता बढ़ती जाती है। अगर यह कैपसूल बच्चो को मिलते रहें तो यह अन्धता नहीं बढ़ेगी। इसीलिये माननीय सदस्यो से मैं आग्रह करूंगा कि आप क्षेत्र मे जायें, इन्क्वायरी करें और डाट-डपट कर यह गोली बच्चो को खिलवायें। अगर बच्चो को यह गोली मिलेंगी तो आख की अन्धता का बढ़ना दूर हो जायेगा।

बच्चो को न्यूट्रीशन्ज देने का काम अधिकाश तौर पर सोशल वैलफेयर मिनिस्ट्री का है और कई ऐसी चीजें है जो बीमारी पैदा करने वाली है, उनका काम हमारे पास है। जैसे जल, फोरेस्ट, ड्रेनेज और मलेरिया भी इसके कारण हो सकते है। को-आर्डिनेशन कमेटी बनाने की बात है। जब वह बन जायेगी तो इसमे हम सहयोग दे सकते है।

श्री राममूर्ति : यह गोली देना तो अच्छा है, इससे प्रिवेंटिव कार्य होगा, लेकिन मैं जानना चाहता हूं कि क्या कोई ऐसी चीज नहीं जिसके खाने-पीने की दृष्टि से लाभ हो सके, जिसे लोग रोजाना इस्तेमाल में ला सकें ? अगर हैं, तो उनका प्रचार होना चाहिये ताकि इनके द्वारा विटामिन-ए लोगों को मिलता रहे और अधिक प्रगति हो सके ?

श्री जगदम्बी प्रसाद यादव जो एम० सी०एस० और आई०सी०डी०एस० का प्रोग्राम है उसमें न्यूट्रीशन के प्रोग्राम को मिला-कर हम यह बताना चाहते हैं कि गांव के बगल में जो उपलब्ध चीजें होती हैं उनमें क्या ताकते हैं। इसलिये मैंने उदाहरण स्वरूप

रखा है और डाक्टरों से भी पूछा है कि देहात मे लिख देते हैं लेक्टोजन और होरलिक्स, तो इनसे लाभ होता भी है लेकिन वह खरीद नही सकते हैं।

अगर यह बता दें कि सत्तू मे क्या गुण है या मरोची के साग मे, पालक मे और चने के साग मे क्या गुण है तो उन को वह खाएगा। वैसे इन को वह खाता है लेकिन अगर बता देंगे कि इन मे यह ताकत है और इन को खाने से यह लाभ होगा तो वह उन को जरूर खाएगा। इस प्रकार हम उस का भी प्रचार करते जा रहे हैं अपनी मशीनरी को गेयर अप कर के।

दूसरी बात जिस की ओर मैं अपने मित्रा का ध्यान ले जाना चाहता हू वह है कुष्ट। यह भी विशाल पैमाने पर अपनी करामात दिखा रहा है और इस की भी सख्या सारी दुनिया के मुकाबिले मे 1/4 या 1/5 हमारे यहा है। हम ने अपनी ओर से विगत साल साढे चार करोड रुपये इस के लिए रखे थ। इस साल हम ने 7 करोड इस के लिए रखा है। हम ने जो जाच पडताल कर के देखा है उस से पता लगता है कि कुष्ट रोगियो की अनुमानित सख्या 32 लाख होगी। 23 लाख रोगी इस के पाये गए है जिन मे से 19 लाख लोगो का उपचार हम ने प्रारम्भ कर दिया है और वह कर रहे है। हम ने इस काम को कट्रोल करने के लिए 370 यूनिट्स स्थापित किए हैं। इसी तरह से हम ने 41 यूनिट राष्ट्रीय स्तर पर खोले हैं और शहरो मे 401 यूनिट्स खोले है। इस प्रकार जहा तक हमारी ताकत है हम इस पर लगे हैं .

चौधरी बलबीर सिंह कुष्ट रोग वाले लोगो के स्टरिलाइजशन का कोई प्रोग्राम है सरकार का जिस मे आगे को कुष्ट रोगी पैदा न हो सकें।

श्री जगदम्बी प्रसाद यादव सवाल इस मे दो हैं। एक सवाल तो कुष्ट के रोग का है। जब तक समाज मे कोढ़ के रोगी हैं और जब तक समाज इन को तिरस्कृत नजर से देखता है तब तक कुष्ट के रोगी जो प्रारम्भिक अवस्था मे रहते है वे इस रोग को बताते भी नही हैं और नही बताने के कारण जो आप चाहते हैं वह हो नही सकेगा। और जो कुष्ट रोगी हो गए है, दलित हैं, गलित हैं, उन की समस्या यह नही है, बल्कि उन की समस्या पुनर्वास की है। आज जिस को हम ठीक भी कर देते हैं, समाज उस को स्वीकार नही कर रहा है। तो हमारे लिए कुष्ट रोगियो के रिहैबिलिटशन की एक बहुत बडी समस्या है जिस मे सरकार ही सब कुछ नही कर सकती बिना समाज के उन का कल्याण नही हो सकता है।

चौधरी बलबीर सिंह मैंने तो यह कहा कि वे बच्चे और पैदा न कर सके इस के लिए कोई व्यवस्था हैं?

श्री जगदम्बी प्रसाद यादव सवाल यह है कि जब वह रिहैबिलिटेट होंगे तभी तो बच्चे की बात पैदा होगी। जब तक वह रिहैबिलिटेट नही होते तब तक बच्चे पैदा करने की बात ही नही उठती। लेकिन जिस को कुष्ट है और वह कुष्ट की बात बताता ही नही है, समाज मे अनेक लोगो को कुष्ट है जिस की जानकारी नही है, अब अगर हमे जानकारी नही है तो हम इस का इलाज कैसे करे या डाक्टर को जानकारी न हो तो डाक्टर उस का इलाज कैसे करेगा?

श्री विनायक प्रसाद यादव (सहरसा) माननीय सदस्य का कहना है कि जो कुष्ट रोगी स्टेशनों वगैरह पर रहते हैं, उस मे

[श्री विनायक प्रसाद यादव :]

मर्द और औरत सब रहते हैं, उन के बच्चे पैदा होते रहते हैं, क्या ऐसे लोगो को स्टेरिलाइज कर देगें जिस से एक साथ रहें भी तो भी उनके बच्चे पैदा न हो ?

श्री जगदम्बी प्रसाद यादव : ऐसे रोगियो के लिए आप ने जो विचार दिया है उस को हम देख लेगे कि उस मे क्या कर सकते हैं। उन के लिए हम यह कोशिश करते हैं कि उन को उठा कर के लेप्रोसी सेंटर मे ले जाते हैं। लेकिन दुर्भाग्य इस देश का है स्वतंत्रता के काल मे भी, जो लेप्रोसी को भी उन्होने एक उपार्जन का साधन समझ लिया है। आज कितने ऐसे लोग कुष्ट रोगी का बहाना बना कर भिक्षाटन करते हैं। अपने देश का एक ही दुर्भाग्य नही कई दुर्भाग्य हैं। एक गाडी खीचेगा, एक गाडी पर बैठ जायगा और इस तरह भिक्षाटन कर के उपार्जन का एक अच्छा साधन बना लेगे।

हमे यह सूचना मिली है कि यह लेप्रासी की जो बीमारी है वह वशानुगत बीमारी नही है। एक लप्रासी वाले के द्वारा जो बच्चा होगा उस को भी लेप्रासी होगी ही ऐसी बात नही है। यह विज्ञान के द्वारा जो जाच की गई है उस से मालूम हुआ हैं।

चौधरी बलबीर सिंह जहा वह रहते हैं वहा तो इन्फैक्शन है ही। उस के बच्चे को न हो, लेकिन वच्चा जिस जगह रहता है वहा इन्फैक्शन हे उस को उस से बीमारी हो जायेगी। हमारे होशियारपुर मे एक कालोनी इन की बनाई हुई है। वहा उन के बच्चे है। जिन बच्चो को पहले नही होता उन को फिर बाद मे हो जाता है।

श्री जगदम्बी प्रसाद यादव · इन्फेक्शन होता है लेकिन उस का परसेंटेज 20–25 से ज्यादा नही है। अधिकाश ऐसी बीमारी है जिस मे इन्फेक्शन नही होता है।

डा० बलदेव प्रकाश (अमृतसर) क्या लेप्रोसी के ऐसे भी केसेज हैं जो बगैर इन्फेक्शन के हुए हो ? क्या ऐसे केसेज सरकार के नोटिस मे आए हैं ?

श्री जगदम्बी प्रसाद यादव . आप तो स्वय डाक्टर है, आप बता सकते है।

चौधरी बलबीर सिंह · बिना इन्फेक्शन के तो होता ही नही।

श्री राजनारायण आरम्भ जब हुआ होगा कही से भी मूल रूप मे तो उस का इन्फेक्शन कहा से हुआ होगा ?

श्री जगदम्बी प्रसाद यादव : अब मैं केन्द्रीय स्वास्थ्य योजना की ओर भी ध्यान दिलाना चाहूगा। पूरे भारतवर्ष मे इस कार्यक्रम के अन्तर्गत 155 औषधालय एव अस्पताल चल रहे है। हर शहर मे आयुर्वेदिक, होम्योपैथिक डेंटल सर्विस की व्यवस्था है। दिल्ली और हैदराबाद मे यूनानी चिकित्सा की व्यवस्था हैं। इससे लगभग 4 1, 000 केन्द्रीय कर्मचारियो के परिवारो को सुविधा प्राप्त हो रही हैं।

अगले पाच वर्षों म यह योजना 10 अन्य शहरो मे भी लागू कर दी जायेगी जिनके नाम इस प्रकार है—जबलपुर गोरखपुर झासी अजमेर आगरा त्रिचनापल्ली बीकानेर अमृतसर, चन्डीगढ तथा देहरादून।

माननीय सदस्यो को यह जानकर खुशी होगी कि उन सभी शहरो मे जहा स्वास्थ्य योजना की सुविधा हैं भूतपूर्व ससद सदस्यो राज्यपालो, भूतपूर्व राष्ट्रपति एवं पेंशनरो को भी इस सुविधा का लाभ दिया जा रहा है।

दिल्ली के अलावा बम्बई और कलकत्ता मे पौली-क्लिनिक हैं जहा सभी तरह के

विशेषज्ञ बैठते है और यहा सब तरह की जांच की सुविधा हैं। हमारी यह योजना है कि सभी शहरो मे, जो प्रमुख शहर है, वहा पर एक एक पोली-क्लिनिक खाल दें जिससे हमारे सरकारी कर्मचारियो को दूसरी जगहो पर विशेषज्ञो के लिए न जाना पडे। बम्बई म दो सौ शैय्याग्रो वाला अस्पताल हम खोलने जा रहे है।

इस प्रकार कुछ विशेष चीजा की ओर मैं माननीय सदस्यो का ध्यान आकर्षित करना चाहता था। मैं समझता हूं कोई भी राष्ट्रीय योजना को जो हम लेना चाहते है वह तब तक सफल नही हा सकती है जब तक कि उसमे समाज का इन्वाल्वमेंट न हो। इसलिए मैं माननीय सदस्यो से आग्रह करूगा कि जो भी याजनायें हम लेने जा रहे है, चाहे वह परिवार कल्याण की हो, चाहे मलेरिया उन्मूलन की हो, चाहे कुष्ठ निवारण की हा चाहे अन्धापन निवारण की हो—यह सारे के सारे ऐसे काम है जिनमे माननीय सदस्या म लेकर ग्रामीण स्तर तक जो लोग भी इसमे इन्ट्रेस्ट रखते है उनका सहयोग अवश्यम्भावी है। हम चाहेगे इसम आपका सहयोग प्राप्त हो जिससे हम इन कार्यक्रमो को सफल बनाकर जनता को सुखी जीवन प्रदान कर सकें।

डा० बलदेव प्रकाश (अमृतसर): उपाध्यक्ष महोदय, स्वास्थ्य मत्रालय की ओर से जो अनुदान सदन मे प्रस्तुत किया गया है उस पर मैं अपने कुछ विचार व्यक्त करूगा। मैं इस अनुदान का समर्थन करने के लिए भी खडा हुआ हू। माननीय मत्री महोदय न जो पहले भूमिका प्रस्तुत की थी उसमे सारे काम को तीन भागो मे विभक्त किया है—स्वास्थ्य विभाग, परिवार कल्याण और बीमारियो की रोकथाम।

कम्युनिटी हेल्थ वर्कर्स स्कीम, जिसे हिन्दी मे स्वास्थ्य रक्षक कहा गया है उस स्कीम को लेकर काफी बहस हुई है इस देश मे और भिन्न पक्ष सामने आये है। जहा तक गाव मे रहने वाली जनता को खास तौर पर स्वास्थ्य की दृष्टि से लाभ पहुचाने का सम्बन्ध है, मैं समझता हू मत्री महोदय का यह प्रयास प्रशसनीय है। उन्होने कोशिश की है कि कुछ न कुछ उनको मिले, जहा कुछ भी नही पहुच सकता वहा कुछ न कुछ पहुचे। लेकिन फिर भी मैं सावधान करना चाहता हू कि यह जो स्कीम है वह खतरो से खाली नही है वह व्यक्ति जिसकी कोई बेसिक एजूकेशन नही, वह पाचवा तक भी पास न हो, तीन महीने की ट्रेनिंग के बाद उसको किटबाक्स दे दिया जाये जिसमे माडर्न सिस्टम की मेडिसिन्स भी हो और दूसरी भी हो उसको ले करके वह इलाज भी करे और रोगो की रोकथाम भी करे, मत्री जी ने कहा कि वह इलाज नही करेगा लेकिन जो रिपोर्ट पेश की गई है उसको पढकर मैं बताना चाहता हू

After training the CHW will go back to the village to serve the community The CHW will be provided with a kit containing medicine and also a Manual

वह क्या करेगा? उसको क्या बताया जायेगा?

He will be taught the fundamentals of health and hygiene, treatment of common ailments, maternity and child health care, first aid etc "

उपाध्यक्ष महोदय, यह बहुत ही कठिन काम है कि कामन-एलमेन्टस मे वह क्या दवाई देगा? कामन-एलमेटस मे गम्भीर बीमारी भी हो सकती है। मान लीजिए किसी को पट दर्द हो रहा है—क्या वह उसको दवाई देगा या नही देगा? पेट दर्द मे एपेण्डिसाइटिस भी हो सकता व दूसरी बीमारी भी हो सकती

[डा० बलदेव प्रकाश]

आवमट्रकशन भी हो सकता है—वह कैसे निर्णय करेगा कि कौन सी दवाई दे। किसी को छाती में दर्द, उसको हार्ट एटेक भी हो सकता है, कोई दूसरी बीमारी भी हो सकती है, क्या वह उसको एस्पिरीन देगा ? इसमे बहुत बड़ा खतरा इन्वाल्व्ड है ? क्या मंत्रालय का ध्यान इन खतरो की तरफ गया है ? यदि गया है तो उन खतरो का क्या समुचित प्रबन्ध किया गया है, कही ऐसा न हो कि फायदे के बजाय उल्टा नुकसान हो जाय। देश का स्वास्थ्य बढाते-बढाते हम कही देश का नुकसान न कर बैठें।

चौधरी बलबीर सिंह कही आबादी कट्रोल न हो जाये।

डा० बलदेव प्रकाश आबादी कन्ट्रोल करने का यह तरीका नही है। मैं, उपाध्यक्ष महोदय, आपके द्वारा मंत्री महोदय के ध्यान मे यह बात लाना चाहता हूं—हम इस स्कीम को फिलहाल एक साल के लिये चला रहे है—इस का अच्छी तरह से जायजा लें, कितने लोगो को उन्होंने ट्रीट किया या रोक-थाम के लिये कितने लोगो को उन्होने दवाइया दी, किसी पर उसका उल्टा असर तो नही हुआ ? आगे के लिये जो विस्तार करना है, एक साल का अच्छी तरह से असेसमट करने के बाद—यदि उसका कोई लाभ हुआ, तब ही उसका विस्तार किया जाये। जो लोग इस समय इसका विरोध कर रहे है—यह न सोचा जाये कि केवल वेस्टेड-इन्टरस्ट वाले विरोध कर रहे है। डाक्टरों का इसके साथ कोई सम्बन्ध नही है, उन्होंने वहा जा कर प्रैक्टिस करनी है और न पैसा कमाना है, केवल एकेडेमिक दृष्टि से विरोध हो रहा है, कही इस स्कीम का देश की जनता पर खराब असर न पड़े, उनको फायदे के बजाय नुकसान न हो जाये। प्रेजुडिस्ड होकर डाक्टर विरोध नही कर रहे है। हमारे स्वास्थ्य मंत्री जी को इस दृष्टि से देखना चाहिये कि उनके तर्क के अन्दर भी बल है। इस लिये मेरा अनुरोध है कि इसका अच्छी तरह से असेसमेंट करें।

हमारा स्वास्थ्य मंत्रालय एक और प्रशंसनीय कार्य कर रहा है—इस के बारे मे मंत्री जी ने भी कहा है और मैं भी कुछ कहना चाहता हूं। इण्डियन सिस्टम आफ मैडिसिन के बारे मे मैं यह चाहूंगा कि सरकार इसकी तरफ अधिक से अधिक ध्यान दे, क्योंकि यह सिस्टम इसी धरती से पैदा हुआ है। इस देश की क्लाइमेट के मुताबिक जो चीज इस धरती पर पैदा हुई, है वह इस देश की जनता के लिये अधिक लाभदायक सिद्ध हो सकती है। लेकिन आज तक इस पर जो अनुसन्धान हुए है, यदि उसी तरीके से चलेंगे तो उससे कुछ भी प्राप्त नही होगा। इसलिये मैं चाहता हू कि आयुर्वैदिक सिस्टम, यूनानी सिस्टम और होम्योपैथिक सिस्टम मे जो चीजें लाभदायक है, उन पर साइन्टिफिक रिसर्च होना चाहिये। किसी अच्छे अस्पताल मे हजार, दो हजार या पाच हजार केसेज पर उन दवाओ का प्रयोग कर के उनका विश्लेषण किया जाये। मंत्री जी ने कहा है कि इण्डियन सिस्टम आफ मैडिसिन के रिसर्च के लिये सेन्टर्स खोले गये है, जहा उन दवाओ का प्रयोग होगा और उन के परिणाम सामने आयेंगे। लेकिन इस तरह से वे माडर्न सिस्टम को मान्य नही होंगे। जो माडर्न सिस्टम है, उसका फार्मेकोपिया अलग है, आयुर्वेद का अलग है, यूनानी का अलग है, इसलिये जो चीजे ठीक है, साइण्टिफिक है, वे सबके लिये मान्य होनी चाहिये। इसलिये मेरा कहना है कि उनसे माडर्न सिस्टम के मुताबिक रिसर्च कराया जाय और उनमें से जो चीजें ठीक पाई जाये, उनको निकाल लिया जाये। आज जैसे कुनीन है—सब जानते है कि मलेरिया के लिये यह एक स्पेसिफिक दवा है। इसी तरह से आयुर्वेद में कौन सी चीज किस बिमारी के लिये

स्टेस्टिक है—इसका कोई रिसर्च या एनालिसिस अभी तक सही ढग से नही हो पाया है। दवाइयो का स्टैण्डर्डाइजेशन भी कुछ नहीं है। आप किसी भी फार्मेसी की कोई आयुर्वेदिक दवाई ले, दूसरी फार्मेसी की दवाई से नही मिलती है। अग्रेजी दवाओ मैं ऐसा नही है—अगर आप पेनिसिलीन लेंगे, चाहे वह यहा बनी हो, अमरीका या इग्लैंड में बनी हो, उस पर जो चीज लिखी हुई है, उसी के मुताबिक मिलेगी, जब तक कि वह एडल्ट्रेटेड या स्पूरियस न हो। आयुर्वेद में ऐसा नही है। आप 100 फार्मेसियो से च्यवनप्राश ले आइये, सौ के सौ अलग-अलग पायगे। किसी में समानता नही होगी। अगर सरकार चाहती है कि दुनिया के जो दूसरे सिस्टम्ज है, उनके मुकाबले मे हमारा सिस्टम भी खडा हो, तो स्टेडर्डाइजेशन की तरफ रिसर्च की तरफ काफी ज्यादा ध्यान देना होगा।

एक बात मुझे यह निवेदन करनी है कि आयुर्वेद पढे हुए लोगो को एलापैथी के डाक्टरो जितनी तनख्वाह मिलनी चाहिये। मैंने आयुर्वेद कालिजिज में जा कर देखा है—वहा डिसेक्शन का कोई अरेन्जमेन्ट नही है। अगर डिसेक्शन का अरेन्जमेन्ट नही होगा, तो हम डिग्रिया किस बाद की देंगे, उनको एनाटमी कैसे पढ़ायेंगे? मेरा यह कहना है कि सरकार आयुर्वेदिक ग्रेजुएटस प्रोडयूस करने में सख्या की तरफ ध्यान न दे, क्वालिटी की तरफ ध्यान दे। हम थोड़े ग्रेजुएटस पैदा करें, लेकिन उनकी बेसिक-नालिज पूरी होनी चाहिये। इसलिये क्या सरकार इस तरफ ध्यान देगी कि इस समय देश में जितने आयुर्वेदिक कालिजिज हैं, उनमें एनाटमी का, शारीरिक विज्ञान से सम्बन्धित सभी चीजो का वहां पर इन्तजाम हो। नक्लों को पढ़ाकर काम नहीं चल सकता। अमृतसर में एक आयुर्वेदिक कालज है। मैं मंत्री महोदय को भी वहां ले गया था। वह कालिज चल ही नहीं सकता है, क्योंकि उनके पास कोई सामान ही नही है, कोई पैसा नहीं है। वहां से लड़के पास होंगे, आयुर्वेदिक ग्रेजुएट बन जायेंगे, लेकिन वे कितने सफल हो सकेंगे, आप स्वय ही इस का अनुमान लगा सकते हैं। मे चाहता हू कि देश के अन्दर जितने आयुर्वेदिक कालिजिज है, सरकार उनका स्टैण्डर्ड फिक्स करे, लड़को को पढाने के लिये जिन-जिन वस्तुओ की जरूरत होती है, उन सब का वहा पर प्रबन्ध किया जाये—तब वे कालिजिज सफल होंगे, अन्यथा सफल नही हो सकेंगे। यह कहना कि हम आयुर्वेदिक सिस्टम को बढाना चाहते है—इस तरह मे तो यह सिस्टम नही बढ़ेगा।

परिवार कल्याण के बारे मे भी मैं कुछ कहना चाहता हू। परिवार कल्याण का काम पीछे पड गया है। सरकार ने जो आकडे दिये हैं—उनके अनुसार जितने भी मेथेडस हैं—एक या दो को छोड कर—चाहे वैसेकटामी हो, ट्युबेकटामी हो या दूसरे मेथेड्स हैं—किसी में 82 परसेन्ट, किसी में 98 परसेन्ट, किसी में 94 परसेन्ट, किसी में 20 परसेन्ट हमारा काम कम हुआ है। इसलिये परिवार नियोजन में यदि हमारा काम कम हुआ तो पापुलेशन की जो समस्या है, वह उसी तरह बढ़ती चली जाएगी। पिछले साल से, जसा कि मत्री महोदय ने स्वय भी कहा है—आम धारणा यह बन गई है कि यह सरकार परिवार कल्याण के विरुद्ध है .

चौधरी बलबीर सिंह जैसा पहले वालो ने किया था, अगर ये भी उसी तरह से करते, तो आप यहां न होते।

डा० बलदेव प्रकाश . अगर यही धारणा बनी रही तो परिवार कल्याण का जो काम है, वह गति नहीं पकड़ सकेगा। यह ठीक है। किसी के साथ ज़ोर-जबरदस्ती नहीं होनी चाहिये, लेकिन दवाइयां तो दे सकते हैं, गोलियां खिला सकते हैं। अब तक यह काम बार-फूटिंग पर

[डा० बलदेव प्रकाश]

नही होगा, तब तक इस मे सफलता नही मिल सकेगी और इस पर जो रुपया अब तक खर्च हो चुका है, वह सब व्यर्थ हो जायेगा।

हमारे चौधरी साहब ने बीच से इन्टरप्ट करते हुए कहा था कि लेप्रोसी के जो केसेज हैं, उन का स्टरलाइजेशन करे। मैं भी यही कहना चाहता हु कि उन का स्टरलाइजेशन जरूर होना चाहिए। मैं कई कुष्ठ आश्रमो को देखने के लिए गया हू। मैंने वहा देखा—100-100 स्त्री और पुरुष उन आश्रमो मे रहते है उन के छोटे-छोटे बच्चे भी वहा पर थे। अब अगर मैं यह मान लू कि यह बीमारी हैरिडिटरी नही है, वहा पर रहने वाले बर्ट-आउट केसेज हैं, दूसरो को इन्फेक्ट नही कर सकते है— क्या उन परिस्थितियों मे भी वे बच्चे पैदा करे, क्या किसी समाज के लिए, किसी देश के लिए यह स्वस्थ्य परम्परा होगी ? उन भागो मे किस तरह से वे लोग अपनी जिन्दगी बसर कर रहे हैं। उन लोगो की उगलिया झड चुकी है, पैरो की उगलिया झड चुकी है, हाथ झड चुके हैं। उन्ही जगहो पर छोटे छोटे बच्चे पैदा हो और ऐसे वातावरण मे पले जहा पर कि लेप्रोसी के कैम्प हो तो मैं समझता हू कि यह नही होना चाहिए। ऐसे वातावरण मे बच्चो का लालन-पालन समाज के लिए हानिकारक है।

एक सुझाव मैं स्वास्थ्य मत्रालय को यह देना चाहता हू कि दवाओ की कीमत कम की जाए। वैसे तो यह विषय आपके मत्रालय के अन्तर्गत नही आता लेकिन स्वास्थ्य मत्रालय को ध्यान इस ओर अवश्य देना चाहिए। जब तक दवाओ की कीमत देश के अन्दर ये रहेंगी तब तक गरीब आदमी को इलाज के लिए सुविधा प्राप्त नही हो सकती है। चाहे एन्टीबायोटिक्स हो, चाहे टट्रोसाइक्लीन हो, इन दवाइयो की लागत अगर दस पैसे है तो उसकी कीमत बाजार मे एक रुपया है। इसके लिए सरकार को कुछ सोचना चाहिए। इसी तरह से एक कम्पनी का कोई केपसूल अगर बाजार मे बीस पैसे मे मिलता है तो वही दवा एक बडी कम्पनी एक रुपये मे बेचती है। उस कम्पनी के केपसूल का मूल्य एक रुपया होता है। अभी तक सरकार की ओर से इस बारे मे कोई प्रबन्ध नही किया गया है। अगर हम दवाइयो की असली कीमत का पता लगायेंगे तो पायेंगे कि यह बहुत ही कम है। मुझे याद है कि शुरू शुरू म टी०बी० को रोकने वाली दवाई का पैकेट सौ रुपये मे मिलता था। यह ड्यूमेक्स कम्पनी की दवा थी। लेकिन जब दूसरी कम्पनिया ने भी इस दवा को निकालना शुरू किया तो उस पैकेट की कीमत आठ रुपए रह गई। 92 रुपए कीमत एक साल के अन्दर कम हो गई। तो मैं सरकार से अनुरोध करता हू कि वह इस बारे म विचार करे। इतनी महगी दवाइया इस देश का गरीब आदमी इस्तेमाल नही कर सकता है। यह देश का सब से गम्भीर मसला है। सरकार को दवाइयो की कीमत इस हद तक कम लानी चाहिए जिससे देश का गरीब आदमी उनको खरीद कर इस्तेमाल कर सकें।

मत्री महोदय ने माना है कि देश मे अधो की सख्या बढ रही है। उन्होने यह भी माना है कि इसका सब से बडा कारण न्यूट्रीशन की कमी है। विटेमिन ए की कमी है। मैं चाहता हू कि इसके बारे मे गावो के अन्दर सर्वे होना चाहिए और देखना चाहिए कि बच्चो मे क्या क्या डेफीशियेंसी है। इसमें हमे सारी ताकत लगा देनी चाहिए। हमारा यह प्रण होना चाहिए कि हम लोगो को अधा होने से बचायेंगे। इसके लिए लम्बी चौड़ी स्कीमें बनाने का कोई फायदा नही है। जब हम लम्बी चौड़ी स्कीमें बनाने मे लग जाते हैं तो वे स्कीमे तो नजर आती हैं लेकिन जितना काम उनके अन्तर्गत होना चाहिए वह नही हो पाता। इसलिए मैं चाहूंगा कि सरकार

इसके बारे मे सर्वे कराये और देखे कि कितने बच्चों में विटेमिन ए की कमी है। सारे देश के अन्दर अगर हम उन बच्चों को विटामिन दे सकें तो बहुत बडा काम हो जाएगा। यह कोई बहुत बडा काम भी नही है। यह भी जरूरी नही है कि शुरु मे हम सभी को विटेमिन ए दे सके लेकिन अगर शुरु मे हम सौ मे से दस बच्चो को भी जिनमे इसकी कमी है यह दे सकें तो उनको तो दे।

एक बात मैं और कहना चाहता हू जिसको ले कर बहुत बडी कन्ट्रोवर्सी है। हमारे स्वास्थ्य मंत्रालय की ओर मे देश मे पाच बडे बडे इन्स्टीट्यूशंस चलाये जाते है। एक चण्डीगढ़ मे पी० जी० आई० है और दूसरा दिल्ली में आल इंडिया मैडिकल इन्स्टीट्यूट्स है। वहा पर बहुत से वी०आई०पीज० का इलाज होता है। जयप्रकाश जी के इलाज को ले कर सारे देश मे चर्चा चली है। मंत्री महोदय ने बहुत ही समझदारी से वह रिपोर्ट हाउस मे पेश नही की। वह इन्टैरिम रिपोर्ट थी, वह पेश नही होनी चाहिए थी। इसमे तो कोई शक नही है कि जयप्रकाशजी के इलाज मे नेगलीजेंस हुई है, लापरवाही हुई है। अब यह डाक्टरो की तरफ से, सरकार की तरफ से या चीफ कमिश्नर की तरफ से हुई है या सेंट्रल गवर्नमेंट की तरफ से हुई है . . हमे चाहिए कि बिना उचित जाच के डाक्टरो की असावधानी के बारे मे अपना दृष्टिकोण न बना लें। अगर हम उस दृष्टिकोण को लेकर चलेंगे तो ये जो बडे बडे इंस्टीट्यूट हैं जो आज हिन्दुस्तान म माने हुए है, दुनिया के किसी भी इंस्टीट्यूट का मुकाबला कर सकते हैं, दुनिया के दूसरे देशो में जिन बीमारियों का इलाज होता है उन से कम यहां नही होता है और उन का ये बडी अच्छी तरह से मुकाबला कर सकती हैं इन के साथ तब हम न्याय नही करेंगे। पी जी आई में भी जय प्रकाश नारायण का इलाज हो रहा था। तब वहां पर डाक्टर आइ-कन थे, प्रो० पैथोलौजी के उन दिनों लगे हुए थे, और उन के अधिकार के अन्दर यह बात आती थी और वही उन के इलाज की देखभाल मे लगे हुए थे उन्हों ने एक आर्टिकल ट्रिब्यून में छपवाया है जिस मे उन्हों ने कहा है कि बार बार चीफ कमिश्नर चंडीगढ को उन के द्वारा खबर दिए जाने के बाद ही यह खबर दिल्ली भेजी गई कि जय प्रकाश जी गम्भीर बीमार है। उन्हो ने अपने आर्टिकल मे लिखा है

It was due to my insistence that Mr P N Mathur, Chief Commissioner, Chandigarh rang up the authorities at Delhi and conveyed my message that Shri Jayaprakash Narayan was dangerously ill and that in the unfortunate event of his demise, it will be essential to perform a complete autopsy so that there are no speculations in the future regarding his condition

अगर डाक्टरो ने बार बार कहा चीफ कमिश्नर को और उन्हो मे रिपोर्ट अपनी नही भेजी और बार बार कहने के बाद भेजी तो इस मे उन का क्या कसूर है। उन्होने बार बार यह रिपोर्ट भेजी कि मृत्यु हो गई अस्पताल मे तो जो हालात है उन मे उन का पोस्ट मार्टम कराना आवश्यक हो जाएगा। स्पष्ट उन्हो ने यह बात चीफ कमिश्नर को कही, बार बार कही। उन्हो ने कहा कि लोगो के शक को दूर करने के लिए पोस्ट मार्टम आवश्यक हो जाएगा। तब जा कर केन्द्रीय सरकार को होश आई और पता उस का चला कि हालत इतनी गम्भीर हो चुकी है। इस का साफ मतलब है कि कही न कही लापरवाही हुई है। किस के द्वारा हुई है, चीफ कमिश्नर की है, होम डिपार्टमेंट की है होम सेक्रेटरी की है या आल इंडिया इन्स्टीट्यूट की है या पी जी आई की है या जो डाक्टर थे उनकी है इस सब की मैं ज्यूडिशियल एन्क्वायरी की मांग करता हूं। और चाहता हूं कि ऐसा कराने के बाद रेसपांसिबिलिटी फिक्स की जाए।

कुछ स्टेचुटरी बाडीज हैं जैसे इंडियन मैडिकल काउन्सिल है जो पुराने जमाने से चली आ रही है। उन के बारे में कुछ तब्दीली होनी चाहिए। वहां पुरानी किस्म की चीजें चली आ रही हैं जो आज के हालत में ठीक नही बैठती है। उन का क्या काम है? मैडीकल एजुकेशन को कंट्रोल करना उनका काम है। क्या इस को वह कर रही है? पटना मे मैडिकल कालेज खुल गया, लडके दाखिल हो गए, फीस जमा हो गई, साल भर पढ़ाई भी हो गई, कालेज बन्द भी हो गया, पंजाब में फरीदकोट में मैडिकल कालेज में लड़कों को दाखिल भी करना पड़ गया, अब इंडियन मैडिकल काउंसिल ने क्या किया? वह किस बात के लिए है? मैडिकल कालेज आज भी ऐसे है जहां बीस बीस हजार रुपये ले कर के लडकों को दाखिल किया जाता है? क्या कर रही है यह कौन्सिल? क्यों उन्हों ने ऐसी एथोरिटी दी हुई है दाखिल करने की? क्यों उस इंस्टीट्यूट को जो ऐसा करती है, रिकाग्नाइज किया जाता है। सरकार को चाहिए कि उस के काम की वह देखभाल करे। उस में क्या क्या कहां कहां परिवर्तन करने की आवश्यकता है इस को देखें। लडकों का माइग्रेशन होता है तो कही कोई और कही कोई दूसरा ही रूल एप्लाई कर दिया जाता है। बीच में वह अपनी टांग अड़ाती रहती है कि ऐसा नही हो सकता, वैसा नहीं हो सकता। ब्यूरोक्रेसी जो शासन पर छाई हुई है, उस पर सरकार को अच्छी तरह से विचार करना चाहिये।

मैं दो तीन बातों को छोड देता हूं। लुनेसी एकट के बारे में मैं इतना ही कहना चाहता हूं कि यह बहुत पुराना कानून है, आज अगर मैंटल कोई केस हो जाए और उस को दाखिल कराना पड़े तो उस का बहुत लम्बा चौड़ा प्रोसीजर है। और वह दाखिल नहीं हो सकता है। इस को आप को देखना चाहिये।

वालेंटरी आर्गेनाइजेशंन को ग्रान्ट्स मिल रही हैं। मंत्री जी ने कहा है कि हम उन को अधिक से अधिक देंगे। यह बहुत प्रसन्नता की बात है। जब तक देश में वालेंटरी आर्गेनाइजेशन्स को प्रोत्साहित नहीं किया जाएगा देश के स्वास्थ्य की समस्या हल नही हो सकेगी। इस की तरफ सरकार को अधिक से अधिक बजट का पैसा खर्च करना चाहिए। लोगों द्वारा चलाई गई संस्थायें जो है उन को उत्साहित किया जाना चाहिये, उन को अधिक से अधिक ग्रान्ट्स दी जानी चाहिये।

14. hrs.

SHRI T. A. PAI (Udipi): Sir, with very little time at my disposal, I would like to make only few observations.

In a country like ours where the largest resource is of human beings and the greatest problem is one of poverty, poverty becomes a reflection of ill-health, poverty breeds ill health and ill-health breeds poverty again in its turn. Therefore, an attack against poverty, if at all, has to be made seriously. we will have to take the problem of health more seriously than what we have done.

Unfortunately, the class treatment which we are accustomed to, following the other countries does not seem to be quite relevant because, we have to deal with many problems. Here, it is the prevention of the disease which is much more important; removal of the causes of the diseases is much more important rather than creation of hospitals or doctors which become totally irrelevant as compared to other countries. I would, therefore, like more unorthodox methods to be adopted in tackling this problem. Time has now come that after thirty years there should be a survey of people in every district and the medical personnel available I do not care whether it is the Government ser-

vants or private persons—and to locate the people in other areas where no kind of medical treatment at all is available. It is possible to-day to locate the diseases which are endemic particular areas and districts and try to mobilise the medical personnel even in the private sector to take up this patriotic duty of finding the causes of these diseases. It is better to have nationalisation of the treatment of tuberculosis where the States take the responsibility of providing free medicines even though the treatment might be meted out by the doctors rather than have a waiting list of persons on the T.B. Sanatoria because the waiting list has no meaning if at the last moment the patients are discharged or they take the bucket. Otherwise with the advance of medicine it is possible to have the T. B. treated through the domiciliatory treatment.

My friends have raised an objection to the large monies being collected for medical education. I would like to say that, in this country, what is the justification for spending from Rs. 80,000 to 1,00,000 for the study over a student who becomes a doctor but who is unwilling to give back something in return to the society which has trained him a doctor? The type of education that you are giving here is absolutely unsuited to take them to the villages and they find a better bargain in Europe or America where the system seems to be more suitable and it has been accepted, Not only is the education financed but even the failure in medical colleges is financed by the Government, I do not see any justification. In the U.S.S.R. if 100 students are admitted, 98 to 99 per cent of them come out as top doctors at the end of five year. Now, I would like to know what justification is there in getting only 45 to 50 per cent of the students coming out at the end at five years? They are financed by the poor masses of this country. Even the failures are financed by them. It is better that we look at the problem in totality and find out what exactly is the type of education that is suited to this country. It has to be overhauled completely. Today you are overhauling the industrial policy. Why don't you overhaul the health policy of this country also? Why don't you have a national health policy which takes care of the problems that are likely to develop here? I would like to draw your attention to the damage that has been done to the problem of the propaganda or the education that we had to carry to the masses in this country so far as population policy is concerned.

I am certainly not for the statistical performance and, in that sense, you have to undertake an operation over a man who is eighty years or over a young unmarried man who is 16 years. That is not the way. That was a backlash on the policy as pursued in the immediate past. Now, it is necessary that as in China we should try to approach the families who deserve to be approached with proper education and see that they are able to understand this problem which affects not only their present but also the future generation that is to come, when we are thousand million at this rate at the end of 2,000 A.D. instead of being six out of ten persons being below the poverty line we will be nine out of ten persons below the poverty line and, I do not think, we will survive even as a society.

Sir, another point that I would like to point out is this. There have been investigations against doctors; against the type of treatment that they might or might not have given to some eminent man. I have no quarrel over it. Because they are eminent persons an investigation is carried out. But I wonder whether the ordinary man gets better treatment in most of these hospitals because even the poorman might not be treated better and there might not be any investigation into the working conditions of the

[Shri T. A. Pai].

hospital. I wou'd like to bring to the notice of the hon'ble Minister that it would be a reflection on the doctors to cast such aspersions, particular in the treamtnt of politicians, otherwise no doctor will treat a politician hereafter because it is likely that after his death there will be an investigation and our politicians will have to go abroad for getting treatment. I would like that also to be avoided.

If they have gone wrong certainly take it seriously but let not the medical profession make to take it as a reflection against itself. With the steps that the Health Ministry has taken. I wish them all success in bringing about a new orientation in the entire outlook regarding health and health measures. I would very much like to point out while the Ministry is not responsible for drug policy, the Hathi Committee report and the subsequent decisions have been on the manufacturing side but how to reduce the cost of medicines and what medicines are necessary and whether Indian Medical Science also should not advance with the rest of the world and new medicines should not be introduced in the country at the instance of the Health Ministry are the problems which I would very much like the Health Minister to Examine. Thank you very much.

श्री बी० पी० मंडल (मधेपुरा) : उपाध्यक्ष महोदय, स्वास्थ्य विभाग के बारे में अपने कुछ विचार मैं इस बजट के समय रखना चाहता हूं। जहां तक फैमिली प्लानिंग का सवाल है, मैं ने एक प्रश्न पूछा था कि हमारे आने के पहले और उस के बाद फैमिली प्लानिंग का कपेरेटव स्टेटमेंट दिया जाये कि इस पर कितना कितना रुपया खर्च हुआ ? उस का जो जवाब आया, वह इस समय मेरे पास नहीं है, लेकिन उस में बतलाया गया कि रुपया तो पहले से ज्यादा खर्च हुआ है, लेकिन फैमिली प्लानिंग का नम्बर कम हुआ है। मैं मानता हूं कि एमरजेंसी के वक्त जो जोर-जबर्दस्ती हुई थी वह डैमोक्रेसी के फिर से आने के बाद नही करनी चाहिये, लेकिन अपने देश की बढ़ती हुई पापुलेशन और गरीबी में इसका कोई दूसरा समाधान नहीं इसलिये फैमिली प्लानिंग पर पूरा जोर देना आवश्यक है।

एक माननीय सदस्य ने अभी बतलाया कि हेल्थ वर्कर्स स्वास्थ्य विभाग मे बनाये गये हैं जिन की बहुत बडी फौज गाव में छुटने वाली है, मुझे डर है कि फैमिली प्लानिंग में जितनी सक्सेस हमें मिली है, उतनी ही अन-सक्सेस हमे शायद इन हैल्थ वर्करों मे मिलेगी, क्योंकि हैल्थ वर्कर एक दो महीने की ट्रेनिंग में क्या करेगा ? अब किसी के पेट में दर्द होता है तो वह क्या दखल उस में दे सकता है। वह कैसे देख सकता है कि इसे अपैंडिसाइटिस है या गैस्टिक ट्रबल है? इसलिए वह खतरे से खाली नहीं है। दूसरे जैसा हमारा समाज है उस के आधार पर वह अपने घर में बैठ कर इस का फायदा उठायेगा ? मैं सुझाव दूंगा कि अंग्रेजी जमाने में मैट्रीकुलेशन के बाद एल०एम०पी० 3, 4 बरस में जिस तरह कर लिया जाता था, बंगाल में एल० एम० एफ० कहलाते थे, उस तरह का ट्रेनिंग 3 बरस का दीजिये वह फार बेटर होगा, और वह एल० एम० पी० और एल० एम० एफ० का सर्विस किसी भी डाक्टर से बेजा नहीं होगा। इसलिए शार्ट कोर्स में मैट्रीकुलेशन के बाद तीन वर्ष की ट्रेनिंग दे दीजिये या दो वर्ष मे हो जाय तो और अच्छा है, मैं तो डाक्टर हूं नहीं, मैं नही जानता, मैं तो एक लेमैन हूं। लेकिन विलेज हैल्थ वर्कर जो आप रख रहे हैं जिसे 200 रु० की दवा देंगे और 50 रुपये या कितना हर महीने में देंगे, यह वर्कर्स का एक बहुत बड़ा बैच आप तैयार करेंगे, इस से हैल्थ की प्राबलम साल्व नहीं होगी। इसलिए इस

को आप रोक रोक दीजिये तो अच्छा है । इस की जगह पर एल०एम०पी० या एल०एम० ..प तैयार कीजिये ।

जहा तक प्रिवेंटिव मेजर्स का सवाल है' दो तीन भागो मे इस को बाटा है । मै फिर स्वास्थ्य मंत्री और उनके राज्य मत्री से पूछना चाहूगा, अभी पिछले दिनो इस सदन मे सवाल आया था कि बिहार के हाजीपुर और सहरसा जिले मे कालाजार का भीषण प्रकोप हुआ था और शायद सेंटर से भी कोई टीम वहा गई थी, राज्य मत्री भी गए थे, मुझे अभी भी यही खबर है कि कालाजार उस इलाके मे है । यह कालाजार जो बिल्कुल खत्म हो गया था उस का फिर से पुनरुत्थान देश में हुआ है । जब कि इस की प्रिवेंटिव और क्योरेटिव दवाइया है फिर भी लोग इस से मर रहे है, यह दुख की बात है ।

एक और सुझाव मै देना चाहूगा । दिल्ली मे ही हम देखते हैं कि जो डाक्टर यहा है वे यही चाहते है कि दिल्ली में ही रहें । पटना मे हम लोग थे तो वहां भी डाक्टर्स यही चाहते थे कि पटना मे ही रहे । मै कुछ दिनों तक वहा हैल्थ मिनिस्टर भी रहा, तो रात दिन परेशान करते थे कि पटना में ही रहने दीजिये, जबकि बिहार में और हिन्दुस्तान मे सभी जगहो पर बहुत से ब्लाक्स ऐसे हैं कि जिन में एक भी डाक्टर नही है । दिल्ली में, पटना मे और सभी स्टेट कपिटल्स में डाक्टर पडे हुए है । इस के लिये एक पालिसी बनानी चाहिए कि तीन वर्षों से ज्यादा जो डाक्टर दिल्ली मे काम किए हुए हों, उस को देश के किसी रिमोट कार्नर में भेजा जाय । गांवों में डाक्टरों की आवश्यकता है । वास्तविक हिन्दुस्तान गांवो मे बसता है । ऐसे ऐसे गांव हैं जहां दस दस मील तक पूरब पश्चिम उत्तर दक्षिण कोई डाक्टर नही है । इस लिए जो डाक्टर बड़े बड़े शहरों में रहते हैं उन को आप वहां भेजने की कोशिश कीजिए ।

दिल्ली के दो बड़े बड़े अस्पताल हैं, एक आल इंडिया इंस्टीट्यूट आफ मैडिकल साइंसेज है और दूसरा सफदरजग हास्पिटल है। इधर मैने देखा है, मैं खुद बीमार था, आर्थोपैडिक डिपार्टमेंट मे मेरा काम था, यहा मुझे आराम नहीं हुआ, दवाई जाना रहा, वहां आराम हुआ लेकिन मेरा कहना यह है कि सफदरजग हास्पिटल जो आर्थोपैडिक का सेंटर हैं उस मे डा० शकरन् के जाने के बाद दूसरा कोई काम्पिटेंट डाक्टर आप ने नही दिया है। आर्थोपैडिक से माननीय मत्री जी स्वय अभी पीड़ित थे और अभी भी उन को उस का थोड़ा बहुत एक्सपीरियंस है। मै उस के लिये सुझाव दूगा कि आप आल इडिया एडवरटाइजमेंट आर्थोपैडिक की उस जगह के लिए कीजिए और अच्छे से अच्छा डाक्टर आर्थोपैडिक का सफदरजंग हास्पिटल मे दीजिये । डा० शकरन् को आप ने डायरेक्टर जनरल हैल्थ सर्विसेज बना दिया, अच्छा किया लेकिन टाप प्रायटी देकर आल इडिया एडवरटाईजमेंट कर के अच्छे से अच्छा एक सुयोग्य डाक्टर को वहा रखिये ।

हमारे बिहार मे मैडिकल कालेजेज कैपिटेशन फीस ले कर खुल रहे है । बीस बीस हजार, पच्चीस पच्चीस हजार और सत्ताइस सत्ताइस हजार तक रुपए लडके देते है तब उन का उस मे एडमिशन होता है । सोशलिस्ट प्वाइंट आफ व्यू से गरीब आदमी का लडका तो उस मे पढ़ ही नही सकता । केवल वही लडके उस में पढ सकते है जिन के बाप अमीर होगें । लेकिन कभी भी उस मे से स्टैंडर्ड डाक्टर नही निकल सकेंगे । एक अच्छे स्टैंडर्ड के डाक्टर के लिए बडा अस्पताल चाहिए, बड़ा एक्सपीरियंस चाहिए, बड़ा आपरेशन थियेटर चाहिये और यह सब करोड़ो रुपये की बात है । बीस पच्चीस या सत्ताइस हजार लेने के बाद भी ये कालेज सक्सेसफुल नही हो सकते हैं । इसलिए इंडियन मेडिकल कौंसिल जिस के बारे मे माननीय सदस्यों ने पहले कहा उस को मे कहूगा और माननीय स्वास्थ्य मंत्री का ध्यान मैं इस ओर आकर्षित करूंगा कि जो ऐसे

[श्री बी० पी० मण्डल]

कालेज हैं जहा कैपिटेशन फीस ले कर सब-स्टैंडर्ड लडके लिए जाते है और सब-स्टैंडर्ड डाक्टर निकालने का काम हो रहा है, उस का आप बन्द कीजिए। कैपिटेशन फी को तो आप सारे देश मे तुरन्त स्टाप कीजिए।

मैं हैल्थ डिपाटमेट से सम्बन्धित और कई बातें कहना चाहता हू। दिल्ली मे गत वर्ष डेढ़ लाख से अधिक लागो को मलेरिया हुआ। आश्चर्य की बात यह है कि कैपिटल मे तीन, चार, पाच साल पहले ढिढोरा पीटा गया था कि इस देश से मलेरिया का उन्मूलन हो गया है लेकिन गत वर्ष यहा पर डेढ लाख या एक लाख 60 हजार केसेज मलेरिया के हुए। इस के बारे मे मैं जानना चाहूगा कि भविष्य मे फिर कभी मलेरिया दिल्ली मे और सारे देश मे न हो उस के वास्ते पहले जो मलेरिया की रोक-थाम के लिए उपाय किये गये थे उन को लागू करने में क्या कठिनाई है ?

आप के डिपार्टमेट मे एक बात और है। हम लोग पार्लियामेट के मेम्बर जो यहा पर आते हैं, हम सी जी एच एस मे दवाई के लिए जाते हैं तो वहा पर कठिनाई होती हैं। मैंने स्वास्थ्य मत्री जी से और स्वास्थ्य राज्य मत्री जी से भी कहा है। मिसाल के तौर पर मेरे लडके को पटना में डेटल कालेज के सर्जन से दवा लेनी थी, उस ने प्रेस्क्रिप्शन दे दिया, फिर हम दिल्ली चले आये, मेरा लडका भी साथ चला आया, जब नार्थ एवेन्यू मे प्रैस्क्रिप्शन भेजा तो डाक्टर ने कहा हम इस पर दवा नही देंगे। तो हम पार्लियामेट के मेम्बर यहा काम करेंगे या रात दिन डाक्टरों का पीछा करेंगे। पार्लियामेट के मेम्बर यहा पर कुछ दिन के लिए गेस्ट की तरह से आते हैं। मैं ने कहा था कि विभाग की ओर से एक सर्कुलर लेटर सी जी एच एस को चला जाये कि पार्लियामेट के मेम्बर अगर बाहर से भी प्रेस्क्रिप्शन लाते हैं तो उस पर भी उन को दवा दी जाये।

सी जी एच एस मे एक दूसरी दिक्कत यह होती है कि अगर किसी बीमार को घर पर इजैक्शन लेना है तो उस के लिए सी जी एच एस मे स्पेयर कपाउन्डर नही होते। वे कहते है कि आप बीमार का डिस्पेसरी मे भेज दीजिए। आप टेलीफान करेंगे तो मैडिकल अफसर यही कहेगा कि कम्पाउन्डर स्पेयर नही है, आप बीमार को यही भेज दीजिये। इस का मतलब यह है कि कम से कम तीन रुपया आप टैक्सी पर लगाइये और तब इजैक्शन लगे। इसलिए पार्लियामेट के मेम्बर जो कि बाहर से आते हैं, उन का अगर घर पर सूई लगाने की जरूरत हो तो उस का प्रबन्ध होना चाहिए।

हैल्थ डिपार्टमेट से सबधित एक बात मैं और कहना चाहता हू। मैं नाम तो नही लूगा क्योंकि इस विभाग की ब्यूरोक्रेसी किसी से कम विडिक्टिव नही है, माईनारिटी कम्युनिटी के एक डाक्टर हैं जो कि सफदरजग हास्पिटल मे सी जी एच एस से अटैच्ड हैं उन की न तो सीनियरिटी फिक्स हुई है, न पे फिक्स हुई और न ही उन की पोस्टिंग का सवाल हल होता है। मैं ने कई बार माननीय स्वास्थ्य मत्री जी से कहा, राज्य मत्री जी से कहा, लिख कर दिया, कुछ और माननीय सदस्यो ने भी दिया क्योंकि वह डाक्टर माइनारिटी कम्युनिटी से बिहार से आते हैं और हम उन को जानते हैं लेकिन आर्डर के बावजूद ब्यूरोक्रेसी की कान पर जू तक नही रेंगती है। मैं चाहूगा कि आप फौरन से पेश्तर इन चीजो को देखें।

इस के अलावा मैं यह कहना चाहूगा कि जो आयुर्वेदिक और होम्योपैथिक सिस्टम है उस को प्रोत्साहन देना चाहिए। इक्वल स्टेटस और पे की बात तो मैं नहीं करता, आप दें या न दें लेकिन बहुत से ब्लाक्स में डाक्टर नहीं हैं वहां पर आप आयुर्वेद और होम्योपैथ डाक्टरों को पोस्ट करें। इण्डीजीनस भी हमारी साइंस है। उस को हमें प्रोत्साहन देना चाहिए। हमें यह देखना चाहिये कि आयुर्वेद आगे

मैं किस तरह उस का स्टैण्डर्ड बढ़े । इस की ओर हमे ध्यान देना चाहिए ।

एक बात मैं बर्थ कट्रोल के बारे मे कहना चाहता हू । हमारे देश मे पापुलेशन जिस रफ्तार से बढ रही है उस को हमे रोकना है । कुछ लोगो के मन मे यह भावना है कि जनता पार्टी की सरकार बर्थ कट्रोल के खिलाफ है । इसलिए सरकार को इस भावना से निराकरण के लिए बहुत जोरो से प्रचार करना होगा । हमारा प्रयास यह होना चाहिए कि बर्थ कट्रोल का काम देश मे रुके नही । पापुलेशन का इस तरह से बढना देश के लिए हैजर्स है और इस से हमारी गरीबी भी बढ़ रही है । अन्त मे मैं यही कहूगा कि इस पर हमे पूरा ध्यान दे कर इसको रोकना है ।

इन शब्दो के साथ मैं इन अनुदान मागो का समर्थन करता हू ।

डा० महादीपक सिंह शाक्य (एटा) आदरणीय अध्यक्ष जी, मैं स्वास्थ्य विभाग की मागो का समर्थन करने के लिए खडा हुआ हू । यह जो बजट पेश किया गया है, यह काफी अच्छा बजट पेश किया गया है और इस के लिए मैं मत्री महोदय को धन्यवाद देता हू । साथ मे मैं कुछ अपने विचार प्रस्तुत करना चाहता हू और आशा करता हू कि मत्री महोदय, उन पर अवश्य ध्यान देंगे ।

किसी भी राष्ट्र का स्वास्थ्य बनाने के लिये आवश्यक है कि राष्ट्र का प्रत्येक व्यक्ति स्वस्थ हो । इसलिए स्वास्थ्य विभाग की यह ड्यूटी हो जाती है कि वह इस प्रकार की योजनाए देश के अन्दर लाये कि देश का प्रत्येक नागरिक, उसमे रहने वाला प्रत्येक प्राणी आनन्दपूर्वक रह सके और अपने सामाजिक जीवन को अच्छी तरह से व्यतीत कर सके ।

इस के दो पहलू हैं—एक तो स्वास्थ्य विभाग की यह जिम्मेदारी है कि वह देश के अन्दर ऐसी व्यवस्था करे जिस से कि देश के अन्दर रोग कम से कम उत्पन्न हो । दूसरी ड्यूटी यह है कि जब व्यक्ति किसी प्रकार के रोग से ग्रस्त हो जाए तो उस रोग को दूर करने की व्यवस्था की जाए । जहा तक मैं समझता हू कि यही दो पहलू हैं । मनुष्य को स्वस्थ रहने के लिए इन्ही दो प्रकार के उपायो की आवश्यकता होती है ।

इन के लिए स्वास्थ्य विभाग को यह देखना होता है कि मनुष्य के लिए जो खाद्यान्न आवश्यक हैं, जो पदार्थ उस के जीवन के लिए आवश्यक हैं वे उसे शुद्ध मिलने चाहियें । दूसरे उसके लिए जलवायु का बडा महत्व है । जहा तक सक्रमण रोगो का सम्बन्ध है, हमने देखा है कि ये जलावयु के द्वारा देश के अन्दर फैलते हैं । जलवायु ही उन रोगो का माध्यम है । इसी के द्वारा वे एक प्राणी से दूसरे प्राणी मे ले जाये जाते है ।

हमारे पूर्व वक्ता ने बताया कि देश के अन्दर मलेरिया का बडा प्रभाव है । हम देख रहे हैं कि मलेरिया देश के अन्दर घर करता जा रहा है । जिस को एक बार मलेरिया का हमला हुआ, फिर उसे बार बार होता है । इस तरह मलेरिया निरोध कार्यक्रम हमारा असफल हो गया । इस से लोग आज परेशान हो गये हैं । इस को कट्रोल सरकार नही कर पायी है । इस का एक कारण यह है कि जो जल जगह जगह भरा रहता है उस मे कीटाणु जन्म लेते हैं और वे अपने बच्चे पैदा करते है । सफाई न होने से यह मलेरिया का रोग पैदा होता है । इस का दूसरा पहलू यह भी है कि मनुष्यो को शुद्ध भोजन मिलना चाहिए । हमने देखा है कि नगरो मे, कस्बो मे ऐसी व्यवस्था नही है जिस से कि शुद्ध दूध, शुद्ध मिठाई लोगो को मिल पाती । जब मनुष्य को खाने की चीजे शुद्ध नही मिलेगी तो बताइये कि वे कैसे स्वस्थ रह सकेंगे । और जब तक स्वस्थ हम नही रहेंगे तब तक राष्ट्र भी स्वस्थ नही रहेगा । इसलिये दूषित जल को साफ रखना इस विभाग का उत्तरदायित्व है और जिन कारणो से गन्दगी फैलती है उन को दूर करना इस विभाग का प्रमुख

[डा० महादीपक सिंह शाक्य]

काम है ताकि गन्दगी न हो। अभी एक विधेयक भी इस प्रकार का आया है जिस से ऐडलटरेशन बन्द हो जाये और शुद्ध चीजें लोगों को मिलें। लेकिन वह प्रभावकारी ढंग से लागू होना चाहिये। आप जानते हैं कि जो सैनिटरी इस्पैक्टर होता है उस की हर दुकानदार से माहवारी बंधी होती है। जिस की वजह से सब चीजों में दुकानदार निडर हो कर मिलावट करते हैं। इसलिये जब तक सही ढंग से व्यवस्था नहीं होगी तब तक हम स्वस्थ नहीं रह सकते।

इसी के साथ साथ एक जुड़ी हुई बात प्रचार की है ताकि लोगों में यह धारणा उत्पन्न हो कि हम कैसे स्वस्थ रहें। इस की जानकारी उन को हो। इसके लिये मेरा सुझाव है कि स्वास्थ्य विभाग शिक्षा विभाग से सम्पर्क कर के एक स्वास्थ्य का विषय अनिवार्य रूप से हमारे शिक्षा कार्यक्रम में रखा जाय ताकि हर नागरिक समझ सके कि वह कैसे स्वस्थ रह सकता है। आयुर्वेद में यह बताया गया है कि यदि आहार और विहार खराब हो तो बीमारी होती है। गलत आहार और विहार के द्वारा ही रोग फैलते हैं। यदि साधारण रोग हो तो मनुष्य अपने आहार और विहार से ही उस को ठीक कर सकता है। इस लिए एक विषय हर स्कूल में अनिवार्य करार दें, स्वास्थ्य सम्बन्धी, ताकि हर मनुष्य समझे कि वह कैसे स्वस्थ रह सकता है।

गत 30 वर्षों में हमारी आयुर्वेद चिकित्सा प्रणाली की अवहेलना की गई, काफी धक्का उस पद्धति को दिया गया। मैं ने कई बार स्वास्थ्य विभाग में इस सम्बन्ध में बातें कीं और लिखा भी, लेकिन उन के उत्तरों से मुझे तसल्ली नहीं मिली। जो भी उत्तर मिले उन में कोई वास्तविकता नहीं थी। मैं ने एक बार प्रश्न भी किया कि आयुर्वेद के उत्थान के लिये क्या-क्या कार्य किये गये? तो मुझे उत्तर मिला कि बहुत कुछ किया गया। मेरा कहना यह है कि आयुर्वेद के अन्दर अष्टांग चिकित्सा लिखित है जिस तरह से ऐलोपैथी में अलग अलग विषय होते हैं उसी प्रकार से आयुर्वेद में भी है। लेकिन स्नातकोत्तर शिक्षा प्राप्त करने के बाद किसी विशेष विषय में शिक्षा प्राप्त करने का कोई विशेष प्रबन्ध आज तक नहीं हुआ। फिर कैसे मानें कि सरकार का ध्यान आयुर्वेद की तरफ है। एक एम० बी० बी० एस० डाक्टर पांच साल में शिक्षा प्राप्त करता है और अगर आप्थोलमोलेजी की शिक्षा उसे प्राप्त करनी है तो दो वर्ष शिक्षा और लेनी होती है तब जा कर उस विशेष विषय में प्रैक्टिस कर सकता है। लेकिन आयुर्वेदाचार्य होने के बाद बी० आई० एम० एम० डी० आई०एम०एस० होने के बाद उस को सरकार ने कोई साधन उपलब्ध नहीं कराया जिस से पढ़ने वाला दो वर्ष किसी कालेज में ऐडमिशन ले कर इस प्रणाली में उन्नति करे और यदि वह चाहता है कि हम किसी ऐलोपैथिक कालेज में एडमिशन लें तो चूंकि उस ने शिक्षा आयुर्वेद की प्राप्त की है, उस को सरकार इजाजत नहीं देगी।

आयुर्वेद के उत्थान के लिये हमारे बजट में उसका प्रावधान है और इस की हम को खुशी है। हम आशा करते हैं कि इसमें विशेष चिकित्सा के लिये मंत्री महोदय कोई विशेष व्यवस्था अवश्य करेंगे।

देश की 80 फीसदी जनता देहात में रहती है और वह चिकित्सा का कितना लाभ उठाती है, इस को देहात में रहने वाला हर व्यक्ति जानता है। हम यह बात कह सकते हैं कि मंत्री महोदय ने एक आदेश निकाला है कि जो व्यक्ति डिग्री पाने के बाद गवर्नमेंट पोस्ट पर लिया जायेगा उस को एक प्लेज भर कर देना पड़ेगा कि पहले वह पहाड़ी एरिया या देहात में जहां भी भेजा जायेगा, वह जरूर जायेगा। मैं इस में एक संशोधन पेश करना चाहता हूं कि मंत्री महोदय यह आदेश करें कि बजाये पास होने के बाद, जब वह सैलेक्ट किया जाता है, पी० एम० टी०

में बैठता है तो उस मे उस को दाखिला तब दिया जायेगा जब वह देहात और पहाड़ी क्षेत्र मे जाने के लिए तैयार होगा, मगर वह तैयार नही होगा तो उसे दाखिला नही दिया जायेगा। ऐसी सूरत म वह शिक्षा से वंचित रहेगा।

इन शब्दों के साथ मैं बजट का अनुमोदन करता हू और आप को धन्यवाद देता हू कि आप ने बोलने का समय दिया।

SHRI P RAJAGOPAL NAIDU (Chittoor) Mr Deputy Speaker Sir, the hon Minister visualised family welfare and extended the family planning to it It is a progressive view and I congratulate him But the Minister has to traverse a long way because he can protect not only the children but also the mothers

With regard to family planning, I want to tell the Minister that the Government has failed in pursuading and restricting the growth in population He does not want to force the people but at least he must control the population through legislative measures Unless legislation is made with regard to late marriages and unless other measures are taken, it is not possible to restrict population If it is not possible to retrict population, it is very difficult to care for their health also

With regard to children welfare, I am seeing in the villages that there is high mortality because of malnutrition and because triple injections are not given. Many children are crippled because of the diseases because the injections are not given They are not available even in towns and therefore, they are more scarce in villages What the Ministry is going to do with regard to supply of these injections? That is why I have said that the Minister has to traverse a long way from going from family planning to family welfare

With regard to women, they are also suffering very much and maternity facilities are not given in villages and it is becoming very difficult for them Even in mofussil centres the maternity wards have not been increased Buildings are not there, beds are not there and the mothers are kept without beds It is worsening because the people are realising that hospitalisation is better and they are going to hospitals in more numbers If there are no facilities, then it is very difficult for even maternity facilities

Under a new scheme bare-foot doctors were appointed They are not having definite functions as such though some guidelines are given They are not given any medicines It is just like giving unemployment allowance and keeping them there Unless they are made to work, that means they must be given some work, giving medicines and other things there will be no use of these bare-foot doctors

Sir, with regard to providing protected water, I want to tell the Minister about one important problem, the problem of supplying water in tracts where there is no fresh water In Haryana I gathered some information that they go deep The ground water is saline in 4 or 5 districts In Bhiwani and other areas, where canal water has been given pipe water is supplied The other villages are suffering from lack of fresh water In Andhra Pradesh, in Parkasam and Nellore districts there is water with chlorine content and the people are getting diseases The Government is not able to provide fresh water In Neyveli there is sulphur in the water In Rajasthan also there is sulphur in the underground water Therefore, the Minister must have a plan to identify the tracts where the underground water is not fresh and to supply fresh water to those areas Unless we solve this problem of providing protected water to all the villages within a spe-

[Shri P. Rajagopal Naidu].

cifiesd period, this promise will remain only a dream.

With regard to public health centres and hospitals in villages. there are doctors but there are no medicines or equipments. Merely appointing doctors when there are no buildings, medicines or equipment is a mere waste. It is unproductive. So, the Minister has to strengthen the primary health centres by providing sufficient medicines.

Some eye doctors are coming to run eye camps. They should be supported and encouraged. Grants should also be given to run eye camps so that they may go ahead with these camps.

Coming to native medicines. I am glad that Government want to improve ayurved. But there are some patent medicines I think the Minister knows there is a medicine for bone setting at Puthur in Nellore District of Andhra Pradesh. I do not know why the Government has not investigated the efficacy of the medicine and. if found useful, extend it to other parts of India. Similarly, there are other patented medicines for cholera and even for arresting dysentery. The Minister should collect information about these patented ayurvedic medicines and popularise them so that it will be possible for us to attack so many diseases.

Coming to adulteration, while it is good that the Act is being implemented, how effective has it been? Bengal gram is being sent from the north to the south after colouring it. The result it that people who are buying it, people from Andhra Pradesh and other southern States, they are being arrested. If any arrest is to be made, it should be at the starting point. Now the arrest is made at the end of the consumer and that is why so much complication has arisen.

So far as adulteration of milk is concerned it is widely prevalent and no action is being taken to check it. Stone powder is mixed with rice and in Andhra Pradesh, in fact. there are mills to powder stones so that it can be mixed with rice. Government should take strong action against such mills and ensure that the mixing of stone with rice is prohibited.

Now malaria is becoming more and more widespread. DDT is not able to control mosquitoes and flies. Therefore, in the States they are sterilising the mosquitoes. Why not we adop it?

With regard to leprosy, unless we bring forward legislation to seggregate the lepers, it is impossible to arrest the spread of the disease. Therefore, I request the hon. Minister to consider this issue also.

चौधरी रामगोपाल सिंह (बिल्हौर) अध्यक्ष महोदय, आप ने मुझे बोलने का अवसर दिया, उस के लिए मैं आपजको धन्यवाद देता हूं। मैं स्वास्थ्य मंत्रालय के अनुदानों की मांगों का समर्थन करते हुए कुछ सुझाव देना चाहूंगा और कुछ ग्रामीण क्षेत्रों की समस्याओं पर प्रकाश डालूंगा। गावों में और शहरों में कितना बड़ा अंतर है? शहर में चार पांच तरीके से इलाज की व्यवस्था है—होम्योपैथिक, एलोपैथिक, यनानी, आयुर्वेदिक और प्राकृतिक चिकित्सा। ग्रामीण क्षेत्र में सिर्फ एक ही व्यवस्था है आयुर्वेद की और वह भी आयुर्वेद की व्यवस्था इस प्रकार की है कि कोई वैद्य गांव में पुराना है, उस के पास बैठने वाले, उस के लड़के उस के नाती, उस के पोते उस से कुछ सीख कर के गाव में इलाज करना प्रारंभ कर देते हैं। उसी से ग्रामीण क्षेत्र के लोग अभी तक लाभ उठाते रहे हैं। शहरों में जो डाक्टर नियुक्त होते हैं वह सभी सम्पन्न परिवार के व्यक्ति होते हैं। वे गांवों में कभी गए भी नहीं।

गांवों की दिक्कतों की उन को जानकारी भी नही। जब वह एम०बी०बी०एस० कर लेते हैं और ग्रामीण क्षेत्र में जाने के लिए उन्हे आदेश दिया जाता है तो मैं तो ऐसा समझता हू उन डाक्टरो की बातचीत से कि एक बडी सजा उन को दी जाती है। वहा बिजली नही पखा नही, रेफ्रिजरेटर नही, अच्छा मकान नही, उस के मन के मुताबिक खाने पीने की चीजे भी मिलनी संभव नही तो कौन डाक्टर वहा जायेगा ? अगर आप उस को बहुत ही मजबूर करेंगे तो आयेगा तो पर मैं तो समझता हू कि उस का मन ही वहां नही लगेगा किसी कारण-वश वह चाहे भले ही वहा बना रहे। यह स्थिति तो है डाक्टरो की।

वैद्य जो हैं पुराने किस्म के लोग उन के बारे मे एक कहावत मशहूर हैं कि नया ज्योतिषी और वैद्य पुराना—जो पुराने वैद्य है उन का बडा महत्व है उन को हम गाव मे लाना चाहें तो उन की सवारी की व्यवस्था, उन की फीस और अनेक प्रकार की कठिनाइयो के बाद वह वैद्य वहा पहुचते है। अब अगर उन्ही वैद्यो को आप ग्राम स्वास्थ्य रक्षक नियुक्त कर दे जैसा कि पूर्व वक्ता ने कहा तो उस की पूर्ति इन पुराने वैद्यो से हा ही नही सकती है। हमारे स्वास्थ्य मत्री जी ने जो ग्राम स्वास्थ्य रक्षक नियुक्त किए है वे सब नय लोग है कोई उन मे हाई स्कूल है, कोई इटर पास है, कोई बी०ए० पास है, कोई एम०ए० पास है। हमारे सभी प्रतिनिधियो ने उन के लिए सिफारिशे की हैं। उन की नव-अभिलाषा की, उन की ईमानदारी की सब ने तारीफ की है। वे तीन महीने की ट्रेनिग ले कर गाव मे आएगे जहां कोई नही पहुच सकता है। वह उसी क्षेत्रके निवासी, उसी गांव के रहने वाले होगे। उस क्षेत्र मे वह जो भी ट्रेनिग पा कर आएगे उस से वहा के लोगो की सेवा करेंगे। यदि यह कहा जाये कि सारे लोग सब के सब गैर जिम्मेदार निकल जाएगे तो सारे लोग गैर-जिम्मेदार नही हो सकते हैं। कुछ लोग उन मे भले ही ऐसे निकलें जो अपने कर्त्तव्य का पालन न करे। मैं तो यह समझता हू कि उनको अभी तीन महीने की ट्रेनिग के लिए स्वास्थ्य मत्री ने आदेश दिया है, एक बार फिर मौका मिले तो उन को फिर तीन महीने की ट्रेनिग दी जाये। गाव गाव मे इस प्रकार आयुर्वेद का बडा प्रचार हो जाएगा और एलोपैथिक से हम को छुटकारा मिल जाएगा। आप ने कितने ही प्रकार की गोलिया और कैप्सूल्स बनाए हैं, उन का क्या हाल है ? गाव मे कैप्सूल पहुच नही सकते। विटैमिन के बारे मे वे कुछ जानते नही। वैसे तो गावो मे विटैमिन अपने आप मिलते हैं। माननीय स्वास्थ्य मत्री जी कृषि मत्री जी से सम्पर्क करे और उनसे बताये कि विटैमिन ए, विटैमिन बी, विटैमिन सी और विटैमिन डी—सभी खाद्य पदार्थों से मिल जाते है। विटैमिन ए सुबह उठते ही सूर्य की धूप से मिलेगा। गाय के दूध से विटैमिन सी मिलेगा। सारी दलहनो मे प्रोटीन अपार भरा पडा है। उसके लिए किसी कैप्सूल की जरूरत ही नही है। विटैमिन बी एव सी दालो से, पालक मूली, गाजर, बथुआ से मिलता है। यह सब विटैमिन सी से भरे हुए है। लेकिन आज लोग जो तरह तरह से पश्चिमी सभ्यता को अपना रहे हैं उससे हमारे खाने पीने के मामले मे गडबडी हो गई है। हम चोकर समेत मोटा आटा खाना नही चाहते हैं हम मैदा खाना चाहते है। हम लाल गुड को न खाकर सफेद गुड खाना चाहते हैं। जहरीली दवाइयो से साफ होकर जो चमकदार गुड आयगा उसको हम खायेंगे, लाल गुड नही खायेंगे।

आज विज्ञान ने बहुत सी खोजे की है। गेहू मे कीडा न लगे इसके लिए गेहू मे गैमेक्सीन मिला दिया जाता है। ग्रामीण क्षेत्रो से जो गेहू आता है उसमे गैमेक्सीन मिला होता है। लेकिन वहा पर लोग जो अपने खाने के लिए गेहू रखते हैं उसमे गैमेक्सीन नही मिलाते है। यह गैमेक्सीन स्वास्थ्य के लिए बडा हानिकारक होता है। अगर सही प्रकार से प्रचार किया

[श्री राम गोपाल सिंह]

जाये तो हम बहुत सी जहरीली दवाओं से और मिलावट से बच सकते हैं। यह बड़ा आवश्यक है। मैं स्वास्थ्य मंत्री जी से कहूंगा कि वे कृषि मंत्री जी से कहें कि देश में दालों का उत्पादन बढ़ाया जाये। किसानों को इसमें कुछ कठिनाइयां हैं जिसके कारण वे इसका उत्पादन नहीं करना चाहते। गांवों में गरीब बच्चों को दूध नहीं मिलता है लेकिन महिलायें उनको दाल का पानी पिला देती हैं तो उससे उनको सारे पौष्टिक पदार्थ मिल जाते हैं। इसके लिए सरकार जितना भी कर सकती है करे।

इसके साथ ही ग्रामीण क्षेत्रों में सरकार आयुर्वेद को बल दे। शहरों में जो व्यवस्था चल रही है उसको चलने दे। एक मेडिकल कालेज बनाने में कितने रुपए की लागत आती है यदि उतना रुपया भी सरकार आयुर्वेद और होम्योपैथी पर खर्च कर दे तो पूरे प्रदेश को उससे लाभ पहुंचेगा और हर व्यक्ति को औषधियां मिल सकती हैं।

आजकल दवाओं में मिलावट होती है, सभी जगह इसका प्रचार है लेकिन उसके लिए हमको इमानदार आदमी कहां से मिलें? दूध बेचने वाले की शिकायत है कि 30 रुपए महीना इंस्पेक्टर को बांध दिया जाये तो आप पानी मिलाकर बेचते रहिए। यदि कोई इमानदार आदमी शुद्ध दूध बेचना चाहेगा तो उसके सामने अनेक कठिनाइयां आयेंगी। समाज का कुछ ढांचा ही बिगड़ा हुआ है, हम सभी दोषी हैं। यदि हमारे मन शुद्ध हों, यदि देश और समाज के प्रति हमारी अच्छी भावना बने, यदि हम सभी सोचें कि बेईमानी से धन कमाना उचित नहीं है तो हमारा और समाज का भी कल्याण होगा।

आपने परिवार नियोजन की बात कही है। परिवार नियोजन के संबंध में पिछले काल में जो जोर जबर्दस्ती हुई उसका जो परिणाम हुआ वह हम आप सभी जानते हैं। अब जो साधारण पढ़ा-लिखा व्यक्ति है वह इस बात को समझता है कि परिवार कल्याण हमारे हित के लिए है। ऐसा तो सब कहते हैं कि परिवार नियोजन सब के हित में हैं लेकिन दूसरी तरफ होता क्या है? लोग सिनेमा देखने जाते हैं जिन में अश्लील चित्रों को दिखाया जाता है, उत्तेजक पदार्थों का सेवन करते हैं तथा बहुत तरह के अर्ध-वस्त्र पहनने का रिवाज चल पड़ा है—इन का क्या परिणाम निकलेगा आप स्वयं अनुमान लगा सकते हैं। हमारी जो पुरानी सभ्यता और संस्कृति थी वह बिलकुल समाप्त हो चुकी है। जितने सम्पन्न व्यक्ति हैं—आप उन के कमरों में देखिए दोनों पलंग साथ-साथ जुड़े हुए हैं। आप बतलाइये—परिवार नियोजन कैसे हो? हमारे मंत्री जी राम और लक्ष्मण का उपदेश देते हैं—इन उपदेशों के देने मात्र से स्थिति सुधर नहीं सकती है, जब तक हमारे संयम नियम ठीक नहीं होंगे—तब तक स्वास्थ्य ठीक नहीं होगा। सिनेमाओं के अश्लील चित्रों को बन्द करवाइये। जैसा हमारे धार्मिक ग्रंथों में कहा गया है—तमोगुणी भोजन से जनता को दूर कीजिए काफी, चाय, अण्डा, मुर्गी, शराब आदि चीजों को यदि हम लेते रहेंगे तो परिवार नियोजन कहां से होगा।

अब मैं कुछ सुझाव देना चाहता हूं—मैं सरकार से अनुरोध करना चाहता हूं—औषधियों से संबंधित समय समय पर गठित समितियों की रिपोर्टें—जैसे बारकर कमेटी की रिपोर्ट, नास्कर कमेटी की रिपोर्ट, मुखोपाध्याय कमेटी की रिपोर्ट इत्यादि को अपने सचिवालय से निकलवायें तथा उन पर तत्काल अमल करें। इसी संबंध में हाथी कमेटी की रिपोर्ट जो प्रदेशों में ड्रग्ज कन्ट्रोल विभागों से संबंधित हैं उल्लेखनीय है। हाथी कमेटी ने बड़ी मेहनत बारीकी से देश के विभिन्न प्रदेशों के ड्रग-कंट्रोल विभागों की दशा का

सूक्ष्म निरीक्षण कर उन पर अपनी रिपोर्ट दी है। बढ़ती हुई दवा की आवश्यकता एवं उस से उत्पन्न हुई स्थिति से निपटने हेतु प्रदेशों के भावी ड्रग कन्ट्रोल विभागों का ढांचा क्या होना चाहिए इस का विस्तृत विवरण हाथी कमेटी ने दिया है। मुझे ज्ञात हुआ है कि हमारे देश के कुछ प्रदेशों में ड्रग कन्ट्रोल विभाग हाथी कमेटी के अनुरूप है, जैसे महाराष्ट्र, गुजरात तमिलनाडू, पश्चिमी बंगाल, दिल्ली इत्यादि में उन्नत ड्रग कन्ट्रोल विभाग हैं जिस के फलस्वरूप उन प्रदेशों में दवा बनाने का व्यवसाय व्यापक रूप से फैला है तथा वहां नकली व मिलावटी दवाओं की वारदातें भी कम होती हैं। उत्तर प्रदेश, बिहार, मध्य प्रदेश, जैसे अधिक जनसंख्या वाले प्रदेशों में ड्रग-कन्ट्रोल विभाग बहुत निर्बल है। इन्हीं प्रदेशों के भाग्य में मिलावटी दवा या मिलावटी खाद्य वस्तुओं से मरना लिखा हुआ है। यह मेरी जानकारी के अनुसार इन तीनों प्रदेशों में ड्रग कन्ट्रोल विभाग की देखरेख ऐसे व्यक्तियों के हाथ में है जो न तो दवा बनाने या उस की जांच करने या कानून की कोई योग्यता रखते हैं और न उन को उस विभाग का कुछ अनुभव है। फलस्वरूप वहां की जनता मिलावटी दवाओं व खाद्य पदार्थों पर अपनी जिन्दगी जी रही हैं। इन पिछड़े प्रदेशों में दवा निर्माण के काम में भी अच्छी प्रगति नहीं हुई है, जब कि देश में उत्पादित अधिक से अधिक दवायें इन्हीं प्रदेशों में खपती हैं। इन प्रदेशों में, मेरा अनुरोध है कि केन्द्र प्रदेशों पर दबाव डालें कि वह अपने प्रदेशों में तत्काल ही ड्रग कन्ट्रोल पर ध्यान देकर धनजन की रक्षा करें। यदि केन्द्र द्वारा इन प्रदेशों को अनुदान स्वास्थ्य एवं चिकित्सा हेतु दिया जाता हो तब उसको उसी हालत में दिया जाए जब वह प्रदेश अपने ड्रग कंट्रोल विभाग को सक्षम बनाये।

एक ताजे सर्वेक्षण से पता चला है कि इस समय देश में लगभग साढ़े आठ सौ करोड़ की औषधियां प्रति वर्ष बन रही हैं तथा छठी योजना तक यह लक्ष्य लगभग 17 सौ करोड़ का होने वाला है। इस उत्पादन की लगभग आधी मात्रा उत्तर प्रदेश, मध्य प्रदेश एवं बिहार में ही बिकेगी। तब देखना होगा कि क्या इन प्रदेशों के ड्रग कन्ट्रोल विभाग इतने सक्षम हैं कि इस उत्पादन, वितरण एंव विक्रय पर अंकुश रख सकेंगे।

इन तीनों ही प्रदेशों में लगभग 15–20 करोड़ रुपये से ऊपर के मूल्य की दवायें सरकारी अस्पतालों में खरीदी जाती हैं तथा उनमें से अधिकांश दवायें मिश्रित या नकली होती हैं। तथा अस्पतालों से भारी मात्रा में यह दवायें गरीबों को उपलब्ध न हो कर चोर बाजारी के जरिये बाजार में बिकने चली जाती हैं। इन तीनों ही प्रदेशों में ड्रग कंट्रोल विभाग जो अस्पताली डाक्टरों के मातहत होता है या तो मूकदर्शक होता है या डाक्टरों की साजिश से मुंह बन्द रखता है।

अत: ऐसी अवस्था में मेरी यह राय है कि एक अलग ड्रग कंट्रोल विभाग की संरचना होनी चाहिये जो चिकित्सा व स्वास्थ्य विभाग के मातहत न हो। जैसा कि कुछ प्रदेशों में है। महाराष्ट्र, गुजरात आदि प्रदेशों में बहुत अच्छा ड्रग कंट्रोल विभाग है तथा वह स्वतंत्र रूप से कार्य करता है। इस तरह इस विभाग के पास साधन भी चाहिये ताकि मौत के छुपे सौदागरों का पता लगायें, पकड़ें एवं उन्हें जेल के सीखचों में पहुंचायें। इस विषय को सर्वाधिक महत्व दिया जाय। देश की जनता हमारी सरकार से बड़ी आशा लगाये है।

श्री रामजी लाल सुमन (फिरोजाबाद) : सभापति महोदय, अभी शिक्षा मंत्रालय की अनुदान मांगों पर कई सदस्यों ने चर्चा की। उन्हीं के साथ मैं भी अपनी भावनाओं को जोड़ता हूं। देश का यह दुर्भाग्य है कि देश में शुरू से ही गांवों को जनसंख्या

[श्री राम जी लाल सुमन]

का ध्यान रखे बगैर शहरो को ही सुविधाए उपलब्ध करायी गयी है। हिन्दुस्तान की 80 प्रतिशत जनता ग्रामवासिनी है। सम्भवत बीस प्रतिशत लोग ही शहरों मे रहते हैं। लेकिन वस्तुस्थिति यह है कि बीस प्रतिशत जनता के लिए 80 प्रतिशत डाक्टर्स है और अस्सी प्रतिशत जनता के लिए बीस प्रतिशत डाक्टर्स है। आज हिन्दुस्तान मे सब से पहले इस बात की आवश्यकता है कि शहर और गाव के बढते हुए असन्तुलन को कम किया जाए। देहात की जनता जो समस्त सुविधाओ से वंचित रही है उन सुविधाओं को देहात की जनता को उपलब्ध कराया जाए। इसके लिए चाहे स्वास्थ्य मत्रालय हो या कोई और मत्रालय हो वह अधिकतम प्रयास करे जिसमे गरीब वर्ग को जो सुविधाए नही मिलती हैं वे उसको मिले। जहा तक नगरो मे अस्पताल खोलने और सुविधाए उपलब्ध कराने का सवाल है उसके लिए मै एक उदाहरण देना चाहता हू। उत्तर प्रदेश की सरकार ने यह एलान किया था कि गावो म कृषि हेतु पानी उपलब्ध कराने के लिए उत्तर प्रदेश की सरकार एक हजार ट्यूबवेल स्थापित करेगी। मेरे ससदीय क्षेत्र म दो विधान सभा क्षेत्र है। फतेहाबाद मे 40 ट्यूबवेल है लेकिन सिर्फ 6 ही काम कर रहे हैं। दूसरे क्षेत्र बाह म 109 ट्यूबवेल है लेकिन केवल 9 ही काम कर रहे हैं। और यही हालत अस्पतालो की है। जिला परिषद् के अस्पतालो म मै नही जानता कितने डाक्टर है, हमारे ससदीय क्षेत्र म अधिकाश जगह डाक्टर नही है। यह कहा जा सकता है कि यह राज्य सरकार का विषय है। लेकिन इसका स्वास्थ्य मत्रालय से सम्बन्ध है, और आवश्यकता इस बात की है कि जो अस्पताल काम कर रहे हैं देहातो मे उनमे दवायें है कि नहीं, डाक्टर समय से जाते है कि नही, वहा के कम्पाउन्डर को वही तनख्वाह मिलती है कि नही और अस्पताल जिस मशा से बनाया गया उसकी पूर्ति हुई है कि नही यह देखने की बात है। मै चाहूगा कि जो घपले की राजनीति रही है उसे समाप्त किया जाय, उससे बडी विडम्बना इस देश मे कोई नही हो सकती। इसीलिये आपका फर्ज बनता है कि आप इस सदर्भ मे सोचे कि देश की ग्राम जनता को सुविधायें तत्काल सीधे रूप म पहुचें तो उसका फायदा हो सकता है।

15.02 hrs.

[SHRI N K. SHEJWALKAR *in the Chair*]

जहा तक जन स्वास्थ्य का सवाल है इसका कोई बुरा काम नही मानता, क्योकि मेरी व्यक्तिगत जानकारी मे है कि जो आर०एम०पी० है वह इजेक्शन भी सही नही लगा सकते है। और देहात है जहा प्राकृतिक चिकित्सा और आयर्वेद के बारे मे थोडी जानकारी हैं वहा अगर 3 महीने मे लोग जानकारी करने के बाद वहा के लोगो के बारे म जानकारी हासिल करे और स्वास्थ्य के बारे में थोडा बहुत प्रयास करे तो अच्छा काम हो सकता है। लेकिन आप जो उनको 50 रु० की दवाये और 50 रु० प्रति माह देगे उससे काम नही चलेगा। सरकार उनको ज्यादा पैसा दे और दवाये भी इतनी दे कि जो उनका क्षेत्रफल है उस में वह लोगो को ठीक से दवाये दे सके।

जहा तक मलेरिया, चेचक और हैजे का सवाल है उसके बारे मे ठीक माननीय सदस्यो ने कहा है कि मत्री जी ने भी खुद बताया है कि 750 लाख व्यक्ति इस से पीडित होते हैं और 8 लाख लोग प्रति वर्ष मरते हैं। किस वक्त मे क्या होता है, चेचक, मलेरिया, और हैजा कब फैलता है यह हम लोग जानते है। हैजे का प्रकोप गर्मियो के दिनो मे होता है।

तो सरकार पहले से ही सुविधा जुटाये जिससे हैजा न हो और बीमारिया न हो, तो अच्छा काम हो सकता है। और जो बीमारिया पैदा हो जाती हैं उनके खिलाफ लडा जा सकता है।

जहा तक कुष्ठ रोगियो का सवाल है। हमारी मानसिकता बन गई है कि समाज व वह बहिष्कृत अग हैं। लेकिन उन। बच्चे भी होते हैं जैसा माननीय मण्डल जी ने बताया कि बच्चे भीख मागते हैं। अगर हम कुष्ठ रोगी की कोई उचित व्यवस्था न भी कर पायें, उचित चिकित्सा न कर पाये आवास की व्यवस्था न कर पाये तो कम से कम उन के बच्चो के आवास की व्यवस्था शिक्षा की व्यवस्था तो हो। इस। लिये भी निश्चित रूप से सरकार को कुछ करना चाहिये।

इस तो क्षेत्र में सबसे बडी समस्या पशुओ के रोग की है, और उसका जहा तक सवाल है देश का आम किसान जिसके पास 1 2 भैंस है वह उसकी जीविका का साधन भी है। इसलिये सरकार का देहातो म जो पशु चिकित्सालय है उनमे काई आदमी नही है। अगर ब्लाक अस्पताल म कोई जाता है तो डाक्टर नही होता, तत्काल राहत नही दी जाती है और जहा बडी मात्रा म पशुओ म रोग फैल जाता है तो जिस मात्रा म उसका इलाज करना चाहिये वह काम ज्यादा नही होता है आज आवश्यकता इस बात की है कि ब्लाक मे जो पशु चिकित्सालय है उनको और प्रभावकारी बनाये और पशुओ मे जो रोग फैलता है उसका उचित निदान हो।

जहा तक फेमिली प्लानिंग का सवाल है, इस के बारे में सदस्यो ने कहा, और मुझे कहने मे कोई सकोच नही है कि हमने अपने इलेक्शन मेनीफेस्टो मे कहा था कि हम सिद्धान्तत इसको स्वीकार करते है। देश की साधारण जनता को तो छोडिये, मै समझता हू कि हम मे से 80 प्रतिशत लोगो ने भी उसको शायद न पढा हो, लेकिन इस देश की जनता ने ऐसा मान कर हमे वोट दिया था, हम सिद्धान्तत परिवार नियोजन को स्वीकार करते हैं। लेकिन जनता की मानसिकता यह बनी कि जो नई सरकार है, वह परिवार नियोजन नही करायेगी, क्योकि पिछली सरकार ने जिस प्रकार परिवार नियोजन कराया था और उसका प्रभाव जनता पर बुरा पड़ा था, उससे जनता महसूस करने लगी थी कि इससे बुरा काम हिन्दुस्तान मे कोई नही हो सकता। एक अजीब तमाशा है विश्व के प्रगतिशील देशो मे जहा कि जनसख्या बढ रही है वहा औसत आमदनी भी बढ रही है, लेकिन हमारे देश मे जनसख्या के हिसाब से औसत आमदनी घट रही है। जहा तक परिवार नियोजन के बारे म हम कट्रोल नही करेंगे, मै स्वास्थ्य मत्री जी से क्षमा चाहूगा कि वह नैतिकता की बात करते हैं थोडे दिनो से वह जबर्दस्त आध्यात्मिक बन गये है, लेकिन मै कहना चाहूगा कि हिन्दुस्तान की जनता चाहे उसे रोटी न मिले, लेकिन वह बच्चे पैदा जरूर करगी। मै नही समझता कि मत्री जी के नैतिकतावाद से कोई बहुत बडा काम हो जायेगा। आवश्यकता इस बात की है कि परिवार नियोजन के जो परिणाम है, जो बुनियादी मान्यताए है और जो उसके सभावित परिणाम है, उसकी जानकारी जनता को दे और अपातकाल और उससे पूर्व जिस प्रकार से परिवार नियोजन का काम हुआ, उसके खिलाफ वातावरण तैयार करे और जनता को बताये कि यह अच्छा काम है हिन्दुस्तान की जनता जब तक इस कार्यक्रम को अख्त्यार नही करेगी तब तक हिन्दुस्तान मे सामाजिक और आर्थिक विकास नही होगा।

[श्री रामजी लाल सुमन]

जहा तक स्कूल के स्वास्थ्य और शिक्षा का सवाल है मैं बड़े अदब के साथ कहना चाहता हू कि डिग्री कालेज मे एन०आई०एस० और एन०एस०एस० दो संस्थाएं काम करती हैं जिन्हे रचनात्मक सगठन कहा जा सकता है। आज आवश्यकता इस बात की है कि प्राइमरी से लेकर ऊपर तक जहा और शिक्षा देते है, चाहे तकली चलाना हो या बच्चो को कृषि या विज्ञान की जानकारी हो, उसी प्रकार स्वास्थ्य के बारे मे भी प्राथमिक जानकारी बच्चों को जरूर दे और जब बच्चा डिग्री कालेज तक जाता है तो उसे इस तरह की जानकारी जरूर हो कि पास-पडोस में या खुद किसी की छोटी-मोटी बीमारी हो जाती है तो उसको निश्चित रूप से अगर ऐसी व्यवस्था की जा सके तो इससे लाभ होगा।

बहुत दिनों से यहा हरिजन के सवाल पर डिस्कशन होता है और एक गंभीर समस्या बनी हुई है। यह कोई आसान बात तो नही है। यह तो तभी सभव है जब कि उन लोगों को तुलना मे प्रभावी काम करे। अबकि बार सी०पी०एम०टी० का एक्जाम उत्तरप्रदेश में हुआ था और मने लिखा था कि सी०पी एम०टी० का जो एक्जाम होता है उसमे कभी भी परसेंटेज 18 नही हो पाती, उससे कम होती है, 7, 8 9 रहती है। मैं चाहूगा कि उसको गभीरता से देखे और प्रदेश सरकारो को हिदायत दे कि जो निर्धारण आपने किया है, वह उसको भी अमल में लाने का काम करे तो निश्चित रूप से एक अच्छा काम होगा।

यह मैने कुछ सुझाव दिये है, मैं पुन आपसे दरख्वास्त करूगा कि जो देहात के अंचलो की उपेक्षा होती रही है वह आगे न हो। हमे यह देखना है कि जितने अस्पताल देहात मे बने हैं और जो डाक्टर वहां पर हैं, उनका फायदा आम जनता को हो रहा है या नही। अगर यह हो गया तो निश्चित रूप से स्वास्थ्य मंत्रालय जोरदार काम कर सकता है।

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) मान्यवर, सर्वप्रथम मैं सदन के उन सभी सम्मानित सदस्यो का आभारी हू जिन्होंने स्वास्थ्य मत्रालय के वाद-विवाद मे भाग लिया और अपने बहुमूल्य सुझाव दिये।

करीब-करीब जितने भी सम्मानित सदस्य बोले है, उनके भाषण से कुछ न कुछ लाभ तो हमे अवश्य हुआ है और उन्होने काफी सुझाव भी दिए हैं। परन्तु एक सबसे बडी चीज मै देखता हू कि जो सामान्य प्रथा है, उसका निषेध हो रहा है। बजट के अनुदानो पर और बजट के सामान्य वाद-विवाद पर जो सम्मानित सदस्य भाग लेते हैं, उनका कर्त्तव्य होता है कि वह अंतिम जवाब जरूर सुने, सदन मे बैठें, मगर मैं यह देखता हूं कि जिन सम्मानित सदस्यो ने भाग लिया है, उनमे से बहुत से लोग आज यहा पर उपस्थित नही हैं (व्यवधान) जिन्होंने भाग नही लिया, वह तो उपस्थित हैं लेकिन जिन्होने भाग लिया, उनको भी रहना चाहिये। इसी तरह से धीरे धीरे हम लोग सीखेंगे। हम इसको कहना नही चाहते थे, किन्तु हमने इस तरह कह दिया कि एक सामान्य प्रथा है। जब हम कुछ कहे, तो हम उस का उत्तर भी सुने। आखिर जनतंत्र की महिमा क्या है?—यही तो कि अपनी बात कहो और दूसरो की बात भी सुनो। अपनी बात तो आपने कह दी, और कह कर चले गये। हमारी बात सुनेंगे नहीं।

आज सबसे बडा विवाद खड़ा हुआ है परिवार नियोजन कहिये या परिवार कल्याण कहिये, उस के बारे में। मुझे इस में तनिक भी

शंका नहीं है कि हम ने बहुत सूझ-बूझ के साथ परिवार नियोजन शब्द की जगह "परिवार कल्याण" रख दिया है। "परिवार कल्याण" एक व्यापक शब्द है। उस की ब्राडर सेंस है। वह परिवार नियोजन को इनक्लूड करता है, अपने मे सम्मिलित करता है। इसलिए "परिवार कल्याण" शब्द के प्रयोग मात्र से यह नही समझा जाना चाहिए कि हम ने परिवार नियोजन की स्कीम छोड दी है। हम एक बार नही, अनेक बार, यह साफ कर चुके है कि परिवार नियोजन की स्कीम हमने छोडी नही है।

मैं जानना चाहता हूं कि इस पक्ष से, उस पक्ष मे, और देश के तमाम बुद्धिजीवियो से कि वे क्या चाहते है? क्या वे चाहते हैं कि अनिवार्य नसबदी फिर शुरू हो? अगर अनिवार्य नसबंदी फिर नही शुरू होनी चाहिए, तो किस बात का विवाद है? हमे बताया जाये कि हमे क्या करना पडेगा। समाज या ससद् के माननीय सदस्यो मे से जो लोग पहले हमारी इस योजना के विरोध मे पहले कभी-कभी बोलते थे, आज वे नही बोलते है।

एक माननीय सदस्य . कानून बनाइये।

श्री राज नारायण : क्या कानून बनाये? कानून बनाने की बात तो ऐबस्ट्रेक्ट है। माननीय सदस्य हमे अपने सुझाव लिख कर भेज दें, ताकि हमे पता चले कि संसद्-सदस्य क्या कहना चाहते है।

लेकिन मैं देखता हूं कि इस बात पर सब राजी हैं कि कम्पलसरी स्टेर्लाइजेशन नही होना चाहिए—जबर्दस्ती नसबन्दी नहीं होनी चाहिए। सामने जो माननीय सदस्य बैठे हुए हैं, उन्होने कहा कि :

Go to 'family planning': leave 'family welfare'. I could not understand the meaning of the sentence. What does he want? Does he want us to go back again to compulsory sterilisation? I think he has no idea about this.

वह जो कुछ चाहते हैं, वह स्पष्ट रूप से बतायें। अनिश्चित और वेग, एबस्ट्रेक्ट जेनेरलाइजेशन करने से कोई फ़ायदा नहीं है। कान्क्रीटाइज कीजिए, ठोस बात कहिये कि क्या किया जाये, कैसे किया जाये।

हम ने ठोस बात कही है कि चाहे जो हो, जब तक हमारे हाथ में सत्ता है, तब तक हम जबर्दस्ती नसबन्दी नही करेंगे। आखिर परिवार नियोजन का मतलब क्या है?—परिवार की संख्या की वृद्धि को रोकना, ग्रोथ आफ़ फैमिली को चैक करना। हम फैमिली की ग्रोथ को कैसे चैक करेंगे? हम ने स्टेर्लाइजेशन की स्कीम रखी है। वह अपनी जगह पर है। उसमे से कोअर्शन और कम्पलशन को हटा दिया है। हम ने कहा है कि लोग वालन्टेरी स्टेर्लाइजेशन स्कीम को अपनाये, इस के लिये अपने आप आगे आयें। इस बारे मे उनको शिक्षा दी जायेगी। उन्हें कई प्रकार के इनसेन्टिव्ज देने की भी बात सोची जा रही है। लेकिन कुछ माननीय सदस्यो ने शिक्षा, प्रचार और एजुकेशन की बात को एकदम से उडा दिया है। कुछ माननीय सदस्यो ने कहा है कि केवल शिक्षा से यह काम नही होगा। उस के मानी क्या है? हम ने एक कानून बना कर शादी की उम्र बढ़ा दी है—18 साल लड़की की और 21 साल लडके की। इस को काग्नीजेंबल आफ़ेंस मान लिया है। एक स्टेप हम ने यह उठाया है।

बहुत से लोग ब्रह्मचर्य का मजाक उड़ाते हैं। मेरी समझ में नहीं आता कि आख़िर ब्रह्मचर्य का मजाक क्यों उड़ाया जाता है। क्या यह ज्ञान का द्योतक है या अज्ञान

का द्योतक है ? तो मैं अज्ञान की बुद्धि-विभ्रम-जन्य-भ्रान्ति मे नही विचरण करना चाहता और सम्मानित सदस्यो से भी मैं निवेदन करूगा कि बुद्धि-विभ्रम-जन्य-भ्रान्ति मे विचरण न करे। बुद्धि-विभ्रम-जन्य-भ्रान्ति बडी घातक होती है। इसीलिए उस बुद्धि-विभ्रम-जन्य-भ्रान्ति से जो विभ्रान्तता पैदा होती है उस विभ्रान्तता से हम लोग अपने को अलग करें (व्यवधान) जब आदमी का मस्तिष्क भ्रमित हो जाता है तो उस भ्रमित होने से भ्रान्ति पैदा होती है, यानी वह ठोस नतीजा नही निकाल पाता है, कन्फ्यूज्ड हो जाता है और जब भ्रान्ति होती है तो मस्तिष्क मे विभ्रान्तता हो जाती है। यह है उस का पूरा मतलब। तो इसके बारे मे खूब अच्छी तरह सोच लीजिए ठोक लीजिए, उहा लीजिए, दहा लीजिए।

अब मै आप के सामने कुछ ब्रह्मचर्य के बारे मे इसी समय कह दू कि क्या हमारे ऋषि मुनि सब पागल थे। मैं ऐसा नही समझता। आज विश्व मे कौन सा ऐसा देश है जो कि भारत की प्राचीन पद्धति की ओर झुक नही रहा है। कौन सा ऐसा देश है कि जहा पर योग की प्रथा चलाने की अभिलाषा नही प्रगट हुई है। आप के यहा के बडे बडे लोग दुनिया के दूसरे मुल्को मे जाते हैं और वहा पर वे योग सिखा रहे हैं। उन लोगो को पढा रहे हैं और तीन-तीन करोड चार-चार करोड पाच पाच करोड की बिल्डिगे बना बना कर इधर उधर घूम रहे है। इन बातो की ओर ध्यान दीजिए। अमेरिका, इग्लैंड पश्चिमी जर्मनी, स्विटजरलैंड, ये मुल्क जिन चीजो को छोड रहे है हमारे भारत के ज्ञानी पुरुष अब उन्ही को अपनाने की ओर बढ रहे हैं। दूसरो की छोडी हुई चीज को अपनाने की तरफ बढ़ने की कृपा न कीजिए। आप अपनी चीज को समझिए।

एक माननीय सदस्य जरा ब्रह्मचर्य का मतलब समझा दीजिए।

श्री राम नारायण 25 साल तक किसी भी प्रकार से वीर्य का स्खलन न हो। और ज्यादा जानना चाहे तो हमारा यहा योगाश्रम खुला हुआ है वहा पर चले जाइए। सीधी सीधी बात मैंने बता दी। गुरु का वाक्य।

ऋषियो ने व्रत ब्रह्मचर्य का नित सनमाना।

सकल जगत का इसे सदा सिरताज बखाना।

चढती है जो ज्योति बदन पर इस व्रत वर से

मिलती है जो शक्ति भुजो को इस यशधर से

वह नही खाद्य मे भी कहीं और भाति नर पा सके,

वह खाय हजारो औषधि सब मत्रो की विध कर॥

सारे मत्रो को देख लो सारी औषधियो को तौल लो, खालो, मगर यदि ब्रह्मचर्य धारण किए हुए हो तो ज्योति का प्रकाश जो आप के बदन पर झलकेगा उस की तुलना दूसरे से नही हो सकती है। इतना ही मैं आप को ब्रह्मचर्य के बारे मे बता दे रहा हू।

इसी के साथ साथ इन्द्रिय-निग्रह भी है। आप लोग रशियन की किताब पढिए—वीमन इन रशिया, आफ्टर रेवोल्यूशन ग्लास वाटर थ्योरी। ग्लास वाटर थ्योरी को बहुत से यूथ कम्युनिस्ट लोग प्रयोग करने लगे। लेनिन ने क्या कहा है ? अनब्राइडिल्ड सेक्सुअल लाइफ इज बुर्जुवा। अनियन्त्रित यौन सबध बुर्जुवा है, पूजीवादी है। यह सर्वहारा का नही हो सकता है, वर्कर का मजदूर का नही हो सकता है। इन सब बातो को आप पढिएगा। गहराई मे जाइएगा तब समझिएगा, ऐसे ही समझ मे नही आएगा।

श्री सी० के० जाफर शरीफ (बगलौर-उत्तर) : यह किताब की बात के अलावा कुछ अपना तजुर्बा भी तो बता दीजिए।

श्री राम नारायण : अब अपना तजुर्बा बताने में तो आप को बहुत कष्ट झेलना पड़ेगा। मैं वह कष्ट देना नहीं चाहता।

अब जो डब्लू०एच०ओ० के डायरेक्टर जनरल डा० एच० माल्हा है उन्होंने हमारे कम्यूनिटी वर्कर्स के बारे में जो कहा है, मैं चाहूंगा कि माननीय डाक्टर साहब जो हमारे सामने बैठे है वह उस को सुन लें और सुनने के बाद गहराई से विचार करें।

"A Community Health worker who knows his limitations is less dangerous than a doctor who is not aware of his limitations."

आप समझ लीजिए कि दुनिया के जितने प्रतिनिधि मण्डल इस देश में आये है सभी ने हमारी इस स्कीम की सराहना की है और यहा तक सराहना की है कि हम इस नतीजे पर पहुच गए है कि भारत की यह जो जन स्वास्थ्य रक्षक योजना है, जो गाव गाव पहुचाने की योजना है, गरीब से गरीब तक पहुचाने की योजना है, जन जन को दवा देने की योजना है, अमरीका भी इसकी ओर बढ़ेगा और इस योजना को अपने यहा ले जायेगा। दुनिया के दूसरे लोग तो हमारी तरफ मुखातिब हो रहे है लेकिन पता नही क्यो हमारे सम्मानित सदस्य इससे सकुचाते हैं। आप कृपा करके हीन भाव से मुक्त हो जायें।

कई बार सदन के भीतर और बाहर भी छुटपुट तरीके से यह बात कही गई है लेकिन मैं कहना चाहूंगा कि आयुर्वेद, यूनानी, सिद्ध, योग, प्राकृतिक चिकित्सा, होम्योपैथी—इन सभी को हमें बढ़ावा देना है क्योंकि इसकी दवायें सस्ते में उपलब्ध हो सकेंगी। हमारे देश की जडी बूटियों से दवाईयां बनेंगी। इन दवाओं से हम इस देश के स्वास्थ्य को अच्छी तरह से बढ़ा सकते हैं। (व्यवधान) देहातों मे इनका इस्तेमाल हो और शहरों में भी इसका इस्तेमाल हो। जनता पार्टी और जनता पार्टी की सरकार ने भारतीय चिकित्सा पद्धति को पहली बार बल प्रदान किया है। इस बात को आप अच्छी तरह से नोट कर लीजिए कि हम बराबर पश्चिमी चिकित्सा पद्धति की ओर मुखापेक्षी रहे और भारतीय चिकित्सा पद्धति को हमने छोड़ दिया। मैं जब गया था वर्ल्ड हेल्थ आर्गेनाईजेशन तो वहा के डायरेक्टर जनरल से मेरी बातचीत हुई। वे भारत मे रह चुके है और उनके पिता जी गाधी जी की सेवा मे रह चुके है, उन्होने बताया कि 25 साल से लगातार मै भारत की सरकार को लिख रहा हू कि भारतीय चिकित्सा पद्धति को भारत जैसे विशाल देश मे चलवाये लेकिन भारत सरकार ने अब तक बराबर उसकी उपेक्षा की। हमे इस बात की खुशी है कि जनता पार्टी की सरकार ने भारतीय चिकित्सा पद्धति की ओर ध्यान दिया है। मै माननीय सदस्यों की सूचना के लिए, जो मैने एक दिन पढ़ा था उसको पढ़ देना चाहता हू। अमरिकन मेडिकल साइंटिस्ट्स का एक प्रतिनिधि मण्डल यहा पर आया था जिस ने आयुर्वेद के बारे मे कहा है—उन्होने तो लम्बा कहा है, मैं थोड़ा सा पढ़ देता हू।

an open scrutiny of the entire Ayurvedic scene in India and not to subject them to a 'guided' tour as is done in totalitarian countries where an outsider is shown only what he is intended to see It is demonstrative of my faith in Ayurveda that I took this greater risk of letting them come to India and meet all schools of thought, *vis a vis* Ayurveda, in this country."

एक महीना पहले यह प्रतिनिधि मण्डल आया था।

SHRIMATI PARVATHI KRISHNAN (Coimbatore): May I ask the hon. Minister why he does not take measures to see that the government recognise Ayurveda and reimburse

[Shrimati Parvathi Krishnan.]

those employees in the various government services who go in for Ayurvedic treatment. Even now under the Government rules and regulations, such employees including those in the Railways do not get reimbursement. I cannot understand it.

श्री राज नारायण : अब सम्मानित सदस्या कृपा कर बैठें ।

SHRIMATI PARVATHI KRISHNAN: The Chairman should say so, but not you.

श्री राज नारायण : में निवेदन कर रहा था—

"The Central Council of Indian Medicine and the Southern Illinois University (SIU)—Dr. Glen Davidson Project Co-ordinator who is now in the city has opined that the systematic approach and inherent features of Ayurveda will have an impact on the medical profession in America."

यह हम उन को थोड़ा सा कोट कर रहे हैं—

"Many chronic diseases were known to have been treated with Ayurveda and the surprising lack of side effects was important."

उन्होंने इस तरफ ध्यान कराया कि जो एलोपैथिक मैडीसन्ज में साइड-इफैक्ट्स होते हैं, वे आयुर्वेद में नहीं होते हैं—यह एक महत्वपूर्ण चीज है जिसे माननीय सदस्यों को समझना चाहिये । जो लोग एलोपैथी की दवा करते हैं वे जरूर करें, लेकिन उस के साइड इफक्ट्स बहुत खराब होते हैं । एक दवा कर के रोग को अच्छा करो लेकिन उस के बाद नया रोग पैदा हो जाता है । इसलिये उन्होंने कहा है कि आयुर्वेद में यह चीज नहीं है ।

श्री केशवराव धोंडगे (नान्देड़) : लेकिन जिन लोगों ने इस की टीका की है, उस के बारे में भी कुछ कहिये । सिर्फ तारीफ की बात ही आप पढ़ कर बता रहे हैं ।

श्री राज नारायण : उनका नाम लेकर क्या बोलू ?

The SIU faculty have investigated medical system in other parts of the world but have found Ayurveda to be the most systematic.

इस तरह से ये बाहर के डाक्टर्स, बड़े-बड़े लोग आ कर कहते है कि आयुर्वेदिक सिस्टम बिल्कुल सिस्टेमेटिक सिस्टम है, जब कि हम भारत के लोग अपनी ही चिकित्सा पद्धति के लिये कहते हैं कि आयुर्वेद क्या करेगा, उस से क्या भला होगा ।

हमारी सम्मानित सदस्या ने कहा कि आयुर्वेद के बारे में ही फैसला कर दीजिये कि सब लोग आयुर्वेद की ही दवा करे । हम जहां आयुर्वेद को बढ़ाना चाहते है, वहीं हम एलोपैथी के महत्व को गिराना नही चाहते है मैं इस बात को बिलकुल साफ कर देना चाहता हूं कि एलोपैथी के महत्व को गिराना हमारा काम नहीं है । जो वर्तमान ज्ञान-विज्ञान की उपलब्धियां है, उन सभी उपलब्धियों को समेट कर समावेश करना हर बुद्धिजीवी का कर्तव्य है, मगर आयुर्वेद, यूनानी, होम्योपैथी, सिद्ध और योग इन सबको हम काफी दूर तक बढ़ायेंगे, जितनी शक्ति होगी, उतनी शक्ति तक बढ़ायेंगे—इसलिये इस मे किसी को मुगालता नहीं रखना चाहिये ।

SHRIMATI PARVATHI KRISHNAN: He has not answered my question. I am all for Ayurveda.

I said those people who undergo Ayurvedic treatment do not get reimbursement. You should reimburse them.

According to your rules and regulations they do not get reimbursement.

श्री राज नारायण : मैं बतलाना चाहता हू—जो लोग आयुर्वेद की दवा खरीद कर इलाज करेंगे, उस का बाकायदा पैसा देंगे, उन के पैसो का भुगतान करेंगे, उन को रिएम्बर्स-मेन्ट किया जायगा ।

मैंने अभी अनेक बड़े-बड़े डाक्टरो की कोटेशन्ज आप के सामने पढ़ी हैं, सब को पढ़ने की जरूरत नही है । लेकिन मैं यह कहना चाहता हू कि भारतीय सिस्टम की चर्चा आज विदेशो मे हो रही है, अपनी चीज को बुरा मत कहो, न दूसरो की चीज को बुरा कहो, और न अपनी चीज को बुरा कहो । मुझ आयुर्वेद के बारे में केवल इतना ही कहना था । आयुर्वेद को जिस सीमा तक बढ़ाने की आवश्यकता होगी, उस को हम बढायेंगे ।

श्री सी० के० जाफर शरीफ : क्या कुछ यूनानी के बारे में भी बतलायेंगे ?

श्री राज नारायण हम ने बता दिया है कि आयुर्वेद का आल इण्डिया इस्टीट्यूट जयपुर मे (व्यवधान) मुझे डिस्टर्ब न कीजिये । आयुर्वेद का नेशनल इस्टीट्यूट जयपुर मे और होम्योपैथी का नेशनल इस्टीट्यूट कलकत्ता मे और यूनानी का दिल्ली मे खोलने जा रहे है । (व्यवधान) हमारे मित्र श्री उन्नीकृष्णन् जी ठीक कह रहे हैं केरल मे, आन्ध्र मे, कर्नाटक मे, तमिलनाडु मे, महाराष्ट्र मे जहां जहा भी हम गये, हम ने वहा देखा है कि किस तरह से धनवन्तिरि पद्धति का प्रयोग एलोपैथी के अस्पतालो मे भी होता है । इस पद्धति से इतने लोग प्रभावित हैं । इसलिये इनका कहना ठीक है कि केरल मे भारतीय चिकित्सा पद्धति की काफी प्रगति हो रही है । हम को भी इस की जानकारी है । (व्यवधान) अब नेशनल इस्टीट्यूट जो जयपुर मे है । इस के आगे कोई और इस्टीट्यूट वहा हो सकता है, स्टेट इस्टीट्यूट हो सकता है । केरल में आयुर्वेद की जितनी दूर तक प्रगति होगी उतनी दूर तक हम उस की सहायता करेंगे ।

दूसरे, सारे देश के लिये, आयुर्वेद के बारे में हमने एक राष्ट्रीय कोर्स तैयार किया है । अब देश मे सभी जगह इस का एक ही कोर्स पढ़ाया जाएगा । सारे देश के लिए एक ही प्रकार की परीक्षा पद्धति होगी । यही हम होम्योपैथी के बारे मे भी कर रहे हैं । होम्योपैथी मे भी एक ही कोर्स होगा । वही कोर्स उत्तर प्रदेश में चलेगा, और कलकत्ता मे भी वही कोर्स चलेगा ।

बीच मे हमारे मैडिकल सिस्टम में एक अराजकता पैदा हो गई थी । उस अराजकता को जनता पार्टी की सरकार अब चलने नही देगी । मैं आप को विनम्रता से कह रहा हू कि इस सिस्टम मे पोस्टग्रेजुएट शिक्षा देने की भी व्यवस्था होगी । (व्यवधान)

SHRIMATI PARVATHI KRISHNAN Before he leaves the subject of ayurveda, I would like to know from the hon Minister whether he has taken up with the Tamil Nadu Government the qeustion of not charging exorbitant sales tax on ayurvedic medicines, because today in Tamil Nadu, where we do have people who believe in Ayurveda, they have to pay very high prices due to these taxes, for ayurvedic, medicines, which are normally very cheap Therefore they are suffering thereby to a great extent So, may I know whether he will take it up with the Tamil Nadu Government? Will he give an assurance in the matter?

श्री राज नारायण : (व्यवधान) मुझे बडी खुशी है कि सम्मानित सदस्य हमारी लीगेसी की बात कर रहे हैं । कांग्रेस का विभाजन हो गया है । एक कांग्रेस आई है और दूसरी कांग्रेस है । पता नही सम्मानित सदस्य कौन सी पार्टी के हैं । (व्यवधान) भाई साहब, मैं बहुत ही सफल सुझाव दे रहा हूं दवा की कमी कम हो, यह हम मानते हैं । मैं जब से इस मंत्रालय मे आया हूं तब से मेरा यही

[श्री राज नारायण]

प्रयत्न है। हम ने दवाइयों की कमी पर विचार करने के लिये एक कमेटी बनायी है जो इस प्रश्न पर विचार कर रही है। इस साल की मैं गारन्टी दे रहा हू कि इस साल दवाइयों की कोई कमी नही होने पायेगी। आगे के लिये वह कमेटी विचार कर रही है। दवाओं की कीमतों को कैसे घटाये, कैसे इन्हे कम किया जाए, इस के बार मे हमारे सम्मानित सदस्य जानते हैं कि हम उस स्कूल से निकले हैं जिस के अन्तर्गत हम ने दाम बाधो आन्दोलन चलाया था और उस आन्दोलन मे हम कई बार जेल भी गए है। यह जेल हम एक बार नही कई बार गये हैं। हमारी सदा की यह नीति रही है कि जो भी जीवनोपयोगी सामग्री है उस की लागत मूल्य के ड्योढी कीमत से ज्यादा कीमत नही होनी चाहिए। यह हमारी निश्चित धारणा हैं और इस के लिये हम बराबर लडते आ रहे है। लागत मे क्या क्या चीजे जोडी जायेंगी, इस मे काफी मतभेद है। तो सोचते सोचते कोई रास्ता निकल आयेगा। अगर हम प्रयत्नशील हैं ठीक तरीके से, और जितने सुझाव आये हैं माननीय सदस्यो के द्वारा उन पर हम लोग गम्भीरता से विचार करेगे। हमारे माननीय बी० पी० मडल ने कई सुझाव दिये, वह स्वास्थ्य मत्री भी रह चुके हैं तो उन के सुझावो की उपेक्षा तो तो हम करेगे नही, उसको ठीक तरीके से रखेगे और जहा समझ मे बात नही आयेगी, उन को बुला कर समझेगे। मगर सवाल यह है कि क्या हो ? क्या जो पहली सरकार की योजना थी शहर अभिमुख, बडे लोग अभिमुख, वह हम चलायेंगे नही। हमारी योजना मे कम से कम जो जितना भी गरीब अकिंचन, दरिद्र है उस को उतना ही हम लाभ देना चाहते हैं। यह हमारी योजना का गुरु मंत्र है, वह हम करने जा रहे हैं।

जो जन स्वास्थ्य रक्षक की योजना है, एक हजार की आबादी पर कम्युनिटी का एम्प्लोयमेंट इस मे हो इसलिये हम ने कहा कि जन स्वास्थ्य रक्षक चुना जाये। वह सरकारी कर्मचारी नहीं माना जायेगा। बल्कि जनता का सेवक माना जायगा। जनता का सेवक जनता के द्वारा जनता के लिये छाटा हुआ। इतनी बडी भावना अगर देश मे जागृत कर दी, केवल उस भावना को जागृत मात्र करने से इस देश मे क्रान्ति आ जायेगी। समझ मे नही आया यह क्यो नही समझते हैं। और हर पाच हजार की आबादी पर हम ने बहुउद्देश्यीय कार्यकर्ता रखे है। हर गाव मे प्रशिक्षित दाई की व्यवस्था की है, और आप समझ सकते हैं कि वह कौन होगी, और उन्हे पैसा भी देगे। दाइया ज्यादातर गाव मे कौन होंगी ? आप सब लोग जानते हैं हमारे माननीय बी० पी० मण्डल की ज्यादा जानते है क्योंकि वह जिस क्षेत्र से आते है उस को मैं जानता हू। इसलिये उस मे कोई घबराने की जरूरत नही है।

इस समय जो प्राइमरी हैल्थ सैन्टर है उस मे दो डाक्टर रहते थे ऐलोपैथी के। अब प्राइमरी हैल्थ सैन्टर मे एक डाक्टर और बढ़ा दिया गया है, वह भारतीय चिकित्सा पद्धति का डाक्टर होगा जहा जो चिकित्सा पद्धति ज्यादा प्रचलित होगी उसी का डाक्टर होगा। जैसे पश्चिमी बगाल मे होम्योपैथ, उत्तर प्रदेश, बिहार, राजस्थान, मध्य प्रदेश, हरियाणा, हिमाचल प्रदेश, पजाब मे आयुर्वेद का होगा, दिल्ली मे यूनानी का डाक्टर होगा, और तमिलनाडू मे सिद्धा का होगा। केरल मे आयुर्वेद का होगा, या और कोई पद्धति का होगा। हम ने केरल तामिलनाडू को छूट दे दी है, उन्हों ने कहा कि आप की सरकार की योजना के तदनुकूल हम पहले से ही अपने यहा कार्यक्रम चला रहे हैं। तो हम ने कहा हम आप को डिस्टर्ब नही करना चाहते, आप अपनी योजना को ठीक तरह से चलाइये, जो मदद हम से हो सकेगी, हम करेगे। तो उन को इजाजत दे दी है। तो 30 हजार जन स्वास्थ्य रक्षक अपने क्षेत्र में चले गये। जो कई मुल्कों, ब्रिटेन, और पश्चिमी

जर्मनी, का पार्लियामेंट का डेलीगेशन आया था, वह कई इलाको मे गया और उन्होने जा कर पता किय , जन-स्वास्थ्य रक्षको से सवाल किये कि क्या करते हो। इस पर उन लोगो की एक राय बनी कि इस योजना को तो विकसित राष्ट्रो मे भी शामिल करने की आवश्यकता आ पडी है हमको बता दीजिये कि हम कौन से कार्यक्रम चलाये जो जन जन तक पहुचे।

SHRI K P UNNIKRISHNAN (Badagara) I want to know how much he has included in the budget estimates for this He should not be allowed to carry on this fiction He says there will be one for every thousand That will come to 6 4 lakh Even if we take an expenditure of Rs 100 per head the whole thing will come to Rs 76 crores I would like to know how much he has provided for 'this in the budget estimates He should not be allowed to mislead the House

श्री राज नारायण माननीय सदस्य को इस बात को देख लेना चाहिय हमारी योजना का वह समझ लें। इस समय हर जन स्वास्थ्य रक्षक जो अच्छी तरह से 3 महीने की ट्रेनिंग ले चुका है जब वह अपने फील्ड मे जायेगा तो उस का हम 50 रु० प्रति मास देगे और 50 रु० की दवाए देगे। साल भर मे लगाया जाये तो 50 रुपये प्रति मास से 600 रुपया एक जन-स्वास्थ्य-रक्षक को दिया जायेगा एक हैल्थ सैन्टर पर इस तरह से 100 पर जोड लीजिये तो 60 हजार हो जायेगा। इस तरह से सारी योजना जोड लीजिये तो अपने आप इसे आप निकाल लेंगे।

स्वास्थ्य के मायने है "स्व' मे स्थित।

SHRI K P UNNIKRISHNAN He should not be allowed to convert the whole thing to a circus arenta. There is a limit for this He has not replied to my question

सभापति महोदय माननीय मंत्री जी से प्रश्न पूछा जा रहा है कि आप की इस योजना मे इस वर्ष क्या 76 करोड खर्च होगा ? क्या आप ने यह प्रावधान किया है ?

श्री राज नारायण सिर्फ 1978-79 मे 21 6 करोड कहिये, फार कम्युनिटी हैल्थ वर्कर।

सभापति महोदय क्या आप यह स्पष्ट करना उचित समझेगे कि अभी पूरी योजना नही ले रहे है आप? 76 करोड के स्थान पर आप 21 करोड खर्च कर रहे हैं या कितना खर्च करेगे ?

श्री राज नारायण सभापति जी मैं आपके द्वारा सदन के सदस्यो को यह बताना चाहता हू कि यह योजना विकास शील है यह बढती चलेगी। इस साल के लिये हमने इतना रखा है। इसको देखकर हम स्टडी करेंगे कि हमारी स्कीम मे कितनी प्रगति हुई है आगे कैसे बढेगी और इसके बढाव को देखकर हम चलेगे।

अगर आप चाहे तो हम पूरा 5 साल का बजट बता दे कि 5 साल मे कितना होगा उससे क्या फायदा होगा ?

जब हमारी प्लानिंग हुई थी तो हमने उसमे ही यह कह दिया था हम उसको फिर रिपीट करने के लिय तैयार है।

सभापति महोदय रिपीट करने के लिये कोई नही कह रहा है।

श्री राज नारायण माग देख लीजिये, यह तीन खडो मे विभाजित है। माग सख्या 44, 45 और 46।

सचिवालय के प्रधान से सबधित माग सख्या 44 है, चिकित्सा और जन-स्वास्थ्य

[श्री राज नारायण]

के संबंधित मांग संख्या 45 है और परिवार कल्याण से संबंधित माग 46 है। माग संख्या 44 में 88 करोड है, 45 में 264 06 करोड है और 46 में 122.09 करोड है। यह कुल टोटल होता है 387 03 करोड रुपये। यह स्वास्थ्य मंत्रालय का इस साल का बजट है सारे बजट को देख कर समझ लीजिए।

SHRI K. P. UNNIKRISHNAN: Sir he has not answered my point at all. Sir, I seek your protection. He is talking of something else. Sir, would you put my question to him?

MR. CHAIRMAN: He has replied to that.

श्री राजनारायण : मैं चाहूंगा कि सम्मानित सदस्य प्रश्न करने से पूर्व यह समझे कि प्रश्न कहा से उठता है और कहा बैठता है।

SHRI K. P. UNNIKRISHNAN: This is not an answer. I wanted the specific answer. He can clown everywhere. But this is not the time to clown. There is time for everything. But I have put a specific question. I want a specific answer. My question was.... (*Interruptions*)

श्री राजनारायण : जब मैं खत्म करूंगा, माननीय सदस्य उसके बाद पूछ लें।

देशी दवाओं का स्टैंडडाइजेशन हो, इसके लिए काम हो रहा है। आयुर्वेदिक, युनानी और सिद्ध की अलग अलग फार्माकोपिया समितियां हैं। स्टैंडर्ड आयुर्वेदिक योग संहिता प्रकाशाधीन है, जिसमें 444 योग हैं। अनुसन्धान परिषद् के माध्यम से भी प्राय: 440 दवाओं पर काम हुआ है और आधुनिक वैज्ञानिक तरीके से इनका स्टैंडर्डाइजेशन किया गया है। अन्य प्रकार के अनुसन्धान भी आधुनिक वैज्ञानिक रीति से होते हैं।

शिक्षा का स्तर बढ़ाया जा रहा है। भारतीय चिकित्सा केन्द्रीय परिषद् अधिनियम 1970 के अन्तर्गत स्थापित परिषद् ने सारे देश में देशी चिकित्सा के स्नातक स्तर का पाठ्यक्रम विहित कर दिया है और भविष्य मे एक ही पाठ्यक्रम सारे देश मे चलेगा। कालेजो का न्यूनतम स्तर भी बनाया गया है और इसके लिए सहायता भी दी जा रही है। इन कालेजों का निरीक्षण भी अधिनियम के अन्तर्गत शुरू हो गया है और जहा सुविधाये नही होंगी, वहा की उपाधि की मान्यता समाप्त कर दी जायगी।

किसी औषधि के नशीले प्रभाव का निराकरण करने के लिए कोई प्राधिकृत चिकित्सा अधिकारी कार्यवाही कर सकता है। दिल्ली से बाहर के किसी डाक्टर द्वारा लिखी गई औषधि के ऐसे प्रभाव के लिए स्थानीय डाक्टर कोई कार्यवाही नही कर सकता है। यह बात रोगी के हित मे है कि किसी औषधि के कुप्रभाव के निराकरण के लिए वह दिल्ली के किसी डाक्टर द्वारा लिखी गई दवा का इस्तेमाल करे।

इंजेक्शन बडी सफाई से तथा उपयुक्त वातावरण से लगाया जाना चाहिए। अत: किसी रीएक्शन को रोकने और यह सुनिश्चित करने के लिए कि फोडा इत्यादि न बन जाये, इंजेक्शन डिसपेंसरी मे ही लगाना ठीक है।

मगर मैं माननीय सदस्यो से एक बात पूछना चाहता हूं कि आज कौन डाक्टर इंजेक्शन लगाता है। क्या कोई डाक्टर इंजेक्शन लगाता है? उनके कम्पाउण्डर जाते है और इंजेक्शन लगाते हैं।

SHRI C. K. JAFFER SHARIEF: Sir, he should speak about various Health Schemes and about the provision of medical facilities to the people and not about the injections.

इंजैक्शन कहां लगाना चाहिए, कैसे लगाना चाहिए, ये क्या बातें हैं ?

श्री राज नारायण : मैंने यह पहले ही बता दिया इंजैक्शन के बारे मे कि सब इंजैक्शन डिस्पेंसरी मे लगाया जाये ।

श्री बी० पी० मंडल : आपने जो कहा कि सभी इंजैक्शन डिस्पेंसरीज मे ही लगाए जायें तो कोई बीमार है और वहा नही जा सकता है तो कम्पाउण्डर आकर के लगा देगा जो सी जी एच एस से अटैच्ड है तो उसमे आपको क्या नुकसान है ?

श्री राजनारायण : सम्मानित सदस्य जो बोल रहे हैं इनकी भी व्यवस्था हो सकती है । इस पर भी कोशिश की जायगी ।

मगर एक प्रश्न को जरा लोग अच्छी तरह से समझ ले । बार-बार कोर्स के बारे मे कहा जाता है । यह हम भी समझते हैं कि कोर्स के बारे मे विचार हो सारे देश मे । बड़े-बड़े डाक्टरो को बैठा कर इनके ऊपर विचार हो कि कोर्स साढ़े पाच साल का हो, पाच साल का हो या छ साल का हो, कितने साल का हो । इसके बारे मे हमने एक कमेटी बनायी है, वह विचार कर रही है कि डाक्टरी को अच्छे तरीके से पास करने मे कितना समय लगाया जाये । कई मुल्को मे भिन्न-भिन्न प्रथाए हैं, सब को स्टडी करके अपने यहा एक अच्छी तरह से व्यवस्था बनाइए । हम कही दुराग्रही नही हैं । मगर हम सत्याग्रही हैं । सत्य पर से डिगेंगे नही इस बात को समझ लीजिए ।

परिवार का नियोजन हो, संतानें कम हो, बच्चे कम पैदा करें, इस गरीब मुल्क मे ज्यादा बच्चे पैदा करना पाप है । जो मुल्क अपने बच्चो का पेट न भर पाए वह ज्यादा बच्चे पैदा करने दे, यह चीज ठीक नहीं है, यह बराबर हम कहते हैं, कह रहे हैं और कहेंगे ।

जन-स्वास्थ्य रक्षक योजना के बारे मे जो लोग बोलते हैं, हमे बडी तकलीफ होती है क्योकि यह पहली बार एक क्रान्तिकारी जनता की योजना चल रही है जिसमे कि कम्युनिटी मे सेलेक्ट हो रहे हैं हमने जगह-जगह के आकड़े मगाए हैं । आप एवरेज लगा लीजिए । एक जगह मे बीस आदमी चुने जाते हैं तो बीस मे हम यह देख लेते है और राज्य सरकारो को हमने कहा है कि देख लें, उसमे कम से कम एक चौथाई तो हरिजन होने चाहिए । बाकी कौन लोग होते हैं ? इसमे कुछ एम ए तक आए हैं, इटर पास आए हैं, आइ सी एस आए हैं, पी सी एस आए हैं, एम ए आए है, तमाम लोग इसमे आए है । परन्तु मूदहु आख कतहु कोउ नाही—हम बैठे रहेंगे दिल्ली मे तो हम को क्या पता चलेगा कि जन-स्वास्थ्य रक्षक क्या है ? मैं ऊनीकृष्णन जी से अपील करूगा कि हरयाना पास मे है चले जाइए हरयाना के किसी ब्लाक मे जहा पर कि यह योजना चालू है औ खुद ही उन जन-स्वास्थ्य रक्षको से क्वेश्चन कर लीजिए कि वह क्या पढे हैं, कैसे वे बीमारी को रोकेंगे, क्या करेगे ? देखिए उनके उत्तर से सतुष्ट होते है या नही जो विदेश के लोग आए हैं वे ब्लाको मे गए हैं, मेरठ के ब्लाक मे गए हैं और दूसरे ब्लाका मे गए हैं और उन्होने उनसे सवाल किए है । उन्होने कहा कि हम उनके उत्तर को सुनकर प्रसन्न हो गए और हम यह समझ गए कि आपकी योजना कारगर होकर रहेगी । मैं ऊनीकृष्णन् जी को पूरा इत्मीनान दिलाना चाहता हू कि यह योजना पूर्णरूपेण कार्यान्वित होकर रहेगी ।

श्री डी० जी० गवई : (बुलडाना) पचास रुपए मे वह सन्तुष्ट है क्या ?

श्री राजनारायण : पचास रुपये में जो सतुष्ट न हो वह 3 हजार मे सतुष्ट हो जायेगा क्या ? आज कितने कर्मचारी है जो 1 हजार, 2 हजार या 3 हजार पाते है, वे सतुष्ट हैं क्या ?

[श्री राज नारायण]

अभी मैं गया था चित्रकूट। वहा पर कुछ एम० ए० पास थे, उन से हम ने पूछा .. (व्यवधान) जी हा, रामायण मेला मे। (व्यवधान) सम्मानित सदस्य को क्या पता है कि चित्रकूट क्या है ? जो चित्रकूट न जाने वह भारत की महिमा, गरिमा और वैभव को क्या समझ पाएगा ? मै ने उस से सवाल किया कि तुम एम० ए० पास हो, एम० एस० सी० हो, जन-स्वास्थ्य रक्षक कैसे बने, कोई नौकरी खोजने क्यो नही गए? सीधा उत्तर देता है कि मेरी भावना है जनता की सेवा करने की, मेरी भावना है ग्रामीण क्षेत्र मे रहने की। मै गरीबो के साथ रहना चाहता हू। यह तो अपनी भावना और दृष्टि का सवाल है। इसलिए अगर यह भावना पैदा हो और देश की गरीब जनता जागे तब जा कर शहर और देहात का अन्तर मिटेगा। केवल हम लेक्चर दे दे विश्व बन्धुत्व का और लोकतन्त्र का ना लेक्चर दे देने मात्र से काम नही चलेगा। इसलिए मैं यह कहना चाहता हू कि हमने पूरे अच्छे तरीके से व्यवस्था कर ली है कि किस तरीके से गाव का स्वास्थ्य, जनता का स्वास्थ्य जनता के हाथ मे रहेगा। वह व्यवस्था हमने कर दी है। ग्रामीण क्षेत्रो मे जो दवाइया इस समय पब्लिक हैल्थ सेन्टर्स मे 12 हजार रुपये प्रति वर्ष की थी, अब उसमे 10 सब-सेन्टर्स जुड गये हैं, तो 20 हजार रुपया इनका हो गया और 12 हजार उनका, इस तरह से सब मिलाकर 32 हजार हो गया। नई योजना के कार्यान्वित होने पर इसका पूरा खर्चा हो जायेगा—60 हजार और सब मिलकर के हो जायेगा 1 लाख 18 हजार

अब सम्मानित सदस्यो ने जो सवाल किये हैं, उन का मैं थोडे-थोडे मे उत्तर दे देता हू। डाक्टर पेरियास्वामी ने ब्लड-प्रेशर के लिये उपयोगी सिद्ध-पद्धति की औषधि "नित-कल्याणी" का उल्लेख किया था। इस औषधि का बाहर से आयात करने की भी चर्चा थी। मैं यह बताना चाहूगा कि सिद्ध चिकित्सा पद्धति के अनुसन्धान के लिये मद्रास मे एक केन्द्रीय अनुसधान सस्थान काम कर रहा है, जहा कई रोगो और सिद्ध औषधियो पर शोध हो रहा है। रक्त कैन्सर मे सिद्ध के उपयोग पर भी विचार किया जायगा। यह भी निवेदन है कि आयुर्वेद, यूनानी, सिद्ध आदि की दवाइया बनाने के लिये वे उपयोगी द्रव्य जो देश मे प्रचुर मात्रा मे उपलब्ध नही है उनके आयात का अनुमोदन भी हमारे मंत्रालय से होता है। सिद्ध पद्धति के लिये उपयोगी किसी भी औषधि के आयात की यदि आवश्यकता अनुभव की जायेगी तो हम लोग उस पर अवश्य विचार करेंगे। अपने देश मे औषधिया प्रचुर मात्रा मे मगवाई जाय इसके लिये भी प्रयत्न हो रहा है।

इसके साथ-साथ हमारे कुछ अस्पतालो के बारे मे यहा पर चर्चा हुई—उनके बारे मे थोडे मे निवेदन कर दू। सफदरगज अस्पताल मे अपने आपको डाक्टर बताने वाले अनधिकृत व्यक्ति—हो सकता है हमारे मित्र मडल जी जानते हो—एक थे श्री कुमार सिह और दूसरे श्री एस० रविकुमार। ये दो व्यक्ति क्रमश 31 अक्तूबर, 1977 और 1 नवम्बर 1977 को पकडे गये और उन्हे पुलिस के हवाले कर दिया गया क्योंकि वे अपने कन्धो पर स्टेथसकोप लटकाये, अपने आपको सफदरजग अस्पताल का डाक्टर बतला रहे थे। ये बतलाया गया कि वे रोगियों से पैसा ले रहे थे और वहा रोगियो की जाच करने के लिये ड्यूटी पर तैनात वरिष्ठ डाक्टरो पर भी रोब डाल रहे थे। पुलिस ने उन्हे गिरफ्तार कर लिया है और आगे पूछ-ताछ के लिये उन्हें रिमाण्ड पर रख दिया गया है। सफदरजग अस्पताल मे सुरक्षा के प्रबन्ध कडे कर दिये गये हैं, ताकि ऐसी घटनायें दोबारा न हो। हमारे सम्मानित सदस्य जो इस घटना से चिन्तित थे, मैं समझूंगा—वे हमारी इस

कार्यवाही से सन्तुष्ट होंगे । ....
(व्यवधान) ....

विलिंगडन अस्पताल मे श्री एच० के० दास, पत्रकार की मृत्यु के बारे मे हमारे सम्मानित सदस्यों ने यहां पर सवाल किया था। श्री एस० के० दास को उपचार के लिये 12 फरवरी, 1978 को विलिंगडन अस्पताल मे भरती किया गया। इसके बारे में प्रधान मंत्री सचिवालय द्वारा एक शिकायत मेरे मत्रालय को भेजी गई है। उस शिकायत मे कहा गया है कि रोगी को किसी वरिष्ठ डाक्टर ने नही देखा। वहां उस समय के सीनियर डाक्टर इन्चार्ज का कहना है कि उन्होंने इस रोगी को स्वयं देखा था। चूंकि इस मामले मे अस्पताल से प्राप्त रिपोर्ट अधूरी है, इसलिये स्वास्थ्य सेवा महानिदेशक और मैडिकल सुपरिंटेन्डेन्ट से अनुरोध किया गया है कि वे इस शिकायत की पूरी-पूरी छानबीन करें और एक रिपोर्ट इस मत्रालय को भेजें।

दिल्ली अस्पतालों मे भीड-भाड़ के बारे मे करीब-करीब जितने सम्मानित सदस्य बोले हैं, सभी मुखारबिन्द से चर्चा हुई है। यह सभी जानते है कि दिल्ली के अस्पतालो मे भीड बहुत रहती है। वास्तव मे अस्पतालो मे भरती होने वाले व्यक्तियो की सख्या उपलब्ध बिस्तरों की संख्या से बढ़ जाती है। सफदरजग अस्पताल मे तो बिस्तरो की सख्या बढ़ाना सम्भव नही है, क्योंकि वहा पर पहले ही 1207 बिस्तर है। जो समुचित प्रशासन के लिये काफी समझे जाते हैं। लेकिन विलिंगडन अस्पताल मे 70 अतिरिक्त बिस्तरों की व्यवस्था की जा रही है। दिल्ली नगर निगम के अधीन हिन्दू राव अस्पताल मे 200 बिस्तरों का एक वार्ड और स्वामी दयानन्द अस्पताल मे 120 बिस्तरों का एक वार्ड पूरा होने वाला है। जहां तक दिल्ली प्रशासन का प्रश्न है—अगले तीन वर्षों मे निम्न-लिखित अस्पतालो मे बिस्तरों की सख्या बढ़ाने का विचार है—

	बिस्तरे
1. नेहरू होम्योपैथिक मेडिकल कालेज और अस्पताल	50
2. पुलिस अस्पताल	20
3. गुरु नानक नेत्र केन्द्र .	70
4. गोविन्द बल्लभ पंत अस्पताल (नर्सिंग होम में)	40
5. मानसिक रोग अस्पताल, शाहदरा .	350
6. नई दिल्ली नगरपालिका अस्पताल, मोती बाग .	50

16 hrs.

भीडभाड को कम करने के लिए और विभिन्न क्षेत्रो मे अस्पताली सुविधाये बेहतर ढंग से उपलब्ध हों, यह सुनिश्चित करने के लिये हरि नगर और शाहदरा मे 500-500 बिस्तरों का एक-एक अस्पताल खोलने का विचार है। हरि नगर मे 500 बिस्तरों का जो अस्पताल खोलेंगे, उस मे 300 बिस्तरें आयुर्वेद के होगे और 200 एलोपैथी के होंगे, जिससे कि आयुर्वेद साथ-साथ विकसित रूप से आगे बढ़ती चले।

गावों के लोगों को अस्पताल सुविधाओं के लिए बहुत दूर तक न चलना पड़े, इसके लिए दिल्ली प्रशासन, दिल्ली के ग्रामीण क्षेत्रो मे 100-100 बिस्तरों के सात अस्पताल खोलने की भी योजना बना रही है। इस से मौजूदा अस्पतालों मे भीड़भाड कम हो जायेगी, क्योंकि इस समय दिल्ली के ग्रामीण क्षेत्रो और पडोसी राज्यों के बहुत से लोग दिल्ली के मौजूदा अस्पतालों मे दाखिला लेते हैं।

दिल्ली से बाहर के रोगियों के रिश्तेदारों के लिये धर्मशालाओं की व्यवस्था के सबंध में मुझे यह निवेदन करना है कि सफदरजंग अस्पताल के सामने स्थित सेना की एक बैरक

[श्री राज नारायण]

को अस्थाई रूप से बदल कर सफदरजंग अस्पताल में बहुत छोटे पैमाने पर धर्मशाला की सुविधायें उपलब्ध कर दी गई हैं। सफदरजंग अस्पताल में भर्ती होने वाले रोगियो के रिश्तेदारों के लिये धर्मशाला के लिये एक नया भवन बनाया जा रहा है। इस पर 15.13 लाख रुपए की लागत आने का अनुमान है।

विलिंग्डन अस्पताल मे धर्मशाला बनाने का एक ऐसा प्रस्ताव सिद्धांत रूप में स्वीकार कर लिया गया है और निर्माण तथा आवास मंत्रालय / भूमि एवं विकास अधिकारी से उपयुक्त स्थान पर स्थित कोई प्लाट लेने के लिए, जिस पर धर्मशाला बनाई जा सके, प्रयास किए जा रहे हैं।

इसी तरह से हमारे मित्रों ने "डायलिसिस" के बारे में पूछा। देश में डायलिसिस की व्यवस्था कहां कहां है। हमारे कुछ मित्रो ने आदरणीय जयप्रकाश नारायण जी का नाम लिया और कहा कि जयप्रकाश जी के लिए जो पैसा खर्च हो रहा है, क्या गरीब से गरीब जन के लिए भी खर्च किया जाएगा ? मैं बतला देना चाहता हूं —जयप्रकाश जी गरीबों के हैं, गरीबों के लिए हैं और गरीबों के उत्थान के लिए ही उन की सारी जिन्दगी बराबर लगी रही है, क्योंकि मैं 1934 से जयप्रकाश जी के संसर्ग में हूं ......

श्री केशवराव धोंडगे : यह सवाल मैंने उठाया था इसी लिए मैं आप से गुजारिश कर रहा हूं कि वह सुविधा गरीबों के लिए भी होनी चाहिए।

श्री राज नारायण : मैं वही बतलाने जा रहा हूं ताकि कोई गलतफहमी न रह जाए। हम अपनी परिधि को बढ़ा रहे हैं—डायलेसिस कैसे लगे, उस को लगाने के पूर्व क्या क्या व्यवस्था करनी होती है, कहां कहां सुगमता से उपलब्ध रहे—ये सब बातें हैं जिन पर ध्यान देना होगा। मैं एक बात यहां पहले बता दूं—हमने एक कोष—स्वास्थ्य न्यास बनाया है, जिस में प्रधान मंत्री जी, गृह मंत्री जी, मैं और एक दो आदमी शामिल हैं। उस से हम ने यह व्यवस्था की है कि किडनी, हार्ट और केन्सर—इन बीमारियों के इलाज के लिए यदि कुछ पैसा देना होगा, तो हम उस ट्रस्ट से दे सकेंगे। जैसे "आपनहार्ट आपरेशन" किया जाता है, उस में 16 हजार रुपया लग जाता है, इस के लिए हमारे मंत्रालय के पास पैसा नहीं है, हमारे इस्टीच्यूट के पास भी इतना पैसा नहीं है, चण्डीगढ़ में भी इतना पैसा नही है, इस के लिए जिन-जिन गरीबों का नाम आता है उन को पैसा दिया जाता है और माननीय सदस्यों को इस बात की जानकारी हो जानी चाहिए कि कोई गरीब अभी तक हमारे यहां से फिरा नहीं है। ऐसा हो सकता है ......

SHRI K. P. UNNIKRISHNAN: What is the corpus of this Trust?

श्री राज नारायण : डाक्टर्स का मुख्य उद्देश्य यह है कि गरीबों की मदद करना। (व्यवधान) अभी हम यहां पर नहीं बता सकते हैं कि कितना रुपया है न्यास में। लेकिन लगभग 5-7 लाख रुपया होगा। मैं उन्नी-कृष्णन जी से, विरोध पक्ष के सभी सदस्यों से, देश के सभी धनी-मानी लोगों से अपील करूंगा कि वे उदारता के साथ ट्रस्ट में पैसा दें ताकि गरीबों की सहायता हो सके। जो आदमी गरीब है, हरिजन है, पिछड़ी जाति का है, उसको हम निश्चित रूप से सहायता देना चाहते है। उन्हें इसमें प्राथमिकता दी जाएगी।

श्री मनी राम बागड़ी : (मथुरा) : मैं माननीय मंत्री जी को एक बात याद दिला दूं, जब डा० लोहिया अन्तिम घड़ियां गिन रहे थे तो श्री जयप्रकाश जी ने मंत्री जी की मौजूदगी में कहा था कि राम मनोहर लोहिया घबराओ मत, आपके इलाज में कोई कमी नहीं रहेगी।

तब जयप्रकाश जी की तरफ देख कर के डा० लोहिया ने कहा था कि ठीक है मेरे लिए डाक्टर्स हैं लेकिन वह दिन कब आएगा जब हिन्दुस्तान के भूखे से भूखे आदमी को डाक्टर की सुविधा मिलेगी।

श्री राज नारायण : देखिए, इस विषय पर बहुत समय लग जाएगा। जब डा० लोहिया, जयप्रकाश जी और आचार्य नरेन्द्र देव जी का नाम आता है तो हमारी भावुकता जागृत होती है।

श्री केशव राव धोंडगे : गरीब लोगों के लिए भी डायलेसिस का इन्तजाम होगा, हरिजनों के लिए भी होगा या नहीं होगा ?

श्री राज नारायण : क्यों नही होगा। हमारे पास तीन-चार हरिजनों का नाम आया है। हमने उन्हें डायलेसिस के डाक्टर के पास भेज दिया है। अगर उनके लिए डायलेसिस की जरूरत होगी तो उनको जरूर दी जाएगी। (व्यवधान) जहां भी डायलेसिस का इन्तजाम होगा वहीं उनको भेजेंगे। एक डायलेसिस लगवाने में कितना पैसा खर्च होता है, यह हम सम्मानित सदस्यों को बताना चाहते हैं।

डायलेसिस यूनिट पर होने वाले आवर्ती और अनावर्ती खर्च का ब्यौरा इस प्रकार है। अनावर्ती खर्च—मशीनें लगाने पर—अपेक्षित दो हजार वर्ग पर होने वाला खर्च दो लाख। (व्यवधान) टोटल 6 लाख 35 हजार, 83 हजार, 20 हजार, 2 लाख 83 हजार, ये सब जोड़ कर कुल 9 लाख 18 हजार रुपए का खर्च आता है। यह एक डायलेसिस यूनिट पर आता है। इसके पूर्व वहा पर भवन होना चाहिए, बिजली का इन्तजाम चाहिए, पैथोलोजी और बायोकेमिस्ट्री किस तरह की होगी, ये सारी बातें देख कर ही वहा डायलेसिस चलेगी (व्यवधान) यह कहना बहुत सही है कि हर राज्य में एक-एक डायलेसिस यूनिट की व्यवस्था हो। यह हमारा प्रयत्न भी है और उस प्रयत्न मे हम लगे हैं। इस समय कहां कहां कितनी डायलेसिस की मशीनें हैं, इनके फिगर्स मैं दे रहा हूं। आन्ध्र में 11, महाराष्ट्र में 11, पश्चिमी बंगाल में 5, पंजाब में 1 भी नहीं, उत्तर प्रदेश में 1, तमिलनाडु में 4, बिहार मे 1, असम में नहीं, मध्यप्रदेश में नहीं, उड़ीसा में 1, जम्मू और कश्मीर मे 1, मैसूर में 2, राजस्थान में 1, केरल में कोई नही, गुजरात मे 1, नागालेंड में कोई नहीं, हरियाणा मे 2, हिमाचल प्रदेश मे 2, मणिपुर में कोई नही, त्रिपुरा में कोई नही, अण्डमान निकोबार द्वीप समूह में कोई नहीं, दिल्ली मे तीन, लक्ष्यद्वीप मे कोई नहीं, गोआ दमन द्वीप मे 1 डायलेसिस की व्यवस्था है। मगर हमारी यह कोशिश है कि हर राज्य मे एक जरूर डायलेसिस की मशीन हो जाए। अगर इनका विस्तार कर के हम दूसरे क्षेत्रों मे, देहातो मे भी पहुचा सकें तो बहुत अच्छा है। लेकिन जब देहातों मे बिजली आदि बहुत सारी चीजें सुगमता से प्राप्त हो सकेंगी तभी वहा इनको ले जाया जा सकता है :

एक बात मैं सम्मानित सदस्यों को स्मरण करा दू। एलोपैथी की दवाए बडी महंगी हैं। अगर हम भारतीय चिकित्सा पद्धति को विकसित कर के ग्रामीण जनता की सेवा नही करेंगे तो एक डपोर शंख की सी बात हो जाएगी। हम तो चाहते हैं कि जो कहो वह करो। कहने के मुताबिक हम कर रहे हैं। इसी को ध्यान में रख कर हमने ग्रामीण स्वास्थ्य योजना बनायी है। यह एक क्रांतिकारी स्कीम है और इसके द्वारा भारतीय चिकित्सा पद्धति जो काग्रेस के रिजीम में सिर के बल पर खड़ी थी उसको पैरो के बल पर खड़ा किया है। मुझे एक धन्यवाद और देना है कि हमारे स्वास्थ्य मंत्रालय के बजट पर किसी भी माननीय सदस्य ने कोई कटौती प्रस्ताव नहीं रखा है। सदन को उसके लिये मैं मुबारकबाद देना चाहता हूं। कुछ एक, दो सदस्यों ने रखा भी, तो वह कह गये कि नहीं

[श्री राज नारायण]

रखना चाहते क्योंकि इतनी अच्छी योजना है कि इसमें हम कटौती का प्रस्ताव क्यों करें। यह सब लोग मान कर के चले गये। तो मैं सदन से यही निवेदन करूंगा कि सारी बातों का स्पष्टीकरण कर लेने के बाद सदन सहर्ष मुक्त कंठ से हमारे विभाग के अनुदानों को पास करे।

श्री पूर्ण सिन्हा (तेजपुर) : न्यूरोलाजी और प्राकृतिक चिकित्सा के बारे में आपने कोई बात नहीं कही।

चौधरी सुल्तान सिंह (जलेसर) : मंत्री जी, शहर की तो बहुत बात कही, लेकिन देहात की तरफ़ भी देखें। अभी 90 प्रतिशत शहरों पर पैसा लग रहा है।

श्री छविराम अर्गल (मुरैना) : ग्राम स्वास्थ्य योजना आप पंचायत स्तर पर लागू करेंगे या ग्राम स्तर पर लागू करेंगे ?

श्री रामनरेश कुशवाहा (सलेमपुर) : संसद सदस्यों के यहां जो मेहमान आ जाते हैं और अचानक बीमार पड़ जायें और अस्पताल जाने लायक न रहें तो क्या गनाही है कि उस क्षेत्र का डाक्टर उनको अटेंड न करे ?

SHRI T. A. PAI: I would like to raise two points. I am sorry, the hon. Minister brought in the political angle that during the Congress regime the care of the villages was completely ignored and now it is going to be made good by the Janata Government by the appointment of the village level workers. Why should these village level workers whom you are appointing not also try to treat the Ministers and Members of Parliament also? Are we more precious human beings, who would like to be taken care of by better doctors, and the villagers will continue to be condemned to an experiment with all its defects? I know it may be better than nothing. But it should not be said that this is being tried on the villagers while we ourselves will not be allowing them to treat us. Secondly, so far as the equipment for dialysis is concerned, it is an imported one which is subject to excise duty. So, a person who gets affected by kidney trouble is condemned to death mostly on account of the high incidence of excise duty. Will he intervene with the Finance Ministry and see that it is completely exempted from excise?

PROF. P. G. MAVALANKAR: With regard to the rural health service, I only want to add that an impression is gathering in this country that the treatment of villagers will be in the hands of quacks, rather than properly qualified people. Therefore, it is no use having more enthusiasm and spending of some more money. This scheme, of course, is to be welcomed. But I want to know whether those people who are in charge of medical health of the rural people are given proper training in the field in which they have to work. Some assurance must be forthcoming on this point. Otherwise, in the name of rural health scheme we will be responsible for killing more village people. I appreciate his enthusiasm but I want an assurance from the Minister that it will be implemented effectively and sincerely.

SHRI K. P. UNNIKRISHNAN: I have great respect for my old comrade. but I must say that his speech was confusion incarnate.

I asked a specific question. He said that he had plans to have one multipurpose worker for every thousand of the population. It works out to 640.000 So, I asked a straight forward question how much he has provided. He said Rs. 21 or Rs. 22 crores. I have searched the whole book of Demands. I have nowhere been able to find this

amount. All that I find is Demand No. 315 on page 55 where there is a provision of Rs. 1.04 crores for training, and at page 65 there is a provision of Rs. 3 lakhs for the training and employment of multi-purpose workers. Whom is he trying to kid? Does he think that we are a bunch of fools listening to him and that we will go back and press this button? Please tell us, before we vote on these Demands for Grants, what you mean This kind of speech you can make in the Ramleela grounds, not here

Please let us know how much you have provided and where In this you have not provided That is my charge.

श्री राज नारायण : श्रीमन्, मेरे मित्र श्री उन्नीकृष्णन् बहुत ही संसदीय प्रथा के जानकार व्यक्ति हैं, सम्मानित है और पुराने मित्र जब वह हमको कहते है, तो हम भी उनको पुराने मित्र, ओल्ड कामरेड कह सकते है, मगर मैं उनसे कहना चाहता हू कि यह मेज थपथपाना और टेबल पर किताबे फेंकना, क्या यह ससदीय प्रथा मे आता है ? एक तमाशा कर दिया।

श्री के० पी० उन्नीकृष्णन् : आपने ही सिखाया है ?

श्री राज नारायण : हमसे और सीखिये इतना ही नहा।

मैं पहले तो पाई साहब का उत्तर दे रहा हूं। उन्होंने पहला सवाल किया कि यह जो जन-स्वास्थ्य रक्षक हैं, यह पहले गांव मे क्यों जायें, हम मंत्रियों को... (व्यवधान)।

बड़े लोगों ने कहा है कि अपने कान सब की ओर करो और मुंह कभी कभी खोलो, श्री उन्नीकृष्णन् ने सीखा है कि मुंह सब की ओर करो और कान कभी कभी खोलो। वह उल्टी गति न चलायें।

मैं पाई साहब से कहना चाहता हूं कि हमने पूरी व्यवस्था पहले की हैं जो पिछड़ा समाज है उसके लिये। पहले पिछड़े समाज को हम सब व्यवस्थाओं से सम्पूर्ण कर लेंगे, फिर पाई साहब को लायेंगे। पाई साहब क्यों चाहते हैं कि हम पहले उनका ट्रीटमेंट करें, तब गाव मे जायें ? (व्यवधान)।

मैं यह कहना चाहता हू कि पहले देहात के जो पिछड़े लोग हैं, जो कुछ भी हमारे पास छोटा-मोटा साधन उपलब्ध है, हम उनकी दवा की व्यवस्था करायेंगे, उसके बाद हम पाई साहब के लिये, मंत्रियो के और संसद-सदस्यों के लिये ले आयेंगे।

SHRI T. A. PAI: What I was asking was this. Not that we want to be treated by them first What I wanted to know was why are you imposing something on the villagers which you and I are not willing to suffer? There should be no distinction between the city dwellers and the rural population in the matter of health care.

श्री राज नारायण : पाई साहब के मुखारबिन्द से इन सुन्दर शब्दों को सुनकर मुझे बड़ी प्रसन्नता है। मैं पाई साहब से निवेदन कर दूं कि मैं पालिटिक्स मे हूं और पालिटिक्स हमारा धर्म है। तात्कालिक धर्म राजनीति और तात्कालिक राजनीतिक धर्म है। वह धर्म और राजनीति में समन्वय कर लें। हमारे लिये तात्कालिक धर्म है कि यहां सवालों का जवाब दें। (व्यवधान)

हम पालिटिक्स नहीं कर रहे हैं। मै ताकत के साथ कहना चाहता हूं, पाई साहब इस बात को देखें कि 30 साल में पीछे जो कांग्रेस सरकार का रिजीम था, क्या इस तरफ उसका ध्यान गया ? क्या ग्रामीण जनता के उत्थान की ओर कांग्रेस सरकार का ध्यान गया ? क्या डिसपैरिटी आफ़ इनकम की ओर कांग्रेस सरकार का ध्यान गया ?

[श्री राज नारायण]

कांग्रेस सरकार ने दो राक्षस पैदा किये हैं : एक करोड़पन्थ और एक कंगाली। उसको छिपाने का प्रयत्न कम से कम पाई साहब न करें। उन के प्रति मेरे मन में बड़ी इज्जत है।

SHRI T. A. PAI: You say that we have not done anything. I don't agree. But if you say you are going to do more. No objection at all.

श्री राज नारायण : मैं श्री बागड़ी को बताना चाहता हूं कि मैंने तिहाड़ जेल से स्वास्थ्य मंत्री और घर मंत्री को चिट्ठियां लिखीं कि श्री जे० पी० गोयल और श्री प्रणव कुमार चट्टोपाध्याय, ये दो वकील, श्री जयप्रकाश नारायण को देखने गये थे ; उन के पांव और मुंह सूज गये हैं ; कृपा कर के आल-इंडिया इस्टीट्यूट आफ़ मेडिकल साईन्सिज के डा० बी० एन० टंडन को भेज दिया जाये, ताकि वह देख कर बताये और विज्ञप्ति निकाल दें कि श्री जयप्रकाश नारायण का स्वास्थ्य कैसा है। मैंने यह भी लिखा कि यदि डाक्टरों को भेजना सरकार को पसन्द न हो, तो पुलिस की कस्टडी में मुझे ले चलो मैं श्री जयप्रकाश नारायण को देख कर अपने जेल के बंधुओं को बता दूंगा, क्योंकि तिहाड़ जेल का वातावरण विक्षुब्ध हो रहा है।

मेरी चिट्ठी रात को पहुंची और दूसरे दिन आर्डर जारी हो गया कि तिहाड़ जेल में राज नारायण का रहना खतरे से खाली नहीं है ; हरियाणा की सरकार, श्री बंसीलाल, ने उन्हें अपने यहां रखना क़बूल कर लिया है, इसलिए उन्हें हिसार जेल मे ट्रांसफ़र कर दिया जाये।

Immediately I was transferred from Tihar to Hissar where I lived at least for 14 months.

चार या पांच महीने बीत गये। कई दिन मैं रोहतक में भी रहा।

SHRI DHIRENDRANATH BASU: (Katwa): Do not bring politics. You are the Health Minister not of a particular party but of the whole country.

SHRI RAJ NARAIN: I am not bringing politics. But Jayaprakash Narayan is also of the Nation for the Nation, for the society, for the people.

माननीय सदस्य, श्री उन्नीकृष्णन्, ज़रा पेज 4 खोल लें। "ट्रेनिंग एंड एम्पलायमेंट आफ मल्टी-परपज़ वर्कर्ज़"। मल्टी-परपज़ वर्कर और कम्युनिटी हैल्थ वर्कर में डिफ़रेंस होता है। रूरल हैल्थ सर्विस स्कीम . 4.26 लाख, 21.60 लाख, सी०एच०डबल्यू० एस०, पेज 4।

मेरे मित्र ने न्यूरालोजी के बारे में कहा है।

SHRI K. P. UNNIKRISHNAN: These are the only two books which have been supplied to us. Please show me.

SHRI RAJ NARAIN: Do not be misled.

श्री के० पी० उन्नीकृष्णन् : मैं बजट की नहीं, डिमांड्ज़ की बात कर रहा हूं।

I will bring a privilege motion against this men.

श्री राज नारायण : माननीय सदस्य घबरायें मत।

श्री के० पी० उन्नीकृष्णन् : आप इसमें दिखाइये।

श्री राज नारायण : मैं अभी दिखा देता हूं। अभी अभी दिखा देते हैं। घबड़ाइए मत। पहले इनका जवाब देने दीजिए।

न्यूरोलोजी—मानसिक स्वस्थता—मानसिक विकास को हटाना—इस को जरा अच्छे तरीके से देख लिया जाय। इस पर मैं बहुत प्रयत्न कर रहा हूं और इस में मैं अपने मित्र भाई ऊन्नीकृष्णन् की बडी सहायता चाहूंगा। मानसिक विकार के कई प्रकार हैं। एक जागृत मानसिक विकार है, एक सुषुप्तावस्था का मानसिक विकार है। जहां सुषुप्तावस्था का मानसिक विकार है —

अपने मे भर सब कुछ कैसे व्यक्ति विकास करेगा।
यह एकात स्वार्थ भीषण है सब का नाश करेगा॥

भाई ऊन्नीकृष्णन् समझ ले यह जयशंकर प्रसाद की कविता है। (व्यवधान) . . . ऊन्नीकृष्णन् जी पेज 40, 60 और 62 देख ले।

मैं यह कह रहा था कि क्या यह मानसिक रोग माना जाएगा या नही . . . (व्यवधान)

देखिए एक अ एक है ब। क्या यह मानसिक विकार का ज्वलन्त उदाहरण है या नहीं कि 25 जून, 1975 की रात में एक लाख से ऊपर लोगो को गिरफ्तार कर के जेल मे बन्द कर दिया और आन्तरिक खतरे के नाम पर एमर्जेंसी लागू कर दी ? मैं समझता हूं यह भी एक मानसिक विकार है और इस मानसिक रोग की दवा सबसे पहले होनी चाहिए। कोई व्यक्ति ऐसा हो सकता है जो अपने को सत्ता से अलग रखे और कोई व्यक्ति ऐसा हो जो अपने को सत्ता मे बराबर बनाये रखना चाहे इन दोनों के मस्तिष्क की प्रक्रिया मे कोई फर्क है या नहीं। मै, जितने न्यूरोलोजिस्ट्स हैं, सब लोगों को लिख चुका हूं कि इस पर भी विचार करें कि ऐसा भी कौन सा विकार होगा, कौन सा रोग होगा जो कि किसी व्यक्ति के मस्तिष्क को इतना दूषित कर दे, अथवा कीड़ा डाल कर के उस की इतनी चलनी कर दे कि वह रात में बिना कैबिनेट की मीटिंग किए एमर्जेंसी लागू कर दे। यह एक बहुत बडे मानसिक रोग का ज्वलन्त उदाहरण है। इस पर एक दिन का पूरा विवाद रखिए, उस दिन इस पर चर्चा हो जाएगी। . . . . (व्यवधान) . . .

अरे भाई, मानसिक रोग कई प्रकार के हैं। अभी मैं एक प्रकार के रोग की चिकित्सा कर रहा हूं। मैं माननीय सदस्यों से चाहूंगा कि वे भी हमारी मदद करें ताकि आगे कभी भी अधिनायकशाही न आए। (व्यवधान) . . .

सभापति महोदय : मुझे पूरा विश्वास है कि माननीय सदस्यों को भी बहुत जानकारी है और हमारे माननीय मंत्री को भी बहुत जानकारी है। लेकिन समय का ध्यान रखते हुए मेरा निवेदन है माननीय मंत्री जी से कि अपनी चर्चा को समाप्त करें जिस से इस पर वोट लिया जा सके।

श्री राज नारायण : आखिर में मैं इस सदन के सम्मानित सदस्यों और खास कर के अपने मित्र पाइ साहब से निवेदन करूंगा जो हमारे विभाग की कंसल्टेटिव कमेटी के सम्मानित सदस्य हैं और बराबर वहां भी अपनी सलाह दिया करते है, उनके सुझावों और सलाहों को हम लोग सिर माथे पर रखते हैं, तो वह इतना समय यहां पर क्यों ले रहे हैं और बहुत से सम्मानित सदस्य जो हैं, मैं यह चाहूंगा कि हमारे स्वास्थ्य मंत्रालय की ओर से कोई ऐसी व्यवस्था की जाये कि बारी बारी से बीस-बीस, चालीस-चालीस कर के सदस्यों को जो कुछ इधर कार्य हुए हैं स्वास्थ्य मंत्रालय के जरिए परिवार कल्याण और परिवार नियोजन के सिलसिले में उस की जानकारी दे दी जाये और यदि आप आज्ञा दें तो हम चित्र पट यहां रख दें, यहां पर उस की फिल्म अथवा दें ताकि हमारे सभी माननीय सदस्य उस को

[श्री राजनारायण]

देख लें कि कितने परिश्रम के साथ हमारा मंत्रालय इस मे लगा हुआ है।

आखिर मे मैं सदन के सभी सम्मानित सदस्यो से यह अपील करूंगा कि वे सब लोग हमारे मंत्रालय के कार्यक्रम मे सहयोग दें और देश के धनी-मानी लोगों से मैं यह अपील करूगा कि यह जो हमने ट्रस्ट कायम किया है हार्ट के लिए, किडनी के लिए, कैंसर के इलाज के लिए, गरीबो के लिए, उसके लिए वे मुक्त हस्त से पैसा दें, ताकि उनका इलाज हो सके। आप सभी लोगो से मेरी प्रार्थना है कि एकदम सर्वसम्मति से इसको पास करें। मुफ्त इलाज की बात नही है। हमारी इच्छा है और हमारी भावना है कि हम गरीबो को मुफ्त इलाज दे। गरीबों मे हमारे हरिजन है, आदिवासी है, पिछड़े गरीब मुसलमान हैं और औरतें है तथा दूसरी जातियों के लोग भी हैं। इन सभी को हम मुफ्त इलाज देना चाहते है। हमको यह सदन ज्यादा से ज्यादा अनुदान दिलवाये और हमारे बजट को बढ़वाये। साथ ही हम भाई साहब को भी मुफ्त इलाज दे सकेंगे।

MR. CHAIRMAN: I am now putting Demands for Grants of the Ministry of Health and Family Welfare to the vote. The question is:

"That the respective sums not exceeding the amount on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India *to complete* the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1979, in respect of the heads of demands entered in the second column thereof against Demands Nos. 44 to 46 relating to the Ministry of Health and Family Welfare"

The motion was adopted

Demands for grants, 1978-79 in respect of the Ministry of Health and Family Welfare voted by Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grant on account voted by the House on 16-3-1978		Amount of Demand for Grant voted by the House	
1	2	3		4	
		Revenue Rs.	Capital Rs.	Revenue Rs.	Capital Rs.
44	Ministry of Health and Family Welfare . .	14,77,000	..	73,83,000	..
45	Medical and Public Health	30,80,53,000	13,53,71,000	151,99,97,000	67,68,58,000
46	Family Welfare . . .	20,34,60,000	17,000	101,73,01,000	83,000

16.35 hrs.

DEMANDS* FOR GRANTS, 1978-79—*Contd.*

MINISTRY OF EDUCATION AND SOCIAL WELFARE AND THE DEPARTMENT OF CULTURE.

MR. CHAIRMAN: The House will now take up discussion and voting on Demand Nos. 25 to 27 relating to the Ministry of Education and Social Welfare and Demand Nos 97 and 98 relating to the Department of Culture for which 8 hours have been allotted.

Hon Members present in the House who desire to move their cut motions may send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move.

Motion moved:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India *to complete* the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1979, in respect of the heads of demands entered in the second column thereof against Demands Nos. 25 to 27 relating to the Ministry of Education and Social Welfare."

Demands for Grants, 1978-79 in respect of Ministry of Education and Social Welfare submitted to the vote of Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grant on account voted by the House on 16-3-1978		Amount of Demand for Grant submitted to the vote of the House	
1	2	3		4	
		Revenue Rs.	Capital Rs.	Revenue Rs.	Capital Rs.
25	Department of Education .	29,31,000	..	1,46,56,000	..
26	Education . . .	36,36,59,000	18,33,000	181,82,97,000	91,63,000
27	Department of Social Welfare	4,14,73,000	..	20,73,68,000	..

*Moved with the recommendation of the President.

MR. CHAIRMAN. Motion moved:

"That the respective sums not exceeding the amounts on Revenue Account shown in the fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1979, in respect of the heads of demands entered in the second column thereof against Demands Nos 97 and 98 relating to the Department of Culture"

Demands for Grants, 1978-79 in respect of Department of Culture submitted to the vote of Lok Sabha

No of Demand	Name of Demand	Amount of Demand for Grant on account voted by the House on 16-3-1978		Amount of Demand for Grant submitted to the vote of the House	
1	2	3		4	
		Revenue	Capital	Revenue	Capital
		Rs.	Rs.	Rs.	Rs
97.	Department of Culture .	1,82,54,000	.	9,12,67,000	.
98.	Archaeology . .	1,19,99,000	..	5,99,96,000	.

MR CHAIRMAN Now, Shrimati Parvati Devi will speak I just want to tell the House that she is going to speak in her mother tongue and she has given translation of her speech in Hindi for the record of the House.

श्रीमती पार्वती देवी (लद्दाख) : सभापति महोदय, मैं अपनी लद्दाखी भाषा मे बोलना चाहती हूं :

*शिक्षा, समाज कल्याण और संस्कृति मंत्रालय की अनुदानों की मांगों पर बहस के दौरान आपने मुझे बोलने का अवसर दिया उसके लिये मैं आपकी आभारी हूं :

लद्दाख हमारे देश की सीमा पर स्थित है। जम्मू और काश्मीर राज्य के इस जिले मे अशिक्षा और निर्धनता है। शिक्षा का आर्थिक उन्नति से गहरा सम्बन्ध है। किन्तु निरक्षरता और अज्ञान के कारण वहा लोगो मे आर्थिक पिछड़ापन है। प्राथमिक शिक्षा की भी सतोषजनक व्यवस्था नही है। अनेक गावो मे स्कूल नही हैं और विभिन्न स्थानो पर स्कूल भवन नही हैं। वहा बच्चो मे शिक्षा के प्रति आकर्षण पैदा करने के लिए सुविधाये जुटाने की आवश्यकता है। लद्दाखवासियो को उच्च शिक्षा के लिये जिले के बाहर जाना पडता है। कभी कभी तो उन्हे राज्य के बाहर भी जाना पडता है। लद्दाख के विद्यार्थी उच्च शिक्षा और तकनीकी शिक्षा, मैडिकल कोर्स आदि के लिये इलाहाबाद दिल्ली, वाराणसी, आदि स्थानो पर जाते हैं।

लदाख में बौद्ध दर्शन और बौद्ध धर्म के प्रति अत्यधिक अनुराग है। पहले लद्दाख के लामा ल्हासा (तिब्बत) जाकर विद्याध्ययन

*The original speech was delivered in Ladakhi.

करते थे। ल्हासा बौद्ध की शिक्षा का सबसे प्रमुख केन्द्र था किन्तु ल्हासा पर चीनी आधिपत्य के पश्चात यह सुविधा नहीं रही अत: लामाओ को एक ऐसे केन्द्र की आवश्यकता है जो उन्हें उच्च कोटि की बौद्ध शिक्षा प्रदान कर सके। बौद्ध दर्शन की शिक्षा प्रत्येक लामा के जीवन का लक्ष्य है। मेरी केन्द्र सरकार से प्रार्थना है कि एक उच्च कोटि के शिक्षा सस्थान की स्थापना की गई थी जिसका नाम 'स्कूल आफ बुद्धिस्ट फिलासफी' है। इसकी व्यवस्था मे सुधार किया जाये ताकि वह अपने उद्देश्य की पूर्ति कर सकें। लद्दाख इसके लिये उपयुक्त स्थान है। आगे चलकर यह सस्थान सम्पूर्ण विश्व का आकर्षण एव अनुपम सस्था का रूप धारण कर सकता है। लदाख मे बच्चों को लदाखी भाषा मे पुस्तकें सरलतापूर्वक प्राप्त नही होती है। राज्य सरकार का कर्तव्य है कि लदाख के विद्यार्थियो के लिये लदाखी भाषा मे सरल, सुबोध, रोचक और सस्ती पुस्तके प्रकाशित कर उपलब्ध कराये। यह वस्तुत दुख की बात है कि लदाखी भाषा की अच्छी पुस्तको के अभाव में लदाख के किशोर और किशोरिया अपनी भाषा को विस्तृत कर रहे है। वह अपनी भाषा, संस्कृति और धर्म को शनै-शनै भूल रहे है। लदाख की सस्कृति सारे देश की विरासत है, अमूल्य निधि है। मैं आशा करती हूं कि केन्द्र सरकार राज्य सरकार से विचार-विमर्श कर इस विषय मे कुछ कदम उठायेगी। लदाख मे केन्द्रीय स्कूल खोलने की आवश्यकता है। यदि वहा केन्द्रीय स्कूल स्थापित किया जाये तो लोगो को बडा सुविधा हो जायेगी। स्थानान्तरण के समय लोगो को बडी कठिनाई का सामना करना पडता है। वहा काफी बडी सख्या मे केन्द्र सरकार के कर्मचारी है जिनका समय समय पर ट्रांसफर होता रहता है लेकिन केन्द्रीय स्कूल के अभाव मे इन्हें परेशानी का सामना करना पडता है। इसकी ओर भी तुरन्त ध्यान दिया जाये। दुनिया की छत पर रहने वाले लदाखवासी शिक्षा मे सबसे नीचे धरातल पर हैं।

मुझे विश्वास है कि जब माननीय मन्त्री अपने मन्त्रालय की मागो पर बहस का उत्तर दे तो जो बाते मैंने उठाई है उनका भी स्पष्टीकरण करेंगे।

SHRI P RAJAGOPAL NAIDU (Chittoor) I beg to move

"That the demand under the head 'Department of Education' be reduced by Rs 100"

[Frequent change in system of education at the will of the Government (1)]

"That the demand under the head 'Department of Education' be reduced by Rs 100"

[Failure to give technical education for the progress of rural industries (2)]

"That the demand under the head 'Department of Education' be reduced by Rs 100"

[Failure to develop scholarships in time (3)]

"That the demand under the head 'Department of Education' be reduced by Rs 100"

[Failure to develop Hindi in South India commensurate with the requirements of the Nation (4)]

"That the demand under the head 'Department of Education' be reduced by Rs 100"

[Failure to get the self-instruction dictionaries prepared for learning Indian languages (12)]

"That the demand under the head 'Education' be reduced by Rs 100"

[Failure to develop non-formal education at a greater speed (13)]

"That the demand under the head 'Education' be reduced by Rs. 100"

[Shri P. Rajagopal Naidu]

[Failure to provide adequate funds for college buildings. (14)]

"That the demands under the head 'Education' be reduced by Rs. 100."

[Failure to implement compulsory education in elementary schools. (15)]

"That the demand under the head 'Education' be reduced by Rs. 100"

[Failure to provide mid-day meals to the poor children in rural areas studying in elementary schools. (16)]

"That the demand under the head 'Education' be reduced by Rs. 100."

[Failure of the Central Hindi Directorate to teach Hindi through correspondence course in Talugu medium. (17)]

"That the demand under the head 'Education' be reduced by Rs. 100."

[Need to start a Sanskrit University at Tirupati (18)]

"That the demand under the head 'Education' be reduced by Rs. 100."

[Failure to develop sports to a standard level so as to send teams to win in the international sports (19)]

"That the demand under the head 'Education' be reduced by Rs. 100."

[Need to provide more funds for N.S.S. work. (20)]

"That the demand under the head 'Education' be reduced by Rs. 100"

[Failure to establish a net-work of rural libraries. (21)]

"That the demand under the head 'Education' be reduced by Rs. 100."

[Failure to revise the timings of the schools in rural areas to suit the agriculturists and other rural masses. (22)]

"That the demand under the head 'Education' be reduced by Rs. 100"

[Need to introduce lessons on agriculture or agriculture as a separate subject with elementary priciples in education. (23)]

"That the demand under the head 'Education' be reduced by Rs. 100."

[Failure to implement 3 language formula in all States. (24)]

"That the demand under the head 'Education' be reduced by Rs 100."

[Need for more funds to help the poets and writers. (25)]

"That the demand under the head 'Department of Social Welfare be reduced by Rs. 100"

[Failure to train workers for voluntary service. (39)]

"That the demand under the head 'Department of Social Welfare be reduced by Rs. 100"

[Need to strengthen the National Library for the blind. (40)]

"That the demand under the head Department of Social Welfare be reduced by Rs. 100."

[Need to increase training facilities for adult deaf in engineering and non-engineering crafts. (41)]

"That the demand under the head 'Department of Social Welfare be reduced by Rs. 100."

[Need to start an institute for mentally retarded children in the South. (42)]

"That the demand under the head 'Department of Social Welfare' be duced by Rs. 100."

[Need to provide more funds to voluntary organisations working for the handicapped persons. (43)]

"That the demand under the head 'Department of Social Welfare' be reduced by Rs. 100."

[Need to increase the number of hostels for working women. (44)]

"That the demand under the head 'Department of Social Welfare be reduced by Rs. 100."

[Need to promote moral hygiene amongst students.(45)]

"That the demand under the head 'Department of Social Welfare' be reduced by Rs. 100."

[Need to provide better nourishment to needy women and children.(46)]

"That the demand under the head 'Department of Social Welfare' be reduced by Rs. 100."

[Need to provide enough vocational facilities for chidren. (47)]

"That the demand under the head 'Department of Social Welfare' be reduced by Rs. 100."

[Need to provide more funds to rehabilitate physically and mentally handicapped persons. (48)]

"That the demand under the head 'Department of Social Welfare' be reduced by Rs. 100."

[Failure to encourage voluntary organisations in the field of social welfare. (49)]

PROF. SHIBBAN LAL SAKSENA (Maharajganj): I beg to move:

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Failure to make students' contribution for running students unions in universities and colleges voluntary instead of compulsory as at present. (5)]

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Failure to recognise the paramount importance of education by allotting at least Rs. 500 crores instead of Rs. 223.4 crores. (6)]

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Failure of University Grants Commission to do justice to nearly 5,000 affiliated colleges, in which 90 per cent university students read but on which according to U.G.C. Report for 1975-76 hardly 4 crores of rupees were spent in grants-in-aid as compared to about 62 crores of rupees spent on about 100 universities in which only 10 per cent of university students read. (7)]

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Failure of the U.G.C. to expedite the release of the allotted grants to affiliated colleges as a result of which more than half the colleges are not able to draw the grant-in-aid allotted to them. (8)]

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Failure of the U.G.C. to give 100 per cent grant-in-aid to affiliated colleges, as State Governments do not reimburse the matching grant contributed by colleges by taking loans which they find difficult to obtain and in any case almost impossible to repay, for which reason more than half the affiliated colleges are unable to draw even a paisa out of the

[Shri Shiban Lal Saksena]

allotted grant of 5 lakhs of rupees in 5 years to each of them (9)]

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Failure to decentralise the administration of U.G.S. (10)]

SHRI A.E.T. BARROW (Nominated Anglo-Indians): I beg to move:

"That the demand under the head 'Education' be reduced by Rs. 100."

[Need for a clear statement on the 10+2 pattern of school education (60)]

"That the demand under the head 'Education' be reduced by Rs. 100."

[Need to clarify the policy with regard to the rights of minority-run institutions, under Article 30 of the Constitution (61)]

"That the demand under the head 'Education' be reduced by Rs. 100."

[Need to change certain Rules framed under the Delhi Education Act, 1973 regarding minority institutions to bring them in line with Supreme Court Judgement (62)]

डा० रामजी सिंह (भागलपुर) : अध्यक्ष महोदय, शिक्षा के सम्बन्ध में जब हम यहां चर्चा करना चाहते हैं तो भारतवर्ष पर शिक्षा का जो विशेष दायित्व है, उसको हम भूल नहीं सकते हैं। हमारे शास्त्रों में कहा गया है :—

"एतद्देशप्रसूतस्य सकाशादग्रजन्मन:
स्वं स्वं चरित्रं शिक्षेरन् पृथिव्यां सर्वमानवा: ।"

संसार भारतवर्ष से चरित्र की शिक्षा लेता है किन्तु हमारे देश का यह दुर्भाग्य है कि संसार में भारतवर्ष ही में ज्यादा से ज्यादा निरक्षर लोग हैं। जिस देश में सरस्वती की सब से ज्यादा अर्चना और अभ्यर्थना होती है, जो देश बाल्मीकी और व्यास, पाणिनी और पतंजलि, कपिल और कणाद, विश्वमित्र और वशिष्ट का देश है, उसी देश में दो तिहाई जनता निरक्षर है। इससे बढ़ कर इस देश के लिए दुर्भाग्य की बात कोई और नहीं हो सकती है। पिछले तीस वर्षों के राजनीतिज्ञों की आलोचना करने से तो अब कोई लाभ नहीं है। वस्तुत: शिक्षा का अधिकार एक मानवाधिकार है। हमारे संविधान के निर्माताओं ने हमें बहुत प्रकार के अधिकार दिये, बहुत प्रकार के फण्डामेंटल राइट्स दिये लेकिन शिक्षा का मौलिक अधिकार हमें प्रदान नहीं किया। शिक्षा के विषय में संविधान के निर्देशक सिद्धांतों में तो चर्चा की गयी है लेकिन इसका मौलिक अधिकार संविधान हमें प्रदान नहीं किया गया।

Right of Education is contained in the Universal Declaration of Human Rights.

संयुक्त राष्ट्र संघ के जागतिक मानवाधिकार की घोषणा में राइट टू एजूकेशन दिया गया है :

Art. 26 (1) Everyone has the right to education shall be free, at least in the elementary and fundamental stages. Elementary education shall be compulsory. Technical and professional education shall be made generally available and higher education shall be equally accessible to all on the basis of merit.

(ii) Education shall be directed to the full development of the human personality.

लेकिन अध्यक्ष महोदय, जैसा मैंने आप से निवेदन किया कि भारत के संविधान

निर्माताओं ने सारे अधिकार तो दिये हैं लेकिन शिक्षा का अधिकार हमें नहीं दिया केवल इसके बारे में डायरेक्टिव प्रिंसिपल में ही उल्लेख किया गया है। हमने आज तक संविधान के निर्देशक तत्वों पर अमल नहीं किया। इसकी सम्पूर्ण भारतवर्ष के ऊपर जिम्मेदारी है।

अध्यक्ष महोदय, संयुक्त राष्ट्र संघ की जनरल असेम्बली में जो कान्फ्रेंस हुई थी, वहां भी एक बात कही गयी थी कि शिक्षा के क्षेत्र में किसी भी प्रकार का भेदभाव का बर्ताव नहीं होना चाहिए। भले ही हमने सयुक्त राष्ट्र संघ में यह उद्घोषणा की हो कि सभी को शिक्षा समान मिलेगी लेकिन भारतवर्ष का यह दुर्भाग्य रहा है कि जो लोग समृद्ध नहीं हैं, यानी सौ में 70 प्रतिशत लोग शिक्षा के द्वार से वंचित रह रहे हैं। हमारी गलत शिक्षा नीति का ही यह परिणाम रहा है। आज पब्लिक स्कूल बन रहे हैं। यह सब डिक्लेरेशन आफ ह्यूमन राइटस के बाद हो रहा है।

Convention Against Discrimination in Education, General Congress.

संयुक्त राष्ट्र के 14 दिसम्बर, 1960 के अधिवेशन मे यह स्पष्ट कहा गया है—

(a) of depriving any person or group of persons of access to education of any type or at any level.

आज भी ऐसे स्कूल भारतवर्ष में विद्यमान है जहां गरीबों के लड़कों को केवल इसलिए प्रवेश नहीं मिलता कि वे वहां के ऊंचे शुल्क नहीं चुका सकते हैं। यह शिक्षा के घोषणापत्र के साथ विश्वासघात है। जब तक भारतवर्ष में ये दो प्रकार के स्कूल चलते रहेंगे, ये पब्लिक स्कूल और प्राइवेट स्कूल चलते रहेंगे तब तक शिक्षा का जो मानव-अधिकार है उसका हनन होता रहेगा।

सभापति महोदय, भारतवर्ष में शिक्षा के साथ बहुत ही बुरा सलूक हुआ है, भेदभाव हुआ है। शिक्षा के सम्बन्ध में पहले योजना में 7.9 परसेंट, दूसरी योजना में 5.8 परसेंट, तीसरी योजना में 6.9 परसेंट, चौथी योजना में 5.1 परसेंट और पांचवी योजना मे हुआ तो था 4.6 परसेंट, लेकिन आकर के 3.3 परसेंट हुआ। इससे हम देख सकते हैं कि किस तरह से शिक्षा की हम उपेक्षा करते हैं। सभापति महोदय, कनाडा मे 5 परसेंट, जापान में 6 परसेंट और भारतवर्ष में 1.5 परसेंट। यही शिक्षा के प्रति हमारा प्रेम है। शिक्षा के सम्बन्ध में सबसे बड़ा भेदभाव यह है कि हमने प्राथमिक शिक्षा की भारी उपेक्षा की है और उच्च शिक्षा को हम बढ़ाते रहे है। नतीजा यह हैं कि हमारी जड़ कमजोर हो गई है और भारतीय शिक्षा का जो स्वरूप 30 वर्षों में बन गया वह अर्धनारीश्वर का बन गया। वस्तुत: उसका कोई स्वरूप नहीं है, कारण यह है कि उसकी जड मजबूत नहीं हुई है। प्राथमिक शिक्षा पर कम से कम खर्च किया गया और उच्च शिक्षा पर ज्यादा। कनाडा में प्राथमिक शिक्षा पर 60 परसेंट, जापान में 38 परसेंट, खर्च होता है, बांगला देश में जो कि हमारा निकट पड़ौसी है 43.6 परसेंट खर्च होता है और 1969 तक 22.6 परसेंट हिन्दुस्तान में खर्च हुआ है। श्रीलंका में प्राथमिक शिक्षा पर 60.9 परसेंट खर्च होता है। इसका मतलब यह है कि हमारी निरक्षरता का कारण देश की गलत शिक्षा नीति के अलावा और कुछ नही है।

अभी जो टोटल बजट हमारा है 11,319.32 करोड़ उसमें से शिक्षा को कितना मिला है? 412.91 करोड़। डा० प्रताप चन्द्र चन्द्र जैसे विद्वान शिक्षा मंत्री क्या करें? शिक्षा जैसे भिक्षा है। सचमुच में

[डा० रामजी सिंह]

शिक्षा अगर इसी तरह उपेक्षित रहेगी तो सरस्वती के देश मे भगवान भी निरक्षरता को दूर नही कर सकते। इस लिये मैं निवेदन करूंगा कि शिक्षा की इस प्रकार से जो उपेक्षा हो रही है इसको आप देखें और शिक्षा पर अधिक खर्च करें।

सभापति महोदय, अशिक्षा और अकिंचनता दोनो साथ साथ चलती हैं। देखिये न भारत की दो तिहाई जनता निरक्षर है और दो तिहाई जनता गरीबी की रेखा के नीचे है। इसीलिये निर्धनता और अशिक्षा एक ही सिक्के के दो पहलू है। हमने अभी कहा था कि प्राथमिक शिक्षा की कितनी उपेक्षा की गई है। स्कूल ऐजूकेशन पर प्लान ऐक्सपेंडिचर 330, नान-प्लान ऐक्सपेंडिचर 365 51 स्कूल एजूकेशन पर 330 और यूनिवर्सिटी ऐजूकेशन पर 4 505 करोड। भारतवर्ष की गलत शिक्षा नीति का इससे बड़ा प्रमाण और क्या हो सकता है ? इसीलिये सभापति महोदय प्राथमिक शिक्षा के साथ शुरू से खिलवाड किया गया है। जब से भारतवर्ष स्वतंत्र हुआ सारे शिक्षा आयोग बने, 1948 म राधाकृष्णन की अध्यक्षता मे यूनिवर्सिटी एजूकेशन कमीशन बना, 1949 म हाई लेविल टैक्नीकल मैन पावर कमेटी बनी, और 1952 मे सेकेन्डरी ऐजूकेशन कमेटी बनायी गई और 1956 मे ऐजूकेशन कमीशन डा० कोठारी की अध्यक्षता मे बनाया गया। लेकिन आज तक देश में प्राथमिक शिक्षा के लिये कोई आयोग नही बनाया गया। यही कारण है कि भारतवर्ष अब तक निरक्षर है।

सभापति महोदय, सबसे बडी बात शिक्षा नीति की भ्रान्ति की यह है कि भारतवर्ष मे जो शिक्षा हुई है वह अमीरो के लिये हुई है, सुविधा प्राप्त वर्ग के लिये हुई है। कुछ गरीब भी पढे हैं, लेकिन आकडा सामने है। भारतवर्ष मे जितना हमने शिक्षा पर खर्च किया है, इसका लाभ 60 प्रतिशत सुविधाप्राप्त वर्ग, वैस्टेड इंटरेस्टस को हुआ है, इसलिये आज की शिक्षा नीति मे एक क्रांतिकारी परिवर्तन करने की आवश्यकता है। आज पाल फ्रेंट के शब्दो मे हम कहें तो—
—Pedagogy of the oppressed.
आज गरीबो और दलितो का शिक्षा शास्त्र चाहिये जहा कि हम गरीबो को स्कूल के दरवाजे पर ला सकें।

सभापति जी, यह आकडे कोई मेरी कल्पना नही है। यह जीवित आकडे बोल रहे है कि 30 परसेंट अपर क्लास के लोग ही हिन्दुस्तान के सामाजिक, राजनैतिक और शैक्षिक जीवन पर छाये हुए है। श्री प्रकाशवीर शास्त्री जी तो अब चले गये हैं, उन्होने राज्य-सभा मे बयान दिया था कि यहा पब्लिक स्कूलो के पढे हुए लडके ज्यादा अच्छी तरह से कपीट करते हैं और हमारी आई०ए०एस० भारतीय प्रशासनिक सेवाओ मे जा हजारो-हजार लोग हैं, वह केवल 952 परिवारो से आते हैं। भारतवर्ष का सम्पूर्ण प्रशासन 900 परिवारो के हाथो मे हो, इससे बढकर दुख की और क्या बात हो सकती है ? ये सब परिवार सुविधा-प्राप्त वर्गों से है इसलिये इनमे दलितो के लिये कुछ कल्पना करना निरर्थक बात है। इस तरह और भी प्रमाण हो सकते है।

यह शिक्षा गरीबो के लिये नही है, क्योंकि भारी सख्या मे ड्राप-आउट हो जाते है। शिक्षा शास्त्री बतायें कि जितने लोग प्रवेश करते हैं, उसमे से कितने ड्राप कर जाते हैं ? हम इतना ही कह सकते है कि पहली क्लास में जितने व्यक्ति आते हैं, पाचवी तक जाते-जाते 60 परसेंट ड्राप-आउट कर जाते हैं और 8वी तक जाते-जाते 70 परसेंट और 12वी तक जाते-जाते 85 परसेंट ड्राप-आउट कर जाते हैं। डिग्री तक पहुचने वाले केवल 1 परसेंट हैं। इसका मतलब है कि गरीब शिक्षा की

ऊंचाई पर जा नहीं सकते हैं। कहा जाता है कि हमने स्कूल खोले हुए हैं। क्या होगा इन स्कूलों के खोलने से ? जो बच्चे गांव मे रहते हैं, जिनको भोजन नही मिलता, जो सूअर, गाय और बैल चराते है, आपकी शिक्षा मे उनको कोई अभिरूचि नही हो सकती है। इसलिए आज की शिक्षा मे न जीवन है न जीविका की गारंटी। एक बहुत बडा शिक्षा सम्मेलन बुलाया गया था। डा० जाकिर हुसैन विनोबा जी के पास गये थे उन जैसे शिक्षा शास्त्री ने विनोबा जी से सवाल किया कि बाबा जो नही पढते हैं, वह बेकार रहते है और जो पढते हैं वह बेवकूफ रहते है। विनोबा जी ने उत्तर दिया कि नही जाकिर साहब, जो पढते है वह केवल बेकार ही नही रहते, बेवकूफ भी रहते है। यह हमारी शिक्षा की दुर्गति है।

शिक्षा मे आज न जीवन है और न जीविका की गारन्टी। यही कारण है कि बड़े-बडे विद्वानो ने इसकी निरर्थकता को बताया है और शिक्षा केवल समृद्ध और सुविधा प्राप्त वर्ग के लिये है।

प्रोफेसर महालनबीस ने कहा है कि—

"By and large it is the rich people who have the opportunity of giving their children the tpye of education required for posts of influence and responsibility in the country."

यह हमने नहा कहा है,

"Educational Challenges in Socialist India" —नामक पुस्तक मे Mr. Swaminathan

"All talk of equality of opportunity in education is meaningless unless the inequalities are tackled at the bottoms of the educational ladder."

इसी तरह से

Dr. Kothari ने भी कहा है कि :

"The system of primary education continues largely ineffective and wasteful and many children who pass through it either do not attain functional literacy or lapse into illiteracy soon afterwards."

यह हम इसलिए कह रहे है कि गरीबों को भारत की शिक्षा से लाभ नही होता। थोडा लाभ होता है तो सुविधा प्राप्त लोग ही उसका लाभ प्राप्त करते है। इसलिए इस शिक्षा पद्धति मे परिवर्तन की आवश्यकता है।

मैने अभी बताया ही है कि कितने लोग बीच मे ही ड्राप-आउट होते है। मै मन्त्री महोदय से यह कहना चाहता हू कि वर्तमान शिक्षा-पद्धति का ही यह परिणाम हुआ है कि नक्सलवादी नौजवानो ने—उनकी सच्चाई मे किसी का कोई शक नही हो सकता है—पुस्तकालय और प्रयोगशालाएं जलाई। उनका यह कहना था कि दे आल स्टैंड्ज फार वेस्टिड इन्ट्रेस्ट्स। उन का कहना था कि ये पुस्तकालय, प्रयोगशालाये और विश्वविद्यालय केवल अमीरों के लिए है, इस लिए इन्हें जला दो, हम नई शिक्षा की तस्वीर खडी करेंगे। आज शिक्षा के ये सारे महल ढह रहे है। विश्वविद्यालय पर विश्वविद्यालय बन्द हो रहे है। यह कोई अलग बात नही है। ये तो एक बीमारी के सिमटम्ज है। अगर इस बीमारी का इलाज नही करेंगे, तो फिर 10+2+3 अथवा 10×3×2 आदि की व्यवस्था लागू करने से कुछ नही होगा।

आज प्रतिरक्षा पर खर्चा हो रहा है। होना चाहिए। लेकिन कहा गया है कि शिक्षा राष्ट्र की सब से बडी प्रतिरक्षा है—एजूकेशन इज दि बैस्ट डिफेंस आफ दि नेशन। मैने अभी बताया है कि शिक्षा पर क्या खर्च हो रहा है। जो राष्ट्र शिक्षित नही रह सकेगा, आप मान लीजिए कि वह राष्ट्र स्वतन्त्र भी नही रह सकेगा।

[डा० रामजी सिंह]

इसलिए आज शिक्षा के संबंध में हम को विचार करना है। अगर हमारी शिक्षा अच्छी होती तो देश में गोलियां न चलानी पड़ती। आज जनता सरकार को भी गोलियां चलानी पड़ती हैं। उत्तर प्रदेश में कितनी बार गोलियां चली हैं। हर जगह गोलियां चलेंगी। प्रश्न यह है कि आज कैसी शिक्षा दी जा रही है? पाप ने कहा है

'It is education that forms the common mind Just as the twig is bent, the tree is inclined"

हम को समझना होगा कि हमारी शिक्षा कैसी हो। गांधी जी का लास्ट फंड एजूकेशन था। गांधी जी राष्ट्रपिता के रूप में स्मरण किये जायें या नहीं लेकिन एक शिक्षा-शास्त्री के रूप में वह सुकरात के समकक्ष गिने जायेंगे। भारतवर्ष जगद्गुरु था लेकिन शिक्षा के विषय में हमने भारतीयता का विस्मरण कर दिया है। हम कैसी एजूकेशन लाए हैं? लगता है कि अपने ही देश में हम विदेशी बन गये हैं। 1907 में इंडियन नेशनल कांग्रेस ने एक प्रस्ताव पास किया था जिस में कहा गया था कि हिन्दुस्तान में भारतीय शिक्षा पद्धति लागू होनी चाहिए। हमारी शिक्षा पद्धति के बारे में बापू ने कहा था।

It is based upon foreign culture to the almost entire exclusion of indigenous culture The higher he goes the father he is removed from his home so that at the end of his education he becomes estranged from his surroundings He feels no poetry about the home life If I had my way I would certainly destroy the majority of the present text books and cause to be written text books which have a hearing about home life

आवश्यकता इस बात की है कि हम अपनी शिक्षा पद्धति में भारतीयता के दर्शन करें। भारतीय शिक्षा पद्धति क्या है?

समानता सरलता सामीप्य गुरुशिष्ययो
स्वातंत्र्य संयमश्चैव सकारा पंचमस्तदा।

अर्थात शिक्षा में समानता होनी चाहिए। किन्तु आज एक वर्ग के लिए, हमारे लिए अच्छे स्कूल हैं, जबकि गरीब हरिजन का लड़का ऐसे स्कूल में जाता है, जहां कोई देखने वाला नहीं है। आज जवाहरलाल नेहरु यूनिवर्सिटी पर तीन करोड़ रुपया खर्च होता है जबकि बिहार में गांव के गरीबों के स्कूल में छत नहीं है। गर्मियों में लू चलती है, लेकिन स्कूल पर छत नहीं है। क्या यह देश रह सकता है? अगर सरकार चाहती है कि हमारे देश में शिक्षा सही रूप में चले, तो सब के लिए समान शिक्षा होनी चाहिए।

भारतीय शिक्षा पद्धति का दूसरा सिद्धांत है सरलता—हाई थिंकिंग एंड प्लेन लिविंग। आप किसी हास्टल में चले जाइये। कैसे-कैसे रूप और कैसे-कैसे वस्त्र देखने को मिलेंगे। हम ने क्या कर दिया है? ऐसा नहीं लगता है कि हम भारतवर्ष में हैं। मिरांडा कालेज जैसे बड़े कालेजों में जायें तो लगता है कि किसी विदेश में आ गये हैं। इस लिए हमें अपनी शिक्षा के क्षेत्र में सरलता की बहुत आवश्यकता है।

जहां तक गुरु और शिष्य के सामीप्य का संबंध है

ओं सहनाववतु सहनौ भुनक्तु सहवीर्यं करवावहै।

तेजस्विनावधीतमस्तु मा विद्विषावहै।

आज गुरु और शिष्य की दूरी बढ़ गई है। दिल्ली यूनिवर्सिटी में वाइस-चांसलर को मारते हैं। वह उन को कहते हैं। लगता है कि हम भी गुरु होने के अधिकारी नहीं हैं। गुरु कौन होता है? जो अन्धकार का निवारण करे वही गुरु होता है। लेकिन आज गुरु भी तो क्या है? कोई प्रापेगैंडा है। आप ने अभी काल पात्र की उद्घोषणा की। कोई गुरु ही था न कोई शिक्षक ही था न जिस ने हिन्दुस्तान के इतिहास के साथ खिलवाड़ किया है, जिस ने हिन्दुस्तान के इतिहास को विकृत किया है। सचमुच

में गुरु का चरित्र तो द्रोणाचार्य का चरित्र था। उन के पुत्र अश्वत्थामा ने कहा कि हम को दूध दो। आप राज पुरोहित हैं, राज गुरु हैं। तो चावल पीस कर के दे दिया—इदं पथ्य इदं दुग्ध। यही दूध है। लेकिन आज गुरु की क्या मर्यादा है ? हम भी ना चिन्तक ने छल छिद्र में गढ़ में आगे चल कर के रहते हैं। इसीलिए भारतीय शिक्षा पद्धति में परिवर्तन आवश्यक है। भारत माता ग्राम-वासिनी—गांवों का कैसे विकास हो और अभी शिक्षा के पाठ्यक्रम में जो औपनिवेशिक ढांचा है वह स्वदेशी ढांचे में कैसे परिवर्तित हो जाए तथा नैतिक और आध्यात्मिक शिक्षण का विधान किस प्रकार से हो, इस पर विचार करने की आवश्यकता है। श्रीप्रकाश जी की अध्यक्षता में एक कमेटी बनी थी और उस ने सिफारिश की थी कि शिक्षण संस्थाओं में नैतिक और आध्यात्मिक शिक्षण दिया जाए। लेकिन उस के ऊपर आज तक कुछ नहीं हुआ और आज सभी ग सारे उत्पात होते है क्योंकि हम ने भारतीयता को भुलाया।

समयाभाव से मैं ज्यादा नहीं कहूंगा। लेकिन शिक्षा का जो दूसरा आधार है, राष्ट्रीय शिक्षा का वह यह कि शिक्षा का जो माध्यम होना चाहिए वह मातृ-भाषा होनी चाहिए। अब इस के संबंध में तीस वर्षों के बाद भी भारतवर्ष में विवाद हो रहा है कि शिक्षा की भाषा क्या हो ? शिक्षा का माध्यम क्या हो ? कांग्रेस के मित्रों से हम कहना चाहेंगे कि वे उस महान संस्था के सदस्य हैं जिसने 1940 में आप देखें प्रधान मंत्री नेहरू ने "पालिसी गवर्निंग दि स्टेट एजुकेशन' में क्या यह कहा था कि अंग्रेजी शिक्षा का माध्यम हो ? गांधी जी ने क्या कहा था ?

"If I would have the power of a despot, I would have complelled, under the threat or pain of dismissal to introduce Mother Tongue forthwith I would not have waited for the preparation of text-books. It is an evil which requires summary dismissal."

और आज हम विवाद कर रहे है अंग्रेजी पर और गांधी का नाम लेकर, नेहरू का नाम लेकर, कांग्रेस का नाम लेकर ? 1948 में कमेटी आन मीडियम आफ इंस्ट्रक्शन ने भी कहा था ? मौलाना अबुल कलाम आजाद जो भारतवर्ष के प्रथम शिक्षा मंत्री थे, उन्होंने किस भाषा में कहा था कि शिक्षा का माध्यम क्या होना चाहिए ? डा० श्रीमाली जो शिक्षा मंत्री थे, समयाभाव से मैं उन के उद्धरण प्रस्तुत नहीं कर रहा हूं, डा० श्रीमाली ने क्या कहा था ? छागला साहब ने क्या कहा था ? नेशनल ईमोशनल इंटीग्रेशन कमेटी ने क्या कहा था ? डा० त्रिगुण सेन ने क्या कहा था ? हीरेन्द्र मुखर्जी ने इसी सदन में क्या कहा था और चक्रवर्ती राजगोपालाचारी ने क्या कहा था कि शिक्षा का माध्यम क्या होना चाहिए ? दो दो जगह उस्मानिया यूनिवर्सिटी और कैलकटा यूनिवर्सिटी के कन्वोकेशन एड्रेस में उन्होंने जो बातें कही है, काश, हम सहिष्णुता के साथ उन को सुन सकते तो कितनी अच्छी बात होती।

इसीलिए मैं आप के माध्यम से यह कहूंगा कि आज भी विवाद होता है किस दृष्टि से ? राष्ट्रीयता अपनी जगह पर रहे। शिक्षा शास्त्र की दृष्टि से जो अपनी मातृभाषा है जो पडोस की भाषा है उस के माध्यम से ही शिक्षा दी जानी चाहिए। शिक्षा का माध्यम शुरू से लेकर विश्वविद्यालय तक वही होना चाहिए। दो सौ वर्षों की अंग्रेजी का हमें अभिमान है। मैं पूछता हू कोई है भारतीय ऐसा पैदा हुआ, गुरुदेव को छोडकर जिस की पोयट्री, जिस का प्रोज अंग्रेजी स्कूलों और वहां के विश्वविद्यालयों के पाठ्यक्रम में पढ़ाया जाये ? नहीं। जो हमारी संस्कृति नहीं है, जिस का हमें परिचय नहीं है उस के लिए हम कहते हैं कि हम अंग्रेजी में पढ़ाएंगे। जापान में सात दिनों तक वहां की संसद में बहस होती

[डा० रामजी सिंह—जारी]

रही कि कौन सी भाषा हो और फिर उन्होंने यह कहा था कि मातृभाषा के माध्यम से शिक्षा दी जाय। रूस ने स्पूतनिक अंग्रेजी में आविष्कार नहीं किया, रूसी भाषा मे किया। दो सौ वर्षों के बाद आज आक्रोश का प्रश्न नही है, केवल भ्रम का प्रश्न है। हिन्दी केवल हिन्दी भाषियो की नही, राष्ट्र के स्वाभिमान की अभिव्यक्ति है। सबसे बडी बात यह है कि आज शिक्षा के सम्बन्ध मे हमारे शिक्षा मंत्री ने एक महा अभियान किया है, तीस वर्षों तक भारत जो निरक्षर रहा है उसकी निरक्षरता के निवारण के लिए एक महा अभियान किया है। व्यस्क शिक्षा, एडल्ट एजूकेशन और यूनिवर्सलाईज़ेशन आफ एजूकेशन—इसका प्रयास किया है लेकिन मै सतर्क करना चाहूगा कि आप शिक्षा सभी को दे दीजिए परन्तु शिक्षा कैसी देंगे—प्रश्न इसका है। दस प्लस दो प्लस तीन भी पन्द्रह होते है और दस प्लस तीन प्लस दो भी पन्द्रह होते है। सवाल यह है कि आपकी एजूकेशन का कंटेन्ट क्या है। अगर दस वर्ष तक कुछ भी नही काम करेगा तो दो वर्ष मे वोकेशन-लाईज़ेशन करेगा ? आज सवेरे माननीय शिक्षा मंत्री जी ने अपने उत्तर में स्पष्ट किया, मेरे पास आकडे है, बीच मे "सेविंथ पीरियड" मे वर्ग लागू होता है तो सब छात्र चले जाते हैं. उनको तो काम के साथ जोडना होगा। ज्ञान एवं कर्म का समन्वय यह गाधी जी का नही था यह तो भारतवर्ष की प्राचीन सस्कृति और ज्ञान का समन्वय है। हमारे अभिमन्यु और एकलव्य—वे ज्ञान और कर्म के समन्वय थे। यदि हमारी शिक्षा का उद्देश्य व्यक्तित्व का सर्वांगीण विकास हो तो ज्ञान के साथ कर्म भी समन्वित होना चाहिए। यह केवल हमारे यहा की ही बात नही है, हमारे यहां भारतवर्ष में तो गुरुकुल पद्धति थी लेकिन अभी रूस मे जो मैक्रेको "क्रिटिसिज्म आफ एजूकेशन" पर कहा है कि वहां की शिक्षा पद्धति मे एलिमेन्ट आफ वर्क कम है। चाइना के माओत्सेतुग ने क्या कहा है ? उन्होंने कहा हाफ वर्क हाफ एजूकेशन। हम कहना चाहते हैं कि चाइना तो पीछे छूट गया, हमारे गाधी जी ने कहा था—नालेज थ्रू वर्क। यह ज्यादा साइंटिफिक है। वही तो हाफ वर्क, हाफ लर्निंग भी नहीं हो सकती है। इसलिए महात्मा गाधी माओत्सेतुग से आगे है। इसलिए आप कोई भी शिक्षा पद्धति इवाल्व करें उसमें ज्ञान के साथ कर्म को नही जोडेंगे तो सारा श्रम और राष्ट्र का पैसा बेकार जायगा।

हमारे साठे साहब इमर्जेन्सी के समय मे विनाबा जी के पास गए थे और उन्होंने अनुशासन पर्व दिया था लेकिन वह अनुशासन पर्व नही था, आतंक पर्व था, दुरसाशन पर्व था। मैं भी एक्सकाडर के रूप मे विनाबा जी से मिला था और मैंने कहा था बाबा, जब आपकी वाणी की राष्ट्र को सबसे ज्यादा आवश्यकता थी तब आप मौन है। इसी प्रकार का एक मौन महाभारत काल मे हुआ था। जब रजस्वला द्रौपदी का चीर हरण भरी सभा मे हो रहा था तब कृपाचार्य द्रोणाचार्य मौन थे आज राष्ट्र की द्रौपदी का चीर हरण हो रहा है और आप मौन है।

शिक्षा को अगर परिवर्तन से नही जोडा जायेगा तो शिक्षा बेकार है। यह भी आवश्यक, है कि शिक्षा सरकारी डिपार्टमेंट न बन जाये शिक्षा की स्वायत्तता होनी चाहिये। शिक्षा वही है जो मुक्ति दिलावे लेकिन जो स्वय मुक्त नही है वह शिक्षा क्या दिला सकता है। इसलिए मैं कहुगा कि जिस तरह से आकाश-वाणी के लिए आप आटोनामस बोर्ड बना रहे हैं, जिस तरह से आकाशवाणी को मिथ्या-वाणी न करके, इन्दिरावाणी न करके सत्य-वाणी बनाना चाहते हैं उसी तरह से यहां भी करें। इसी प्रकार से शिक्षा के आल इण्डिया स्तर पर प्राइमरी स्टेज, सेकण्ड्री स्टेज और यूनीवर्सिटी स्टेज पर आटोनामस बोर्डस्

होने चाहिये : शिक्षा की जो समस्या है, वह केवल सरकारी साधनों और सरकारी प्रयास से ही हल नही होगी....

सभापति महोदय : अब आप अपना भाषण समाप्त कीजिये।

डा० रामजी सिंह : सभापति महोदय अब मै केवल एक ही बात कहना चाहता हूं—एडल्ट एजूकेशन बोर्ड को देखे—बहुत अच्छी स्कीम है, 6 वर्षो मे पूरी होगी। लेकिन मैं समझता हू कि यह स्कीम ठीक नही है। मैने सलाहकार समिति म भी बडी विनम्रतापूर्वक कहा था—यदि आप इस समस्या का हल करना चाहते है तो थोड़ा जल्दी कीजिये। आप 55 रुपये से 75 रुपये एक आदमी को साक्षर करने पर खर्च करना चाहते है—ऐसा हमारे माननीय स्टेट मिनिस्टर साहब ने कहा है। यहा पर मै सरकार की आलोचना करना चाहता हू—सचमच मे यह भारतवर्ष की कल्पना का अपमान है। पडोसी वियतनाम मे देखिये—वहा जगखोर अमरीकी बम-वर्षा के बाद साक्षरता 20 प्रतिशत थी, लेकिन अब 94 प्रतिशत है। हमारे देश मे 35 लाख शिक्षक है, दो-तीन करोड विद्यार्थी है—इन सब का सहयोग लेकर आप इस काम को कीजिये। आप चाहे सारे संस्थान बन्द कर दीजिये कालिज बन्द कर दीजिये और उन की सेवाओ का उपयोग इस काम मे कीजिये। अंग्रेज गर्मियो मे शिमला जाया करते थे, इस लिये हमारे यहा समर-वेकेशन्ज की प्रथा चली—यह वास्तव मे नान-सेन्स है, इस को बन्द कर दीजिये। यह समर-वेकेशन दो महीने के लिये होती है, मै कहता हू कि इस मे एक महीना और जोड दीजिये और इन तीन महीनो के अन्दर एक-आदमी-एक-आदमी को साक्षर करे, जैसा जयप्रकाश जी ने कहा था—ईच-वन-टीच-वन—यदि हमारे 35 लाख शिक्षक इस काम में जुट जायें तो निरक्षरता बहुत जल्द समाप्त हो सकती है। साथ ही विद्यार्थियों में फैला हुआ असन्तोष समाप्त हो जायगा। नौकरशाही को मेरा सलाम, वे सब दिन रहेंगे, मैं चला जाऊंगा, लेकिन कल्पना और साहस की आवश्यकता है क्रांति के लिये, वह केवल दफ्तरी लाल-फीताशाही से नही हो सकती है।

परीक्षा के सम्बन्ध मे भी मै एक बात कहना चाहता हूं।

सभापति महोदय . आप उसे लिख कर भेज दीजिये।

डा० रामजी सिंह : सिर्फ एक बात कहना चाहता हू—परीक्षा का सम्बन्ध हम को शिक्षा से तोड देना चाहिये। परीक्षा मे कितनी चोरिया होती है, क्या-क्या होता है, हम प्रोफेसर लोग—9थ पेपर मे कितनी मदद करते है, तो फिर सही मूल्यांकन कहा रहा। इस लिये परीक्षा की जो गलत पद्धति है, यूनीवर्सिटी मे जो आब्जैक्टिव टेस्ट होना चाहिये, परीक्षा मे डिग्री का सम्बन्ध तोडना चाहिये, डिग्री से नौकरी का सम्बन्ध तोडना चाहिये। अगर यह होगा तो शिक्षा मे मौलिकता और पवित्रता आयेगी।

मुझे बहुत अफसोस है, दो-तीन बार मना करने पर भी मैंने अपना क्रम जारी रखा—शायद यह प्रमाण है कि यह शिक्षा पद्धति ही दोषपूर्ण है।

17-15 hrs.

PAPERS LAID ON THE TABLE—*Contd.*

Order Extending President's Rule in Mizoram

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): Sir, on behalf of my senior colleague, Shri Charan Singh, I beg to lay on the Table a copy

[Shri S. D. Patel]

of the Order of the President dated the 7th April, 1978 issued under section 51 of the Government of Union Territories Act, 1963, extending the President's rule in the Union territory of Mizoram for a further period of two months with effect from the 11th April, 1978 published in Notification No. S.O. 256 (E) in Gazettee of India dated the 7th April, 1978. [*Placed in Library. See* No. LT-2062A/78.]

DEMANDS FOR GRANTS, 1978-79—*Contd.*

MINISTRY OF EDUCATION AND SOCIAL WELFARE AND THE DEPARTMENT OF CULTURE—*Contd.*

SHRI P. V. NARASIMHA RAO (Hanamkonda): Mr. Chairman, Sir, while speaking on these Demands, I do not propose to repeat all the encomiums paid to education from time to time, starting right from Sanskrit and coming down to ali other languages. I would only like to rush through some of the educational problems within the time available to me. At the very outset, I would like to tell the hon. Education Minister that in a very real sense, his success will depend on the performance of our brilliant Minister for Family Welfare. The demographic picture of the country is ultimately going to determine the educational picture, particularly at the primary level. We know from the statistics available to us that even now for every 1,000 population there is an addition of 35 babies annually. That means for every one thousand population, there is an additional need of one class, one teacher and all that goes with it. Now, according to this calculation, if we take the entire population into consideration, I have come to the conclusion that at any given point of time, we must have not less than 30 lakhs of primary teacher in this country. Nothing less than that will do. In faet, it will be more because there will be so many hamlets and each hamlet will have to be given education and if you take all these things into consideration, it will be much more than 30 lakhs. Now, I would like to know if we do have 30 lakh teachers today in the country and if we do hope to have 30 lakhs of primary teachers in this country in the foreseeable future, Figures show that we would be short by 33-1/3 per cent and I am quite sure that it will not be possible to make good this leeway unless your brilliant colleague in the Ministry of Health and Family Welfare and yourself, both of you, give us the projection for the next 20 years of the demographic picture of this country as to how many school-going children are going to be there, say by the turn of the century and in that case how you are going to cater to their needs, etc. These will have to be dovetailed and a comprehensive programme has to be given to the country. This is the very first exercise which I would like all of you to undertake along with your colleague.

17.18 hrs.

[SHRI M. SATYANARAYAN RAO *in the Chair.*]

The next general observation which I would like make is in regard to the Constitutional position. Last year, the hon. Minister very cautiously made some statements in this House while replying to the debate, which have rather intrigued us, because while he said that the Constitutional position technically happened to be that education is in the Concurrent List, he does not propose to do anything in pursuance of it, because he is not in favour of it. He expressed himself very clearly in favour of giving education back to the States and making necessary amendments in the Constitution. That amendment has not come so far and today the States are in need of certain guidance, co-ordination and certain standards being maintained by guidance from the Centre which has not come forth. I would like to know if his attitude which was revealed in his speech last year in this august House continues to be the same or has undergone some happy change. I would

also like to know what is the rationale behind it. Whatever may be the likes dislikes or allergies in regard to the 42nd Amendment—into which I need not go—I would like to remind him that this proposal to include education in the Concurrent List is as old as the Constitution itself. A countrywide debate has gone on for the last 30 years and arguments have been advanced from both sides, Only when it was found that it was not possible to have the desired co-ordination, the desired maintenance of high standards and even the desired clearing information from one State to another—when all these things were found impossible of achievement—it was considered that the only way of tackling all these problems is to change the Constitution and put Education in the Concurrent List.

In this connection the hon. Minister quoted the Kothari Commission report last year, a very significant statement, but it was a statement which was ten years old and it was not really in consonance with the time when it was quoted. In that statement, the Kothari Commission says:

> "We are convinced that there is plenty of scope within the present constitutional arrangement to evolve a workable centre-state relationship in education and that this has not been exploited to the full."

Immediately after that the Minister went to say that the previous government did not wait and changed the Constitution; in spite of the recommendation of the Kothari Commission they brought education in the concurrent list. I would like to remind him most respectfully that the Kothari commission report dated back to 1965-66 whereas the inclusion of education in the concurrent list took place in 1976, ten full years later. And may I remind him that it was because of the experience during those ten years that this had to be done. If the Minister does not agree with this view, he should have come out with his own plan of the centre-state relationship to which the Kothari Commission made a pointed reference. I should like to know during his speech or thereafter what exactly is the centre-state relationship which he has hit upon which will really do the trick without education remaining in the concurrent list or with education going back to the state list. Is it possible? It has not been found possible and therefore this was done. Either he has to agree to the inclusion or retention of education in the concurrent list, and do something in pursuance of which he will have to show that inclusion of education in the concurrent list becomes meaningful and it gives the desired results. Or in the alternative he should come forward with a foolproof method by which all that was expected of this change in the Constitution is also got achieved without the change in the Constitution. There could be no middle-way, no middle-course. This is where he will be judged by his performance and the scheme that he will plave before the House.

There is one more ticklish question in regard to this matter. Entry 66 of the Union List very clearly says that in matters of higher education coordination and determination of standards has to rest with the Union Government. It has been argued time and again very forcefully that if you do not look after the standards at the school stage, you could hardly do anything at the higher education stage; you may do something marginally but the best way is to look after the foundation and if the foundation is wrong or weak it is futile to expect that the standards at the stage of higher education would automatically go up merely by our doing something at that stage. This has also been argued by the Committee of M.Ps. who in their report seem to have referred to this pointedly and stated that this was one of the reasons why some kind of uniformity, some kind

[Shri P. V. Narasimha Rao]

of co-ordination, some kind of determination in the matter of standards will have to be undertaken at the school level also. This is the reason why these changes had to come.

Now it is possible that although I agree for the retention or inclusion of education in the concurrent list, the hon. Minister may hold a different view. We are in an age of party politics and we cannot go beyond the partymandate. I sympathise with him. Whether he agrees or not, I propose to find something useful and with full sympathy I shall suggest something which might bring about the same result but which might also not offend or go against his party line or any other party line if there is one. We do not yet know what the party line at the moment is. But as I say सर्वंनाशे समुत्तन्ने अर्धंमत्यजितिपंडित:

I am prepared to go one step further and tell him very well, let us not take the entire education in the concurrent list; let the Administration of education remain with the States, but have one more item in the concurrent list, on the lines of item 66 of the Union list, in regard to school education. Now that will perhaps go someway in improving matters and giving you some scope to maintain standards in education, some uniformity in standards at least at the feeder levels. It is quite possible. Let us try this in the next five or ten years. Personally I am bound and convinced that having education in the Concurrent List would be an ideal solution. But you need not go to the other extreme and say: let it go back to the States. We all come from the States. We have certain experience of the State Governments in matters of education. And therefore, I tell you, even based on my own experience that educational standards at the school level are in a pell-mell today, they can never be brought up unless there is some kind of discipline and central guidance at least in the short run. What happens after fifty years, I am not prepared to say. But this is the crying need of today and I would like to impress upon the hon. Minister to appreciate this not from the party point of view, but from the point of view of what has happened, undeniably happened in the matter of education in the last twenty five years. This is one suggestion which I am making in respect of the Constitutional position.

Now I come to the primary part of education, primary stage of education. I would like to take it along with adult education because curiously the failure at one stage increases the burden at the other stage. If we fail in primary education—and we have been lamenting our failures time and again—it would be automatically adding to our burden for mass literacy programmes later on. Therefore this matter of drop-outs which has become a bugbear in education has to be tackled at the early level. How can we stop these drop-outs?. We have been talking about them, writing about them and we have been trying to some extent to stop the drop-outs, but not with very much success. I would like to analyse drop-outs, which are of two kinds mainly. The first category is of those who for financial or other reasons cannot even reach class five, even if it is available in a school. Even if there is a primary school, the boy or the girl has to leave education even before he or she reaches class five. The other category is of those who have reached class five, completed class five, but for the same reasons, they are not able to go to the next village which may be five or ten miles away and continue their education until class seven or eight. If we are able to catch hold of this second category and see that they continue their education, they are enabled to continue their education until class seven or eight, they may not automatically relapse into illiteracy. Because they have been exposed to educational process for eight years they will not so easily relapse into illiteracy.

The first category does relapse into illiteracy. What does that mean? Simply put, it means that we want more middle schools in this country. Taking the educational pyramid particularly, at the secondary level, we are told some people with some aesthetic sense have told us that it has a very slim waist line. A slim waist line line may be very desirable in a human figure; but when it comes to education, it is not at all useful. We must have at least one middle school, one upper primary school for every two or three primary schools and if this proportion is maintained, I am sure that so many boys and girls who have to leave their education at the primary stage or even before that, will be enabled to go on upto class seven and eight. At the upper primary stage, number-wise, I am sure, that this is the position in all the States. It was so, at least three or four years age and I do not see much having been done to improve the situation. I know about my State where there was a clear deficiency in the number of middle schools and I think the same conditions prevail in other States also. The hon. Education Minister will do well to look into this matter because this is going to save a lot of money later. You have two more teachers and two more classes to add here and you save a lot of money on adult education and all that goes with adult education. Adult education is not easy. To make a person of twenty five or thirty years, who meanwhile gets interested in so many other things to come and take a slate and pencil and read 'a-ah' is not so easy. I do not say it is impossible, but it is not going to be easy. It is easier to pick up a boy at the tender age of 10 or 12 rather than catch him later at 25 or 30. Of course, there have to be incentives to boys and particularly girls, from the weaker sections. Apart from scholarships, free books, free slates and pencils, I would like to make a pointed reference to the programme of mid-day meals. I had the bitter experience of being told that the mid-day meals programme was suspended in many villages in my State and maybe in other States also because there was no firewood to cook the stuff. Obviously our people wanted that firewood also should come from America! This is preposterous. What is the coverage? The report which the Ministry has given has come as a revelation to me.

I was thinking that there was at least 25 to 30 per cent coverage of boys and girls in this programme. I am grateful to the ministry for having opened my eyes. I have found it is hardly 10 per cent 2.17 lakhs children are covered by non-CARE programme locally. Is it something to gloat about? 76 lakhs boys and girls are getting food under the mid-day meal programme in the whole country. Is it something to gloat about? 2.17 lakhs is less than one district. 76 lakhs is about 30 to 40 districts out of more than 400. It is less than 10 per cent. All this is because we continue to depend on the charity of some other country for this programme. Why should we do it? Where is the need to continue to depend on some other country? We are having very heavy stocks of foodgrains on hand and we do not seem to know what to do with them. The previous government has been time and again blamed for having built up the stocks. I will not go into that. But I would appeal to you and the Food Minister, that instead of allowing these foodgrains to rot in rain and sun and to be eaten by rats and cockroaches, why can we not allow our own under-fed boys and girls to have some much-needed food and nourishment as far as we can? You have the other advantage of attracting them to the school, more than any other programme can. This has a double advantage and I would like the minister to go deep into it after consulting his colleague, the Food Minister and see that some massive, country-wide programme is taken up. Some years ago, I had seen one central kit-

[Shri P V Narasimha Rao]

then functioning near Madras which was catering to the needs of 40 or 45 villages Some vehicles were going round taking the cooked food from school to school I do not know if that scheme has been extended to other States I am not up to date on that But some such scheme will have to be initiated and extended to the whole country We are very much progressing in food technology Can we not think of some food packets centrally prepared and distributed? Or, can we not prepare them in each village, which can be a very lucrative and useful cottage industry? According to the circumstances convenience and needs, both methods can be tried Unless this is done I am sure our drop-out rate is not going to come down This is a special suggestion I am making

Sir coming to high school education I am afraid we are entering the field of controversy And I am sure my statement will be corroborated with facts and figures There is no dearth of high schools in this country Really the number of high schools can no longer be considered really inadequate In fact as we go into the countryside, we come across many high schools with uneconomic pupils strength We have seen these schools Pupils do not come because they just cannot come for economic and other reasons and still we have the schools functioning there Let them function, and if there is any need still to augment the number of high schools. Let that also be done Our Plan programmes will take care of that But Sir what our Five Year Plans have not taken good care of is the quality aspect of high school education I have seen many high schools where even students of 10th class are not allowed to handle a test tube They have to watch while the teacher does the experiment and they have to draw their own conclusions Heaven knows how This is what is happening in our high schools and if we do not really improve their standard, improve their equipment, improve the library facilities, improve all these things over a period of 3 or 5 years, I am sure that high school education is going to fail and therefore all education is going to fail The high school stage is a very crucial stage of education which is the gateway to further education and is also a terminal stage in itself If that fails everything else is likely to fail

Now what are the measures? How do we improve school education? From some little experience that we have in the States I have certain specific suggestions to make It has been our experience that even a good school inspector who operates in an area of 30 or 40 villages if he [illegible] some academic effort should be made immediately there is an improvement in that area If there is a District Educational Officer who has got certain flair for the academic side he will see that the academic side is improved at least to some extent This only shows that our present educational administration at the State level is very very faulty and it is not conducive to standards at all Now, look at the phenomenal amount of administrative work which our educational officers are doing Sir education cannot be imparted by officers obviously And while they go on administering the Department, the actual imparting of education is nobody's business and this is the condition today A phenomenal number of papers to be signed the District Educational Officer takes at least 5 or 6 days to sign the pay bills in his District Nothing else he can do during these 5 or 6 days and he has to see a lot of people, dance attendance on VIPs and what not How is it possible for this Administration to think of standards? How is it possible for this Administration to attend to the quality in education? So, unless there is a complete reorganisa-

tion of the educational administration at the State level, nothing is going to happen. I have no final answers to this, but from my own experience in our State I can suggest a few things. In the first place, there can be no compromise on one thing, that there should be a separate Directorate for higher education, a separate Directorate for school education and of course, there are separate Directorates for technical education in many States already. Where they do not exist, they should be started immediately. There can be no consideration of economy or anything in this matter. This will have to be done in all States.

Coming to the Directorate level, naturally the Director of Public Instruction, who will be the Head of the Administration at that level will have to be in overall control, but along with him there has to be an Additional Director of Public Instruction (Academic) who will not be overburdened with any administrative jobs, who will not be asked to run about making enquiries, who will not be asked to run about dancing attendance on bigger officers, VIPs and so on. He will sit in his room or go to the school room or go where the teacher is teaching and see how the teaching is taking place, how the boys are progressing, how the textbooks are faring, how the examinations are being held and how the results are being tabulated. All these matters will be his exclusive responsibility and nobody shall interfere in that. But, for the sake of enforcing these standards, he must have all the powers, including administrative power and power of punishment. All these powers will have to be given to him and he will have to be made answerable for results.

It should be on the same lines down the line. At the district level and lower levels also there has to be a suitable separation of the administrative from the academic side. In education these two sides will have to be taken care of by separate personnel. It is only then that it is possible to hold somebody responsible for standards. Today if you ask the Director of Public Instruction why the result in mathematics is 10 per cent, he will not be able to say anything, because he may not himself know mathematics, for all we know. This is the position. Then who to ask for an explanation? So, first set up the machinery, make somebody responsible and see that he works. This is what I would like to suggest, in so far as educational administration is concerned.

Now, I am not talking in the air. We have tried this in some States. We have tried it in Andhra Pradesh, and we have tried it with great success, I must say. So long as we tried it, it was successful. Because it was successful—I do not know—it was stopped later on. This is the logic sometimes that we sometimes follow. It happened and it can happen again.

Please look into this carefully, call your Education Ministers, ask them not to be worried about what they are spending on this separate Directorate, because it is the same officers —one officer is looking after two functions today; two officers can look after the same functions; they come mostly from the same personnel. So, there will not be much need for additional recruitment; there will be marginally some need, but not much need for additional expenditure also.

I have already referred to the School Improvement Programme. Cost-wise, let us say there are 30,000 high schools in this country which are in need of some improvement. Taking Rs. 50,000 as the average cost of improvement, it will come to Rs. 150 crores in a period of one

[Shri P. V. Narasimha Rao]

Five Year Plan, which is not going to be prohibitive in any case, because if this education fails, we are going to waste much more than what we are spending on its improvement. That is what I would like to suggest in terms of cost.

While we are on the point of school improvement, I would very humbly suggest that at least now, let there not be this complete dichotomy between the technical and the formal streams of education. Today a boy passing out of the industrial training institute is considered inferior to a boy who passes out of a high school, because there is that hiatus, nationall hiatus, between what is done by hand and what is just mugged up from books. This will go only if these two streams are made to co-ordinate with each other. Today we have the Polytechnics and the Industrial Training Institutes. Can they not manufacture the simple needs of the Education Department? They can. But they are never asked to do that. Can they not manufacture calorimeters, burettes, pipettes, test tubes, test tube stands, furniture, school bags, school boxes, students' books, exercise books and things like that? Is it not possible? It is eminently possible. But it is never done. Even the Polytechnics get their requirements from the market through the contractor, because we all know what all happens between the contractor and the administration. And even if the administrators are honest, it will not occur to them, it will not strike them that these two streams can be made to help each other and strengthen each other.

Look at an engineering college. The Principal of an engineering college is generally of the rank of a Chief Engineer. All his staff are of the rank of either Executive Engineers or Assistant Engineers. No doubt they are doing a teaching job. Similarly, in the medical colleges civil surgeons are doing the teaching job. But when it comes to constructing a building, or doing even small repairs or electrification, it is done by the regular Executive Engineer of the State Government through a contractor. And these great men just look on while it is being done. Is this really what should happen in this country? Why should the Chief Engineer not take greater interest, a more live interest, in the construction of his own building? I have spoken to some principals. They were grumbling about the design of the building. I asked them: "Why are you grumbling? You are a Chief Engineer yourself. You should have given your requirements." The answer was that when the building was constructed, they were not there. That is a different story, but the system is like this. This system has to go, and the technical and formal streams have to help each other. Only then work experience in the real sense and the status that has to be given to work will be re-established, otherwise not.

Now I come to a very delicate matter on which I really do not know what to say. Probably I will be talking some blasphemy, but I would really like to share my views with you. We have been reading and listening to speeches about education from life, education for life, education of life and what not. The net result of all this talk appears to me to be—maybe I am wrong, if I am wrong I will be very happy—to suggest that the importance of the class room and the teacher is being reduced somehow. I would like to submit that this is a very wrong approach, at least in the present context. Things are not ripe, our society is not ripe, conditions in the society are not ripe, for giving small children education from life.

Take a village, for example: half a dozen children of all ages huddled

in one hut, the father coming home drunk, beating the mother with religious regularity every night just when the children open their books for doing their home work. This is what they get in the house. Coming out of the house, whether it is the village or the slum areas of the city, we find exploitation, petty-mindedness, deceit, violence and everything that a child ought not to learn. This is what they get outside the home. This is the condition of our weaker sections, and we are talking in terms of giving them education from life. What is the education from life that they are going to get? They will become either frustrated or rebels. Only these two possibilities appear to me, there is no other possibility. So, at least for some time to come the importance of the classroom and the importance of the teacher cannot and should not be minimised.

How many of these parents are literate themselves? So far as the weaker sections are concerned, almost all of them are illiterate. Even in the middle class, they may have a smattering of their mother tongue, but they have no idea of the contents of the education that is being imparted to their children. How can they supervise the education of their children? So, the teacher will have to be the mother, the father, the guardian and the teacher of the child all rolled in one. This is the condition today, these are the stark realities which should not be forgotten.

It is all very well to say that we must given them an education which is work-oriented—yes, please give it by all means, but meanwhile do not put the cart before the horse. Do not lose what you have and run after something which is doubtful. Please achieve that in the shortest possible time and see that what you have is consolidated meanwhile, and not otherwise.

In this connection, I would like to make another very specific suggestion. Whenever in a village there is a school building, that building should serve as a centre for supervised study for two or three hours in the night. I am sure that the school will be full in the night as in the day, perhaps fuller, because the conditions are so bad that no child can read in his own home. He will certainly come. All that is required is lighting arrangement, maybe a few lanterns; if it has electricity, two or three bulbs This is not going to give any unbearable shock to our exchequer, I am quite sure about that. Please look into that. Please see that in the lakhs of school buildings lying vacant in the night, some useful activity like study for two or three hours takes place and the children are given some time to study in peace without being disturbed by the atmosphere at home. This is the first need of the children of the weaker sections today.

श्री उग्रसेन (देवरिया) : पिछले तीस सालों मे तो ये भवन रात को खाली हो रहे है ।

SHRI P. V. NARASIMHA RAO: This struck question namely, what has been done during the last 30 years, I am not prepared to go into. For the benefit of the hon. Member, I may tell him that in all capacities, I have been asking for these things to be done for the last 30 years. It is not a brain wave which I got from the time you became the Education Minister and that I did not have it before. We have been asking for these things. If one Government has not done or done it only partly, there is no justification for the succeeding Government not to do anything. If that is your logic, please tell us.

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER) I have not said anything

SHRI P V NARASIMHA RAO I now come to higher education. I am not in a position to say much about it because it is a highbrow business I come from a village But things which have come to my notice, I will bring them to your notice and see what can be done about it

Most of the universities, whatever may be the reason, are again experiencing certain traumatic shocks Why it is so, you will have to go into details. Whether you like it or not whether we like it or not here is a situation which we have to meet and remedy It is said by politicians themselves that it is the interference of politicians that is resulting in this in the universities I am really amazed—maybe they are right or maybe they are wrong So far as I know, I say without any fear of contradiction that every university in this country is self-sufficient in politics No university needs any imported politics In the universities, there are cliques and groups The poor Vice-Chancellor is in one group or another and most of his time he is setting one against the other for his own survival This is what is happening in the universities which is common knowledge I am not talking of one university This is the situation as we find and I do not know how politicians and politics can be banned in the universities Please show me a way—I do not know If you know please do it But I say, please do not do it as politics is in every department of life in this country But politics need not be politics that is being witnessed today Political parties can come to some kind of an agreement some kind of consensus some code of conduct of how they have to behave how they have to conduct themselves in relation to the problems of students and universities This can be done It is not easy but under your care and under your guidance, maybe something can be thrashed out Some of our senior leaders say that we are going to ban politics in the universities I would beg of them not to be so idealistic or so utopian in their thinking Let us have politics by all means but that should be of a healthy type This is going to be inevitable in this country

Appointments are made in the universities on party lines If a person belongs to my party, he is appointed and if he does not he will not be appointed If the Government changes he is again demoted or sent somewhere else Now, this is somethings which is very unfair If this happens in any other institution there may be a few demonstrations here and there and there may be some petitioning But if this happens in a university there is immediate likelihood of very sharp reaction and over reaction

DR PRATAP CHANDRA CHUNDER I have not done that

SHRI P V NARASIMHA RAO What is happening in some of the universities is common knowledge

In a university if an unjust decision is taken if a palpably wrong decision is taken the reaction is much sharper than anywhere else Why? It is because the university is composed of such elements They want to fight against injustice They have a certain innate idealism in them Let us be charitable to them, let us not always condemn them But what is the remedy?

The university is an autonomous body As the Education Minister, you will not be able to change one dot or one dash or one comma of what the Vice-Chancellor has written The only person who can change it is the chancellor or the Visitor Most of the University Acts have a provision that the Chancellor or the Visitor can institute an inquiry into the affairs of

the university. But that is something like killing a small bird with *Brahmastra*. That is to be so sparingly used. There is a stigma attached to it. If a Vice-Chancellor is told that an inquiry is pending or that the Visitor or the Chancellor is likely to institute an inquiry, he thinks that his university is going to be condemned. The very fact of instituting an inquiry is taken as a stigma. This is not proper. An inquiry by the Chancellor should be, more or less, a routine matter

After all, autonomy does not mean autocracy. Autonomy should not mean nonanswerability. What is happening today in most of the universities under the cloak of autonomy? I am all for autonomy; I am not against it, I do not want it to be restricted But I want some checks and balances to operate in the autonomy of the university just as they operate in Government, apply to you and to the President of India. Autonomy just cannot be completely scot-free

I have got one suggestion to make in this regard. If the Visitor or the Chancellor institutes an inquiry, the inquiry, in fact, becomes an inquiry by the State Government or the Central Government. So, autonomy is lost. That should not be the case. Therefore, please see that the University Acts provide for the appointment of a person of the nature of an Ombudsman in each university. He is a person who has nothing to do with the Government. He will not come under the influence of the Government. But, at the same time, he will look into all the complaints pertaining to the university and will advise the Visitor or the Chancellor who will take action based on that advice. Some such arrangement will have to be made because not only justice has to be done but it should appear to have been done. This is not the case in many universities.

I would like to make a few points with regard to technical education. The Estimates Committee of Parliament has adversely commented in regard to technical education on several points. One of the most important point is that technical education is very much theory-oreinted and there is really no liaison between industry on the one hand and the technical institutes on the other. This is something which has been said time and again. But I am sorry to say that not much has been done to correct this defect. In U.K., as we all know, they have what is called the sandwich system. A student of an engineering college spends one year in an industry; then, he comes back to the college for three years and goes back again in the final year to the industry That is the sandwich system that works there. I am not sure how it will work or what version of it will work in this country. That is for the experts to tell us. What I would like to say, as a layman, is that I agree with the Estimates Committee of Parliament and, I know, all of us agree, most of the people agree, that the technical education which is being imparted in our technical institutes is for removed from life and that it is theory-oriented.

18 hrs.

Secondly, in the field of technical education, the proportion between the engineer and the technician is very much distorted in this country. In other countries, for every one engineer, there will be at least four technicians. That is the ratio between the engineer force and the technician force. In this country which is a poor country, which is a developing country, which requires a much larger number of technicians, the corresponding ratio is said to be 1 : 1.25. This is preposterous; this should not be the case. This will have to be corrected at the earliest. Otherwise, we will have only strikes, unrest and nothing else; no work will be done in this country. Please see that the polytechnics, ITI's and the intermediary

[Shri P V Narasimha Rao]

level institutions are strengthened and the number of technicians is augmented Even at the polytechnic level, it is said that it is theory-oriented Really, there is no sandwiching with any industry available in the neighbourhood, even if it is available, they think that it is *infrading* to go there and try to learn something An engineer says that he is an officer, it is his work to supervise the work of others, he cannot do anything, his engineer son cannot fix a fuse in the house This is the position of our engineers today I am not really crticising them, but I am only expressing a fact which is well known to everyone

MR CHAIRMAN It is past 6 O'clock We cannot go beyond, we will have to take permission of the House Please conclude

SHRI P V NARASIMHA RAO These are some of the important suggestions which I wanted to make I have a few more, I will pass them on to the hon Minister I am grateful to you

MR CHAIRMAN The House stands adjourned till tomorrow at 11 A M

18 02 hrs

The Lok Sabha then adjourned till Eleven of the clock on Tuesday April 11 1978/Chaitra 21 1900 (Saka)

GMGIPND—PMR—319 LS—384—10-6-78—880